

C O N T E N T S

**Fifteenth Series, Vol.XI, Fifth Session, 2010/1932 (Saka)
N0 17, Tuesday, August 17, 2010/Sravana 26, 1932(Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
SUBMISSIONS BY MEMBERS	
(i)Re: Situation arising out of the deaths of farmers in police firing in Mathura and Aligarh, U.P. agitating against land acquisition for Yamuna Expressway	3-23
(ii)Re : Increase of Salary, allowances and pension of Members of Parliament	511-516
ORAL ANSWERS TO QUESTIONS	
*Starred Question No.321	24-28
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.322 to 340	29-94
Unstarred Question Nos.3676 to 3905	95-478

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE**479-500****STATEMENTS BY MINISTERS**

- (i) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance

Shri S.S. Palanimanickam

501-502

- (ii)(a) Status of implementation of the recommendations contained in the 2nd and 4th Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution

503

- (ii)(b) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution

504

- (ii)(c) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Agriculture on Demands for Grants(2009-10), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture

Shri Sharad Pawar

505

- (iii) Setting up of Commission of inquiry on Illegal Mining

Shri B.K. Handique

506-507

- (iv) Status of implementation of the recommendations contained in the 4th Report of Standing Committee on Labour on Demands for Grants (2009-10), pertaining to the Ministry of Textiles

Shrimati Panabaka Lakshmi

508

MATTERS UNDER RULE 377

517-534

- (i) Need to take effective steps for eradication of Leprosy in Chhattisgarh

Dr. Charan Das Mahant

517

- (ii) Need to check Naxalism in Warangal district of Andhra Pradesh and include it in the Left Wing Extremism affected districts identified by the Government

Shri Rajaiah Siricilla

518

- (iii) Need to look into the problems being faced by the Indian Fishermen along the Coast line

Shri Jagdish Thakor

519

- (iv) Need to declare Hyderabad-Nandyal and Adilabad-Vodarevu roads in Andhra Pradesh as National Highways

Dr. Manda Jagannath

520

- (v) Need to provide adequate compensation to the farmers whose lands have been acquired for laying gas and oil pipelines in Jamnagar, Gujarat

Shri Vikrambhai Arjanbhai Madam

521

- (vi) Need to take effective steps to control the population in the country

Shri Jaywant Gangaram Awale 522

- (vii) Need to set up more Primary Health Centres in Mahabubabad Parliamentary Constituency, Andhra Pradesh

Shri P. Balram 523

- (viii) Need to look into the grievances of employees of HMT in Kerala

Shri K. P. Dhanapalan 524

- (ix) Need to expedite the construction of railway line on Lalitpur-Tekamgarh-Chhattarpur section of Lalitpur (Uttar Pradesh) – Singrauli (Madhya Pradesh) railway line

Shri Virendra Kumar 525

- (x) Need to allow developmental works in tribal inhabited forests Reserve Land Areas

Shri Mansukhbhai D. Vasava 526

- (xi) Need to cover all villages of Khargone Parliamentary Constituency, Madhya Pradesh under Rajiv Gandhi Gramin Vidyutikaran Yojana

Shri Makansingh Solanki 527

- (xii) Need to run the passenger trains between Samdari and Bhiladi in Rajasthan and link these places with metros and other parts of the country

Shri Devji M. Patel 528

- (xiii) Need to review the proposed shifting of Mega Power Plant of NTPC from Chitrakoot, Uttar Pradesh

Shri R.K. Singh Patel 528

- (xiv) Need to provide stoppage of various trains at Khurja Junction in Gautam Buddha Nagar Parliamentary Constituency, Uttar Pradesh and start a new E.M.U. train between Delhi and Aligarh

Shri Surendra Singh Nagar 529

- (xv) Need to declare Betel Leave (Pan) as an agricultural produce

Shrimati Ashwamedh Devi 530

- (xvi) Need to commence rail services between Velankanni and Nagapattinam in Tamil Nadu

Shri D. Venugopal 531

- (xvii) Need to allocate additional power from Central Power Generating station to Orissa

Shri B. Mahtab 532

- (xviii) Need to provide funds for installation of Satellite Interactive Terminals for 'EDUSAT' under ICT Scheme

Shrimati Supriya Sule 533

- (xix) Need to ensure availability of fertilizers at reasonable prices to farmers in the country particularly in Parbhani Parliamentary Constituency, Maharashtra

Shri Ganeshrao Nagorao Dudhgaonkar 534

ESSENTIAL COMMODITIES (AMENDMENT) BILL, 2010 535-570

Motion to consider 535-569

Prof. K.V. Thomas 535-536

568-569

Shri Adhir Chowdhury 537-539

Shri Rajendra Agrawal 540-546

Shri Shailendra Kumar	547-549
Shri Rudramadhab Ray	550
Shri Ramashankar Rajbhar	551-552
Shri M.B. Rajesh	553-554
Shri M. Anandan	555-556
Shri Prabodh Panda	557-558
Dr. Raghuvansh Prasad Singh	559-562
Shri Prasanta Kumar Majumdar	563-564
Shri Raju shetti	565
Dr. Tarun Mandal	566-567
Clauses 2 and 1	570
Motion to pass	570

JHARKHAND PANCHAYAT RAJ (AMENDMENT) BILL, 2010

Motion to consider	571
Dr. C. P. Joshi	571-591
	587-591
Shri Ravindra Kumar Pandey	573-574
Shri Vijay Bahadur Singh	576-577
Shri Shailendra Kumar	578
Shrimati Susmita Bauri	579
Dr. Raghuvansh Prasad Singh	580-582
Shri Prasanta Kumar Majumdar	583-584
Shri Arjun Charan Sethi	585-586
Clauses 2 to 10 and 1	591
Motion to pass	591

DISCUSSION UNDER RULE 193

Illegal mining in various States	592-693
Shri Basu Deb Acharia	592-599
Shri Bhakta Charan Das	600-605
Shri Ananth Kumar	606-619
Shri H.D. Devegowda	620-632
Shri Shailendra Kumar	633-636
Sk. Saidul Haque	637-639
Shri D.V. Sadananda Gowda	640-641
Shri Pralhad Joshi	642-645
Dr. Baliram	646-647
Dr. Kakoli Ghosh Dastidar	648-649
Shri Adhi Sankar	650-652
Shri Arjun Ram Meghwal	653
Shri B. Mahtab	654-658
Shrimati Supriya Sule	659-662
Shri Ratan Singh	663-664
Dr. M. Thambidurai	665-669
Shri Harsh Vardhan	670
Shri Nama Nageswara Rao	671-679
Shri Prabodh Panda	680-682
Dr. Raghuvansh Prasad Singh	683-684
Shri S. Semmalai	685-690
Chaudhary Lal Singh	691-693

ANNEXURE – I

Member-wise Index to Starred Questions	714
Member-wise Index to Unstarred Questions	715-720

ANNEXURE – II

Ministry-wise Index to Starred Questions	721
Ministry-wise Index to Unstarred Questions	722

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 17, 2010/Sravana 26, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

(व्यवधान)

अध्यक्ष महोदया : प्रश्न संख्या 321, श्री अर्जुन मुंडा ।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग स्थान ग्रहण कीजिए। प्रश्नकाल चलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : अर्जुन मुंडा जी, आप प्रश्न पूछिए।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग प्रश्नकाल चलने दीजिए।

... (व्यवधान)

11.01 hrs.

At this stage Shri Shailender Kumar, Shri Arjun Ram Meghwal and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

... (व्यवधान)

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): यह ठीक नहीं है, पहले नोटिस देना चाहिए।... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए। प्रश्नकाल चलने दीजिए।

... (व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): पहले आप दोषी लोगों के खिलाफ रपट लिखवाइए।... (व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह यादव जी, आपको बोलना है?

... (व्यवधान)

अध्यक्ष महोदया : इतना गुस्सा नहीं होते। क्या आप बोलना चाहते हैं?

... (व्यवधान)

SUBMISSION BY MEMBERS

(i) Re : Situation arising out of the deaths of farmers in police firing in Mathura and Aligarh, U.P. agitating against land acquisition for Yamuna Expressway

अध्यक्ष महोदया : हम मुलायम सिंह यादव जी को बोलने का अवसर दे देते हैं। आप लोग बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह यादव जी अगर बोलना चाहते हैं तो हम उनको बोलने देते हैं।

...(व्यवधान)

अध्यक्ष महोदया : आप लोगों को भी बोलने का अवसर देंगे। आप लोग बैठ जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, पहले रपट लिखी जाए। ...(व्यवधान) इतने किसानों की हत्या हुई है और रपट लिखी नहीं गयी है। ...(व्यवधान)

अध्यक्ष महोदया : आप लोग अब बैठ जाइए, मुलायम सिंह यादव जी बोल रहे हैं।

...(व्यवधान)

श्री मुलायम सिंह यादव : कोई नहीं जाएगा वापस, पहले रपट लिखी जाए। हमारी मांग है रपट तो लिखी जाए।...(व्यवधान)

अध्यक्ष महोदया : पहले आप सभी लोग वापस जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव : नहीं, पहले रपट लिखवाई जाए। ...(व्यवधान) आप रपट लिखवाइए।...(व्यवधान)

अध्यक्ष महोदया : आप लोग अपने स्थान पर वापस जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव : पहले रपट लिखी जाए।...(व्यवधान)

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): रपट तो यहां नहीं लिखी जा सकती है।...(व्यवधान) यहां आप बोल सकते हैं।...(व्यवधान)

अध्यक्ष महोदया : आप लोग वापस जाइए। मुलायम सिंह यादव जी को हम बोलने दे रहे हैं।

...(व्यवधान)

श्री मुलायम सिंह यादव : बहस तो चालू हो जाएगी, पहले आप रपट लिखवाइए।...(व्यवधान) बहस क्या करना है, पहले रपट लिखी जाए।...(व्यवधान)

अध्यक्ष महोदया : आप लोग वापस जाइए। मुलायम सिंह यादव जी बोल रहे हैं।

...(व्यवधान)

11.03 hrs.

At this stage, Shri Shailender Kumar, Shri Arjun Ram Meghwal and some other hon. Members went back to their seats

...(व्यवधान)

श्री मुलायम सिंह यादव : अध्यक्ष महोदया, मैं सदन का समय बर्बाद नहीं करना चाहता हूँ। पूरे सदन के माननीय सदस्यों को, सभी मंत्रियों को मैं कहना चाहता हूँ कि हमारा कोई इरादा सदन का समय बर्बाद करने का नहीं है। हम चाहते हैं कि समय का सदुपयोग हो, लेकिन सवाल यह है कि इतनी गंभीर घटना हो गयी और अभी तक उसकी रिपोर्ट नहीं लिखी गयी है। आखिर रपट अभी तक क्यों नहीं लिखी गयी? चार हत्याएं हुई, कई लोग गंभीर रूप से घायल हैं, उनकी लूटपाट भी की गयी। अगर उसकी रिपोर्ट नहीं लिखी गयी, तो इसका क्या मतलब है। पूरा सदन एक था। सत्तापक्ष, उनकी सरकार को छोड़कर पूरा सदन एक था, यह नहीं कि समाजवादी हों, बीजेपी हो, लालू जी हों या शरद यादव जी हों। कांग्रेस के लोग भी थे, पूरा सदन एक था। एक होने के बाद भी सदन की भावना नहीं मानी जा रही है, रपट नहीं लिखी जा रही है। इतनी सी बात, रपट नहीं लिखी जा रही है। रपट लिखने के बाद...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): रपट किसी ने लिखाई ही नहीं।...(व्यवधान)

श्री मुलायम सिंह यादव : अभी दस बजे तक रपट नहीं लिखी गयी थी। ...(व्यवधान)

अध्यक्ष महोदया : दारा सिंह चौहान जी, आप भी बोलेंगे। आपको भी बोलने का मौका देंगे।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए। दारा सिंह चौहान जी भी बोलेंगे।

...(व्यवधान)

श्री मुलायम सिंह यादव : ... *

अध्यक्ष महोदया : दारा सिंह जी को बोलने का मौका देंगे। आप लोग बैठ जाइए।

* Not recorded.


...(व्यवधान)

अध्यक्ष महोदय: आप बैठ जाएं, ऐसे तो कोई नहीं बोल पाएगा।

...(व्यवधान)

अध्यक्ष महोदय: हम उन्हें भी बुलाएंगे, आप बैठ जाएं।

...(व्यवधान)

अध्यक्ष महोदय: श्री राजनाथ सिंह जी की ही बात रिकार्ड में गी।

...(व्यवधान) *

अध्यक्ष महोदय: दारा सिंह जी, आप बैठ जाएं, आपको भी हम बोलने का मौका देंगे।

श्री राजनाथ सिंह (गाजियाबाद): मैडम स्पीकर, आपने इतने संवेदनशील मुद्दे पर मुझे अपनी बात रखने का अवसर दिया है, मैं उसके लिए आपका आभारी हूं। आज इस संसद में मैं अपने विचार रखने के लिए खड़ा हुआ हूं, तो मैं बहुत ही भारी मन, बोझिल मन से कहना चाहता हूं। उत्तर प्रदेश के कई जिलों में किसानों की जमीन जबरन एक्वायर की जा रही है। कभी-कभी उसी गांव के किसानों में फूट पैदा करने के लिए उन्हें विशेष प्रलोभन दिए जाते हैं। ठेकेदारों की तरफ से उन्हें विशेष रूप से पैसा मुहैया कराया जाता है ताकि वे इस बात के लिए हस्ताक्षर कर दें कि नहीं मैं लैंड एक्वीजिशन के लिए सहमत हूं।...(व्यवधान)

मैं अलीगढ़ और मथुरा में जो कुछ हुआ है उसके बारे में कहना चाहता हूं। 14 अगस्त को जब सारा देश आजादी का जश्न मनाने की तैयारी कर रहा था, तो हमारे अलीगढ़ और मथुरा के निरीह किसानों पर गोलियां चलाई जा रही थीं।...(व्यवधान) उन पर लाठियां बरसाई जा रही थीं और आंसू गैस छोड़ी जा रही थी। वहां के किसानों की बहुत ही छोटी सी मांग थी कि हमारे पड़ोस के जनपद गौतमबुद्ध नगर के किसानों को जिस रेट पर मुआवजा दिया गया है, उसी रेट पर हमें भी मुआवजा मुहैया कराया जाए। बस इतनी ही बात थी। मैं यह भी कहना चाहता हूं कि वहां जो किसान यूनियन के नेता हैं, आंदोलन का संचालन कर रहे थे, उसे उठाकर बिहाइंड बार कर दिया। यहां पर कांग्रेस लैंड यूपीए सरकार है, पिछले दो वर्षों से लैंड एक्वीजिशन एमेंडमेंट बिल के सम्बन्ध में, उसने कुछ नहीं किया है।

श्री पवन कुमार बंसल: जब बिल पास हो रहा था, तो आप लोगों ने उसका विरोध किया था।...(व्यवधान)

पोलिटिक्स मत कीजिए, आपने तब उसका विरोध किया था।...(व्यवधान)

श्री राजनाथ सिंह : लैंड एक्वीजिशन बिल यहां लाया जाना चाहिए और बिना किसानों की कंसेंट के एक इंच भी जमीन किसी भी सूरत में एक्वायर नहीं की जानी चाहिए। उपजाऊ जमीन का एक्वीजिशन किसी भी

सूरत में नहीं होना चाहिए। फूड सिक्योरिटी की क्राइसेज़ इस समय देश में वैसे ही इतनी तेजी से गम्भीर होती जा रही है। मैं कल स्वयं मौके पर गया था। हमारे कई नेता गए थे। शिवपाल यादव जी गए थे, अजित सिंह जी गए थे, जयंत चौधरी जी गए थे। कई सांसद भी वहां पर गए थे। वहां पर उन लोगों ने देखा कि वहां के किसानों में कैसा आक्रोश है। अभी दस मिनट पहले हमारी बात हुई है। वहां के किसानों ने कहा कि हमारे नेता रामबाबू कठेरिया के ऊपर प्रेशर बिल्डअप किया जा रहा है, समझौता करो और उन्हें धमकी भी दी जा रही है। लेकिन वहां लोग अब भी धरने पर बैठे हुए हैं, उनके नेता अभी तक वहां नहीं पहुंचे हैं। इसलिए हमारी मांग है कि किसानों के नेता रामबाबू कठेरिया की तुरंत रिहाई की जाए, ताकि वह धरने में शरीक हो सकें।

अध्यक्ष महोदय: अब आप बैठ जाएं और श्री दारा सिंह जी को बोलने दें।


...(व्यवधान)

श्री दारा सिंह चौहान : अध्यक्ष महोदय, मैं जो बात कहना चाहता हूं, ये लोग सुनना नहीं चाहते।...(व्यवधान) सबसे पहले मैं जो किसान मरे हैं, उनके प्रति संवेदना प्रकट करता हूं। मैं किसानों को बधाई देना चाहता हूं कि जो लोग कल से भारतीय जनता पार्टी के नेतृत्व में, अगुवाई में किसानों के हितैषी होने का दावा कर रहे थे, ये सारे लोग जब वहां धरने पर गए, तो किसानों ने इन लोगों की हूटिंग की और इन्हें भगाने का काम किया।

...(व्यवधान)

अध्यक्ष महोदय: अब इनकी भी बात सुन लें।

श्री दारा सिंह चौहान : सरकार और किसानों के बीच समझौता हो गया है। उन्हें 571 रुपए प्रति वर्ग मीटर का मुआवजा दे रहे हैं, इस कंडिशन के साथ कि किसी के साथ कोई जबर्दस्ती नहीं होगी और अगर किसान अपनी जमीन देना चाहे तो दे, अगर नहीं देना चाहे तो उस पर कोई दबाव नहीं है।

जितने लोग मरे हैं, उनके बारे में सारी विधिक कार्रवाई पूरी कर ली गयी है। जितने मृतक हुए, उन्हें 10 लाख रुपये और घायलों को 2 लाख रुपये दिया गया है। मैं चैलेंज के साथ कहना चाहता हूं कि जितना सर्कल रेट हमारे उत्तर प्रदेश में मिल रहा है, उतना किसी भी प्रदेश सरकार ने देने का काम नहीं किया है।...(व्यवधान) मैं इन्हें याद दिलाना चाहता हूं कि यह वही नोएडा है, वही दादरी है, जहां औने-पौने दाम में, जहां 5-6 एकड़ जमीन की जरूरत थी कई हजार एकड़ जमीन किसानों की लूट ली गयी।  राखंड में जो गोली चली, ...(व्यवधान) वहां कितने लोग मारे गये थे, कहां थे वे नेता लोग, जो किसानों की बात करते हैं। रायबरेली में जो फैक्ट्री है, उसकी चर्चा मैं विस्तार से कराना चाहता हूं, उस पर चर्चा होनी

चाहिए। ...(व्यवधान) हां, जैसा मैंने कहा कि रपट लिखी गयी है। उत्तर प्रदेश सरकार ने सारी विधिक कार्रवाई पूरी की है। किसी के साथ कोई नाइंसाफी नहीं हुई है। तकलीफ यह हो रही है कि जब किसानों के साथ समझौता हो गया, तो इनके पास कोई इश्यू नहीं है। ...(व्यवधान) खिसियानी बिल्ली खम्भा नोचे वाली हालत हो रही है।...(व्यवधान)

अध्यक्ष महोदया : आपको भी बुलाएंगे, आप बैठ जाइये। शरद जी, संक्षेप में बोलिये।

...(व्यवधान)

MADAM SPEAKER: Let him speak.

... *(Interruptions)*

MADAM SPEAKER: Nothing, except what Shri Sharad Yadav says, will go on record.

*(Interruptions) ...**

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया जी, मथुरा से लेकर, अलीगढ़ तक जो घटना हुई वह शर्मनाक इसलिए है कि भारत में उस दिन आजादी का जश्न था। लेकिन पूरे इलाके में, किसान के घर से लेकर मैदान तक गोली और लाठी चलती रहीं। एक तरफ माननीय प्राइम-मिनिस्टर साहब का भाषण चल रहा था और दूसरी तरफ लाठी और गोली का तांडव मचा हुआ था। ...(व्यवधान) यह केवल एक इलाके की समस्या नहीं है, पूरे देश में आपने एसईजेड के नाम से, इस देश की जमीन, दिल्ली से लेकर चंडीगढ़, दिल्ली से जयपुर, दिल्ली से मथुरा-आगरा तक, जितने राष्ट्रीय राजमार्ग हैं, उनके आस-पास की पांच-पांच किलोमीटर की जमीन, जो देश की सबसे ज्यादा उपजाऊ जमीन है, देश की जरखेज़ जमीन है, लगातार कम हो रही है। माननीय कृषि मंत्री जी का भी बयान आया था कि लगातार उपजाऊ जमीन कम हो रही है। जो हाईवे बना रहा है, उसका बयान मैंने पढ़ा कि जमीन सरकार एक्वायर करके उसे देगी। सरकार लेगी 520 रुपये वर्गफुट के हिसाब से और वह 20 हजार, 30 हजार, 40 हजार वर्गफुट के हिसाब से उस जमीन को बेचेगा। इस बारे में जो बिल था वह क्यों रुका? एसईजेड के मामले में हमने देशभर में आंदोलन किया था। पंजाब और हरियाणा की सरकार ने एक रास्ता बनाया है और अगर कहीं ठीक मुआवजा मिल रहा है तो वह पहले पंजाब और फिर हरियाणा में मिल रहा है।...(व्यवधान) मेरा कहना है कि वहां एफआईआर नहीं लिखी गयी है, ऐसी खबर दी गयी है, यह बहुत गंभीर बात है। ...(व्यवधान) अगर लिखी गयी है तो ठीक है॥

* Not recorded.



मैं आपसे निवेदन करूंगा कि सरकार को तत्काल इस विषय पर बयान देना चाहिए। यह केवल उत्तर प्रदेश का मामला नहीं है, यह केवल हरियाणा का मामला नहीं है। देश की खाद्य सुरक्षा का सबसे बड़ा इलाका, गंगा-यमुना का मैदान, पंजाब मतलब पंज-आब, आब का अर्थ नदी होता है, यह केवल पंजाब का मामला नहीं है, मैं यह नहीं कह रहा कि मैं जो कुछ कह रहा हूं वह सब ठीक है। मैं इतना कहना चाहता हूं कि यह गंभीर मामला है। भविष्य में देश को इसे भुगतना पड़ेगा। दिल्ली क्या बस गई, इसने दोआब के मैदान को तबाही और बर्बादी की कगार पर ला कर खड़ा कर दिया है। नोएडा में सर्कल रेट है। किसान कह रहे हैं कि हमें ठीक मुआवजा दिया जाए। किसान के हाथ में सीधे हक दिया जाए। यह कानून बनाइए कि कोई किसान की जमीन नहीं ले सकता है। कानून में प्रावधान किया जाए कि जिस तरह से आदिवासियों की जमीन नहीं ली जा सकती है, उसी प्रकार इनकी जमीन भी नहीं ली जा सकती है। आज किसानों का बहुत बुरा हाल है। इस बारे में सरकार को बयान देना चाहिए, इसके बाद ही इस समस्या का कोई हल निकल सकता है।

इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI H.D. DEVEGOWDA (HASSAN): Hon. Speaker, I would like to associate my feelings with my colleagues who have just now spoken on the incidents of Mathura and Agra happened on 14th August, 2010. It is a brutal killing by the officers concerned. First, they should be arrested. In my humble opinion, the officers who have brutally killed the innocent farmers, they must be arrested first. It is a criminal action on the part of the officers. This is my honest opinion. There is a procedure for resorting to open fire in such cases. I do not want to go into details about all these things. Day before yesterday, the Supreme Court has also given a verdict in regard to acquiring land of the farmers for a pittance and allowing the so called project promoters to loot. They have very severely criticized the action of the Government. The amendment Bill which was moved in this House and on which recommendations were also given by the Committee, why has it not been placed in the present Session? It lapsed in the UPA-I regime.

SHRI SHARAD YADAV (MADHEPURA): What is going on in Karnataka?

SHRI H.D. DEVEGOWDA: Brother, I am not going into individual cases. This problem does not confine to Mathura or Agra. I know what is going on in the

entire country. I do not want to take the names of individuals. The issue pertains to Rs.65 crore of the poor farmers. They are not landlords but they are land losers. Today, we have to give them this designation. Why do you call them landlords? Today, nobody is bothered. Everybody in the House wants to sympathize with the farmers. The problems like food security and all these things, you can discuss at a later stage. This matter must be discussed threadbare in this House immediately. There is no question of allotment of time. I beg of you. We are prepared to sit even on Raksha Bandhan. I am not bothered about it. Even we can sit on 28th, 29th, and 30th, to discuss this issue. I have never opened my lips from day one. Only for two days I had gone to Bangalore as I was having some family problem. I have been watching the entire Session. Five days were wasted on one issue. That matter could have been solved by the Opposition Party and the Government. Where was the need for wasting those five days? Nobody made an attempt to solve it. I am sorry to use this word. The Speaker can only function on the basis of the advice given by both the sides. I beg of you. Both the sides should cooperate to deliberate on this issue on the floor of the House. You can discuss and debate. You condemn them in whatever manner you want. I am not coming in the way. The only thing is that we have not come here to waste our time. Sincerely and with folded hands, I would request you to allow this matter to be discussed. Today, you are going to take up the mining issue. Let it go on today. You decide about this issue in the Business Advisory Committee. You could take the views of the Government also. But this matter should be discussed. Under no circumstances we are going to conclude this Session till the matter is discussed. The Government should come forward to give an assurance in this regard.

श्री जगदम्बिका पाल : अध्यक्ष महोदया, यह किसानों से जुड़ा हुआ प्रश्न है। यह सवाल केवल सत्ता पक्ष या प्रतिपक्ष का नहीं है। किसी भी पक्ष में बैठे हुए लोग हों, सभी को इस बात का एहसास है कि किसानों की जमीन उनकी जिंदगी है, जमीन उनकी जान है और अगर किसान की जमीन जिससे उसके परिवार की जीविका चलती है, जिससे उसकी बेटी की शादी होती है और जिससे उसके बेटे की पढ़ाई की फीस आती

है, जिस क्रॉप से उसके बूढ़े बाप का इलाज होता है, अगर उसकी जमीन जाती है तो किसान की जिंदगी जाती है। सवाल यह नहीं है। आज किसी भी भूमि अधिग्रहण करने की कार्यवाही, कोई भी सरकार हो, किन परिस्थितियों में करना जायज हो सकता है? क्या जब कोई थर्मल पॉवर प्लांट लगा रहे हों, कोई इरीगेशन का प्लांट लगा रहे हों, कोई ऐसा काम जनहित में जिससे प्रदेश और देश की जनता को फायदा हो या किसी जमीन को अधिग्रहीत करके कोड़ियों के भाव में बिल्डर्स को दिया जाए, निजी कोलोनाइजर्स को दिया जाए, निजी टाउनशिप वाले को बनाने के लिए दिया जाए और उससे बात की जा रही है कि हमने 570 स्क्वायर फीट मुआवजा दे दिया। लेकिन क्या प्रतिबंध लगाया गया कि 570 स्क्वायर फीट पर उसको जमीन दी जा रही है और जब वह बिल्ड-अप करके बेचेगा तो सरकार का उस पर कोई नियंत्रण नहीं होगा। फिर वह चाहे 20,000 रुपये स्क्वायर फीट पर अपना फ्लैट बेचे। लेकिन उस पर कोई नियंत्रण नहीं होगा। तो क्या यह लूट की छूट दी जाए कि निजी क्षेत्र के बिल्डर्स, कोलोनाइजर्स इनके लिए टाउनशिप बनाने वाले लोगों को इस तरह की छूट दी जाए और राज्य सरकार उसमें पाप की भागीदार बने कि उनके लिए जमीन अधिग्रहीत करके दे। मैं समझता हूँ कि किसी भी डेमोक्रेटिक कंट्री में जहां 80 प्रतिशत किसान रहते हों, उनकी उपजाऊ जमीन को राज्य सरकार...(व्यवधान) मैं कोई आलोचना नहीं कर रहा हूँ।...(व्यवधान) मैंने तो किसी का नाम भी नहीं लिया। ...(व्यवधान)

अध्यक्ष महोदया : आपकी बात हो गयी। अब आप बैठ जाइए। कृपया समाप्त करिए। संक्षेप में बोलिए। लंबा बोलने से नहीं होगा।

...(व्यवधान)

श्री जगदम्बिका पाल : अध्यक्ष महोदया, मैंने तो अभी नाम भी नहीं लिया।...(व्यवधान) किसी सरकार का नाम नहीं लिया। दारा सिंह चौहान का नाम नहीं लिया। बहन जी, मायावती जी का नाम नहीं लिया।...(व्यवधान) जो मैं कहना चाहता हूँ, जब-जब उत्तर प्रदेश में बहुजन समाज पार्टी की सरकार आती है, तब तब किसानों पर गोलियां चलती हैं।...(व्यवधान) चाहे किसानों ने जब गन्ना मूल्य मांगा, तो इस बहुजन समाज पार्टी की सरकार ने गोलियां चलाई।...(व्यवधान) क्या कारण है कि आज नोएडा का भाव...(व्यवधान) 20 दिन से आंदोलन चल रहा था। ...(व्यवधान)

MADAM SPEAKER: Nothing will go on record except what is being said by Shri Jayant Chowdhury.

*(Interruptions) ...**

* Not recorded.

श्री जयंत चौधरी (मथुरा): अध्यक्ष महोदया, 15 अगस्त को...(व्यवधान)

श्री मुलायम सिंह यादव : अध्यक्ष महोदया, हम भी कुछ कहना चाहते हैं।...(व्यवधान)

अध्यक्ष महोदया : आप बोल चुके हैं। अब इनको बोलने दीजिए। मुलायम सिंह जी, कृपया आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

श्री जयंत चौधरी : अध्यक्ष महोदया, 15 अगस्त को पूरे देश का हरेक व्यक्ति, हर बच्चा लालकिले की तरफ देखता है और सुनना चाहता है कि देश के प्रधान मंत्री की ओर से उनके लिए क्या संदेश है। बहुत दुख की बात है।...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

अध्यक्ष महोदया : जयंत चौधरी जी, बोलिए। मुलायम सिंह जी, आप बैठ जाइए। औरों को भी मौका दीजिए। उनका निर्वाचन क्षेत्र है। उनको बोलने दीजिए। अब आप बैठिए।

...(व्यवधान)

श्री जयंत चौधरी : अध्यक्ष महोदया, कल सदन में जो हुआ, उससे यह स्पष्ट हो जाता है कि सदन का हरेक सदस्य और हम सबको यहां अगर किसी ने चुनकर भेजा है तो गांवों में रह रहे किसान, नौजवान गरीब मजदूरों ने भेजा है। हमारी उनके प्रति एक जिम्मेदारी बनती है। मैं सदन को अवगत कराना चाहता हूं कि क्या कारण थे, मैं नहीं जानता। प्रदेश सरकार नहीं चाहती थी कि मैं वहां जाऊं। मैं एक जनप्रतिनिधि हूं। प्रदेश सरकार नहीं चाहती थी कि मैं वहां पहुंचू। शायद वह नहीं चाहती थी कि हमारे दल के या विभिन्न दलों के लोग जो कल 15 अगस्त को सुबह वहां पहुंचे हैं, प्रदेश सरकार नहीं चाहती थी कि हम वहां जाएं और लोगों की बात सुन पाएं।...(व्यवधान) मेरे घर पर डी.एम. की ओर से एक फैंक्स आया कि आपका अलीगढ़ में प्रवेश वर्जित है क्योंकि आप किसानों को प्रोत्साहित करेंगे। कैसे टैम्पो में छुप-छुपकर 50 कि.मी. गाड़ी बदल-बदलकर मैं वहां पहुंचा हूं और वहां जो मैंने स्थिति देखी है, जो तनावपूर्ण वहां माहौल है। सभी सदस्यों ने अपनी-अपनी बातें रखी हैं। मैं सहमत हूं, जो देवेगौडा जी कह रहे थे, उनकी बात से भी मैं सहमत हूं। हम सबकी करोड़ों बहनें रहती हैं, किसान की बेटियां रहती हैं।



वे हमसे अपेक्षा रखती हैं। अगर हमें रक्षा बंधन का त्यौहार मनाना है तो हम उस दिन भूमि अधिग्रहण पर क्यों नहीं चर्चा करें। यह बहुत विशाल चर्चा का विषय है। मैं आपको कुछ बातें कहना चाहता हूँ कि सरकार भी एक कानून लाना चाहती है। महामहिम राष्ट्रपति जी ने अभिभाषण में सरकार की प्रतिबद्धता को व्यक्त किया है। इसमें देशी नहीं होनी चाहिए। सरकार जो भी कानून लाए, उसमें पब्लिक परपज़ यानी सार्वजनिक इस्तेमाल को विस्तार और विकसित रूप से लोगों के बीच में रखा जाए। फॉर मोर वन रेसिंग ट्रैक, बड़ी इमारतें सार्वजनिक इस्तेमाल नहीं है। पावर प्लांट, रक्षा मंत्रालय या सचिवालय के लिए जमीन चाहिए तो देश का किसान जमीन देने के लिए तैयार है। वह अपनी जमीन लाखों बार देगा। लेकिन वहां हो क्या रहा है? एक बिचौलिए की तरह, एक रियल एस्टेट दलाल की तरह विभिन्न सरकारें आती हैं, पूंजीपति जमीन चाहता है और उन्हें जमीन खरीदकर दे देती हैं। इसमें किसान की सहमति नहीं बन पाती है, यह दुर्भाग्यपूर्ण बात है।

कल प्रदेश सरकार के नुमांइदे कह रहे थे कि वहां पुलिस ने फायरिंग नहीं की और आज वे कह रहे हैं कि सहमति से होगा। मुख्यमंत्री मायावती जी ने पिछले वर्ष कहा था और मैंने खुद सुना था। पिछली बार जब इस तरह की घटना हुई थी तब भी उन्होंने कहा था कि हम बिना किसान की सहमति के एक इंच भी जमीन एक्वायर नहीं करेंगे। मैं इसके बावजूद बताना चाहता हूँ कि वहां के अधिकारी दबाव डालते हैं, वे पूंजीपति, जो जमीन लेना चाहते हैं, वे दबाव डालते हैं। एक किसान जिसके पास दो बीघा भी जमीन नहीं है, वे इस भार और दबाव को सह नहीं सकता, टूट जाता है और करार कर देता है। हम उसकी पीड़ा और मजबूरी को कब तक नहीं समझेंगे? यह बहुत महत्वपूर्ण विषय है। इस सदन में राम बाबू कटीरिया के बारे में बात हुई है। मैं बताना चाहता हूँ और आप टेलीविजन खोल कर देख सकते हैं। उनके भाई का अभी भी बयान आ रहा है, वे अभी भी अस्पताल में हैं। उनके भाई का बयान आ रहा है कि हमें डर है कि शायद उन्होंने किसी दबाव में आकर इस बात को कहा है। वहां आदरणीय राजनाथ जी गए थे, श्री शिवपाल जी गए थे, सब पार्टी के लोग वहां पहुंचे थे। वहां हम सबने जाकर कहा कि जो पंचायत का फैसला होगा, जो किसान के भाव होंगे, हम उनका आदर करेंगे। लेकिन बंद कमरे में फैसला क्यों किया गया?

सभी पार्टी के लोग यहां मौजूद हैं, मैं अपील करता हूँ कि इस सदन के माध्यम से हम सब संकल्प करें कि हम भूमि अधिग्रहण के मसले पर चर्चा करें। हम राष्ट्रीय स्तर पर भूमि अधिग्रहण के मामले पर सहमति बनाएं। केंद्र सरकार को नया कानून पेश करना चाहिए। मैं प्रदेश सरकार की आलोचना नहीं कर रहा हूँ, जो हुआ है उसे दुनिया ने देखा है कि क्या हो चुका है। यह घटना जिन अधिकारियों के रहते हुए हुई, आप उनके खिलाफ क्या कार्रवाई करना चाहते हैं, इसका जवाब जनता के बीच में जाकर देना होगा।

श्री लालू प्रसाद (सारण): अध्यक्ष महोदया, मैं कुछ कहना चाहता हूँ... (व्यवधान)


अध्यक्ष महोदया : आप शांत हो जाइए।

... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam Speaker, the same incident which has happened in Uttar Pradesh occurred in Nandigram and Singur of West Bengal also. Fourteen women and children were brutally killed by police firing and bullets hit into their chests. Trinamool Congress, as such, is totally opposed to the idea of forceful occupancy of the land of the farmers. During the time of selling, there should be a mutual understanding in fixing up the price between the ones who are eager to own the land and the ones who hold the land and job guarantee has to be given to the family of the farmers and the same should be included in the sale deeds also.

Madam, Kumari Mamata Banerjee went in for a hunger strike for 26 days long in the city of Kolkata and it was most unfortunate at the time when the killings of Nandigram were going on, Parliament did not get awakened by this level. But now, it is good enough that we are standing to protect the interests of the farmers at least.

The British Act of 1894 is still operating in our country so far as land acquisition is concerned. Why should we still depend on the British rules which were enacted in 1894? The Land Acquisition Act which is still enforced by the Government has to be changed and amended immediately.

We propose that a new Act has to be enacted for the farmers, by the farmers and of the farmers. As Shri Sharad Yadav has just now said, SEZs have actually not contributed any positive result in the country. But the Government is capturing and occupying lands by killing the interests of farmers and some times by killing the farmers themselves through bullets. Even the hon. Commerce Minister  would admit that the position of SEZs in West Bengal is the worst in the whole of India.

We stand by the farmers. The Land Acquisition Act has to be taken up for modification. This is the cardinal policy of the Trinamool Congress.

श्री बसुदेव आचार्य (बांकुरा): अध्यक्ष महोदया, 14 तारीख को मथुरा में और 15 अगस्त को भी देश की आजादी के दिन जो घटना घटी, यह बहुत शर्मनाक घटना है। ...(व्यवधान) नंदीग्राम में एक इंच भी जमीन नहीं दी गई। आप क्या नंदीग्राम की बात बोल रहे हैं। वहां एक इंच जमीन भी नहीं दी गई।

अध्यक्ष महोदया : कृपया बसुदेव आचार्य जी, चेयर को एड्रेस कीजिए।

श्री बसुदेव आचार्य : उसकी चर्चा हम लोगों ने यहां की है।

अध्यक्ष महोदया : आप मुझे एड्रेस करिये और बोलिये।

श्री बसुदेव आचार्य: उसके बारे में इस सदन में हमने चर्चा की है। उत्तर प्रदेश में जो घटना घटी है, यह बहुत शर्मनाक घटना है। ...(व्यवधान) किसान लोग उचित मुआवजे की मांग कर रहे हैं। जो मुआवजा गौतम बुद्ध नगर में दिया जा रहा है, उसी मुआवजे की मांग मथुरा और अलीगढ़ के किसान कर रहे हैं। यह कोई गैरकानूनी मांग नहीं है। लेकिन इस मांग के करने पर मुआवजा तो बढ़ाया नहीं गया, बल्कि गोлияं चलाकर किसानों की हत्या की गई। ...(व्यवधान) आज हमारे देश में जिस तरह से ...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

श्री बसुदेव आचार्य : आज हमारे देश में जिस तरह से किसानों की जमीन छीनी जा रही है...(व्यवधान)

अध्यक्ष महोदया : कृपया बैठ जाइये, उन्हें बोल लेने दीजिए।

श्री बसुदेव आचार्य : सेज के नाम पर, स्पेशल इकोनोमिक जोन के नाम पर हजारों एकड़ जमीन...(व्यवधान)

आप बैठिये, बिना बात खड़े हो रहे हैं और खड़े होकर क्या बोल रहे हैं (व्यवधान) *

अध्यक्ष महोदया : आप इधर बोलिये। बसुदेव आचार्य जी, आप यह क्या कर रहे हैं?

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

MADAM SPEAKER: Shri Basu Deb Acharia, you are a senior Member. You address the Chair.

... (Interruptions)

* Not recorded.

श्री बसुदेव आचार्य : एसईजेड के नाम पर हजारों एकड़, हजारों हेक्टेअर जमीन बीस हजार, तीस हजार एकड़ और हेक्टेअर जमीन किसानों से छीनी जा रही है। एक राज्य में नहीं, बल्कि सब राज्यों में ऐसा हो रहा है। ...(व्यवधान) बंगाल में एसईजेड नहीं हो रहा है। बंगाल में कोई एसईजेड नहीं है। इन लोगों को पता ही नहीं है।

अध्यक्ष महोदया : आप अपनी बात समाप्त करिये।

श्री बसुदेव आचार्य : मैं यहाँ खड़े होकर बोल रहा हूँ कि बंगाल में अभी तक कोई एसईजेड नहीं है।

MADAM SPEAKER: Dr. M. Thambidurai to speak.

... *(Interruptions)*

श्री बसुदेव आचार्य : सबसे पहले हमने मांग की कि हमारे देश का वर्ष 1894 का जो जमीन अधिग्रहण का कानून है, सरकार को इस कानून को पूरी तरह से बदलना चाहिए।...(व्यवधान)

अध्यक्ष महोदया : अब आप अपना स्थान ग्रहण कर लीजिए। आप बैठ जाइये।

श्री बसुदेव आचार्य : सरकार कानून लाई और यह कानून स्टैंडिंग कमेटी में गया।

MADAM SPEAKER: Nothing will go on record except what Dr. M. Thambidurai says.

*(Interruptions) ... **

अध्यक्ष महोदया : आप बैठ जाइये। बसुदेव जी, आप इतना ज्यादा मत बोलिये। डा. थम्बीदुरै बोलने के लिये खड़े हो गये हैं, उन्हें बोलने का अवसर दीजिये। Shri Basu Deb Acharia, you are such a senior Member. Please take your seat.

... *(Interruptions)*

MADAM SPEAKER: Let us have order in the House.

... *(Interruptions)*

DR. M. THAMBIDURAI (KARUR): Madam, the incident that took place in Aligarh is a very sad one. As pointed out by all the other hon. Members, our Party also joins in that. We express our concern on this issue.

Madam, in the name of development of infrastructural facilities, most of the State Governments are acquiring the lands forcefully from the farmers. Now, there is a lot of competition among the States to attract the big business people.

* Not recorded.

They are forcefully acquiring the lands from these poor farmers at a cheaper price and because of that most of the farmers are losing their lands. They are also losing their livelihood.

Madam, there is one concern. This incident is happening not only in U.P., West Bengal, Karnataka, Andhra Pradesh, but also in Tamil Nadu the same incident is taking place. In the name of development of industries, they are acquiring a lot of lands and giving it to private people at a cheaper price.

Madam, as everybody knows, Sriperumbudur is one of the important places. In the name of development of Greenfield Airport, they are acquiring thousands of acres of lands from the farmers forcefully. ... (*Interruptions*) It is because of that the farmers are agitating. ... (*Interruptions*)

SHRI T.K.S. ELANGO VAN (CHENNAI NORTH): What happened in Siruthavur when Panjami land was usurped for the sake of an individual? ... (*Interruptions*)

DR. M. THAMBIDURAI : Madam, that is why, I am requesting you that this is a very important issue. ... (*Interruptions*) The House must take the concern on this very important issue. The Land Acquisition Policy must be discussed in the House immediately and there should be a proper legislation in this regard. ... (*Interruptions*)

MADAM SPEAKER: I have called Shri Nama Nageswara Rao.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what Shri Nama Nageswara Rao says.

(*Interruptions*) ...*

श्री नामा नागेश्वर राव (खम्माम): अध्यक्ष महोदया, भारत देश में किसानों की लैंड को ग्रैब करने का काम हर स्टेट में हो रहा है। अभी यू.पी. में अलीगढ़ में किसान को गोली मार दी गई है, इसके लिये पूरे देश के हर आदमी को सीरियसली सोचने की जरूरत है। भारत देश में किसानों के साथ बहुत बड़ा अन्याय हो रहा है। किसानों की जमीन को खींचकर उसे लेबर बनाया जा रहा है। रिसैंटली आन्ध्र प्रदेश में श्री काकुलम में

* Not recorded.

भी तीन आदमी को गोली मार दिया गया। जब से आन्ध्र प्रदेश में गवर्नमेंट आयी है, जमीन खींचने के नाम पर गोली मारने का काम कुछ ज्यादा हो गया है। पिछले 6 साल में आन्ध्र प्रदेश में किसानों का तीन लाख एकड़ जमीन खींचकर 50 हजार किसानों को लेबर बना दिया है। अभी वे किसान लेबर का काम कर रहे हैं जिसके लिये पार्लियामेंट पूरा जिम्मेदार है। इसलिये हम लोगों की मांग है कि यह बहुत ही महत्वपूर्ण मुद्दा है। किसान की जमीन पब्लिक इम्पार्टेस के लिये ली जा सकती है लेकिन किसान की जमीन के साथ व्यापार नहीं करना चाहिये। किसान की लैंड पर ऐसा नहीं करना चाहिये। इसलिये इस ऑगस्ट हाऊस से रिक्वैस्ट है कि वह किसानों को पूरा संरक्षण दे... (व्यवधान)

अध्यक्ष महोदया : अब आपकी बात हो गई। बैठ जाइये। श्री प्रबोध पाण्डा।

नागेश्वरा राव जी, अब आप बैठ जाइये। प्रबोध पाण्डा जी, आप बोलिये, नागेश्वरा राव जी की बात रिकॉर्ड में नहीं जा रही है।

*(Interruptions) ... **

MADAM SPEAKER: Please take your seat. Thank you so much.

Shri Prabodh Panda.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record except what Shri Prabodh Panda says.

*(Interruptions) ... **

SHRI PRABODH PANDA (MIDNAPORE): Madam, the incident occurred on 14th and 15th of August in Mathura and Aligarh is a matter of deep concern.

I, on behalf of my Party, strongly condemn these sorts of incidents. I am not taking it as an isolated case. I do not single out the case of Aligarh. The incidents might have happened in different places. They might have happened in West Bengal, in other places.... *(Interruptions)* They might have happened in Orissa, in Maharashtra. These sorts of incidents are condemnable.... *(Interruptions)* You did not hear me out. You have not heard me when I uttered the name of West Bengal. Even the case of Nandigram firing on the peasants is highly condemnable.... *(Interruptions)*

* Not recorded.

Therefore, I urge upon the Government, through you, Madam, to immediately bring forward the Land Acquisition and Rehabilitation Bill. The old one enacted during the British Rule, the colonial legislation of 1894 is, still in force; it is still operating. So, it should be replaced by a new Bill. I do not know the reason behind the delay. In the UPA-I regime, the Draft Rehabilitation Bill has been prepared.... (*Interruptions*)

MADAM SPEAKER: Kindly taken your seat. Now, Shri Lalu Prasad to speak.

... (*Interruptions*)

SHRI PRABODH PANDA : We have some reservations and we have given certain amendments. ... (*Interruptions*)

Finally, I would say that all kinds of police atrocities and firing on the farmers are highly condemnable.... (*Interruptions*)

MADAM SPEAKER: Shri Panda, Kindly take your seat. Nothing will go on record except what Shri Lalu Prasad says

(*Interruptions*) ...*

श्री लालू प्रसाद (सारण): महोदया, आपका निर्देश था कि शांत रहिये और मैंने आपने निर्देश का अक्षरशः पालन किया है।

अध्यक्ष महोदया : आपका बहुत-बहुत धन्यवाद। अब आप बोलिये।

श्री लालू प्रसाद : जी, अब मैं बोल रहा हूँ। माननीय मुलायम सिंह यादव जी ने सबसे पहले अलीगढ़ में आजादी का जश्न मनाते समय किसानों के ऊपर गोली चली और उसमें लोग मारे गये, इस सवाल को उठाया। सवाल स्पेसिफिक था। इस बात को मुलायम सिंह यादव जी ने उठाया और इसमें पूरे देश में बड़े-बड़े शहरों के इर्द-गिर्द हाउसिंग के लिए जो जमीन ली जा रही है, गुदड़ी के भाव में प्राइम लैंड ली जा रही है, हर चीज के नाम पर ली जा रही है, टाउनशिप के नाम पर ली जा रही है। मैं मंत्री था तब यह बात तय हो गयी थी, जिसे एसईजेड कहते हैं कि किसानों की जमीन इंडस्ट्री के लिए या किसी भी डेवलपमेंट के लिए उस जमीन को देंगे जो टेलेण्ड है, जो मरु भूमि है, जो अनडेवलप्ड इलाका है या जो भूमि बंजर है, जो कृषि योग्य नहीं है।... (*व्यवधान*) आप लोग हमारी बात सुनिये। किसी भी पार्टी को इसमें कोई आपत्ति न तब थी, न आज है और न कल रहेगी, लेकिन यह हो नहीं रहा है। यह भी तय हुआ था कि सरकार बीच में

* Not recorded.

नहीं पड़ेगी। अगर कोई इंडस्ट्री लगाना चाहता है तो यह इंडस्ट्री वाले और किसान के कांसेप्ट से, रजामंदी से होगा।...(व्यवधान) अरे भाई हमारी बात सुनिये। क्या बात है?

अध्यक्ष महोदया : आप बोलिये। आप उधर मत देखिये, आप इधर देखकर बोलिये।

श्री लालू प्रसाद : हम तो अपना मन दूसरा सवाल उठाने के लिए बनाकर आये थे। उसे कल उठायेंगे। यह बात तभी तय हो गयी थी, जिस बिल की बात हम करते हैं कि सरकार बीच में नहीं आयेगी, लेकिन सरकार के मन में लालच है। सरकार की लार टपकती है कि जब किसान और इंडस्ट्री वाले, ये दोनों मिल जायेंगे तो मेरी क्या जरूरत है। इसमें सब जगह यह खेल हो रहा है। अकेले कोई उत्तर प्रदेश की सरकार या सुश्री मायावती ने हुक्म कर दिया कि गोली मार दो, मैं इसे नहीं मानता हूं। कहीं की भी सरकार हो, ऐसा नहीं है। अब यहां देखिये कि अगर तमिलनाडु का उदाहरण दें तो उनकी मुखालिफ पार्टी यहां बैठी हुई है। कोई इधर बैठा है, कोई उधर बैठा है। इस बात को गंभीरता से लेना चाहिए।...(व्यवधान) आप लोग हमारी बात सुनिये, हमें भी अपनी बात कहने का मौका दीजिये। हमारी पार्टी छोटी है। हम कम हो गये हैं तो इसका यह मतलब नहीं है कि हम आने वाले नहीं हैं। यह तो चलता रहता है।...(व्यवधान)

अध्यक्ष महोदया : लालू जी, आप बोलिये और जल्दी अपनी बात समाप्त कीजिये।

श्री लालू प्रसाद : महोदया, मेरा सुझाव है कि मुलायम सिंह यादव जी ने जो सवाल उठाया। आज क्या हुआ? आज हुआ कि जो मारे गए लोग हैं, पुलिस ने 302 का केस दर्ज नहीं किया है। यह किया जाना चाहिए था। यह निदेश यूपी सरकार को जाना चाहिए कि जितने लोगों ने गोली चलाई है, उन पर 302 के तहत मुकदमा दायर किया जाए, उन पर कार्यवाही हो और उन्हें जेल भेजा जाए। यह निदेश यूपी सरकार का जाना चाहिए।...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।



श्री अनंत गीते।

श्री लालू प्रसाद : महोदया, मेरी बात सुन लीजिए। हम एक मिनट में समाप्त कर देंगे।

महोदया, जो बिल है, सरकार उसे लाए ताकि क्लियर हो जाए। सरकारी प्रपोज के लिए रेलवे अथवा किसी अन्य विभाग को विकास के लिए जमीन की जरूरत है तो उसके अधिग्रहण की इजाजत हम लोग दे सकते हैं। सुश्री ममता बैनर्जी किसानों से इतनी भयभीत हो गई हैं और उन्होंने कह दिया है कि डेवलपमेंट में हम किसानों की एक इंच जमीन नहीं लेंगे। इससे रेलवे का काम ठप्प हो गया है। आप क्लियर कट आइए और इसी सत्र में बिल लाइए। उस पर बैठकर बहस कीजिए। आप मुलायम सिंह जी की बात

को सुन लीजिए। जितने लोग बोले हैं, सभी लोग बोले हैं, सभी ने यह कहा है कि किसानों के साथ न्याय किया जाए।...(व्यवधान)

श्री अनंत गंगाराम गीते (रायगढ़): अध्यक्ष महोदया, उत्तर प्रदेश में मथुरा और अलीगढ़ में किसानों पर लाठी और गोली चलाई गई, किसानों की हत्या हुई, इस घटना की मैं निंदा करता हूं। इस दुर्घटना की निंदा करते हुए, जो पूर्व प्रधानमंत्री देवेगौडा जी ने मांग की है, उससे मैं अपने को सम्बद्ध करता हूं। शरद जी, राजनाथ सिंह जी ने भी इस बात को कहा है कि पुलिस ने गोली चलाई है, इसकी जांच होनी चाहिए और पुलिस अधिकारियों के खिलाफ कार्यवाही भी होनी चाहिए। लालू जी ने भी इस बात को कहा है कि धारा 302 के तहत उन पुलिस अधिकारियों पर कार्यवाही होनी चाहिए। जब एसईजेड के मामले में सदन में काफी चर्चा हुई और सारे सदन की एक राय थी कि किसी एक प्रोजेक्ट के लिए, किसी प्राइवेट प्रोजेक्ट के लिए सरकार भूमि अधिग्रहण न करे। यदि किसी को प्राइवेट प्रोजेक्ट लगाना भी है, तो वह किसानों से सीधा सम्पर्क करे और किसानों की मर्जी के अनुसार उचित मूल्य दे। इस उचित मूल्य पर यदि किसान किसी निजी प्रोजेक्ट के लिए जमीन देना चाहते हैं तो दें, लेकिन सरकार किसी भी निजी प्रोजेक्ट के लिए भूमि अधिग्रहण न करे, यह चर्चा यहां हुई थी।...(व्यवधान)

अध्यक्ष महोदया : आप समाप्त कीजिए।

श्री अनंत गंगाराम गीते: महोदया, मैं समाप्त कर रहा हूं।

महोदया, मेरी मांग है कि कोई भी राज्य सरकार, किसी भी प्राइवेट प्रोजेक्ट के लिए भूमि का अधिग्रहण न करे, जबरदस्ती अधिग्रहण न करे। मेरे क्षेत्र रायगढ़ में रिलायंस का एसईजेड आ रहा है। जिसके कारण वहां की जनता में असंतोष है। किसान और लोग उसका विरोध कर रहे हैं। आज भी आंदोलन चल रहा है और छिपे तौर पर रिलायंस के एसईजेड को लाने का प्रयास हो रहा है। लेकिन वहां का किसान कभी भी उसको स्वीकार नहीं करेगा। हमने उसका विरोध किया है और आगे भी उसका विरोध करेंगे।...(व्यवधान) इसलिए सरकार किसी भी एसईजेड के लिए भूमि अधिग्रहण न करे। किसानों से सीधा चर्चा करे और यदि प्राइवेट प्रोजेक्ट लगाना है तो किसानों की मर्जी से और किसानों को उचित मूल्य देकर, उनकी सहमति से होनी चाहिए।

यदि पुलिस कार्यवाही हो, चाहे वह किसी भी राज्य में हो तो उसकी जांच होनी चाहिए, यह मैं मांग करता हूं।...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.



*(Interruptions) ...**

SHRI ARJUN CHARAN SETHI (BHADRAK): Madam Speaker, I associate with the sentiments expressed by the hon. Members from the Opposition that the interests of the farmers should be protected. This is certainly very much important for all of us, as has been expressed by the hon. leaders of different Parties. At the same time, we must also and the Government should also try to ascertain that land is very much limited.... *(Interruptions)*

I do not know what the hon. Member is saying sitting there. But I want to say that in the State of Orissa, rehabilitation and resettlement of farmers is one of the best in the country that the Government of Orissa has been adopting and is paying them.

Due to firing, some of the farmers have died. I also demand that that should be inquired into. A Commission of Inquiry has been set up, as I read in the newspaper. I do not know how far it is correct. At the same time, as has been stated, the interests of the farmers should be protected. Land is very much limited. So the Government should ensure that enough land should be there for the production of the foodstuffs so that our growing population can be fed in future. Thank you, Madam.

MADAM SPEAKER: Thank you so much. Now we will go to Q. No. 321, Shri Arjun Munda.

... (Interruptions)

SHRI YASHWANT SINHA (HAZARIBAGH): What about the Government's response? The Government must respond.... *(Interruptions)*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Would you say anything?... *(Interruptions)* If you say something, after that I will respond.... *(Interruptions)*

SHRI YASHWANT SINHA : I would like to inform the Leader of the House that a discussion has taken place for 55 minutes in this House suspending the Question

* Not recorded.

Hour. He unfortunately was not present. Now, so many hon. Members have spoken, the Government must respond.

SHRI PRANAB MUKHERJEE: No, I thought that when you are getting up, you will say something. That is why I sat down.... (*Interruptions*)

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): Madam Speaker, what about small parties representing here?... (*Interruptions*)

SHRI PRANAB MUKHERJEE: Madam Speaker, for my own business, in the beginning of the sitting, I had to be in that House. But later on, I came and I heard *Lalu ji* when *Lalu ji* was speaking and after that some other hon. Members who were speaking.

In respect of the incidents of police firing in Uttar Pradesh, I am told that now the talks are going on. There are two aspects, police firing, inquiry about the causes of the firing and others. Naturally, we have to ascertain the facts from the State Government. The Home Minister is in touch with them. As and when he will get the information, and if it found necessary, we will be sharing it with you. But we have understood that till late evening, talks were going on to have some sort of amicable settlement, and there is a possibility of arriving at a solution. As and when we will get the confirmed news, we will share it with you.

But there is another important aspect where a number of Members have made their observations about the policies of the Government in respect of acquisition of the land for various public purposes. For that, this is much more important, and we shall have to ensure that the farmers are not disturbed, their interests are not jeopardized because they have to play the most positive role in respect of ensuring the food security. Therefore, a comprehensive Bill has been formulated by a Group of Ministers under the Chairmanship of Mr. Sharad Pawar and we are expecting to bring the Bill as early as possible for the consideration of the hon. House.



Various aspects have been taken note of; and surely, when the Bill is brought for discussion of the House, the hon. Members would give their inputs. After their inputs, it would be given the final legislative form. Thank you, Madam.

MADAM SPEAKR: Thank you so much.

Now, Question No. 321, Shri Arjun Munda.

(Q. 321)

श्री अर्जुन मुण्डा : अध्यक्ष महोदया, मैं आपके माध्यम से निवेदन करना चाहता हूँ कि मेरे प्रश्न का जो उत्तर माननीय मंत्री जी की ओर से मिला है, वह सत्य से परे है और इस ढंग से दिया गया है, जिसे हम लोग कहते हैं कि बड़ा गोल-मोल जवाब देने का प्रयत्न माननीय मंत्री जी ने किया है। एक प्रकार से ऐसा उत्तर देकर, इस प्रश्न को टालने का प्रयास किया गया है।

महोदया, मैंने माननीय मंत्री जी से प्रश्न पूछा था कि वे यह बताने की कृपा करें कि जनजातीय क्षेत्रों में जो विद्रोह हो रहा है और अशांति है उसके क्या कारण हैं, लेकिन उसका उत्तर ठीक प्रकार से नहीं आया। अब मैं माननीय मंत्री जी से जानना चाहता हूँ कि कितने ऐसे कोल के पट्टे दिए गए हैं, जिनमें जमीन का अधिग्रहण किया गया है और उनमें उनके पुनर्वास के बारे में, उनके मुआवजे के बारे में और जो फिफ्थ शेड्यूल तथा सिक्स्थ शेड्यूल के जो प्रावधान हैं, उन्हें ध्यान में रखते हुए पट्टे दिए गए हैं, क्योंकि फिफ्थ और सिक्स्थ शेड्यूल में जो प्रावधान हैं उनका घोर उल्लंघन करते हुए खनन पट्टे दिए गए हैं ?

महोदया, मेरा दूसरा विषय है कि ... (व्यवधान)

अध्यक्ष महोदया : माननीय सदस्य से मेरा निवेदन है कि एक बार मैं केवल एक ही विषय पर एक ही प्रश्न पूछें।

SHRI B.K. HANDIQUE: Madam Speaker, at the outside, I would like to say a few words on it. Actually, this question involves three Ministries, namely, the Ministry of Mines, the Ministry of Coal and the Ministry of Rural Development. Definitely, the question is a serious one and I am trying to respond to it but with certain limitations.

The question has been asked that the details have not been provided. But it is a question about the land acquisition; and the land acquisition is for public purposes. My Ministry is not concerned with acquisition of land for public purposes. Most of the mining in major minerals is done by the private sector. We generally do not acquire private land for such mining. Compulsory acquisition is done only for public purposes, as I have already said. Yes I do admit that we could not give all the particulars that had been asked for. But I have my limitations. I have to go to different Ministries for collecting all these particulars.

The main question addressed to me is about land acquisition. But land acquisition is not my subject; it is not under my Ministry. It comes under the Land Resources Department of the Ministry of Rural Development.

However there is one point. I can say this much that if the mining operations of a private company or a public sector undertaking result displacement or loss of livelihood of local population, it is compulsory for them to compensate the affected people as per the Resettlement and Rehabilitation Policy of a particular State Government and the National Mineral Policy, 2008.

The obligations outlined in the National Mineral Policy, 2008 with regard to relief and rehabilitation (R&R) of displaced persons due to mining operations include all provisions of the Rehabilitation and Resettlement Policy of the States.

Madam, I have been given certain things.... (*Interruptions*)

अध्यक्ष महोदया : अब आप शान्त रहिये। प्रश्न काल में एक प्रश्न हुआ है, उसको शान्तिपूर्वक कर लेने दीजिए।

SHRI B.K. HANDIQUE: Madam, they have asked for the details, as I said it. You may go through the Question.... (*Interruptions*) These are the sums . . .
(*Interruptions*)



MADAM SPEAKER: Question Hour is over.

12.00 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be laid. Shri Dinsha Patel.

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2010-2011.

(Placed in Library, See No. LT 2873/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of Indo-Tibetan Border Police Force Act, 1992:-
 - (i) The Indo-Tibetan Border Police Force, Para Medical Cadre (Group 'A', 'B' and 'C' Posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 593(E) in Gazette of India dated 9th July, 2010.
 - (ii) The Indo-Tibetan Border Police Force (Publication and Printing Cadre) Group 'B' and 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 584(E) in Gazette of India dated 6th July, 2010.
 - (iii) The Indo-Tibetan Border Police Force, Medical Cadre (Group 'C') Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 323(E) in Gazette of India dated 15th April, 2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (1) above.

(Placed in Library, See No. LT 2874/15/10)

- (3) A copy of the Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Executive) Group 'C' post Recruitment Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 317(E) in Gazette of India dated 13th April, 2010, under sub-section (3) of Section 22 of Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT 2875/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the
Table:-

- (1) A copy of the Notification No. G.S.R. 650(E) (Hindi and English versions) published in Gazette of India dated 2nd August, 2010, making certain amendment in the Notification No. G.S.R. 129 dated 17th April, 2004, issued under the Agricultural Produce Grading and Marking Act, 1937.

(Placed in Library, See No. LT 2876/15/10)

- (2) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2006-2007.

(ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2877/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the National Highways Act, 1988:-

- (1) The Central Motor Vehicles (Amendment) Rules, 2010 published in Notification No. S.O. 386(E) in Gazette of India dated the 7th May, 2010, together with an explanatory memorandum.
- (2) The Central Motor Vehicles (Second Amendment) Rules, 2010 published in Notification No. S.O. 443(E) in Gazette of India dated the 21th May, 2010, together with an explanatory memorandum and containing corrigendum thereto published in Notification No. 447(E) dated 26th May, 2010.
- (3) The Central Motor Vehicles (Third Amendment) Rules, 2010 published in Notification No. S.O. 504(E) in Gazette of India dated the 15th June, 2010, together with an explanatory memorandum.

(Placed in Library, See No. LT 2878/15/10)

... (*Interruptions*)

अध्यक्ष महोदया : आप लोग शान्त हो जाइये। आप बैठ जाइये।

... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइये। अभी बहुत समय है। इस तरह से करना ठीक नहीं होगा।

... (*Interruptions*)

अध्यक्ष महोदया : अब कुछ भी रिकार्ड में नहीं जायेगा।

(*Interruptions*) ... *

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:-

* Not recorded.

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 675(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (ii) S.O. 805(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (iii) S.O. 807(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (iv) S.O. 1073(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (v) S.O. 1105(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (vi) S.O. 1179(E) published in Gazette of India dated the 19th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (vii) S.O. 1272(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

- (viii) S.O. 1274(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (ix) S.O. 1279(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Tatapudi-Murikipudi Section) in the State of Andhra Pradesh.
- (x) S.O. 1456(E) published in Gazette of India dated the 16th June, 2010, containing corrigenda to the Notification No. S.O. 491(E) dated the 26th February, 2010.
- (xi) S.O. 1221(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 47 and 67 Ext. (Kangeyampalayam-Mettupalayam Section) in the State of Tamil Nadu.
- (xii) S.O. 633(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xiii) S.O. 892(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.
- (xiv) S.O. 969(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

- (xv) S.O. 1269(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xvi) S.O. 1271(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xvii) S.O. 1285(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xviii) S.O. 1306(E) published in Gazette of India dated the 3rd June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (xix) S.O. 1308(E) published in Gazette of India dated the 3rd June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xx) S.O. 1346(E) published in Gazette of India dated the 9th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (xxi) S.O. 1347(E) published in Gazette of India dated the 9th June, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 45 Extension (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.

(xxii) S.O. 1389(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.

(xxiii) S.O. 1394(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.

(xxiv) S.O. 1286(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building (construction), maintenance, management and operation of National Highway No. 5 [Chennai bypass (Phase-II)] in the State of Tamil Nadu.

(xxv) S.O. 1388(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.

(xxvi) S.O. 1568(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.

(xxvii) S.O. 831(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.

(xxviii) S.O. 832(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B)

(Umaranala-Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.

(xxix) S.O. 1278(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.

(xxx) S.O. 1374(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Extension (Bhopal-Sanchi Section) in the State of Madhya Pradesh.

(xxxi) S.O. 1458(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.

(xxxii) S.O. 970(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Harihar-Haveri Section) in the State of Karnataka.

(xxxiii) S.O. 679(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Goa.

(xxxiv) S.O. 755(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Goa.

(xxxv) S.O. 1080(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 26 (Jhansi-Lakhandon Section) in the State of Madhya Pradesh.

- (xxxvi) S.O. 1371(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhandon Section) in the State of Madhya Pradesh.
- (xxxvii) S.O. 660(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (xxxviii) S.O. 1373(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 Extension (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 1383(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Extension (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
- (xl) S.O. 1427(E) published in Gazette of India dated the 14th June, 2010, containing corrigendum to the Notification No. S.O. 1015(E) dated the 5th May, 2010.
- (xli) S.O. 1428(E) published in Gazette of India dated the 14th June, 2010, containing corrigendum to the Notification No. S.O. 622(E) (in Hindi version only) dated the 18th April, 2007.
- (xlii) S.O. 1420(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala-Madhya

Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.

- (xliii) S.O. 1454(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhanadon Section) in the State of Madhya Pradesh.
- (xliv) S.O. 1595(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Ring Road, Indore (Western Part) in the State of Madhya Pradesh.
- (xlv) S.O. 1596(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwara-Chhindwara and Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 1074(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xlvii) S.O. 1267(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 1419(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg Crossing-Bareilly Section) in the State of Madhya Pradesh.
- (xlix) S.O. 1384(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 76 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.

- (l) S.O. 1380(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (li) S.O. 849(E) published in Gazette of India dated the 15th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatisgarh Border Section) in the State of Orissa.
- (lii) S.O. 1363(E) published in Gazette of India dated the 10th June, 2010, containing corrigendum to the Notification No. S.O. 952(E) dated the 26th April, 2010.
- (liii) S.O. 732(E) published in Gazette of India dated the 1st April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (liv) S.O. 848(E) published in Gazette of India dated the 15th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (lv) S.O. 1310(E) published in Gazette of India dated the 3rd June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Pitiri-Bhuban Section) in the State of Orissa.
- (lvi) S.O. 1459(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Darada-Malibarahi Section) in the State of Orissa.

- (lvii) S.O. 1265(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatishgarh Section) in the State of Orissa.
- (lviii) S.O. 1273(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatishgarh Section) in the State of Orissa.
- (lix) S.O. 1382(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasan-Patasahanipur Section) in the State of Orissa.
- (lx) S.O. 812(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (lxi) S.O. 502(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madhya Pradesh-Maharashtra Border-Nagpur Section including Kamptee-Kanhan bypass) in the State of Maharashtra.
- (lxii) S.O. 834(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kundapur-Surathkal Section) in the State of Karnataka.
- (lxiii) S.O. 967(E) and S.O. 968(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 13 (Bijapur-Hungund Section) in the State of Karnataka.

- (lxiv) S.O. 773(E) published in Gazette of India dated the 7th April, 2010, regarding acquisition of land for building, maintenance, management and operation of construction of by pass to Hubli City connecting National Highway Nos. 218, 63 and 4 in the State of Karnataka.
- (lxv) S.O. 1060(E) published in Gazette of India dated the 12th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 48 (Bangalore-Mangalore Section) in the State of Karnataka.
- (lxvi) S.O. 1061(E) published in Gazette of India dated the 12th May, 2010, regarding acquisition of land for construction of Weigh-in-Motion-cum-Automatic Traffic Counter-cum Classifiers, maintenance, management and operation of National Highway No. 63 in the State of Karnataka.
- (lxvii) S.O. 1089(E) published in Gazette of India dated the 13th May, 2010, making certain amendments in the Notification No. S.O. 1199(E) dated the 12th May, 2009.
- (lxviii) S.O. 1628(E) published in Gazette of India dated the 8th July, 2010, making certain amendments in the Notification No. S.O. 194(E) dated the 2nd March, 2001.
- (lxix) S.O. 1746(E) to S.O. 1749(E) published in Gazette of India dated the 20th July, 2010, regarding acquisition of land for building, maintenance, management and operation in the stretch of land construction of major bridge across river Malaprabha at National Highway No. 218 in the State of Karnataka.
- (lxx) S.O. 756(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.

(lxxi) S.O. 890(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 30 and 84 (Patna-Buxar Section) in the State of Bihar.

(lxxii) S.O. 835(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.

(lxxiii) S.O. 665(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.

(lxxiv) S.O. 503(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Hajipur-Muzaffarpur Section) in the State of Bihar.

(lxxv) S.O. 1068(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.

(lxxvi) S.O. 1070(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.

(lxxvii) S.O. 731(E) published in Gazette of India dated the 1st April, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 33 (Rargaon-Mahaulia Section) in the State of Jharkhand.

(lxxviii) S.O. 804(E) published in Gazette of India dated the 9th April, 2010, containing corrigendum to the Notification No. 2082(E) dated 11th August, 2009.

(lxxix) S.O. 797(E) published in Gazette of India dated the 9th April, 2010, making certain amendments in the Notification No. S.O. 3104(E) dated the 4th December, 2009.

(lxxx) S.O. 1021(E) published in Gazette of India dated the 5th May, 2010, authorising the District Land Acquisition Officer, Ramgarh, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 33 (Ramgarh bypass) in the State of Jharkhand.

(lxxxi) S.O. 1424(E) published in Gazette of India dated the 14th June, 2010, making certain amendments in the Notification No. S.O. 1338(E) dated the 20th May, 2009.

(lxxxii) S.O. 1223(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahaulia Section) in the State of Jharkhand.

(lxxxiii) S.O. 1063(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahaulia Section) in the State of Jharkhand.

(lxxxiv) S.O. 1497(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahaulia Section) in the State of Jharkhand.

- (lxxxv) S.O. 802(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Dalkhola Bypass Section) in the State of West Bengal.
- (lxxxvi) S.O. 1041(E) published in Gazette of India dated the 10th May, 2010, authorising the Sub-Divisional Officer, Baisi, Purnia, as the competent authority to acquire land for building, maintenance and operation of National Highway Nos. 31 and 34 (Junction of National Highways 31 and 34) in the State of Bihar.
- (lxxxvii) S.O. 810(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28A in the State of Bihar.
- (lxxxviii) S.O. 1472(E) published in Gazette of India dated the 18th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (lxxxix) S.O. 1081(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.
- (xc) S.O. 1576(E) published in Gazette of India dated the 2nd July, 2010, making certain amendments in the Notification No. S.O. 1668(E) dated the 8th July, 2009.
- (xci) S.O. 1219(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.

- (xcii) S.O. 1422(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Tumkur-Harihar Section) in the State of Karnataka.
- (xciii) S.O. 1367(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 810(E) dated the 13th July, 2004.
- (xciv) S.O. 1092(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Belgaum-Goa/KNT Boundary Section) in the State of Karnataka.
- (xcv) S.O. 1571(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xcvi) S.O. 800(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (xcvii) S.O. 764(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.
- (xcviii) S.O. 801(E) published in Gazette of India dated the 9th April, 2010, making certain amendments in the Notification No. S.O. 295(E) dated the 14th February, 2007.
- (xcix) S.O. 806(E) published in Gazette of India dated the 9th April, 2010, making certain amendments in the Notification No. S.O. 1535(E) dated the 13th September, 2007.

- (c) S.O. 1418(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (ci) S.O. 1542(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Raiganj-Dalkhola Section) (except Dalkhola Bypass) in the State of West Bengal.
- (cii) S.O. 1573(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (ciii) S.O. 1503(E) published in Gazette of India dated the 21st June, 2010, authorising the Additional District Magistrate (L.A.), Uttar Dinajpur District, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 34 in the State of West Bengal.
- (civ) S.O. 1282(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C in the State of West Bengal.
- (cv) S.O. 1082(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (cvi) S.O. 1621(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.

- (cvii) S.O. 1376(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Raiganj-Dalkhola Section) (except Dalkhola bypass) in the State of West Bengal.
- (cviii) S.O. 1706(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (cix) S.O. 1602(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Indira Section) in the State of Jharkhand.
- (cx) S.O. 1600(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (cxi) S.O. 1309(E) published in Gazette of India dated the 3rd June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (including construction of bypasses) in the State of Assam.
- (cxii) S.O. 751(E) published in Gazette of India dated the 5th April, 2010, containing corrigendum to the Notification No. S.O. 3112(E) dated the 4th December, 2009.
- (cxiii) S.O. 1199(E) published in Gazette of India dated the 20th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (cxiv) S.O. 803(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.

(cxv) S.O. 1059(E) published in Gazette of India dated the 12th May, 2010, making certain amendments in the Notification No. S.O. 1009(E) dated the 10th November, 2000.

(cxvi) S.O. 1335(E) published in Gazette of India dated the 7th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Extension) in the State of Gujarat.

(cxvii) S.O. 1050(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Rajasthan.

(cxviii) S.O. 1601(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

(cxix) S.O. 1379(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(cxx) S.O. 1276(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.

(cxxi) S.O. 960(E) and S.O. 961(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.

- (cxxii) S.O. 885(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxxiii) S.O. 1075(E) published in Gazette of India dated the 13th May, 2010, authorising the Special Land Acquisition Officer, Branch-I, Surat, as the competent authority to acquire land for stretching of land from Design Chainage of the proposed Vadodara-Mumbai Expressway Section for building (construction, etc.), maintenance, management and operation of the paid Expressway in the State of Gujarat.
- (cxxiv) S.O. 1471(E) published in Gazette of India dated the 18th June, 2010, authorising the Special Land Acquisition Officer, Bharuch, as the competent authority to acquire land for stretching of land from Design Chainage of the proposed Vadodara-Mumbai Expressway Section for building (construction, etc.), maintenance, management and operation of the paid Expressway in the State of Gujarat.
- (cxxv) S.O. 1266(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxxvi) S.O. 1381(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxxvii) S.O. 811(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building (widening),

maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.

(cxxviii) S.O. 1046(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(cxxix) S.O. 1292(E) published in Gazette of India dated the 1st June, 2010, authorising the Special Land Acquisition Officer, Unit-I Vadodara, as the competent authority to acquire land for stretching of land from Design Chainage of the proposed Vadodara-Mumbai Expressway Section for building (construction, etc.), maintenance, management and operation of the paid Expressway in the State of Gujarat.

(cxxx) S.O. 895(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.

(cxxxix) S.O. 1013(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Pali Section) in the State of Rajasthan.

(Placed in Library, See No. LT 2879/15/10)

12.01 hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Pranab Mukherjee, I beg to lay a statement on the status of implementation of recommendations contained in the 1st Report of the Standing Committee on Finance (15th Lok Sabha) on Demands for Grants (2009-10) relating to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment in pursuance of Direction 73-A of the Hon'ble Speaker, Lok Sabha *vide* Lok Sabha Bulletin, Part II dated 1st September, 2004.

The 1st Report of the Standing Committee on Finance (15th Lok Sabha) was laid in the Lok Sabha on 2nd December, 2009. The 1st report relates to examination of Demands for Grants (2009-10). In the Report, the Committee deliberated on various issues and made nineteen (19) recommendations, where action is called for on the part of the Government. These recommendations mainly pertain to issues including, efficacy of the Indian Development Economic Assistance Scheme (IDEAS), the Universal Health Insurance Scheme (UHIS), National Skill Development Corporation, measures to identify and develop indigenous skills, Fiscal and Revenue deficit, Fiscal correction/consolidation vis-à-vis growth rate, non-utilisation of external assistance and payment of Commitment Charges, building a realistic price index, Frozen Demat Accounts, measures being taken by the Govt. to increase the number of Banking Centres, Banking facilities in underbanked areas opening of new rural accounts by private sector Banks, guidelines/regulating Credit Card services, cases of misuse of Bank Draft facility,

* Laid on the Table and also placed in Library, See No. LT 2880/15/10.

grievance redressal in the insurance sector, retention of surplus fund by IRDA, savings/unspent funds of various Ministries/Departments etc.

Action Taken Statements on the recommendations/observations contained in the Report had been sent to the Standing Committee on Finance on 24th February 2010. Present status of implementation of the recommendations made by the Committee in the 1st Report is indicated in Annexure.

I would not like to take the valuable time of the House to read out the contents of the Annexure. I would request that these may be taken as read.

12.1 ½ hrs.**(ii) (a) Status of implementation of the recommendations contained in the 2nd and 4th Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution***

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR):

Madam, I beg to lay the statement, on the status of implementation of recommendations contained in the 2nd and 4th report of Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha (Eleventh Edition) issued by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin-Part-II dated 1st September, 2004.

2nd Report

The 2nd Report of the Standing Committee was presented to the Parliament on 17th December, 2009 and the Department of Food & Public Distribution had apprised the Committee about the action taken on the recommendations of the Committee on 1st April, 2010.

4th Report

The 4th Report of the Standing Committee was presented to the Parliament on 23rd April, 2010 and the Department of Food & Public Distribution had apprised the Committee about the action taken on the recommendations of the Committee on 20th July, 2010.

* Laid on the Table and also placed in Library, See No. LT. 2881/15/10.

12.02 hrs.**(ii) (b) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution***

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

* Laid on the Table and also placed in Library, See No. LT 2882/15/10.

12.02 ½ hrs.

(ii) (c) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Agriculture on Demands for Grants (2009-10), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture*

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay the statement on the status of implementation of Observations / Recommendations contained in the Fourth Report of Standing Committee on Agriculture in pursuance of the direction 73 A of the Hon'ble Speaker, Lok Sabha, issued vide Lok Sabha Bulletin — Part-II dated September 01, 2004.

The Standing Committee on Agriculture has examined the Demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2009-10 and presented their Fourth Report. The Department has furnished the Replies of the Government to all the Observations / Recommendations in the Action Taken Report.

All the Observations / Recommendations of the Committee have been considered. The details of Recommendations/ Comments of the Committee and Action taken by the Government alongwith present status, which have already been communicated to Parliamentary Committee, are enclosed in Annexure-I.

अध्यक्ष महोदया : आप शान्त रहिये, यह गलत बात है। आप बैठ जाइये।

...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप इतने सीनियर हैं, वरिष्ठ हैं, आप यह क्या कर रहे हैं।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। लालू जी, आपकी बात मैं हमेशा सुनती हूँ। अभी आप बैठ जाइये।

...(व्यवधान)

* Laid on the Table and also Placed in Library, See No. LT 2883/150/10.

12.03 hrs.**(iv) Setting up of Commission of inquiry on Illegal Mining**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Madam, recently, due to rise in demand for iron ore, mining activity has increased manifold, particularly in the States of Orissa, Jharkhand, Andhra Pradesh, Karnataka and Goa.

- Due to a combination of reasons in the recent years the incidence of illegal mining has grown considerably. This problem is acquiring organised dimensions, and may lead to nexus with criminal and anti-national elements, in some of the States including those affected by Left Wing Extremism....

(Interruptions)

MADAM SPEAKER: Please lay it on the Table of the House.

*SHRI B.K. HANDIQUE: I lay the rest of my statement on the Table of the House.

- Many reports clearly point to the fact that mining, raising, transportation and export of iron ore and manganese ore illegally or without lawful authority in the various States are taking place on a large scale.
- The Union Government has been sensitive to this problem and has been constantly advising State Governments to improve their regulatory systems. However, incidents of illegal mining in the country are still being reported.
- With a view to curb this menace, the Union Government has decided to set up a Commission of Inquiry under Section 3 of the Commissions of Inquiry Act, 1952, which would primarily:

- inquire into and determine the nature and extent of illegal mining and trade and transportation of iron ore and manganese ore,

** This part of the speech was laid on the Table.

- identify the persons, firms, companies concerned,
- inquire into and determine the extent to which the management, regulatory and monitoring systems have failed,
- inquire into the tampering of official records, including records relating to land and boundaries, and identify, as far as possible, the persons responsible for such tampering.

The Commission would submit its finding within 18 months.

In order to discharge its mandate, the Commission may take the assistance of any Central / State investigative agency or any other authority as it may deem it necessary to do so.

I am hopeful the Commission's recommendation would help the Government to take necessary steps to prevent illegal mining.*

(Placed in Library, See No. LT 2884/45/10)

12.04 hrs.**(vi) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Labour on Demands for Grants (2009-10), pertaining to the Ministry of Textiles***

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, in pursuance of direction 73 (A) of the Hon'ble Speaker, Lok Sabha published in Lok Sabha Bulletin Part - II, dated September 01, 2004, I beg to make the statement on the status of implementation of recommendations contained in the Fourth Report of Standing Committee on Labour on Demands for Grants (2009-2010) of the Ministry of Textiles.

The Standing Committee on Labour examined the Demands for Grants of the Ministry of Textiles for the year 2009-2010 and presented their Fourth Report in this regard to the Lok Sabha on 17th December, 2009. The report contains 13 recommendations. The recommendations of the Committee focus mainly on the Demands for Grants for year 2009-10 of the Ministry of Textiles. These recommendations have been examined in the Ministry of Textiles, and action taken/proposed to be taken on these recommendations was submitted to the Standing Committee on Labour in April, 2010. The Ministry of Textiles is making all efforts to implement the recommendations of the Committee in their true spirit.

I also lay herewith the status of implementation of these recommendations on the Table of the House.

* Laid on the Table and also placed in Library, See No. LT 2885/15/10.

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष महोदय, मैं आपके माध्यम से इस सदन का ध्यान इस देश के विभिन्न क्षेत्रों के वनवासी लोगों और उत्तर प्रदेश के अन्दर वन्य ग्रामों में रहने वाले नागरिकों की ओर आकर्षित करना चाहता हूँ...(व्यवधान)

अध्यक्ष महोदय : कृपया शून्य प्रहर चलाने दीजिए। आप बोलिये।


योगी आदित्यनाथ : गोरखपुर, महाराजगंज, कुशीनगर, सिद्धार्थनगर, श्रावस्ती...(व्यवधान)

अध्यक्ष महोदय : आप बैठ जाइये। शून्य प्रहर चलाने दीजिए।

योगी आदित्यनाथ : उत्तर प्रदेश के लगभग आधा दर्जन से ऊपर जनपदों में वन्य ग्रामों में हजारों लोग निवास करते हैं।

अध्यक्ष महोदय : लालू प्रसाद जी बैठ जाइए।

...(व्यवधान)

योगी आदित्यनाथ : आजादी के 63 वर्ष बीत जाने के बाद भी इन लोगों को कोई बुनियादी सुविधा वहां पर उपलब्ध नहीं हो पायी हैं। ...(व्यवधान) महोदय, न उनके लिए सड़क है, न उनके लिए पक्के मकान हैं, ...(व्यवधान)  उनके लिए शिक्षा की कोई व्यवस्था है, ...(व्यवधान) न उनके लिए चिकित्सा की कोई व्यवस्था है, ...(व्यवधान) न उनका नाम वहां की मतदाता सूची में है और किसी भी प्रकार बुनियादी सुविधा उनको प्राप्त नहीं हो पा रही है। ...(व्यवधान) इसलिए मैं आपके माध्यम से मांग करता हूँ ...(व्यवधान)

अध्यक्ष महोदय : अब आप समाप्त करिए।

...(व्यवधान)

योगी आदित्यनाथ: महोदय, मैं आपके माध्यम से निवेदन करता हूँ कि बुनियादी सुविधाओं के अभाव में ये लोग वहां पर तबाह हैं। नक्सलवादी और अराष्ट्रवादी गतिविधियों में लिप्त तत्व उनका धर्मान्तरण करा रहे हैं और राष्ट्र विरोधी गतिविधियों में उनका उपयोग करने का षडयंत्र कर रहे हैं। ...(व्यवधान)

अध्यक्ष महोदय : शांत हो जाइए।

...(व्यवधान)

अध्यक्ष महोदय : इतनी जोर से मत बोलिए।

...(व्यवधान)

अध्यक्ष महोदय : आपकी बात हो गयी, अब आप बैठ जाइए।

...(व्यवधान)

योगी आदित्यनाथ : मैं आपके माध्यम से भारत सरकार से अनुरोध करना चाहता हूँ कि वनवासी क्षेत्रों में रहने वाले वन्यग्रामों के लोगों को बुनियादी सुविधायें उपलब्ध करायी जाएं, ...(व्यवधान) मतदाता सूची में उनका नाम शामिल किया जाए और बुनियादी सुविधायें देकर उन्हें स्थायी रूप से बसाने की व्यवस्था की जाए। धन्यवाद। ...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.06 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

(The Lok Sabha reassembled after lunch at Fourteen of the Clock)

(Mr. Deputy Speaker in the Chair)

...(व्यधान)

SUBMISSIONS BY MEMBERS - Contd.

RE: Increase of salary, allowances and pension of Members of Parliament

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Deputy-Speaker, Sir.... *(Interruptions)*

श्री मुलायम सिंह यादव (मैनपुरी): उपाध्यक्ष महोदय, आप पहले हमारी बात सुनिए।...(व्यवधान)

श्री लालू प्रसाद (सारण): उपाध्यक्ष महोदय, आप हमारी बात सुनिए।...(व्यवधान)

उपाध्यक्ष महोदय : आपने ज़ीरो आवर में मामला उठाया था।

...(व्यवधान)

श्री लालू प्रसाद : महोदय, मैं आपके माध्यम से बड़े विनम्रतापूर्वक सरकार को बताना चाहता हूँ कि मैम्बर्स की सैलरी या सुविधा के मामले में पार्लियामेंट की ज्वाइंट कमेटी है और वह गहन छानबीन करने के बाद समय-समय पर सारे हालात को ध्यान में रखते हुए सरकार को अपनी रिपोर्ट देती है। सरकार को बहुत पहले रिपोर्ट प्राप्त हुई। हमने इससे पहले भी इस सवाल को उठाया था कि आप अपनी मंशा साफ कीजिए। यह पूरे इलैक्ट्रॉनिक मीडिया में है और हार्ड-फाई लोग हमारे सिस्टम को, लोकतंत्र को पार्लियामेंट के सारे एमपीज़ को बड़ी चतुराई से लीक करवाकर सरकारी पक्ष से सारे लोगों को कहा जाता है कि ये लोग...(व्यवधान) यह भी कहा जाता है कि ये काम नहीं करते हैं। इनकी सैलरी बढ़नी चाहिए या नहीं, इनकी चिन्ता आम आदमी तक चली जाती है। ये सत्ता पक्ष और बाहर बैठे वे लोग हैं जिनके गेट पर यदि आम आदमी या कोई भी एमपी जाए तो गेट पर लिखा होता है - कुत्ते से सावधान। जो लोग कुत्ते के साथ सैर करते हैं, कुत्ते के साथ लेट भी जाते हैं, कुत्ते के साथ किस करते हैं, उनकी चिन्ता इस सिस्टम को...(व्यवधान)

उपाध्यक्ष महोदय : माननीय लालू जी, आपको कैसे जानकारी हुई।

...(व्यवधान)

श्री लालू प्रसाद : आप मेरी बात सुनिए।...(व्यवधान) हमें नीचा दिखाने के लिए यह कहा जा रहा है।...(व्यवधान) हमने रात को भी एक इलैक्ट्रॉनिक मीडिया से पूछा कि आपकी तनखाह कितनी है, आपके एडीटर साहब की तनखाह कितनी है या विदेशों में मंत्री जी सैर करते हैं, मैं नाम नहीं लेना चाहता, लोक सभा के एमपीज़ को अपनी तकलीफ मालूम है। लोगों को रोज सैंकड़ों कप चाय पिलानी पड़ती है, उन्हें खाना खिलाना पड़ता है। हमें जो मकान मिला हुआ है, उसमें लोगों को हम आश्रम की तरह रखते हैं।...(व्यवधान) उनके इलाज का पैसा देना पड़ता है, चिट्ठी लिखनी पड़ती है और वापिस जाने के लिए उन्हें रेल का भाड़ा भी देना पड़ता है। ये पूछते हैं कि सैलरी क्यों बढ़े। जिनके पैर न फटी बिवाई, वो क्या जाने पीर पराई, यह हमारी हालत है। जिसे लालू यादव का जितना क्रिटिसिज़्म करना है, वह करे। पैसा और कमेटी हमारे लिए नहीं है, हम अपनी कौन्सटीट्यूंसी और देश की जनता के लिए कह रहे हैं। टेलीफोन से लेकर जो सुविधा है, अगर हम दिल्ली से लौटा देते हैं तो हमें उसका खामियाजा भोगना पड़ता है। ऐसा कहा गया है कि एमपी पब्लिक सर्वेंट है। ऑफिस ऑफ प्रॉफिट से भी हटाया गया, आपको याद होगा। हमें सीक्रेट एक्ट में भी डाला गया। मैं जानता हूँ स्विस बैंक में किनका पैसा है।

उनका चरित्र क्या है, यह मैं अभी नहीं बताना चाहता। चारों तरफ से एक साजिश के तहत कि इस समय बताने का वक्त नहीं है। ...(व्यवधान)

उपाध्यक्ष महोदय : लालू जी, आप संक्षेप में बोलिये।

...(व्यवधान)

श्री लालू प्रसाद : उपाध्यक्ष महोदय, हमने माननीय अध्यक्ष जी से प्रार्थना करके इस पर बोलने के लिए टाइम मांगा था। हाउस चले, यही नहीं, आप समझिये कि आदमी को कम्पेल किया जाता है कि एमपी हाथ फैलाये। अब हमारी क्या सैलरी है? एक जूनियर क्लर्क से भी नीचे हमारी सैलरी है। ...(व्यवधान) सिक्स्थ पे कमीशन के पन्नों को उलटकर देखा जाये। प्रणब बाबू, उन पन्नों को उलट कर देखें, उससे भी हम नीचे हैं। हमारी सर्विस क्या है? हमारा पांच साल का कार्यकाल है, बीच में भी जा सकते हैं, जबकि हम 24 घंटे ऑन ड्यूटी हैं। मैं किसी के ऊपर ज्यादा टीका-टिप्पणी नहीं करना चाहता। हम यह कहना चाहते हैं कि जिनको कोई मतलब नहीं है। जो...(व्यवधान) * लोग दिल्ली में बैठे हैं और बैठकर हमारी तकदीर को लिखते हैं, सिस्टम को बोलते हैं कि वह करप्ट हो गया है। ...(व्यवधान) मैं बताना चाहता हूँ कि एक टाइम आयेगा जब इस लोक सभा और एमपीज को अपमानित करने वाले लोग...(व्यवधान) *...(व्यवधान) लोकतंत्र है तब हम हैं। हम लोकतंत्र के प्रहरी हैं। जो लोग राज्य सभा का मेम्बर बनने के

* Not recorded.

लिए चक्कर लगाते रहते हैं, वे क्या जानेंगे? ...(व्यवधान) *...(व्यवधान) मुझे प्रणब बाबू की नीयत पर शक नहीं है, यह मैं साफ-साफ बताना चाहता हूँ। सब लोगों ने क्या किया है? हम लोगों को अपमानित किया है। इन सब लोगों का फार्म हाउस है। यहां पर उनकी अरबों-करोड़ों रुपये की कोठियां हैं...(व्यवधान) *...(व्यवधान) अब सबका नहीं है लेकिन है। इसलिए यह दिखा रहे हैं कि भाई, लोग क्या कहेंगे? आम लोगों के हम नुमाइंदे हैं। अब आतिशबाजी से लेकर शादी-विवाह पर किस तरह से खर्चा करते हैं, यह सबको पता है। वे फाइव स्टार होटल में रहते हैं।...(व्यवधान) *अगर उनको चिन्ता है, तो अपने घर की सम्पत्ति से, तन्खाह से हमारे खजाने का पैसा, आम आदमी का पैसा लौटाओ। ...(व्यवधान) हमें नहीं चाहिए। ...(व्यवधान) हम एमपीज को नहीं चाहिए। ...(व्यवधान) मैं आपको बताना चाहता हूँ। ...(व्यवधान) हम लोगों की बात पहले सुनी जाये। ...(व्यवधान)

उपाध्यक्ष महोदय : इन शब्दों को कार्यवाही से निकाल दिया जाये।

...(व्यवधान)

श्री लालू प्रसाद : इसलिए जो हुआ है, वह हम लोगों को मालूम है। अब कौन-कौन लोग हैं, हम ये सब बातें यहां बताना नहीं चाहते, क्योंकि लोगों को तकलीफ होगी। ...(व्यवधान) हम लोगों को कहा गया था, जब से लोक सभा का गठन हुआ है, उस डेट से हम देंगे। यही विश्वास करके हम चल रहे थे। हम समझ रहे हैं कि धीरे-धीरे घालमेल करके कि देखा जा रहा है, सुना जा रहा है, विचार किया जा रहा है। ये हम लोगों को अपमानित भी करवा रहे हैं। सब दल के लोग तकलीफ में हैं। गोवा के एमएलए की तन्खाह एक लाख रुपये है। आप सारी दुनिया में देख लीजिए कि किसको क्या मिलता है? आप बंगलादेश से लेकर सारी दुनिया में देख लीजिए। अब हमारी स्थिति क्या है? आज हम लोक सभा के मैम्बर हैं। हम शुभकामना देते हैं कि आप लोग एक्स मैम्बर मत होइये, लेकिन जो मैम्बर्स भूतपूर्व हो गये हैं, उनकी दशा को आप देखिये। वे किस तरह से बफरी लेकर आते हैं। उनको पेशाबखाने की बगल में भी जगह नहीं मिलती। उनकी यह स्थिति है, पिटी कंडीशन है। हमारे पूर्व स्पीकर साहब ने माना था कि सैंकड़ों एक्स एमपीज हमें चिट्ठी लिख रहे हैं कि हमारे पास इलाज कराने के लिए पैसा नहीं है। यह सच है, यथार्थ है। इसलिए यह लालू यादव की अनुशंसा नहीं है, मुलायम सिंह जी की नहीं है, बीजेपी की नहीं है, सारी कांग्रेस पार्टी का नहीं है। सभी पार्टीज के सिस्टम में आपने कमेटी बनायी और उस कमेटी ने अनुशंसा दी।

देश के कैबिनेट सेक्रेटरी को 80,000 रुपये, जो ब्यूरोक्रेट है उसे 90,000 रुपये और लंबी सर्विस मिलती है। ...(व्यवधान) * जो ब्यूरोक्रेट हैं, सिस्टम में हम उससे सुपीरियर हैं...(व्यवधान) यही हम लोगों ने कहा

* Not recorded.



था कि प्रोटोकॉल के हिसाब से भी कैबिनेट सेक्रेटरी से एक रुपया अधिक हम लोगों को दिया जाए ताकि प्रोटोकॉल, गरिमा और सबकी प्रतिष्ठा बनी रहे। कमेटी ने जो अनुशंसा की, उसको 100 प्रतिशत स्वीकार कीजिए। इसमें आप जो तनखाह आप देंगे, उसका आधा पेंशन दीजिए, पेंशनर को भी मिले।

इसलिए आपसे प्रार्थना है, सरकार को सुझाव है, जो आपने माना था, उसे स्वीकार कीजिए जिससे लोगों में एफिशिएंसी आएगी, जनता के काम में लोग और जुटकर काम करेंगे। ...(व्यवधान) कैबिनेट में बैठे हुए कुछ लोग इसका विरोध कर रहे हैं, ...(व्यवधान) * कहते हैं कि बदनामी होगी। देश और दुनिया में आपने भारत की बदनामी करा दी है। क्या-क्या हुआ। सारी बातों की यहां पर चर्चा हुई, अभी खेल के मामले में हुआ, उसके पहले आईपीएल के मामले में हुआ और जहां एमपी का सवाल आता है, तो कहते हैं कि बदनामी होगी। ...(व्यवधान) पेपर में छपेगा, बदनामी होगी। ...(व्यवधान) इसलिए इसको मानिए, स्वीकार करिए, हम दूसरे के डिक्टेशन पर नहीं हैं। इसमें टालमटोल मत कीजिए। इसको स्वीकार करिए, यही हमारी मांग है।...(व्यवधान)

SHRI PRANAB MUKHERJEE: Mr. Deputy-Speaker, Sir, in the morning, the hon. Members expressed their views and now Mr. Lalu Prasad has also articulated in his own inevitable manner the feelings of the Members of Parliament. The Government is fully aware of it.

As I have mentioned, we have received the recommendations of the Joint Parliamentary Committee (JPC), and the Government will take its view. As per the practice, it will be made effective from the beginning of the 15th Lok Sabha. Therefore, it will be done, and we will bring the legislation as early as possible and we will see ... *(Interruptions)*

SHRI ADHALRAO PATIL SHIVAJI (SHIRUR): Why not today? ... *(Interruptions)*

SHRI PRANAB MUKHERJEE : Let me complete. ... *(Interruptions)*

As per the Members Salaries and Allowances Act of 1954, this is to be brought in as a piece of legislation to be approved by the Parliament through the amending rules. Therefore, a legislation is needed and we will try to bring the legislation in this Session itself. The Members need not be worried over it, but it is

not possible for me to give the details before the decision has been taken by the Government.

There is a system how the Cabinet functions and all of you are fully aware of it. Therefore, it is not possible for me to state as to what would be the final outcome, but we are fully aware of the sensitivity of the issue and the recommendations of the JPC of the Members, Salaries and Allowances will get fully reflected in the decision taken by the Government. Thank you, Sir. ...

(Interruptions)

श्री लालू प्रसाद : प्रणब बाबू, मेरी बात सुनिए।...(व्यवधान)

डॉ. तरुण मंडल (जयनगर) : महोदय, मैं कहना चाहता हूँ कि...(व्यवधान)

उपाध्यक्ष महोदय : कृपया आप बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : इनकी बात रिकॉर्ड में नहीं जाएगी।

...(व्यवधान)*

उपाध्यक्ष महोदय: आप कृपया बैठ जाएं। आपकी बात रिकार्ड में नहीं जा रही है।

...(व्यवधान) *

उपाध्यक्ष महोदय: लालू जी, अब आप क्या कहना चाहते हैं, वित्त मंत्री जी ने जवाब दे दिया है। अब तो उन्हें धन्यवाद दे दीजिए।

श्री लालू प्रसाद : मैं माननीय प्रणब बाबू से आग्रह करना चाहता हूँ कि यह ठीक है कि उन्होंने आश्वासन दिया है, लेकिन यह बात हमने बहुत बार सुनी है इसलिए इसमें कोई गोलमोल बात नहीं होनी चाहिए। हम लोग चाहते हैं कि कमेटी की जो अनुशंसा है, उसे आप स्वीकार करें और इसी सत्र में बिल लाकर उसे लागू कराएं। हम चाहते हैं कि इस पर कोई डिसकशन न हो, क्योंकि इस पर डिसकशन हो चुका है। जिस पार्टी को या एम.पी. को नहीं लेना है, वह न ले।...(व्यवधान)

श्री प्रणब मुखर्जी: मैंने कहा ही है कि बिल लाएंगे, क्योंकि लेजिस्लेशन लाकर ही इसे इम्प्लीमेंट करना पड़ेगा। मैंने यही कहा है कि मैं बिल लाऊंगा, आप बिल पास कर दें तो यह लागू हो जाएगा।...(व्यवधान)

* Not recorded.

I am sorry, my Hindi is not that good, but from impromptu, I wanted to convey that the recommendations of the Committee are to be implemented by amending the Act of 1954. That is why legislation is necessary.

SHRI LALU PRASAD : We are ready.

SHRI PRANAB MUKHERJEE: You are ready, but the Government will have to bring the legislation. This cannot be done by a Private Member's Resolution or legislation. The Government will have to bring the legislation. We will bring this legislation. Thank you.

श्री लालू प्रसाद : धन्यवाद प्रणब बाबू, हम तो यही चाहते हैं कि हम लोगों को गोल चक्कर में न डालें इसलिए कमेटी की अनुशंसा स्वीकार करें। We are ready to amend the Act and give it the legality required. This Bill has already been circulated. If you bring the Bill tomorrow, within two minutes, we will clear that.

14.17 hrs

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Those Members who are desirous of laying their matters under Rule 377 on the Table of the House may send slips at the Table within 20 minutes. Only those matters for which slips have been received at the Table shall form part of the proceedings, and the rest of the matters shall be treated as lapsed.

**(i) Need to take effective steps for eradication of
Leprosy in Chhattisgarh**

डॉ. चरण दास महन्त (कोरबा): राष्ट्रीय कुष्ठ उन्मूलन कार्यक्रम भारत सरकार द्वारा वर्षों से चलाया जा रहा है। बहुत सारे राज्यों से कुष्ठ का उन्मूलन हो चुका है, जो बचे हैं, उसमें देश में कुष्ठ रोगियों के मामले में छत्तीसगढ़ सबसे ऊपर है। कुष्ठ रोगियों की संख्या के मामले में प्रदेश का जांजगीर चांपा जिला न केवल प्रदेश में बल्कि पूरे देश में पहले पांच स्थान में है। कुष्ठ एक ऐसा रोग है, जिससे संक्रमित व्यक्ति द्वारा छींके आने पर हवा के द्वारा दूसरे व्यक्ति को संक्रमित कर सकता है। यदि किसी व्यक्ति में प्रतिरोधक क्षमता कम हो तो वह कुष्ठ पीड़ित हो सकता है। स्वास्थ्य विभाग का काम रोग फैलने से रोकना है, जिस तरह से छत्तीसगढ़ में कुष्ठ से संबंधित कार्य हो रहा है, उससे कुष्ठ उन्मूलन के बजाय फैल रहा है। कुष्ठ से बुरी तरह प्रभावित इस राज्य में पूर्ण कालिक जिला कुष्ठ अधिकारी कार्यरत ही नहीं है। मेरा सरकार से अनुरोध है कि छत्तीसगढ़ में कुष्ठ उन्मूलन कार्यक्रम को गंभीरता एवं कठोरता से लागू करें।

* Treated as laid on the Table.

(ii)Need to check Naxalism in Warangal district of Andhra Pradesh and include it in the Left Wing Extremism affected districts identified by the Government

SHRI RAJAIAH SIRICILLA (WARANGAL): I would like to draw the kind attention of the august House regarding the need to include Warangal district under Left Wing Extremism Affected Districts from the current year itself.

In the past and as well as in the present also there have been several incidents of naxal extremism in my Warangal Parliamentary Constituency in Andhra Pradesh. As we also know that the Warangal District is predominantly known as breeding point and shelter zone for extremists. I appreciate that the Government of India, in order to overcome Naxal Menace in the country has set up a taskforce on left wing extremism and has identified 33 Naxal affected districts in the country. But the Task force has identified Khammam District of Andhra Pradesh and left Warangal District. Warangal district is adjacent to Chhattisgarh and Khammam District of Andhra Pradesh. The river Godavari is a natural barrier separating Chhattisgarh from Khammam and Warangal district of Andhra Pradesh. I came to know that the places of occurrence of incidences were only taken as criteria for selection of district as extremism affected. But adopting such parameter is not true. Here we must understand that the extremists never wants to disturb their shelters. Because of their shelter, development could not take place in the Warangal region properly despite having sufficient rail links connecting the Southern and Northern parts of India and opportunities of tourism also.

I, therefore, request the Hon'ble Minister of Home Affairs, to kindly intervene in the matter to ensure that Warangal District of Andhra Pradesh is included in the Left Wing Extremism affected districts by changing the parameters to suit the present conditions from the current year itself.

**(iii) Need to look into the problems being faced by the Indian Fishermen
along the Coast line**

श्री जगदीश ठाकोर (पाटन): भारत पाक की अंतर्राष्ट्रीय समुद्री सीमा में पाकिस्तानी तटरक्षकों द्वारा भारतीय मछुआरों व मोटर बोटों को अपने कब्जे में लिए जाने की घटनाएं आये दिन बढ़ रही हैं। आज भी 500 मछुआरे पाक जेलों में यातनाएं झेल रहे हैं तथा 500 मोटर बोट भी पाक के कब्जे में है। भारत सरकार को पाक सरकार से आधिकारिक एवं राजनयिक स्तर पर ठोस कार्यवाही करनी चाहिए।

माननीय प्रधानमंत्री जी ने वर्ष 2007 में पाक जेलों में बंद मछुआरों के परिवारों के लिए पैकेज की घोषणा की थी। पाक जेलों में बंद मछुआरों के परिवारों को 3.50 लाख तथा जब्त मोटर बोट के मालिकों को 6 लाख रुपये कैपिटल सब्सिडी देने का ऐलान किया गया। किंतु, संबंधित अधिकारियों द्वारा इस प्रकार की शर्तें लगाई गईं, जिससे गरीब मछुआरों को लाभ नहीं मिल पा रहा है।

आज नई मोटर बोट लगभग 30 लाख रुपये में बनती है। मेरा अनुरोध है कि मछुआरों को 15 लाख रुपये तक की सहायता राशि उपलब्ध कराई जाये। कुछ दिन पूर्व गुजरात का प्रतिनिधि मंडल माननीय प्रधान मंत्री जी, वित्त मंत्री, कृषि मंत्री से इस संबंध में मिला। सबसे उचित सहायता का आश्वासन दिया गया।

मेरा अनुरोध है कि मछुआरों के लिए बंदरगाहों पर अलग से आधुनिक टर्मिनल, आधुनिक साज सामान की व्यापक व्यवस्था प्रदान की जाये। इसके अतिरिक्त फिसरीज स्टोरेज सुविधा, स्पेशल फिसरीज जोन तथा फिसरीज मार्केटिंग की सुविधा मुहैया कराई जाये, जिससे मछुआरों को उचित दाम मिल सकें एवं अपना परिवार का जीवन-यापन ठीक प्रकार से कर सकें।

(iv) Need to declare Hyderabad-Nandyal and Adilabad-Vodarevu roads in Andhra Pradesh as National Highways

DR. MANDA JAGANNATH (NAGARKURNOOL): Government of Andhra Pradesh had submitted a proposal to the Ministry of Road Transport and Highways on 2.6.2008 for the upgradation of 5 prioritised roads into National Highways and another proposal for declaration of two roads as National Highways connecting Visakhapatnam. Out of the above seven proposals, the two roads (i) Hyderabad-Srisailem-Dornal-Atmakur-Nandyal-354 kms., and (ii) Adilabad-Utnoor-Khanapoor-Korntle-Vemmlawada-Siddipet-Jangon-Suryapet-Miryalaguda-Narsaraopet-Vodarevu-630 kms. mainly pass through the very backward districts of Telangana area.

Recently Government of India had identified 9 districts of the Telangana region as backward districts. There is no proper infrastructure for transport facilities in Telangana area which is also one of the factors for the backwardness of Telangana region.

Declaration of the above mentioned two roads as national Highways is awaited which can play vital role in the overall development of Telangana region as it will provide good transport system.

I request the Ministry of Road Transport and Highways to declare the above mentioned two roads as National Highways.

(v)Need to provide adequate compensation to the farmers whose lands have been acquired for laying gas and oil pipelines in Jamnagar, Gujarat

श्री विक्रमभाई अर्जनभाई मादम (जामनगर): गुजरात में जामनगर जिले के भोगात गांव में क्रेन इंडिया लिमिटेड कंपनी द्वारा गैस और क्रूड ऑयल पाइप लाईन डालने एवं गैस और क्रूड ऑयल को स्टोर करने के लिए टर्मिनल और जेटी बनाने का कार्य चल रहा है।

इस कार्य के लिए क्रेन इंडिया लिमिटेड कंपनी ने 750 एकड़ से भी अधिक जमीन का अधिग्रहण किया है जिसके लिए प्रति एकड़ 8 लाख रुपये मुआवजा दिया जाना है लेकिन अभी किसानों को जो मुआवजा दिया जा रहा है, वह 6.25 लाख से 7.25 लाख रूपए है और 12-15 गांव के किसानों को मुआवजा नहीं दिया गया। गुजरात में ही हर एक क्षेत्र का मुआवजा अलग-अलग दिया जा रहा है। जबकि प्रोजेक्ट एक ही है और सभी जमीन भी।

गांव के आसपास के क्षेत्र एवं किसानों की जमीन का कंपनी अपने कार्य के लिए इस्तेमाल कर रही है, जिससे गांव के लोगों को काफी समस्याएँ आ रही हैं।

मैं भारत सरकार से अनुरोध करता हूँ कि किसानों को उनकी जमीन का उचित मुआवजा दिलाया जाये।

(vi) Need to take effective steps to control the population rate in the country

श्री जयवंत गंगाराम आवले (लातूर): देश में जनसंख्या वृद्धि दर दिन प्रतिदिन घातक रूप लेजी जा रही है। भविष्य में यह समस्या विकराल रूपधारण कर लेगी, ऐसी आशंका है। इस समस्या से निजात पाने के लिए सभी राज्य सरकारों को केन्द्र सरकार के साथ मिल कर काम करना होगा।

जनसंख्या का स्थिरीकरण के संबंध में अब भी कोई ठोस और कारगर नीति नहीं अपनाई गई तो आने वाले समय में यह संकट कितना गहरा रूपधारण करेगा, इसका अनुमान लगाना कठिन है। आज जिस गति से जनसंख्या में वृद्धि देखी जा रही है, वह देश के विकास में भारी बाधा उत्पन्न कर रही है।

इस संदर्भ में खासकर मैं यह भी सरकार की जानकारी में लाना चाहता हूं कि ऐसे भी माता-पिता हैं जो एक लड़का या लड़की को जन्म देने के बाद परिवार नियोजन अपनाये हुए हैं, लेकिन उन्हें सरकार की ओर से कोई प्रोत्साहन स्वरूप मदद नहीं मिली है। अगर सरकार इस तरह की कोई मदद की घोषणा करती है तो मैं समझता हूं कि ऐसे मां-बाप की संख्या में वृद्धि होगी, जो एक लड़का या लड़की के जन्म के पश्चात परिवार नियोजन अपना लेंगे। यह जनसंख्या वृद्धि दर को रोक पाने में एक अच्छा उपाय साबित हो सकता है।

**(vii) Need to set up more Primary Health Centres in Mahabubabad
Parliamentary Constituency, Andhra Pradesh**

SHRI P. BALRAM (MAHABUBABAD): I would like to draw the kind attention of the august House regarding the problems being faced by people all over the country, particularly in my Mahabubabad Parliamentary Constituency in Andhra Pradesh in getting the adequate and proper medical facilities especially in PHCs.

Many tribal poor people are facing lot of health related problems. Several diseases like Chickengunya, Malaria and other fluoride related diseases and other unknown diseases have spread across the Mahabubabad agency areas. There is immediate need to establish more PHCs to provide the treatment to the poor tribal people immediately and timely particularly to the children and old-aged persons who are the most vulnerable sections to many unknown diseases due to the poverty. Hundreds of tribal people died in Telangana region, particularly in my Mahabubabad Constituency due to unknown diseases.

I, therefore, request the Hon'ble Minister of Health & Family Welfare, to kindly intervene in the matter to ensure in implementing the survey reports of the Government particularly in the Telangana region of my constituency like Mahabubabad and other adjoining areas by announcing a special financial package to set up more PHCs at least 1 PHC for 1 Km. area to give better medical facilities in the remaining XI Five Year Plan.

**(viii) Need to look into the grievances of employees
of HMT in Kerala**

SHRI K. P. DHANAPALAN (CHALAKUDY): HMT is one of the important Public Sector Undertakings in Kerala and one of the largest employment providers in this sector. The Kerala Unit of HMT is in profit since many years. But the employees in this unit are not getting benefit of this. The company falls in loss due to the losses accrued in other units. It is in this context, the employees started agitation raising a few demands. Employees are opposing privatization of HMT and demanded that the HMT should be allowed to continue as a Public Sector Undertaking. Employees are demanding wage revision with effect from 01-01-1997 and implementation of recommendations of the Parliamentary Committee on HMT.

The agitation has completed 200 days on the 19th July 2010 and is still continuing. As part of intensifying the agitation, they have launched a Hunger Strike since 1 March 2010. The strike is affecting the smooth functioning of HMT and is heading to a crisis. An amicable solution in the matter is desirable. I would earnestly request to look into the above grievances and a solution may be made out at the earliest.

(ix) Need to expedite the construction of railway line on Lalitpur-Tekamgarh-Chhattarpur section of Lalitpur (Uttar Pradesh) – Singrauli (Madhya Pradesh) railway line

श्री वीरेन्द्र कुमार (टीकमगढ़): मेरे संसदीय क्षेत्र टीकमगढ़, मध्य प्रदेश से होकर निकलने वाली ललितपुर-सिंगरोली रेलवे लाइन के पूर्ण होने से बुंदेलखंड के विकास की यात्रा को गति मिलेगी, क्योंकि मध्य प्रदेश के बुंदेलखंड क्षेत्र के टीकमगढ़-छत्तरपुर एवं पन्ना जिले अभी भी रेल सुविधाओं से वंचित है तथा ललितपुर-सिंगरोली रेलवे लाइन के निर्माण की गति भी काफी धीमी चल रही है क्योंकि रेल बजट में इसके लिए काफी कम राशि का आबंटन हो रहा है। ललितपुर से टीकमगढ़ छत्तरपुर तक मिट्टी का कार्य हो चुका है तथा लगभग 80 प्रतिशत पुल एवं पुलियों का निर्माण भी पूर्णता की ओर बढ़ रहा है। टीकमगढ़ में रेलवे स्टेशन का भी निर्माण हो गया है। भवन बनकर पूर्ण हो गया है। लाइन के किनारे गिट्टियों के ढेर का एकत्रीकरण भी किया जा चुका है। इस रेल लाइन पर रेल चलने से बुंदेलखंड का सामाजिक, आर्थिक, शैक्षणिक एवं औद्योगिक विकास तीव्र गति से हो सकेगा।

अतः केन्द्र सरकार से अनुरोध है कि शीघ्र कार्यवाही कर ललितपुर-सिंगरोली रेलवे लाइन के ललितपुर से टीकमगढ़-छत्तरपुर लाइन पर गिट्टी डलवाकर रेलवे लाइन बिछवाने तथा शीघ्र ही रेल सुविधाओं का लाभ बुंदेलखंड की जनता को दिलवाने का सहयोग करें।

**(x)Need to allow developmental works in tribal inhabited forests Reserve
Land Areas**

श्री मनसुखभाई डी. वसावा (भरूच): फारेस्ट रिजर्व लैंड एवं सैंक्चुअरी लैंड पर आदिवासी लोगों को बुनियादी सेवा उपलब्ध करवाने में जो विकास कार्य होने चाहिए वे फारेस्ट रिजर्व एवं सैंक्चुअरी लैंड संबंधी कानूनों के चलते नहीं हो पा रहे हैं जिसके कारण जंगलों में रहने वाले आदिवासी लोगों को आजादी के 63 साल के बाद अभी तक बुनियादी सेवाएं नहीं मिल पाई हैं । हालांकि कई कल्याणकारी कार्य अनुसूचित जनजातियों के लिए बनाये गये हैं उनका पालन भी इन फारेस्ट रिजर्व लैंड एवं सैंक्चुअरी लैंड संबंधी कानूनों के तहत नहीं हो पा रहा है । दूसरी केन्द्र सरकार के वन एवं पर्यावरण मंत्रालय द्वारा केन्द्र स्तर पर उद्योग चलाने एवं उद्योग स्थापित करने के लिए विशेष अनुमति दी गई है और यही उद्योग वन भूमि को नुकसान पहुंचा रहे हैं जंगलों में प्रदूषण फैला रहे हैं । मेरे गुजरात में कई सीमेंट फैक्ट्रियों को वन भूमि में चलाने के लिए विशेष अनुमति दे रखी है ।

सदन के माध्यम से सरकार से अनुरोध है कि आदिवासी क्षेत्रों में बुनियादी सेवा प्रदान करने वाले विकास कार्य को विशेष अनुमति दी जाये और जो प्रदूषण फैलाने वाले उद्योग वन भूमि में केन्द्र सरकार की विशेष अनुमति से कार्यरत है, उनको तत्काल बंद किया जाये ।

(xi) Need to cover all villages of Khargone Parliamentary Constituency, Madhya Pradesh under Rajiv Gandhi Gramin Vidyutikaran Yojana

श्री मकनसिंह सोलंकी (खरगौन): मध्य प्रदेश के मेरे संसदीय क्षेत्र खरगोन-बड़वानी के लगभग 90 गांव आज भी बिजली से वंचित हैं। पिछले कई वर्षों से देश में राजीव गांधी ग्रामीण विद्युतीकरण योजना चल रही है और सरकार दावा कर रही है कि शीघ्र देश के सभी गांवों का विद्युतीकरण कर दिया जाएगा परन्तु मेरे संसदीय क्षेत्र के उपरोक्त 90 गांवों में आज तक विद्युतीकरण नहीं हो पाया है जिससे ग्रामवासियों को भारी परेशानी हो रही है।

मेरा केन्द्र सरकार से अनुरोध है कि इन सभी 90 गांवों को प्राथमिकता के आधार पर राजीव गांधी ग्रामीण विद्युतीकरण योजना के अंतर्गत शामिल किया जाये तथा इसके लिए आवश्यक धनराशि का शीघ्र आबंटन किया जाये ताकि आजादी के लगभग 64 वर्षों से अंधेरे में जीवन यापन कर रहे इन ग्रामीणवासियों को बिजली मिल सके।

(xii)Need to run the passenger trains between Samdari and Bhiladi in Rajasthan and link these places with metros and other parts of the country

श्री देवजी एम. पटेल (जालौर): समदड़ी-भीलड़ी के मध्य रेलवे लाइन डाली जा चुकी है। यह करीब एक वर्ष से तैयार है और इस मार्ग पर मालगाड़ियाँ चलाई जा रही हैं लेकिन अब पैसंजर गाड़ी शुरू की गयी है।

इसलिए आपके माध्यम से रेल मंत्री जी से निवेदन करना चाहूँगा कि इस लाइन पर जल्द से जल्द पैसंजर ट्रेन चलाई जाए और दक्षिण भारत के शहर जैसे बेंगलोर, चेन्नई, हुबली और भारत के मेट्रो शहर-मुम्बई, दिल्ली, अहमदाबाद से जोधपुर वाया समदड़ी-भीलड़ी होते हुए ट्रेनों की सुविधा शुरू करावें ताकि वहाँ से प्रवासी बंधु जो अपने क्षेत्र से निकलकर मेहनत करने वहाँ जाते हैं, उन्हें अपने घर पर आने-जाने की सुविधा मिल सके।

(xiii)Need to review the proposed shifting of Mega Power Plant of NTPC from Chitrakoot, Uttar Pradesh

श्री आर.के.सिंह पटेल (बांदा): मेरे द्वारा नियम 377 के तहत मांगी गई सूचना के तहत माननीय ऊर्जा मंत्री जी ने लिखित उत्तर में अवगत कराया था कि उ० प्र० के बरगढ़ क्षेत्र में एन०टी०पी०सी० द्वारा 4000 मेगावाट का विद्युत उत्पादन केन्द्र बनाए जाने की कार्यवाही हो चुकी है। भूमि अधिग्रहण हेतु प्रदेश सरकार से वार्ता जारी है। किन्तु अभी हाल ही में मुझे ज्ञात हुआ है कि उक्त एन०टी०पी०सी० प्लांट को उत्तर प्रदेश के चित्रकूट जिले से स्थानांतरित कर अन्यत्र कहीं स्थापित किया जा रहा है। जिससे चित्रकूट की जनता के साथ अन्याय हो रहा है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि प्रस्तावित एन०टी०पी०सी० का मेगा पावर प्लांट चित्रकूट में ही जल्द से जल्द लगाने की कार्रवाई की जाए।

(xiv) Need to provide stoppage of various trains at Khurja Junction in Gautam Buddha Nagar Parliamentary Constituency, Uttar Pradesh and start a new E.M.U. train between Delhi and Aligarh

श्री सुरेन्द्र सिंह नागर (गौतम बुद्ध नगर): उत्तर प्रदेश राज्य के गौतमबुद्ध नगर संसदीय क्षेत्र के अंतर्गत खुर्जा जंक्शन पर पुरी एक्सप्रेस (2815-2816) नीलांचल एक्सप्रेस (2875-2876) नॉर्थ ईस्ट एक्सप्रेस (2505-2506) आम्रपाली एक्सप्रेस (5707-5708), स्वतंत्रता सेनानी एक्सप्रेस (2561-2562), पूर्वा एक्सप्रेस (2303-2304/2381-2382), दिल्ली-आजमगढ़ एक्सप्रेस (2525-2526), मगध एक्सप्रेस (2402-2402) रेलगाड़ियों का ठहराव न होने के कारण यात्रियों को भरी कठिनाई का सामना करना पड़ता है। यहां पर इन सभी एक्सप्रेस रेलगाड़ियों के ठहराव दिए जाएं तथा खुर्जा जंक्शन पर रेलगाड़ी नं० 4055 अप व 4056 डाउन ब्रह्मपुत्र मेल और 4723 अप व 2424 डाउन कलिंदी एक्सप्रेस का रेलवे आरक्षण, जिसे बंद कर दिया गया है, को बहाल किया जाए एवं ट्रेन्स एट ए ग्लांस चार्ट में खुर्जा जंक्शन का नाम शामिल किया जाए।

मेरा सदन के माध्यम से माननीय रेल मंत्री जी से यह भी अनुरोध है कि दिल्ली से अलीगढ़ के बीच एक नई ई०एम०यू० रेलगाड़ी चलायी जाए तथा महिलाओं के लिए आरक्षित डिब्बों में सुरक्षा हेतु आर०पी०एफ० की सुविधा प्रदान किए जाने हेतु भी आवश्यक कार्यवाही की जाए।

(xv) Need to declare Betel Leave (Pan) as an agricultural produce

श्रीमती अश्वमेध देवी (उजियारपुर): पान हमारे जीवन में सदियों से एक महत्वपूर्ण जगह रखे हुए है । इसका प्रयोग खाने के अलावा पूजा-पाठ में किया जाता रहा है । खासकर उत्तर भारत के कई राज्यों में पान की खेती होती है तथा इस खेती से लाखों लोग जुड़े हैं । खासकर मेरे संसदीय क्षेत्र उजियारपुर का चौरसिया समुदाय पान की खेती पर निर्भर है । पान की खेती को भारत सरकार ने बागवानी का दर्जा दे रखा है । जिसके कारण पान की खेती से जुड़े समुदाय कृषक लाभ से वंचित हो जाते हैं ।

अतः मैं केन्द्र सरकार से पुरजोर मांग करती हूँ कि पान की खेती को बागवानी की जगह कृषि का दर्जा दें ताकि पान की खेती से जुड़े समुदाय कृषक लाभ प्राप्त कर सकें तथा इससे उत्साहित होकर वह अच्छे और वैज्ञानिक ढंग से पान की खेती कर सकें ।

**(xvi)Need to commence rail services between Velankanni and Nagapattinam
in Tamil Nadu**

SHRI D. VENUGOPAL (TIRUVANNAMALAI): Velankanni, the holy pilgrim place of our Lady of Health attracts devotees from all religions. The Basilica is situated in Velankanni village about three kilometers near Nagapattinam - Nagore Railway Section. Pilgrims from several parts of India and many parts of the world throng this holy shrine on pilgrimage throughout the year and in hundreds of thousands especially in the month of September during the annual festival celebrating the birth of Mother Mary. Right from 1991, when Tiruchirappalli - Nagore gauge conversion work was announced, there has been reiteration of demand to provide rail link to Velankanni from Nagapattinam - Nagore railway line section. For this purpose, the Velankanni Church has also handed over a crore of rupees to the railways to help funding the project. Even after many years rolling by, the project is still pending. Pilgrims from far flung places are still deprived of direct railway line. Considering the benefits to the pilgrims and the public in the vicinity and nearby villagers, the gauge conversion work must be completed at the earliest and the rail operations must commence. At least during this year's annual festival, Velankanni- Nagapattinam rail travel facility must be available. Hence as a gift to the devotees on the occasion of Velankanni festival that begins from August 29, rail service may be operated. I urge upon the Hon. Railway Minister to do the needful in this regard.

(xvii) Need to allocate additional power from Central Generating station to Orissa

SHRI B. MAHTAB (CUTTACK): Rapid industrialization and massive rural electrification in Orissa coupled with an erratic monsoon have created a scarcity situation in the State. The power demand of the State is constantly on the rise due to rural electrification and it would be difficult to meet the demand. The availability of power becomes worse when the Thermal Power Stations within the State and outside the State, from which Orissa has share, are on outage.

Keeping the above difficult situation in view, the State quota from Stage-II of Talcher Super Thermal Power Station, Kaniha, which is now being made available to the State in the ratio of 10 percent i.e. 200 MW, should be enhanced to 30 percent as that of Stage-I of Talcher Super Thermal Power Station, Kaniha.

Besides this, 15 percent of the installed capacity of Central Generating Station, Eastern Region aggregating to 894 MW is reserved as unallocated power. The Government has the discretion to allocate out of this reserved power. I would urge upon the Government to allocate some power to Orissa out of this reserved quota.

(xviii)Need to provide funds for installation of Satellite Interactive Terminals for 'EDUSAT' under ICT Scheme

SHRIMATI SUPRIYA SULE (BARAMATI): The Maharashtra Government has requested the Central Government to provide funds for the installation of Satellite Interactive Terminals in the State. The request was made in the year 2008 to provide fund, an amount of Rs. 14.7 crores, from the ICT Scheme or any other scheme deemed fit for the installation of the Satellite Interactive Terminals. The State Government has reminded the Union Government on 26 March and 28 December, 2009.

Since the proposals are pending for a long time, I urge upon the Union Government to release the funds immediately so that installation of the Satellite Interactive Terminals can be done at the earliest.

**(xix) Need to ensure availability of fertilizers at reasonable prices to farmers
in the country particularly in Parbhani Parliamentary Constituency,
Maharashtra**

SHRI GANESHRAO NAGORAO DUDHGAONKAR (PARBHANI): I would like to raise the serious issue of fertilizer shortage in the country and problem being faced by the farmers in procuring fertilizer in my Parbhani Constituency. Farmers are not getting fertilizer products owing to hoarding by some dealers, and farmers are alleging that they are getting fertilizer after making excess payment to the dealers. The State and Central Government are claiming that there is no shortage of fertilizer. But this is not truth. Due to shortage the farmers are agitating in various parts of the country.

Shortage of fertilizers would lead to downfall in agriculture output. Now, food price inflation is high and decline in farm output would result in a further hike in food prices. Protest in Andhra Pradesh, Karnataka, Maharashtra and many other states have resulted into the death of farmers and injuries to several others. In my Constituency also, farmers are badly affected due to fertilizer shortage. Many farmers were seriously injured, when police opened fire at a group of agitating farmers, who were demanding fertilizers during the month of July-August. This is not a good sign for achieving agriculture growth. I, therefore, urge the Government to review the supply and demand of fertilizers in the country and ensure its availability in Parbhani Constituency of Maharashtra.

14.18 hrs

**ESSENTIAL COMMODITIES (AMENDMENT)
BILL, 2010**

MR. DEPUTY-SPEAKER: The House will now take up Item No. 12, Prof. K.V. Thomas.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, on behalf of my
senior colleague, Shri Sharad Pawar, I beg to move:

“That the Bill further to amend the Essential Commodities Act, 1955,
be taken into consideration.”

The Essential Commodities Act, 1955 was last amended in December, 2009 by the Essential Commodities (Amendment and Validation) Act, 2009 to remove the ambiguity as regards the factors that should be taken into consideration by the Central Government for the determination of the price of levy sugar and to validate actions taken under the principal Act.

Sub-section (3C) of section 3 of the principal Act dealing with determination of price of levy sugar was amended in two parts. In the first part vide clause (a) of Section 2 of the Amendment Act, 2009, a new Explanation II was inserted under sub-section (3C) with retrospective effect from 1st October, 1974 to remove any doubt regarding the meaning of expressions or cost components mentioned therein.

In the second part the said sub-section 3C and the Explanations thereunder, including the newly inserted Explanation-II, was substituted by a new sub-section 3C on and from 1st October, 2009 to introduce the concept of "fair and remunerative price of sugarcane" payable to the growers of sugarcane by replacing



the earlier expression "minimum price of sugarcane", which did not contain provision for margin on account of risk and profit to farmers.

Explanation-II inserted retrospectively with effect from 1.10.1974 was not retained in the substituted sub-section 3C which came into force on 1.10.2009 since through the amendments to the Sugarcane (Control) Order 1966, the provision regarding payment of additional price was deleted and a new clause 3B was inserted, which put the liability on the State Government regarding the payment of difference between the "fair and remunerative price of sugarcane" fixed by the Central Government and "State Advised Price of sugarcane" (if fixed higher than the fair and remunerative price) fixed by the State Government concerned. Since this provision had given rise to certain misgivings, it was agreed to delete the said clause 3B altogether. The assurance given in this regard was implemented by deleting the said clause by amending the Sugarcane (Control) Order 1966 through a notification issued on 7th January, 2010. Consequent to the deletion of said clause 3B from the Sugarcane (Control) Order 1966, the necessity for having an Explanation on the lines of said Explanation-II under the newly substituted sub-section 3C of section 3 of the principal Act has been felt, since the absence of such an explanation may again lead to ambiguity in law, which the Essential Commodities (Amendment and Validation) Act 2009 had sought to solve. Hence the present Amendment Bill to insert a new explanation under sub-section 3C of section 3 of the principal Act with retrospective effect from 1st October, 2009. Ld. Attorney General for India has advised for making this amendment. The proposed amendment to the Essential Commodities Act, 1955 in no way will affect or disturb the status regarding the powers of the State Governments to announce the State Advised Price of sugarcane.

MR. DEPUTY-SPEAKER: Motion moved:

“That the Bill further to amend the Essential Commodities Act, 1955, be taken into consideration.”

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Sir, I rise to support the Essential Commodities (Amendment) Bill, 2010.

We are all aware that both the sugarcane growers and the sugar industry are needed for supply of sugar to the consumer at an affordable price. The Essential Commodities Act is aimed at ensuring easy availability of essential commodities to the consumer, to protect the interest of the consumer, and further to regulate it, control it, and to make a good pricing mechanism so that the consumer would not suffer. It is a small amendment, as has already been stated by the Minister concerned while piloting the Bill.

This legislative document, namely the Essential Commodities (Amendment) Bill, 2010, seeks to insert a further explanation of Sub-section 3C of Section 3 whereby the concerned State Government will have more liberty to add extra prices to the sugarcane. This Bill is to clarify beyond doubt the intention of the legislature that none of the expressions used therein with respect to cost component of levy sugar shall include any price paid or payable above fair and remunerative price under any order or any enactment of any State Government and any price agreed to between the producer and the grower of a sugarcane growers cooperative society.

Actually during the discussion on the Essential Commodities (Amendment and Validation) Bill, 2009, the concerned Minister has assured the House that in the course of time, the Ministry will delete Rule 3(b) of the Sugarcane Control Order, 1966. Now, the Central Government has fixed the Fair and Remunerative Price of sugarcane which includes benefit to the farmers on account of margin for risks and profit upfront.

We are all aware that the FRP of sugarcane now fixed is more than 50 per cent higher than the price earlier fixed under the erstwhile Statutory Mechanism (SMP) that was in vogue. Actual price of sugarcane taken during 2009-10 was Rs.200 per quintal or more. The price of sugarcane was even up to Rs.260 per

quintal in some areas, which was far ahead not only of FRP of Rs.129.84 per quintal for 9.5 per cent recovery but also SAP announced by the States.

The Explanation in this Bill has been given in detail - 'For the removal of doubts, it is hereby declared that the expressions "minimum price" referred to in clause (a), "manufacturing cost of sugar" referred to in clause (a) and "reasonable return on the capital employed" referred to in clause (d), it excludes the additional price of sugarcane paid or payable under clause 5A of the Sugarcane (Control) Order, 1966 and any price paid or payable under any order or enactment of any State government and any price agreed to between the producer and the grower of sugarcane or a sugarcane growers' cooperative society.'

Sir, the amendment is to extend the application of Explanation II inserted under Sub-Section 3C by clause (a) of Section 2 of the Amendment Act of 36 of 2009 beyond the 30th September, 2009 as well.

This is clear that the objective of this Bill is to give more liberal regime to all the concerned State Governments so that they can come forward to pay more price to the sugarcane growers.

Sugar industry in India is well developed and consumer base is more than billions of people. India is the second largest sugar producer in the world. Sir, 45 million sugarcane growers in India are scattered in various States of our country and sugar industry is considered as the second largest agro-based industry in our country. Therefore, the Government is very much eager to make the sugarcane industry vibrant so that not only the industry owners but also the growers, specially the sugarcane growers, who are supposed to earn their livelihood in a desired manner by producing and selling sugarcane, should get an remunerative price.

I would request the hon. Minister to look into another matter. Now, the acreage of sugarcane has been reducing. Not only that sugarcane growers are more prone to selling their produce to the *Gur* manufacturers. The reason often attributed is, that due to delay of payment by the sugar industry, sugar growers are

reluctant to produce sugarcane in their own farmland and also to sell their sugarcane to *Gur* manufacturers.

I overwhelmingly support the legislative document which is very tiny in nature. However, it reflects the objectives of the Governments, which is, to give more benefits to the sugar growers of this country.

With these words, I conclude.



श्री राजेन्द्र अग्रवाल (मेरठ): उपाध्यक्ष महोदय, आपने इस महत्वपूर्ण विधेयक पर मुझे अपनी बात रखने का अवसर दिया, इसके लिए मैं आपका धन्यवाद करता हूँ। आवश्यक वस्तु अधिनियम में पिछली बार ही 2009 में संशोधन हुआ था और अभी इस संशोधन की आवश्यकता के संबंध में मंत्री जी ने भी अपनी बात कही, श्री अधीर रंजन चौधरी जी ने भी उसको पुष्ट किया। कुल मिलाकर इस संशोधन का जो उद्देश्य बताया गया है, वह एमबिग्विटी समाप्त करने के लिए है। एक्सप्लेनेशन 2, उसमें किसी प्रकार का भ्रम न रहे, यह उद्देश्य इस संशोधन का है। मैं इस संबंध में एक बात कहना चाहता हूँ कि कुल मिलाकर जो शुगर पॉलिसी है, उसमें एक किनारे पर उपभोक्ता है, एक किनारे पर किसान है और बीच में सरकार तथा चीनी मिलें हैं, जो कुछ भी नीति बन रही है या जिन बातों की घोषणा की जाती है, उसमें मुझे ऐसा लगता है कि किसानों की समस्या को लेकर बहुत अधिक भ्रम विद्यमान है। अभी पिछले महीनों में जो वक्तव्य कृषि मंत्री जी के आए हैं, उनमें स्पष्ट पता नहीं लगता कि क्या सरकार इस सम्पूर्ण उद्योग पर से नियंत्रण समाप्त करने जा रही है या यह उद्योग वैसा का वैसा रहने वाला है। यदि मैं कोट करूँ तो 6 मई 2010 में हमारे कृषि मंत्री जी का वक्तव्य है:

“The Government has no proposal to decontrol marketing and pricing of sugar; we are not even thinking of it.”

यानी यह वक्तव्य माननीय कृषि मंत्री जी का छपा है और उसके बाद जुलाई के अंदर तीन महीने बाद या 2 महीने बाद उनका वक्तव्य है:

“Shri Sharad Pawar announced a reform process in motion, a week after he invited industry-leaders. We will prepare a proposal for sugar sector decontrol in ten days; it will be placed before the Cabinet in 2-3 months.”

यानी बिल्कुल जैसे पक्की योजना हो कि डी-कंट्रोल करने जा रहे हैं और उसी प्रकार के लेख, उसी प्रकार की खबरें चाहे वह “एसमा” हो और चाहे वह कोआपरेटिव मिल्स का जो संगठन है, उसके पदाधिकारी हों, बड़ी प्रसन्नता ज़ाहिर करते हुए वे अपना मन्तव्य व्यक्त करते हैं कि कृषि मंत्री जी की राय से हम सहमत हैं और हम इसका स्वागत करते हैं। मेरा पहला सवाल यह है कि इस संबंध में जो भ्रम है, उसको सरकार समाप्त करे कि क्या वह इस इंडस्ट्री को डी-कंट्रोल करने जा रही है, क्या इस बारे में विचार-विमर्श हुआ है?



29 जुलाई को इस्मा और दूसरे संगठन के पदाधिकारियों के साथ बैठक होनी थी। वह हुई होगी। मैं आपके माध्यम से जानना चाहता हूँ कि इसके क्या निष्कर्ष निकले हैं? इसके बारे में सदन को बताया जाए। एक बात और ध्यान में आती है कि सारे निर्णय करते समय गन्ना उत्पादक, जो इस देश में विभिन्न स्थानों पर साढ़े चार करोड़ के लगभग हैं, क्या उनके हितों का ध्यान रखा जाता है? उनकी चिंता रहती है? ऐसा मुझे नहीं लगता है। अब तक सरकार का ट्रैक रिकॉर्ड है और यह खास तौर से चिंता पैदा करता है। कृषि लागत और मूल्य आयोग बनाया गया। इसकी जिम्मेदारी है कि किसान के उत्पाद का मूल्य तय करे। मैं इसका उल्लेख कर रहा हूँ कि इसमें सरकारी सदस्यों के अलावा तीन किसान प्रतिनिधि होने आवश्यक हैं। आपको यह जानकर आश्चर्य होगा और शायद दुख भी होगा कि इन तीन में से एक जगह तो कभी भरी ही नहीं जाती है। अब तक भी एक खाली है और केवल एक व्यक्ति की नियुक्ति हुई है। किसानों के संबंध में मूल्यों का फैसला करने वाले आयोग में किसानों का प्रतिनिधित्व रहता ही नहीं है। इसका परिणाम यह होता है और किसान के मूल्य उत्पाद को लेकर अजीबोगरीब फैसले होते हैं जो किसी भी प्रकार से न्यायपूर्ण नहीं है। मैंने पिछली बार भी इस विषय के संबंध में अपने विचार रखे थे जिसमें लाभकारी और उचित मूल्य के बारे में कहा था। एफआरपी की बात कही जाती है, इसका जिक्र हुआ कि यह पहले से बहुत अधिक हो गया है। मुझे आज तक समझ में नहीं आया कि वे किस प्रकार इस मूल्य तक पहुंचे हैं? मैंने पिछली बार भी सवाल पूछा था कि इसका ब्रेक अप क्या है? लेकिन वे मुझे बता नहीं पाए।

उपाध्यक्ष महोदय : आप समाप्त कीजिए क्योंकि अभी और सदस्य बोलने वाले हैं।

श्री राजेन्द्र अग्रवाल : महोदय, मैं अभी तो समाप्त नहीं करूंगा और कम से कम दस मिनट और लूंगा। आप बता दें कि कितनी देर तक बोलना है। आप समय बता दें मैं उतनी देर में समाप्त कर दूंगा। मुझे बीस मिनट का समय बताया गया था, अब आप कहें तो मैं 10-12 मिनट में अपनी बात पूरी कर दूँ।

उपाध्यक्ष महोदय : आप बोलिए।

श्री राजेन्द्र अग्रवाल : महोदय, गन्ने के मूल्य निर्धारण के बारे में सब जानते हैं कि सरकार ने सात बिंदुओं के बारे में बताया है - गन्ने की उत्पादन लागत, वैकल्पिक फसलों से उत्पादकों को लाभ, कृषि जिनसों के मूल्यों का आम रुझान, उचित मूल्य पर उपभोक्ताओं की चीनी की उपलब्धता, वह मूल्य जिस पर गन्ने से उत्पादित चीनी इसके निर्माताओं द्वारा बेची जाती है, गन्ने से चीनी की रिकवरी, सह उत्पादन और बाए प्रोडक्ट्स का दाम, जोखिम और लाभ के कारण गन्ना उत्पादकों के लिए उचित मार्जिन। मैं आज भी हैरत में हूँ कि सात बिंदुओं को जोड़ने के पश्चात् स्वामीनाथन आयोग की रिपोर्ट की संस्तुति के अनुसार 50

प्रतिशत का लाभ जोड़ने के बाद भी गन्ने का मूल्य 129.84 पैसे कैसे आता है? यह कहां पैदा होता है? मैं जिक्र कर रहा हूँ कि संपूर्ण शुगर पॉलिसी में इस बात का बहुत महत्व है कि मूल्य किस प्रकार से निर्धारित किया जा रहा है और इस बात पर सारी बातें निर्भर करती हैं। मेरा कहना है कि इसका कोई आधार नहीं है। मैंने इस बार जवाब मांगा तो मेरे पास पिछली बार की तरह सरकार की तरफ से जवाब आया है। आप इसे सुनें और यही जवाब पिछली बार आया था।

“Nothing relevant could be traced from the sources available with the Parliament Library. The matter is referred to the concerned Ministry and will be supplied as soon as it is received by us.”

ठीक यही उत्तर पिछले वर्ष था। मैं जानना चाहता हूँ कि आप इस आंकड़े तक कैसे आए? इसके बारे में मिनिस्ट्री का यह जवाब था। मेरा कहना है कि वे इसलिए जवाब नहीं दे सकते क्योंकि उनके पास जवाब नहीं है। उन्होंने हिसाब ही नहीं लगाया कि किस प्रकार से यह दाम तय हुआ है। वे इसे खोल ही नहीं सकते क्योंकि इसमें जमीन है, बीज है, सिंचाई है, मजदूरी और बहुत से तत्व हैं। इनको मिलाकर किसी भी तरीके से 129.84 पैसे का दाम, जो इस बार बढ़ाकर थोड़ा सा ज्यादा 139 रुपए किया गया है, यह बैठ ही नहीं सकता। यह मेरी पहली आपत्ति है।

उपाध्यक्ष जी, किसान इस देश का ऐसा बेचारा पिता है, जो पेट काटकर अपने बच्चों का पालन कर रहा है, इस देश की जनता का पालन कर रहा है। लेकिन जिसकी तरफ किसी का ध्यान नहीं जाता है। सब प्रकार से उसे लूटा जाता है। यहां महंगाई पर चर्चा हुई। सत्ता पक्ष की ओर से माननीय मंत्री जी ने कहा कि महंगाई इसलिए आती है, क्योंकि हमने समर्थन मूल्य बढ़ाया है, हमने किसान को ज्यादा भुगतान किया है। लेकिन यह बात पूरी तरह से सच नहीं है। थोड़ा बहुत तो उसका असर होता है। यह बात कई बार सदन में आई है, लेकिन मैं आज फिर से उसका उल्लेख करना चाहता हूँ कि कमोडिटी एक्सचेंज में जो वायदा बाजार चलता है, आज उसमें से चीनी बाहर है, उड़द बाहर है, चावल बाहर है, लेकिन इसके बाद भी किसानों के बहुत सारे उत्पादों की इसमें ट्रेडिंग होती है। ट्रेडिंग का एक आंकड़ा मैं आपको बताना चाहता हूँ, पिछले वर्ष कुल मिलाकर 8,03,842 करोड़ रुपये के सौदे हुए और डिलीवरी केवल 2,243 करोड़ रुपये की हुई, जो कुल सौदों का .28 प्रतिशत है। ये जो कमाई होती है, जो दाम बढ़ते हैं, वे किसानों के पास नहीं जा रहे हैं। वे कहीं और जा रहे हैं और इसी प्रकार का षड्यंत्र बराबर किसानों के साथ हो रहा है।

महोदय, यदि मैं लेवी चीनी की बात करूँ तो यह कहा जाता है कि उसमें एफआरपी जोड़ा जाता है और एफआरपी के आधार पर लेवी चीनी की कैलकुलेशन होती है और वही पीडीएस में बंटने के लिए जाती

है। उसके बारे में मैंने उसका ब्रेक-अप मांगा था और मुझे बुलाकर वह ब्रेक-अप दिया गया। मैं आपको कुछ आंकड़े बताना चाहता हूं। चीनी का जो गेट मिल प्राइस होता है, वह पंजाब में कितना है, हरियाणा में कितना है और अन्य प्रदेशों में कितना है और फिर ऑल इंडिया का इन्होंने एक औसत निकालकर दिया है। उसमें बताते हैं, जैसे अभी माननीय सदस्य श्री अधीर रंजन चौधरी कह रहे थे कि उसके अंदर जो लेवी प्राइस तय होता है, उसमें सबसे पहले गन्ने का मूल्य पे करना होता है। दूसरा कंवर्जन कास्ट यानी चीनी में बदलने की मिल की जो कॉस्ट है, तीसरा उसमें जो कैपिटल लगी है, उसके रिटर्न्स क्या हैं। फिर जो बाई प्रोडक्ट्स हैं, उनके कारण से आमदनी हो सकती है, उसे घटाया जाता है। इस तरह से कुल मिलाकर एक क्विंटन चीनी के ऊपर मिल को जो लागत देनी पड़ती है, उसके हिसाब से यह कुल 357 रुपये आती है। इसका अर्थ यह होता है कि 1407 रुपये का गन्ना यदि मिल में जाता है, 357 रुपये जोड़कर...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): उपाध्यक्ष महोदय, मुझे अभी-अभी सूचना मिली है, मैं केवल सूचना दे रहा हूं, सदन का समय बर्बाद नहीं करूंगा। आज सुबह इतनी गम्भीर चर्चा होने के बाद आगरा से सूचना प्राप्त हुई है कि कोतवाली एत्मादपुर के अंतर्गत चौकी कुमेरपुर के पास ग्राम चौगान में यमुना एक्सप्रेस वे के लिए जमीन अधिग्रहीत करने के विरोध में आंदोलन कर रहे किसानों पर पुलिस द्वारा गोली चलाई जा रही है। जिसमें श्री रामकृष्ण सिकरवार के पुत्र श्री राजू तथा एक अन्य गम्भीर रूप से घायल हो गया है, इन दोनों को पुलिस उठा ले गई है और अभी गोलीबारी संघर्ष जारी है। आज सुबह इतनी महत्वपूर्ण चर्चा होने के बाद मुझे आश्चर्य है कि सरकार द्वारा अब भी जबरदस्ती जमीन हथियाने के लिए करोड़ों रुपये का लेन-देन हो चुका है। इसलिए उसे आज किसानों की जान की परवाह नहीं है, किसी सदन की परवाह नहीं है। आज सुबह हाउस में यह मुद्दा इतने जोर से उठा, लेकिन उसकी भी परवाह नहीं है। आज फिर वहां गोली चल रही है।

श्री विजय बहादुर सिंह (हमीरपुर): इस सूचना का बेसिस क्या है?... (व्यवधान)

श्री मुलायम सिंह यादव : यह हाईकोर्ट नहीं है। यह सुप्रीम कोर्ट नहीं है, आप बैठिये।... (व्यवधान)

श्री शरद यादव (मधेपुरा): उपाध्यक्ष महोदय, मैं बताना चाहता हूं कि यह सूचना मेरे पास भी आई है। सरकार को जल्दी जल्दी से इसकी खबर लेनी चाहिए। आप जानते हैं कि इस मुद्दे पर सारे सदन की क्या भावना थी। वहां के हालात क्या हैं? वहां और बेचैनी के कारण कोई बड़ी घटना न हो जाए। इसलिए मैं आपसे कहूंगा कि सरकार वहां से सूचना ले ले और जो सच है वह यहां बता दे तो ज्यादा अच्छा होगा।

श्री दारा सिंह चौहान (घोसी): उपाध्यक्ष जी, यहां का मामला तो खत्म हो गया, यह तो वहां मामला हो गया., अगर सूचना गलत हुई तब क्या होगा?



उपाध्यक्ष महोदय : इसका जवाब तो मंत्री जी देंगे।

*(Interruptions) ... **

उपाध्यक्ष महोदय : किसी की बात रिकॉर्ड में नहीं जायेगी। आप लोग बैठिये।

श्री मुलायम सिंह यादव : उपाध्यक्ष जी, किसानों पर गोली चल रही है और सरकार कहे कि वह सूचना सही दे रही है या कुछ और दे रही है। सरकार को यह सूचना टेलीफोन पर लेनी चाहिये। सूचना मिलने पर यहां कहना चाहिये।

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): उपाध्यक्ष जी, माननीय नेता, लोक सभा ने सुबह यही कहा था कि हम सूचना हासिल करने की कोशिश करेंगे और उसके बाद अगर जरूरत समझी तो सदन के सामने आयेंगे। जो बात यहां कही जा रही है, उसके बाद भी मैं यह बात दोहरा सकता हूं क्योंकि जब सदन चल रहा है और एक विषय पर चर्चा हो रही है, उस वक्त अचानक कोई बात यहां कही जा रही है तो मैं यह नहीं कह रहा हूं कि उसे माना नहीं जाना चाहिये लेकिन मेरी तरफ से यही कहा जा सकता है कि हम इस मामले की तफ़्शील करके वहां से जानकारी लेने की कोशिश करेंगे और अगर जरूरत महसूस की गई तो उसे सदन के सामने लेकर आयेंगे।

उपाध्यक्ष महोदय : श्री अग्रवाल जी, आप अपनी बात कनकलूड कीजिये।

श्री राजेन्द्र अग्रवाल : उपाध्यक्ष जी, मैं दो-तीन मिनट के अंदर खत्म कर रहा हूं।

उपाध्यक्ष महोदय, मैं बता रहा था कि गन्ने की लागत 1407 रुपये और उस पर 357 रुपये जोड़कर लेवी चीनी का गेट मिल पर चीनी की लागत 1757 रुपये प्रति क्विंटल आती है। मैं यहीं से यह बात कहना चाहता हूं कि यदि गन्ने का मूल्य 250 रुपये प्रति क्विंटल किया जाये तो भी 10 प्रतिशत की रिकवरी का हिसाब लगाया गया है। इस हिसाब से चीनी का मूल्य 28.57 रुपये प्रति किलो बनता है और यदि चीनी का मूल्य 40 रुपये किलो *(Interruptions) ... **

उपाध्यक्ष महोदय : कृपया शान्त रहें। श्री अग्रवाल जी के अलावा किसी की बात रिकॉर्ड में नहीं जायेगी।

*(Interruptions) ... **

उपाध्यक्ष महोदय : आप लोग बैठिये। आपस में बातचीत नहीं करिये।

श्री राजेन्द्र अग्रवाल : उपाध्यक्ष जी, यदि चीनी का मूल्य 40 रुपये किलो हो तो इस हिसाब से कृषि मंत्रालय की तरफ से जो दिया गया है, गन्ना किसान को 364.30 रुपये प्रति क्विंटल गन्ने का दाम मिलना चाहिये। सरकार एमआरपी घोषित करती है लेकिन प्रदेश सरकार पर छोड़ देती है कि वह आगे कुछ

* Not recorded.

किसानों को दे। चूंकि रकबा कम है, गन्ने का उत्पादन कम हुआ है, चीनी मिलें चलानी हैं, इसलिये 250 रुपये या 275 रुपये तक गन्ने का मूल्य किसानों को मिल जाता। लेकिन मैं दूसरी बात यह कहना चाहता हूं कि वे किसानों पर मेहरबानी नहीं कर रहे हैं। जब 40 रुपये चीनी का दाम है तो गन्ना किसान को 350 रुपये पाने का अधिकार है, यदि उसकी रिकवरी 10 प्रतिशत की है। यह एक प्रकार से पारदर्शिता नहीं है, दाम कैसे तय होते हैं, रिकवरी क्या आ रही है, मिलें क्या कमा रही हैं? लेकिन सारी की सारी गाज उस गरीब किसान पर गिर जाती है जिसका कोई संरक्षक नहीं है।...(व्यवधान)

उपाध्यक्ष महोदय : कृपया समाप्त करिये।

श्री राजेन्द्र अग्रवाल : उपाध्यक्ष जी, मैं समाप्त कर रहा हूं। पूरी दुनिया के अंदर पश्चिमी देश हम पर दबाव डालते हैं कि सब्सिडी का क्या किया जाये? किसानों पर सब्सिडी घटानी चाहिये। मैं आपको दो-तीन उदाहरण देकर बताना चाहता हूं कि अमरीका इस बात का बड़ा अलम्बरदार बनता है, उसने पिछले वर्षों के अंदर 38 प्रतिशत से सब्सिडी बढ़ाकर 40 प्रतिशत कर दी। जापान ने 68 प्रतिशत से बढ़ाकर 72 प्रतिशत कर दी, कोरिया ने 54 प्रतिशत से बढ़ाकर 58 प्रतिशत कर दी। मैं इन बातों का इसलिये जिक्र कर रहा हूं कि हम किसानों को सब्सिडी देना तो दूर, हम किसानों को उनकी मेहनत का उचित मूल्य नहीं दे रहे हैं। कृषि मंत्रालय के अंदर हमारी किसानों के प्रति जिम्मेदारी नहीं है, हमारी जिम्मेदारी चीनी मिल हो गये हैं। जो कुछ भी नीतियां बनें, यह संशोधन तो छोटा है, मैं इस बात को जानता हूं। यह पास भी हो जायेगा, लेकिन आगे की जो एमबिग्विटी है, क्या सरकार डी-कंट्रोल करने जा रही है, क्या सरकार डी-कंट्रोल नहीं करने जा रही है, उस स्थिति में किसानों का क्या होने वाला है? यह जो सबसे बड़ा असंगठित क्षेत्र है, इसकी चिंता कौन करेगा? यदि किसान का गन्ना नहीं बिका तो खेत खाली नहीं होगा।

उपाध्यक्ष महोदय : कृपया समाप्त करें।

श्री राजेन्द्र अग्रवाल : खेत खाली नहीं होगा तो गेहूं की पैदावार नहीं होगी। गन्ने का किसान उसे स्टोर नहीं कर सकता है। वह उसे कहां लेकर जायेगा?

उपाध्यक्ष महोदय : कृपया समाप्त करें।

श्री राजेन्द्र अग्रवाल : वह उसकी डिस्ट्रेस सेलिंग करेगा। डिस्ट्रेस सेलिंग के अंदर वह बर्बाद होगा। मेरा आपके माध्यम से माननीय कृषि मंत्री जी से केवल यह कहना है कि जो कुछ भी नीतियां बनायें, उसके अंदर किसानों का ध्यान रखें, किसानों का ख्याल रखें और किसानों को उसकी पैदावार का उचित मूल्य दें। किसान को सब्सिडी दें, उसे कर्जे की जरूरत नहीं है, उसे अपने पैरों पर खड़ा करने की जरूरत है। इससे निश्चित रूप से देश की अर्थव्यवस्था सुदृढ़ होगी। मैं इतना ही निवेदन करके अपनी बात समाप्त करता हूं।



श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, आपने मुझे आवश्यक वस्तु (संशोधन) विधेयक, 2010 पर बोलने का अवसर प्रदान किया, मैं इसके लिए आपको धन्यवाद देता हूँ। अभी हमारे सम्मानित सदस्य अग्रवाल जी और अधीर रंजन जी ने यहां अपनी बात रखी। यह बात सत्य है कि इस संशोधन विधेयक में हमें सबसे पहले उपभोक्ताओं के हितों की रक्षा करनी पड़ेगी। अभी सत्र चल रहा था और आपने देखा कि महंगाई को लेकर पूरे सदन के हर सम्मानित सदस्य ने अपनी-अपनी बात रखी और यहां चर्चा की। इस वक्त अगर देखा जाये तो आज भी महंगाई बढ़ रही है और कीमतों में बेहताशा वृद्धि पर रोक नहीं लग पा रही है। जहां तक उत्पादकों को उचित और लाभकारी मूल्य देने की बात है, चाहे वह हमारा किसान हो या कोई भी मिलर्स हो, इस पर हमें गंभीरता से सोचना पड़ेगा। जो हमारे उत्पादक हैं, चाहे गन्ने के किसान हों या अन्य तमाम आवश्यक वस्तुओं का उत्पादन करने वाले लोग हों, चाहे कपास के उत्पादक हों, चाहे जो किसान जिस भी चीज का उत्पादन करता है, उसकी क्या पूंजी लग रही है। उस पूंजी के मुताबिक हमें यह देखना पड़ेगा कि उसे अपने उत्पाद का सही मूल्य मिल पा रहा है या नहीं? इस पर सरकार को गंभीरता से सोचना पड़ेगा, उसे उसकी मेहनत का सही मूल्य मिल रहा है या नहीं, इस पर भी सरकार को गंभीरता से सोचना पड़ेगा। वह जाड़ा, गर्मी, बरसात, धूप में रात-दिन उत्पादन करता है।

महोदय, मैं अभी आंकड़े देख रहा था कि ब्राजील और मैक्सिको में जो चीनी उद्योग लगे हैं, जब से उस पर से सरकारी नियंत्रण हटा है, तब से उद्योगों की भी स्थिति ठीक हुई है और किसानों की भी स्थिति ठीक हुई है। हमें भी इस पर विस्तार से सोचना पड़ेगा। खासकर सरकार को यह ध्यान में रखना पड़ेगा कि किसान को अपने उत्पाद का सही मूल्य तभी मिल पायेगा जब उसके पास बीज होगा, उर्वरक होगा, कीटनाशक होगा और कम से कम चार परसेंट ब्याज पर किसानों को कर्ज दिया जायेगा। सिंचाई और बिजली की व्यवस्था हमें उनके लिए करनी पड़ेगी तभी जाकर हमारे देश का किसान खुशहाल होगा। बहुत से किसानों के ऐसे मामले हैं, जो कोर्ट में लंबित पड़े हैं। इनका जल्दी से निबटारा किया जाना चाहिए। मेरे ख्याल से जहां किसानों का मामला है, जहां किसानों की बात है, वहां फास्ट ट्रैक कोर्ट गठित करके लंबित मुकदमों का निस्तारण हो ताकि उन्हें सही फायदा मिल सके। चीनी मिलों में किसानों का जो बकाया रहता है, मैं आदरणीय मुलायम सिंह यादव जी को धन्यवाद देना चाहूंगा कि जब उत्तर प्रदेश में हमारी सरकार थी, जो हमारे उत्पादक थे, गन्ना किसानों का चीनी मिलों पर जो बकाया था, उसे सरकार की तरफ से माननीय मुलायम सिंह यादव जी ने उसकी भरपाई की थी। वे बहुत पुराने कम से कम दस साल पुराने मामले थे। आज भी इनका पूरी तरीके से भुगतान नहीं हो पाया है। केंद्र सरकार को चाहिए कि राज्यों से रिपोर्ट लेकर कि कहां-कहां पर किसानों का बकाया है, उसका भुगतान करे। हो सके तो राज्यों को विशेष

पैकेज देकर किसानों को आर्थिक दयनीय स्थिति से उबारने के लिए उनका भुगतान किया जाये। बहुत से ऐसे किसान हैं जिनका एक उत्पादन होता है, जब उसे उसका वाजिब मूल्य मिलता है, तब वह दूसरी फसल के लिए तैयारी करता है। समय पर उचित भुगतान मिलने से, लाभकारी मूल्य मिलने से किसान अपने पैरों पर खड़ा हो सकता है। बताया गया है कि 1.350 करोड़ रुपये आज भी बकाया है, उसे सरकार को गंभीरता से लेना पड़ेगा। मैं खासकर पश्चिमी उत्तर प्रदेश, पूर्वांचल, बहुत से तराई के क्षेत्र भी हैं के किसानों की बात करना चाहूंगा, जहां गन्ने का उत्पादन होता है। उत्तराखंड और अन्य प्रदेश भी गन्ने का उत्पादन करते हैं, दक्षिण में भी इसका उत्पादन होता है।

उत्तर प्रदेश में खून-पसीने से किसान गन्ने का उत्पादन करता है और जब उसे गन्ने का क्विंटल के हिसाब से वाजिब मूल्य नहीं मिलता है तो गन्ना किसान खड़े खेतों में आग लगाकर उसे नष्ट कर देता है। इस बारे में गंभीरता से सोचना होगा। आज हम अन्य देशों में निर्यात करने की सोच रहे हैं। यूएई में 2010-11 में दस हजार टन चीनी का निर्यात करने जा रही है। हमारे यहां महंगाई है और चीनी पचास रुपये प्रति किलो तक बिकी है। इस पर कंट्रोल करना होगा। यदि हमारे यहां चीनी की कमी है और महंगाई है तो हमें चीनी का निर्यात नहीं करना चाहिए। हमें पहले अपने यहां की व्यवस्था को देखना चाहिए। हमारे कई माननीय सदस्यों ने कहा कि पहले हमें अपने उपभोक्ता के हितों की रक्षा करनी है, उसके बाद हमें निर्यात की बात करनी चाहिए।

महोदय, जहां तक गन्ने के उत्पादन की बात है, हमें चीनी की लागत को भी फिक्स करना होगा। गन्ना उत्पादक, सहकारी समिति मिलों के बीच में क्या सहमति होती है, जैसा अग्रवाल जी ने कहा गन्ना उत्पादक किसान, मिल और उसके बीच में सरकार की, इन तीनों की स्थिति पर हमें गंभीरता से विचार करना होगा जिससे उपभोक्ताओं को सहूलियत मिले और गन्ना किसानों को भी उचित मूल्य मिल सके, इस विषय में सरकार को पहल करनी चाहिए।

महोदय, जहां तक गन्ना किसानों को लाभकारी मूल्य दिलाने की बात है, लैवी के कोटे में भी कमी हो सकती है, यह सरकार की तरफ से बयान आया है। मैं चाहूंगा कि इस पर गंभीरता विचार किया जाए।

महोदय, गन्ना किसानों के गन्ने का एमएसपी सरकार अपने पास रखने जा रही है। हमें इस पर भी ध्यान देना होगा। मुझे याद है, डॉ. राम मनोहर लोहिया जी ने "दाम बांधो" नीति की घोषणा की थी। इस नीति से यह होगा कि महंगाई भी नहीं बढ़ेगी, किसानों को उचित लाभकारी मूल्य भी मिलेगा, सरकार का भी उस पर नियंत्रण रहेगा और जितने भी हमारे उद्योग चल रहे हैं, उनको भी सहूलियत होगी, उनको भी घाटा नहीं होगा। इन तमाम बातों को हमें देखना होगा।

महोदय, सरकार यह कहती है कि चीनी पर सरकारी कंट्रोल नहीं रहेगा। एक तरफ यह बयान आता है कि चीनी को डिक्ट्रोल करने का प्रस्ताव सरकार तैयार कर रही है। इस पर भी गंभीरता से सोचना होगा। चीनी उत्पादन बढ़ाने के लिए गन्ना उत्पादक किसानों को सरकारी मदद देने पर विचार करना होगा। स्वामीनाथन आयोग एवं अन्य आयोगों ने किसानों के हित की बात की थी, किसानों की सहूलियत की बात की थी कि चार प्रतिशत की दर पर कर्ज देकर हम किसानों की माली स्थिति को बेहतर बनाएंगे। दक्षिण भारत में गन्ना, कपास एवं अनाज उत्पादित करने वाले किसानों की आर्थिक स्थिति को देखते हुए सरकार को गंभीरता से विचार करना होगा।

महोदय, जहां तक इस अधिनियम की बात है, आज भी गन्ना किसानों के भुगतान को लेकर संशय की स्थिति बनी हुई है, खास तौर से उत्तर प्रदेश में हर साल एसएपी की घोषणा होती है, जिसके कारण मिल वाले नियम को लेकर असमंजस में है। केन्द्र सरकार को ऐसा नियम लागू करना चाहिए जो सभी राज्य सरकारों की भौगोलिक परिस्थितियों के अनुसार लागू होता हो। इन्हीं बातों के साथ मैं इस बिल का समर्थन करता हूं और फिर दोहराना चाहूंगा कि किसानों और उपभोक्ता के हितों की रक्षा करते हुए आप कदम उठाएं।

SHRI RUDRAMADHAB RAY (KANDHAMAL): Mr. Deputy-Speaker, Sir, I am very much thankful that you have given me an opportunity to speak on this Bill.

I come from an agricultural family from the State of Orissa. Sugarcane is such a crop that it is called as a “cash crop.” In India sugarcane growing is absolutely essential. But the production of sugar is decreasing day-by-day.

15.00 hrs.

The cultivators are not at all in favour of cultivating sugarcane. That is because every year the Government is increasing the Minimum Support Price (MSP), but the thing is that the farmers or the cultivators do not get the actual agricultural devices, viz., irrigation, fertilizers, etc. They are not getting them in such a manner that it will be profitable for them. So, for this sugarcane, we have to think three aspects. i) is production, ii) is manufacturing, and iii) in the delivery side, that it will be cheaper to the consumers. So, these three things should go side by side. Therefore, it is the duty of the Government to devise such a method that this sugarcane should be profitable to the cultivators, should be remunerative to the industrialists and also to deliver to the consumers at a cheaper price. Therefore, we have to look into all these aspects.

Sir, I support this Bill. However, I have a small request that the Government should pay more attention towards the sugarcane growers because there are so many small countries in the world who have increased their financial stability by doing sugarcane. A country like Cuba has gone up very high by doing this. So, why should India not go up? We have all the resources. We have to give more stress on sugarcane production for which the Government should take a positive view in sugarcane industry and sugarcane production. The Government should provide the sugarcane to the consumers at a very cheaper price.

Therefore, with these few words, I support the Bill.

श्री रमाशंकर राजभर (सलेमपुर): उपाध्यक्ष महोदय, आपने मुझे आवश्यक वस्तु अधिनियम संशोधन विधेयक पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ। जहां यह सराहनीय कदम है, वहीं पर यह कई सवालों का जन्मदाता भी है।

उपाध्यक्ष महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि बार-बार संशोधन किया जाता है, लेकिन जब इम्प्लीमेंटेशन की स्थिति आती है, निचले स्तर पर मामला जाता है तो जिस नीयत से हम कानून बनाते हैं, वह लागू नहीं हो पाता है। आज चीनी के सवाल पर गन्ना किसान, इत्तिफाक से मैं जिस जनपद से आता हूँ, जनपद बनने से पहले वहां पर 13 चीनी मिलें थीं, बलिया और देवरिया जनपद उत्तर प्रदेश का पूर्वांचल है।

उपाध्यक्ष महोदय, हम बड़ी तकनीक से बड़े-बड़े उद्योग लगाते हैं और कहते हैं कि इन उद्योगों के माध्यम से उद्योग तो कमाएंगे ही, किसानों को भी इससे लाभ होगा। पिछले समय में माननीय मंत्री जी का उत्तर आया था कि 129 रुपए 84 पैसे, साढ़े नौ परसेंट की रिकवरी पर और एक परसेंट प्वाइंट रिकवरी देते हुए इसे बढ़ाया गया। हमारे पूर्वांचल में बहुत छोटी तकनीक का एक किसान रहता है, जिसने क्रेशर लगाया हुआ है। वह किसानों से गन्ना लेता है और 220 रुपए से 240 रुपए प्रति क्विंटल उसे भुगतान करता है। उसके पास तकनीक नहीं है, इसलिए वह चीनी नहीं बना सकता, लेकिन गुड़ बनाता है। आज किसान का चीनी मिलों पर विश्वास उठ गया है, लेकिन क्रेशर वालों पर विश्वास जगा एवं बढ़ा है, इसे आप क्या कहेंगे?

उपाध्यक्ष महोदय, अगर एक क्विंटल गन्ने में 9 किलो चीनी पैदा करते हैं और चीनी की प्रति किलो कीमत 30 रुपए भी मानते हैं, तो 270 रुपए तो एक क्विंटल गन्ने में केवल चीनी से 270 रुपए कमा लिए। उसमें खोइया एवं अन्य उत्पाद जो चीनी बनाने के बाद बचते हैं, उनकी इन्कम नहीं जुड़ी है। केवल चीनी से ही 270 रुपए कमा लिए।

महोदय, सूखे की आफत सहते हुए, बाढ़ की आफत सहते हुए, आम तौर पर पूर्वांचल और देश के विभिन्न हिस्सों के किसान मई के आसपास गन्ने की बुआई करते हैं। वे भयंकर धूप के महीने में बुआई करते हैं और अपना पसीना मिट्टी में बहाकर गन्ना पैदा करते हैं। जब गन्ना पैदा हो जाता है, जब उसे साफ करना होता है, उसकी कटाई होती है, तब मजदूर की क्या स्थिति होगी? इसको आप समझ सकते हैं। ...(व्यवधान) गन्ना चीनी मिल पर जब वह आता है, तो क्या स्थितियां बन जाती हैं।

आज हमने वर्ष 2010-2011 के लिए 139.12 रुपए प्रति क्विंटल के हिसाब से लाभकारी मूल्य निर्धारित किया है। यह संशोधन आप लाए, इसके लिए आपका स्वागत है। आखिर वह कारण क्या है, जब हमारे देश में तराई का किसान, पूर्वांचल या पूरे देश का किसान उसका प्रतिनिधि, जब इसमें चार अंग जुड़े



हुए हैं, एक सरकार है, एक उद्योगपति है, चीनी मिल मालिक है, एक किसान है और इस पर आश्रित मजदूर के साथ उपभोक्ता है, जिसके पास चीनी पहुंचती है। इन सबमें मेल क्यों नहीं किया जाता है? जब गन्ने का उत्पादन करना होता है, तो किसान को कोई सहूलियत नहीं दी जाती। जब गन्ने का उत्पादन ही नहीं होगा, तो चीनी कहां से बनेगी? हमारे देश का किसान जिस गन्ने का उत्पादन करता है, उसी कच्चे माल से जब उद्योगपति या चीनी मिल का मालिक चीनी तैयार करता है, तो उसकी उत्पादन लागत का भार सहने में चीनी मिल मालिक क्यों भागता है? चीनी मिल मालिक उसके उत्पादन भाव को तय करने के समय, जब गन्ने का लागत मूल्य तय होता है, तब गन्ने के किसान की सहभागीदारी क्यों नहीं होती है? जो रॉ मैटेरियल है, उससे तैयार हुए माल से होने वाली आमदनी में भी उसे भागीदार नहीं बनाया जाता है।

इन्हीं शब्दों के साथ आपने मुझे बोलने के लिए समय दिया, इसके लिए मैं आपको धन्यवाद देते हुए अपनी बात समाप्त करता हूं।

SHRI M.B. RAJESH (PALAKKAD): Mr. Deputy-Speaker, Sir, I would like to thank you very much for giving me this opportunity to speak on this Bill.

At the outset, I would like to say that the objective of this Bill is to clearly definite the FRP. This will help clarify the ambiguity created by an earlier Ordinance. When that Ordinance was promulgated, the FRP was lower than the State Administered Price in many States. The FRP was Rs.127 per quintal. At the same time, the SAP in Uttar Pradesh was Rs.180 per quintal. In Haryana, it was Rs.200 per quintal. So, this Ordinance created such a situation that it violated the federal right of the State Governments to fix the prices. The positive aspect of this amendment is that that right is retained now. So, we welcome this Amendment in that respect.

At the same time, I would like to say that the term “FRP” is misleading because this is neither fair nor remunerative. So, we demand that at least Rs.300 should be fixed as the FRP because this FRP is not considering the increase in the cost of production. The cost of production has increased substantially. So, this FRP is not providing any incentive to the farmers to produce more. That is why, the area under sugarcane cultivation has come down. So, this indicates that this FRP is not fair; neither it is remunerative. It is not providing any incentive to the farmer.

Another aspect is that the mill owners are benefited through by-products of sugarcane like bagasse, molasses etc. But the farmers do not have any such benefits. So, while fixing the FRP, the Government should consider the cost of production, especially the cost of inputs which have increased substantially. Subsequent to the reduction in the fertiliser subsidy in the last Budget, the price of DAP alone has increased by Rs. 2,500 per tonne. On the one side there is such an increase on the price of inputs and on the other side the Government is not providing any subsidy for organic fertilisers. For improving the soil conditions, gypsum and lime etc. are used, but from the side of the Government there is no plan to promote these things and the entire blame for soil degradation is put on the

farmers. Therefore, while fixing the FRP and MSP, the Government should take into account the cost of production, especially the increase in the cost of inputs.

I would like to draw the attention of the hon. Minister to the fact that a large percentage of sugar is going to big companies which are producing chocolates and sweets. So, we should find some effective mechanism to benefit the consumers. I would like to stress this aspect as this is important from the point of view of consumers.

Finally, I would like to request the hon. Minister that the Essential Commodities Act has to be amended comprehensively. This is an important weapon to fight inflation, price rise etc. The main reasons for price rise are black marketing and hoarding. So, the Essential Commodities Act is an important weapon at the hands of State Governments to fight black marketing and hoarding. So, the Government should come forward to amend the Essential Commodities Act. Then, more items should be included under the purview of the Essential Commodities Act. I would also request that more items should be distributed through the Public Distribution System.

*SHRI M. ANANDAN (VILUPPURAM): Mr. Deputy Speaker, Sir, I thank you for the opportunity given to me for speaking on the Essential Commodities (Amendment) Bill, 2010.

The Procurement Price for sugarcane is being segregated as Fair and Remunerative Price and State Administered Price to be determined by both the Centre and States. If the SAP is more than the Centre's FRP, the difference shall have to be borne by the States. On 22.10.2009, the Union Food, Public Distribution and Consumer Affairs Ministry announced this. On 30.10.2009, the Cabinet Committee on Economic Affairs decided to enhance the FRP from Rs.1,070.60 to Rs. 1,298.40. This was announced by the Union Home Minister. Due to this move, a situation has arisen in which the sugar mills need to pay only Rs. 1,298.40 to the sugarcane growers and not the SAP announced by the States. This lingering doubt about the responsibility of the sugar mills towards the payment of differential between FRP and SAP is sought to be cleared through this Bill that has been brought before this House now. According to this, Centre's FRP and States' SAP are to be considered as two different things. Henceforth, it is impending on the State concerned to pay the SAP announced by it.

Here, I would like to recall the move by our leader and the former Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma Jayalalitha to make the sugar mills take upon themselves to pay the sugarcane cutting (harvesting) charges and the cartage (transportation) charges. The Centre must take note of this and implement the same now.

I would like to draw the attention of the Union Agriculture Minister to the recommendations of the National Commission on Farmers and urge upon him to include production charges, risk factor, marginal profit in the Procurement Price to

* English translation of the speech originally delivered in Tamil

be given to the sugarcane growers. Currently, they have been excluded in the FRP announced by the Centre. Dr. Swaminathan Commission recommended that the agriculturists must get not only the production cost but also an amount equivalent to 50 per cent of the production cost to make the Procurement Price fair and remunerative.

As reiterated by our leader Dr. Puratchi Thalaivi Amma J. Jayalalitha, the General Secretary of our Party, All India Dravida Munnetra Kazhagam, the sugarcane growers of Tamil Nadu must get Rs. 2,000 per tonne and conducive atmosphere for the same must be created by the Centre. The State Government there may also be impressed upon by the Centre to enhance the sugarcane Procurement Price.

While welcoming this Bill, I urge upon the Union Government to ensure that the sugarcane cultivators get really a Fair and Remunerative Price. With these words, I conclude.

SHRI PRABODH PANDA (MIDNAPORE): Thank you Mr. Deputy-Speaker, Sir. I rise to support the Bill. But even then I have some points, and I request the Minister to clarify them.

The existing norm was there in Section 3 of the Principal Act that the procurement of sugar will be based on the Statutory Minimum Price (SMP). In the States, there is one State Advisory Price (SAP). Usually, State Advisory Price is higher than the Statutory Minimum Price. The Supreme Court has ruled that the price of levy sugar should include the additional price as indicated in Section 5A of the Sugarcane Control Order, 1966 – popularly known as the Bhargava formula – and the State Advisory Price set by the State Governments. So there was a contradiction. One was the SMP at the Central level and another was the SAP at the State level. Now the term ‘SMP’ has gone and the term ‘Fair and Remunerative Price (FRP)’ has come. But the price fixed is neither fair, nor remunerative. So, this is nothing but a joke of putting such names and such terms in this matter.

So, my question is whether FRP would be really fair and remunerative and would be not less than SAP. It is clear that if SAP is higher than the FRP, then State Government has to pay. So, liabilities will be imposed on the State Governments. Neither fair nor remunerative price would be offered by the Central Government. These sorts of contractions and ambiguity, I think, still exist. The Minister should clear it. Otherwise, how the farmers, the sugarcane growers will be benefited? We have witnessed the huge gathering in the capital during the last Session. More than a lakh sugarcane growers came here and sort of pressure had been mounted. We had had a discussion during that period. So, I think, the Minister during the course of his reply would remove this sort of ambiguity.



My second point is about the levy sugar. Its percentage was raised from 10 to 20 for the current sugar season. The price paid by the Central Government to the mills is based on the SMP earlier and FRP now. Now, the mills are free to sell their remaining sugar in the free market. Is there any control over the mills that they do not increase the price in the open market because it is putting pressure on the customer, the general public?

Now, I am on my last point. The farmers can only sell their produce to the designated sugar mills and not to others. It is not that they are free to go anywhere to sell their produce. So, how to impose control over the mills is also a point of concern.

Sir, I hope that the hon. Minister would clarify all these points during this reply. With these few words, I support this Bill.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): उपाध्यक्ष महोदय, यह बहुत संक्षिप्त बिल है। एसैशियल कमोडिटी बिल में तीसरे प्वाइंट पर एक स्पष्टीकरण है और एक स्पष्टीकरण दो में भी है। यह स्पष्टीकरण वाला बिल है, कोई नया कानून नहीं है। यह कहा जाता है कि मामला सुप्रीम कोर्ट में जाता है। लेवी आदि का झंझट है, इसीलिए जो केस हो रहा है, इस बात को साफ करने से वह रुकेगा या सरकार झंझट से बच जाएगी। इस बिल को लैफ्ट पार्टी ने भी सपोर्ट किया है।

इस बिल में तीन पक्ष हैं - एक किसान हैं जो गन्ने का उत्पादन करते हैं और आप किसानों पर जोर-जुल्म देख रहे हैं। देश में किसान कभी प्राकृतिक आपदा से पीड़ित होते हैं, कभी-कभी सरकारी आपदा से पीड़ित होते हैं। वे मारे जा रहे हैं। गन्ने का दाम कम तय हो जाता है। उनका गन्ना नहीं बिकता, उन्हें गन्ना जलाना पड़ता है। ये सारी आपदाएं किसानों पर हैं। चाहे आसमानी आपदा हो, चाहे सुल्तानी आपदा हो, दोनों तरह की आपदाएं किसानों पर हैं, खासकर गन्ना किसानों पर हैं। एक पक्ष गन्ना किसान है। दूसरा पक्ष चीनी मिल है और तीसरा पक्ष आम उपभोक्ता, गांव के लोग जो मीठा खाते हैं, चाय पीते हैं, कॉफी पीते हैं, चीनी डालते या खाते हैं। इसमें सबसे संगठित चीनी मिल मालिक, चीनी लॉबी है। देश में चीनी लॉबी सबसे ज्यादा सशक्त है।

अभी शरद पवार जी यहां नहीं बैठे हुए हैं, दूसरे मंत्री बैठे हुए हैं। वे कहते हैं कि चीनी मिलों के पक्ष में एक वर्ग लॉबींग कर रहा है। देश में चीनी लॉबी सशक्त है। वह जो चाहती है, निर्णय कराती है। सबसे कमजोर वर्ग किसान और आम उपभोक्ता है जो असंगठित है।

15.23 hrs.

(Shri Arjun Charan Sethi in the Chair)

चीनी मिल वाले आर्गनाइज़्ड सैक्टर का शोषण करवाते हैं। मैं सरकार का हाल का निर्णय बताता हूं। इसी देश में 65 प्रतिशत लेवी चीनी होती थी जो घटकर 50 प्रतिशत हो गई। जैसे-जैसे चीनी लॉबी सशक्त होती है, लेवी घटती जाती है। वह 20 थी जो घटकर 16 हो गई। मंत्री जी का बयान है कि 16 प्रतिशत करेंगे। चीनी का दाम लेवी और फ्री दो तरह का होता है। लेवी चीनी में एसैशियल कमोडिटी एक्ट के मुताबिक दाम तय किया जाता है जैसे गन्ने की क्या कीमत है, उसमें लागत क्या है आदि। उतने दाम सरकार देती है जो पीडीएस में जाता है। दूसरे तरह की फ्री चीनी है जिसमें बाजार में 30 रुपये, 40 रुपये, 50 रुपये तक जितना दाम हो सके।



उधर जितना कोटा फ्री होगा, उतना ज्यादा लूटने की आजादी होगी। 65 फीसदी लैवी थी, मतलब 35 फीसदी बाजार में थी, लेकिन वह घट कर 20 फीसदी हो गयी। सरकार उसे घटाकर 16 फीसदी कर रही है और दाम 13 से 18 रुपये कर दिया गया। यह मंत्री जी का बयान है। मंत्री जी यह काम कर रहे हैं। अब ये स्वीकार करते हैं कि कोई लाबी है। मंत्री जी उस लाबी से क्या कहते हैं - उद्योग जगत के अनुकूल गन्ना मूल्य नीति को लेकर विपक्षी दलों के हमलों को झेल रहे ...(व्यवधान) हम इसे खत्म ही कर रहे हैं। खाद्य एवं कृषि मंत्री श्री शरद पवार जी ने कहा कि गन्ना अध्यादेश को पूरी तरह से समाप्त करने से वास्तव में चीनी मिल मालिकों को फायदा पहुंचेगा। अब देखिये कि वह वर्ग क्या चाहता है? उन्होंने यहां संवाददाताओं से कहा कि एक वर्ग गन्ना अध्यादेश को पूरी तरह से वापिस लिये जाने के लिए जोर डाल रहा है जिससे केन्द्र सरकार के खजाने की शर्त पर चीनी मिल को 14 हजार करोड़ रुपये का फायदा होगा। यह सरकार के खजाने से जायेगा। अब मंत्री जी स्वयं स्वीकार कर रहे हैं, तो हम लोग कैसे चुप बैठेंगे? 14 हजार करोड़ रुपये किसान के खजाने से लेने के लिए वह वर्ग सक्रिय है। अब मंत्री जी बतायें कि वह कौन सा वर्ग है और कहां है? छद्म भेष में संगठन घूम रहा है कि चीनी मिल मालिकों को 14 हजार करोड़ रुपये का फायदा पहुंचाने और सरकार के खजाने से 14 हजार करोड़ रुपये निकालने की बात है। वह कौन सी लाबी है, उसका पर्दाफाश होना चाहिए। सदन में यह बात साफ होनी चाहिए कि वह लाबी कहां है और कौन सी है जो किसान की पेटकटवा है, उपभोक्ता की लुटेरी है। इस देश में दो काम हो रहे हैं। इसलिए फिर सुनते हैं कि अब चीनी का डी-कंट्रोल होगा। यह तर्क दिया जा रहा है कि डी-कंट्रोल होने से सीमेंट जगत तरक्की कर गया, स्टील जगत तरक्की कर गया इसलिए चीनी को भी डी-कंट्रोल कर दिया जाये। अब चीनी पर क्या कंट्रोल है? अब तक 80 फीसदी उसे लूटने की छूट दे दी। 30 रुपये, 40 रुपये और 50 रुपये कर दिया। विदेश भेजने में ज्यादा सहायता न दो और विदेश से मंगाने में उपभोक्ता ही लूटे जायेंगे या किसान लूटे जायेंगे। मंत्री जी बतायें कि किसान के बकाया का भुगतान कब तक होगा? ...(व्यवधान) किसान का सवाल आया, तो आप कन्कलूड करने के लिए कह रहे हैं। ...(व्यवधान)

सभापति महोदय : आप किसान के लिए बहुत बोल चुके हैं। आपका टाइम बहुत कम है। इसलिए आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : मैं अपनी बात खत्म ही कर रहा हूँ। मैं प्वाइंटेड बात ही कह रहा हूँ। मैं एक सवाल सरकार से पूछना चाहता हूँ कि तीन सैक्शन में किसानों को बचाने के लिए, प्रमोट करने के लिए और आम उपभोक्ता को बचाने के लिए सरकार की कौन सी कार्रवाई होगी? जो लाबी है, उस लाबी से बचाने के लिए सरकार कौन सी कार्रवाई करेगी? किसानों को गन्ना भुगतान के लिए सरकार कौन सी कार्रवाई करेगी? यह बात साफ हो कि डी-कंट्रोल होगा ...(व्यवधान) तो स्टील और सीमेंट कितने रुपये था? ...(व्यवधान)

सभापति महोदय : रघुवंश जी, अब आपकी बात पूरी हो गयी है। आप सब बोल चुके हैं।

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : उस समय स्टील और सीमेंट कितने रुपये था? अब कैसे दाम बढ़ रहे हैं? उसी तरह से चीनी वाले को भी छूट देने की सरकार की योजना है। मैं देख रहा हूँ कि इस सरकार की यह प्रवृत्ति है कि कैसे मिल मालिकों को, पूंजीपतियों को, धनपशुओं को सहूलियतें दी जायें और गरीब आदमी, किसान, आम उपभोक्ता पर कैसे हमला हो। यह बात साफ होनी चाहिए कि डी-कंट्रोल का क्या प्रस्ताव है और यह कैसे किसान और उपभोक्ता को फायदा देगा?

अंत में, मैं पूछना चाहता हूँ कि बंद चीनी मिलों का क्या होगा? उत्तर प्रदेश और बिहार में जो बंद चीनी मिलें हैं, ...(व्यवधान) रायबरेली और अन्य सभी के बारे में बतायें कि कितनी चीनी मिलें बंद हैं? अब बंद चीनी मिलों का क्या होगा? ऐसा सुना है कि हिन्दुस्तान पेट्रोलियम लिमिटेड ने बिहार में दो चीनी मिलें ली हैं। ...(व्यवधान) वे मिलें कब तक चालू होंगी? ...(व्यवधान) उत्तर प्रदेश सरकार कितने भाव पर चीनी मिलों को बेचेगी? ...(व्यवधान) हम भारत सरकार से सवाल पूछना चाहते हैं कि किसानों के हित के लिए देश में जो बंद चीनी मिलें हैं ...(व्यवधान)

सभापति महोदय : किसी भी माननीय सदस्य की कोई बात रिकार्ड में नहीं जायेगी।

...(व्यवधान) *

डॉ. रघुवंश प्रसाद सिंह : उन बंद चीनी मिलों को चालू करने के लिए सरकार कौन सी कार्रवाई करेगी। इन सभी बातों का सरकार जवाब दे। यह भी स्पष्टीकरण दे कि वर्ष 2009 से भूतलक्ष्यी प्रभाव से साफ कर दिया जाये कि यह केस उसमें लंद-फंद न हो। आप लंद-फंद करेंगे तो केस में संगठित लाबी है, वह बड़ा वकील रख लेगा और लंद-फंद करके आपको फंसा देगा। ...(व्यवधान)

सभापति महोदय : आप समाप्त कीजिए क्योंकि समय बहुत लिमिटेड है।

* Not recorded.

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : हमें सरकार दो सैक्शन के प्रोटेक्शन का वचन दे। जो संगठित समूह है, उसके खिलाफ असंगठित किसान और उपभोक्ता ...(व्यवधान) हमारा अंतिम सवाल है। ...(व्यवधान)

सभापति महोदय : रघुवंश जी, अब आप कन्कलूड कीजिए। आप बहुत सीनियर मैम्बर हैं। टाइम बहुत कम है।

डॉ. रघुवंश प्रसाद सिंह : एक वाक्य से ज्यादा नहीं बोलूंगा।

ज्ञानचंद कमीशन कितने रुपया बढ़ने से हुआ था? चीनी का दाम उपभोक्ता पर कितने रुपये बढ़ा था, जब ज्ञानचंद कमीशन बैठा था? ज्ञानचंद कमीशन की क्या फाइण्डिंग थी? उस पर क्या कार्रवाई हुई?... (व्यवधान) ज्ञानचंद कमीशन की बात पर बैठना चाहिए या नहीं, चीनी का आज दाम बढ़ रहा है। ... (व्यवधान) इसलिए इन सभी बातों के जवाब दिए जाएं।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Hon. Chairman Sir, we all know that if the Government has good intentions and will, then much can be achieved; otherwise nothing is possible. Already policies of liberalization, disinvestments and PPP have been adopted by the Government due to which people are suffering. Big, well-to-do industrialists invest huge sums of money in the sugar industries and therefore I doubt whether their interests will ever go down in the priority list.

There is still an ambiguity in this Essential Commodities (Amendment) Bill, 2010 which needs to be removed. Hon. Minister earlier had indirectly hinted at decontrol of sugar. Here also we find such indications of decontrol – this is an alarming proposition. Already 80% of the sugar which is produced is not under the Government control. The remaining 20% which is supplied to the ordinary people of the country is of extremely poor quality but they will be deprived of that sugar also. Moreover, the sugarcane growers are actually losing on all counts. They toil hard in the fields under harsh sunlight everyday and try to produce good quality cane. Investment in cane production is extremely high but the poor farmers never get good returns; they do not get adequate price for their produce. Therefore, the Government should intervene and bail out the hapless farmers. The labour cost and the transportation cost must be paid to them so that the cane growers do not incur losses. The Government must bring all parties together – the sugarcane farmers, sugar mill owners and the Government must sit together to solve the problems faced by the concerned people. If that is done then the price of sugar will not shoot through the roof. Today people are shelling out Rs 40 or Rs 50 for a kilogram of sugar – that price will definitely come down if proper measures are

*English translation of the speech originally delivered in Bengali.

adopted. But I don't think that the Government is very keen on doing anything worthwhile. As Mr Raghuvansh Prasad Singh mentioned, the rich industrialists are making huge profits, almost to the tune of Rs 14,000 crore per year while the farmers and ordinary people are suffering. The cost of the byproducts obtained from sugar industry should also be taken into account by the Government. I have seen that in my area the jaggery manufacturers pay more for sugarcane but the sugar manufacturers pay much less. This is a huge loss to the small businessmen. The jaggery producers are generally small entrepreneurs. So it is not possible for them to pay more. But the sugar producers are mostly wealthy industrialists who can easily pay what is asked for. They accrue thousands of crores of rupees from this industry. So their interests should not top the priority list of the Government. We have lakhs of sugarcane growers who are the worst sufferers. The Government should take care of them first which in turn will result in lowering of retail prices of sugar that will actually benefit the poor consumers. Thus I urge upon the Minister to keep these in mind and formulate policies accordingly. With these few words, I thank you and conclude my speech.

श्री राजू शेट्टी (हातकंगले): सभापति महोदय, मैं दो बिंदुओं की तरफ सदन का ध्यान आकर्षित करना चाहूंगा। शूगर मिल मालिकों ने संगठित होकर अपनी लेवी की चीनी के दाम बढ़ा दिए और अपने व्यापार में वृद्धि कर ली। लेकिन जो गन्ना उत्पादक किसान हैं, उन्हें इसका कोई लाभ नहीं मिला। माननीय सदस्य राजेन्द्र अग्रवाल जी ने इस सम्बन्ध में काफी अच्छी बातें कही थीं इसलिए मैं उन्हें दोहराना नहीं चाहता। शूगर मिल मालिकों ने एफआरपी का केलकुलेशन करके लेवी शूगर के दाम बढ़ा दिए हैं। वहीं दूसरी तरफ गन्ना उत्पादक किसान को उसका लागत मूल्य भी नहीं मिल पाता है और उसकी निरंतर अनदेखी की जाती है। कृषि लागत मूल्य आयोग ने जो इस सम्बन्ध में सुझाव दिए थे, उनकी भी अनदेखी की जाती है। केवल शूगर मिल मालिकों के हिसाब से ही एफआरपी तय होता है इसलिए यह गन्ना उत्पादन करने वाले किसानों के साथ अन्याय है। आज उन किसानों को अपने उत्पाद के लागत मूल्य से भी कम दाम मिल रहा है, लाभ की तो बात ही छोड़ दें।

जो चीनी फ्री मार्केट में बेची जाती है, उसकी कंवर्शन कॉस्ट कितनी है, इसका हिसाब लगाकर आपको किसान के उत्पादन का दाम तय करना चाहिए, लेकिन उसकी भी अनदेखी की जाती है। इस तरह से देखा जाए तो शूगर मिल मालिकों को संरक्षण देकर एफआरपी और लेवी शूगर का दाम तय किया जाता है। मैं सरकार से कहना चाहता हूँ कि उसी तरह से गन्ना पैदा करने वाले किसानों को भी सही लागत मूल्य निकालकर उनके उत्पाद का दाम मिलना चाहिए। लेकिन ऐसा होता नहीं है, यह सच्चाई है।

कृषि लागत मूल्य आयोग को संवैधानिक अधिकार देने की आवश्यकता है, क्योंकि उसके सुझावों को कोई पूछता नहीं है। जो कृषि मंत्रालय के मन में आता है, उसी तरीके से एफआरपी तय होता है। फ्री मार्केट में जो चीनी बेची जाती है, उसमें गन्ना पैदा करने वाले किसानों का भी शेयर होना चाहिए कि लाभ में इतना हिस्सा उन्हें मिलेगा। लेकिन आज देखा जाए तो उन्हें वह पैसा मांगने का अधिकार नहीं है। हमने यह अधिकार गंवा दिया है, क्योंकि शूगर कंट्रोल एक्ट की धारा 5 ए उसमें से निकाल दी गई है। मेरी सरकार से मांग है कि यह धारा 5 ए रिस्टोर करने की आवश्यकता है। कोई बायो प्रोडक्ट हो या चीनी हो, अगर फ्री मार्केट में वह जिस दाम पर बेची जाए तो उसके हिसाब से किसानों को पैसा देना चाहिए।

चीनी मिल मालिकों को दो साल से लेवी का डिफरेंस मिल रहा है, लेकिन गन्ना पैदा करने वाले किसानों ने जो गन्ना शूगर मिल्स को दिया था, उसका जो डिफरेंस है, वह नहीं मिल रहा है। मैं मंत्री जी से विनती करना चाहता हूँ कि यह पैसा इन किसानों को तुरंत दिलाया जाए।

DR. TARUN MANDAL (JAYNAGAR) : Mr. Chairman, Sir, this Bill is intended for getting fair and remunerative price, particularly starting from the growers to the manufacturers and to the distributors. But I find that there is no guarantee for the consumers to get sugar at a fair and particularly cheaper price. In our country, where more than 50 per cent of people live below the poverty line, sugar is going beyond their reach and already the price of it in the market is beyond Rs. 40 a kilo. Children who need medicines and baby foods etc. to sustain their lives are the worst sufferers due to the high price of sugar.

Sir, I particularly believe that the Essential Commodities Act should apply not only for sugar but for other food items also to ensure the availability of food items at a cheaper rate to a majority of our population. But, it is very sad to say that after 63 years of Independence these essential items like rice, wheat, sugar, oilseeds etc. are not being available to a majority of our population.

We listen very often about rotting of wheat, rice and even sugar etc. in the storehouses of FCI. At a time when there is shortage of many items, including sugar, in the country itself, we see that many essential items are exported. I sometimes wonder whether I am living in free India or in British India!

There was a huge discussion over here regarding reduction of price hike of all essential items in the beginning of this Session, but we do not see any impact of that discussion in the market. For that reason, I particularly believe that the hoarders and the black-marketeers of essential items are mainly responsible for this. We see sometimes the Central Government saying that it is the responsibility of the respective State Government to take action against them, but the State Governments are saying that the Rules and Act are not stringent enough to give punishment to them. It is a pity. I believe that it is the responsibility of both the sides. If the contention of the Essential Commodities Act or any amendment thereto is to give real relief to the people, then the Government must look into it.

It is also the duty of the Government to see that our sugarcane growers get real remunerative price because cost of supply of all the agricultural essentials

have increased. But in this particular Bill, more stress and importance has been given to the manufacturers who can be most benefited by this amendment to the Essential Commodities Act. My submission is that more stress should be given to the sugarcane growers and availability of sugar to the consumers. I would also like the majority of the population to be protected by the Central Government.

PROF. K.V. THOMAS: Sir, I am thankful to the hon. Members who have participated in the discussion on this important amendment. This is a simple amendment which clears some legal ambiguity. At the same time, certain valuable questions have been asked by hon. Members.

One question was asked about the functioning of Commission for Agriculture Cost and Prices, CACP. CACP is an independent organisation where representatives of the farmers are there and all stakeholders are included. It consults everybody connected with agricultural products and pricing. They give a price.

Another question which has been asked is how pricing is done under FRP System. Determination of FRP is done by considering some of the major aspects. One is cost of production of sugarcane. The next is return to the growers from alternative crops and the general trend of prices of agricultural commodities. The third one is availability of sugar to the consumers at a fair price. This legislation is mainly connected with the levy sugar, which is now 20 per cent. The price and other mechanisms of non-levy sugar are decided by the market. We have nothing to do with it. It depends on market forces. The fourth aspect is the price at which sugar produced from sugarcane is sold by sugar producers. The next is recovery of sugar from sugarcane and realization made from sale of byproducts – that is one question asked – like molasses, bagasse, press-mud etc. All these aspects are considered.

Before introducing this FRP, we have got the data, there was SMP. In 2001-02, the SMP was Rs. 62.05 per quintal. Now, when compared to the FRP which was introduced in 2009-10, it is Rs. 129.84. It has gone up. In 2010-11, it is going to be Rs. 139. At the same time, the States have been given full powers to fix a price according to the conditions in the States, that is, non-levy sugar.

Another question that has been asked is about the sugar control and decontrol. The policy of the Government of India is to balance the interest of the farmers, industry and the consumers. This is our policy. If there is going to be any

framing or changes in the policy, definitely, this House will be taken into confidence. We will not do anything secretly. There will be adequate consideration given for it.

Another question asked is about the export of sugar. There are certain international obligations. What is earmarked is 10,000 MT and this was recommended by the Department of Commerce based on the international obligations. Whatever we export, there will be import of equivalent quantity of raw sugar. This is the policy that we have adopted.

Another question is about the burden on the State Governments to pay any amount to the farmers on account of difference between SAP and FRP. No longer that burden exists, and we have taken care of this. We have taken care off all the interests of the farmers, industry and the consumers.

This Amendment Bill has been brought only with a limited purpose, that is, to clear the legal ambiguity that has arisen because of the Amendment we made last time.

With these words, I would request the august House to support this Bill.

MR. DEPUTY-SPEAKER: The question is:

“That the bill further to amend the Essential Commodities Act, 1955, be taken into consideration.”

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2**Amendment of Section 3 of
Act 10 of 1955**

MR. DEPUTY-SPEAKER: The question is:

“That clause 2 do stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

PROF. K.V. THOMAS: I beg to move:

“That the Bill be passed.”

MR. DEPUTY-SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

15.49 hrs.

**JHARKHAND PANCHAYAT RAJ (AMENDMENT)
BILL, 2010**

MR. DEPUTY-SPEAKER: The House will now take up item No. 13, Dr. C.P. Joshi.

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): Sir, I beg to move:

“That the Bill further to amend the Jharkhand Panchayat Raj Act, 2001, be taken into consideration.”

सभापति महोदय, सत्ता के विकेंद्रीकरण करने का 73 अमेंडमेंट लागू होने के बाद झारखंड एक ऐसा प्रदेश है, जहां हम चुनाव सम्पादित नहीं कर सके। उस एक्ट में प्रोविजन किया गया कि शेड्यूल्ड कास्ट्स शेड्यूल्ड ट्राइब्स और ओबीसी महिलाओं को रिप्रजेंटेशन दिया जाएगा। झारखंड राज्य बनने के बाद झारखंड सरकार ने वर्ष 2001 में पंचायत राज एक्ट बनाया। पंचायत राज एक्ट में पेसा, जो वर्ष 1996 में एक एक्ट बना था, उसके कुछ प्रोविजन्स लागू करने थे। उनके अनुरूप जब झारखंड सरकार ने पंचायत राज एक्ट बनाया, कुछ लोग कोर्ट में गए और कोर्ट ने कुछ धाराओं को स्ट्रक कर दिया। स्ट्रक करने के कारण लम्बे समय तक पंचायत के चुनाव वहां नहीं हो सके, भारत सरकार ने सुप्रीम कोर्ट में उसकी अपील की और अपील करने के बाद भारत सरकार की अपील पर सुप्रीम कोर्ट ने जो निर्णय दिया, उसके अनुसार झारखंड सरकार दुबारा वर्ष 2010 में एक बिल लाई। 2010 में जब सरकार बिल लाई, तब वहां सरकार थी लेकिन जब बिल को असेम्बली में लाना था, तब वहां पर असेम्बली भंग हो गई और असेम्बली भंग होने के बाद जो संवैधानिक व्यवस्था है, उस व्यवस्था के अन्तर्गत यह संसद का अधिकार है कि संसद उस प्रदेश के बारे में बिल बनाए। इसलिए संसद में यह बिल हम ला रहे हैं। उस बिल के पीछे मंशा यह है कि वहां जल्दी सुप्रीम कोर्ट के निर्णय के अनुसार चुनाव हो सकें। एससी, वीमैन और ओबीसीके लोगों को पंचायत राज में भागीदारी मिल सके और जो लम्बे समय तक एक प्रदेश सत्ता के विकेंद्रीकरण के कारण जिन चीजों से वंचित है, उन चीजों से वंचित नहीं हो सके। इसलिए इस बिल को लाया गया है और हाइ कोर्ट का जो निर्णय था, उस पर सुप्रीम कोर्ट के निर्णय के बाद यह बिल उन सब चीजों को एड्रेस कर रहा है। “पेसा” एक्ट लागू होने के कारण जो वहां पर 25 जिले हैं, उनमें जिन जिलों में शेड्यूल्ड एरिया डिक्लेअर किया

गया है, उस शैड्यूल एरिया के अन्तर्गत चेयर पर्सन वहां के अलग-अलग स्तर पर जो चुनाव हैं, उनमें 50 प्रतिशत रिजर्वेशन वहां पर एसटी का होगा और एसटी के साथ-साथ 50 प्रतिशत महिला भी चेयर पर्सन बन सकेगी, यह प्रावधान भी इसमें किया गया है। जो जनरल कैटेगरी है, उसमें वहां की जो पॉपुलेशन है, उसके आधार पर उसमें रिजर्वेशन होगा। उसमें भी 50 प्रतिशत चेयर पर्सन का जो चुनाव है, वह महिलाओं का होगा। पहली बार यह प्रयास किया गया है कि पचास प्रतिशत महिलाओं को हम अधिकार दे रहे हैं। अन्य प्रदेशों में जैसे बिहार है, मध्य प्रदेश है, राजस्थान है, वहां पर भी 50 प्रतिशत महिलाओं को चुनने का अधिकार दिया गया है। मैं समझता हूं कि देर से आए लेकिन दुरुस्त आए। लेकिन यह जो कानून है, उसके अनुसार लम्बे समय तक वहां के लोगों को जो जिन चीजों से वंचित रह गये थे, उनको अधिकार मिलेगा और सत्ता के विकेंद्रीकरण के कारण जो कुछ भी हम योजना बना रहे हैं, उसका पूरा लाभ मिल सकेगा। इसी भावना के साथ मैं माननीय सदस्यों को यह भी याद दिलाना चाहता हूं कि जब यह बिल झारखंड में प्रस्तुत किया गया था, तब हमारे जो साथी विपक्ष में बैठे हैं, उनके समर्थन से वहां पर मुख्य मंत्री थे। इसलिए आज इसमें कोई बहुत बड़ी चर्चा करने की आवश्यकता नहीं है। जो सदन है, वह इस बात पर एकमत है कि हम इसको पास करें और जल्दी से जल्दी वहां पर चुनाव हो और चुने हुए लोग सत्ता के विकेंद्रीकरण के कारण जनता की सेवा कर सकें। इन्हीं शब्दों के साथ मैं निवेदन करना चाहता हूं कि इस बिल को विचार के लिए लिया जाए।

MR. DEPUTY-SPEAKER: Motion moved:

“That the Bill further to amend the Jharkhand Panchayat Raj Act, 2001, be taken into consideration.”

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सभापति महोदय, सर्वप्रथम तो मैं मंत्री जी से आग्रह पूर्वक कहना चाहूंगा कि झारखंड की विधान सभा भंग नहीं है, आज की डेट में ससपेंडेड है। आज हम झारखंड राज्य पंचायत संशोधन विधेयक 2010 पर चर्चा करने के लिए उपस्थित हुए हैं। हम कहना चाहेंगे कि 32 साल बाद बिहार झारखंड जब ज्वाइंट था, 78 में चुनाव हुए, उसके बाद आज तक राज्य के निर्माण के बाद भी और झारखंड अलग होने के समय बिहार में 2-2 बार पंचायत का चुनाव हुआ और उसका लाभ भी वहां की जनता को वर्तमान में नहीं मिल रहा है। जहां तक महिलाओं के लिए 50 प्रतिशत की आरक्षण की बात है, वह हमारी बिहार में जो एनडीए की सरकार चल रही है, वहां 50 प्रतिशत हमारे नीतीश कुमार जी दे भी रहे हैं। सबसे बड़ी बात है कि समय-समय पर झारखंड के साथ अन्याय हुआ, जिनको जो समझ में आया, वे सुप्रीम कोर्ट चले जाते हैं, कोई हाइ कोर्ट चले जाते हैं लेकिन झारखंड को जो लाभ मिलना चाहिए वह नहीं मिला और चूंकि वर्ष 1978 के बाद चुनाव नहीं हुआ तो स्वाभाविक है कि बिहार और केन्द्र में कांग्रेस की सरकार थी। अब किस कारण से नहीं हुआ, यह सारे लोग जानते हैं और समय समय पर झारखंड में जो वहां की खनिज सम्पदा है, उसके लिए जो व्यवस्था बनी, उसके तहत काम हुआ और सरज़मी पर न कोई प्लांट लगा और न कोई फैक्टरी लगी। वहां की खनिज संपदा बिचौलियों और माफियाओं के माध्यम से विदेश भी जाती रही है। इस राज्य का नुकसान पूर्ण बहुमत न होने के कारण भी हुआ है। इससे भी बड़ी बात है कि वर्तमान में भी ऐसी स्थिति बनी है। आज देश में आंध्र प्रदेश, असम, छत्तीसगढ़, गुजरात, केरल, मध्य प्रदेश, पश्चिम बंगाल, राजस्थान, कर्नाटक, महाराष्ट्र दस राज्य ऐसे हैं जहां अपने बजट में पंचायती सैक्टर विंडो उपलब्ध कराया गया है। जम्मू-कश्मीर में स्वयं का पंचायत एक्ट है परन्तु वहां पंचायत चुनाव नहीं कराए जा रहे हैं। झारखंड, उत्तराखण्ड, महाराष्ट्र, मध्य प्रदेश और राजस्थान में पेसा 1996 के अलग-अलग क्लॉज का अनुपालन हो रहा है, जैसाकि झारखंड पंचायती राज एक्ट के क्लॉज डी, ई, एफ, जी, एच और सब क्लॉज एम और सेक्शन 4 के लिए हुआ। पेसा 1996 के लिए क्लॉज 1 सैक्शन 4 की स्वीकृति स्पष्ट नहीं है। अभी पंचायती राज एक्ट में स्पष्ट नहीं है। जिस पंचायत में आदिवासियों की संख्या शून्य है उस सीट को आरक्षित करना उचित किसी भी मामले में नहीं होगा। हमारा आग्रह है कि पदमश्री से सम्मानित राज्य सभा सांसद मुंडा जी और अन्य बुद्धिजीवियों का प्रतिनिधि मंडल महामहिम राज्यपाल से मिला और एक ज्ञापन दिया जिसमें लिखा गया कि 44,374 करोड़ रुपए के समायोजन के लिए आवश्यक कदम उठाने का मामला है और इसकी निपक्ष जांच कराई जाए। यह अखबार और मीडिया में भी आया। महामहिम राज्यपाल ने यह कहते हुए ज्ञापन लौटा दिया कि फिलहाल सरकार के पास इस काम को करने के लिए समय नहीं है। वर्तमान में वरिष्ठ सांसद और पूर्व महालेखाकार और शीर्ष बुद्धिजीवी वर्ग की मांग को

दरकिनार किया गया तो आम आदमी की क्या बात कही जाए। हमने बिहार में पंचायती राज व्यवस्था के अंतर्गत जिला परिषद के अध्यक्ष के लिए डीडीसी सचिव, प्रमुख के लिए बीडीओ सचिव हैं। इन्हें दर्जनों अधिकार दिए गए हैं लेकिन यह मात्र दिखावा है। प्रमुख और अध्यक्ष को स्टेशनरी और मूलभूत सुविधाएं भी उपलब्ध नहीं हैं। उन्हें डीडीसी और बीडीओ पर आश्रित रहना पड़ता है। प्रखंड प्रमुखों को स्टाफ और सुरक्षा उपलब्ध नहीं है लेकिन संविधान और कानून में प्रखंड प्रमुख का दर्जा दिया गया है। कोई अधिकारी पंचायत प्रतिनिधियों के निर्देश या सलाह को मानने के लिए बाध्य नहीं है। अतः इस विधेयक में यह प्रावधान हो कि पंचायती राज व्यवस्था के अंतर्गत प्रमुख पदों और पदों पर निर्वाचित प्रतिनिधियों को कानून संबद्ध अधिकार प्राप्त हों और अधिकारी पंचायत प्रतिनिधियों के प्रति जिम्मेदार हों, पंचायती राज व्यवस्था के अंतर्गत राजस्व संग्रह और अन्य विकास योजनाओं के कार्यान्वयन के लिए पंचायती राज संस्था को अधिकार सम्पन्न और उत्तरदायी बनाया जाए। आज यह विधेयक राष्ट्रपति शासन में केंद्र और राज्य सरकार, दोनों के बीच में है इसलिए झारखंड की पंचायती राज व्यवस्था को सुदृढ़ करने के लिए सरकार प्रभावी कदम उठाए। मेरा आग्रह है कि वहां अविलंब पंचायत चुनाव हों जिससे आम जनता को लाभ मिल सके और किसी भी वर्ग के प्रतिनिधि के साथ अन्याय न हो।

आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका धन्यवाद करता हूं।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, as per the List of Business, it was shown that at 4 p.m. we would begin the Discussion under Rule 193. But, yesterday, amongst the various Leaders, we had agreed that we would conclude the legislative business for the day. I would only request that we may be given another 20 minutes or so or at the most half an hour for this Bill to be concluded. Then, we may take up the discussion. We can continue with that a little later on.

DR. M. THAMBIDURAI (KARUR): We would try to pass this Bill. This is a very important Bill. We have to take up Discussion under Rule 193. Therefore, I would suggest that let us complete this quickly. Even if we take 15 minutes, let them finish this.

SHRI PAWAN KUMAR BANSAL: I would request that once we begin with the Discussion under Rule 193, we will continue with that as long as the Members wanted.

16.00 hrs.

MR. CHAIRMAN : All right. The discussion under Rule 193 will be taken up at 4.30 p.m. This Bill will be passed within half-an-hour. So, we may continue to discuss this. —

Shri Vijay Bahadur Singh.

श्री विजय बहादुर सिंह (हमीरपुर): सभापति महोदय, मुझे यहां से बोलने की परमीशन दी जाए। मैं दो मिनट में अपनी बात समाप्त करूंगा। मैं हाउस के सामने बहुत अहम् मुद्दा रखना चाहता हूं। जहां तक यह एक्ट है, इसमें कोई प्रॉब्लम नहीं है। लेकिन किसी ने यह नहीं समझा कि कांस्टीट्यूशन के आर्टिकल 243 में पंचायते क्यों कांस्टीट्यूट हुईं? What is the reason of constitution of Panchayat elections and enshrining it in the Constitution? I will add only a line to that; then the whole thing would be clear. Article 243 (d) says:

“Panchayat means an institution which is known as the self-Government so that the democracy should take birth at the panchayat level.”

This is article 243 (d). I may be permitted to read article 243 (a), which is chapter 9 of the Constitution. I quote:

“Gram Sabha may exercise such powers, perform such functions at the village level as the legislature of a State. These panchayats are mini or a micro level, State legislature in the villages.”

If that is the spirit of the Act, then this is nowhere near that. पंचायत में बाहर से सब आ जाता है और प्रधान उसकी एक इम्प्लीमेंटेशन अथॉरिटी है। अभी क्या हुआ, मनरेगा में एक स्कीम आई कि जो तालाब हैं, उन पर पांच-पांच फीट की बाउंड्री बनाई जाए और कहते हैं कि यह सुन्दरीकरण है। लेकिन कोई भी प्रधान उसके लिए राजी नहीं था और जितने सूखे तालाब थे, उनमें चार इंच पानी भी नहीं था,

16.02 hrs.**(Shri Francisco Cosme Sardinha *in the Chair*)**

लेकिन पांच-पांच फीट लम्बी-चौड़ी बाउंड्री बना दी गई। हम कहना चाहते हैं कि अगर आप डेमोक्रेसी को विलेज लैवल पर लेना चाहते हैं, जो आर्टिकल 243डी और आर्टिकल 243 ऑफ दि कांस्टीट्यूशन में लिखा है तो फिर डैवलपमेंट कैसे होगा, चूंकि पंचायतों को अधिकार नहीं है। Otherwise, the panchayat and the pradhan are unpaid, unremunerative employees of the Government; that is not the spirit. इस एक्ट में जो 50 परसेन्ट रिजर्वेशन वगैरह है, उस पर हमें कुछ नहीं कहना है। लेकिन मैं अपनी बात समाप्त करना चाहता हूं, जैसे मैंने माननीय बंसल साहब को प्रोमिस किया था, I will conclude in less than two minutes. I want to say that please once again see article 243 (d) and article 243 (a) of the Constitution. Panchayat is the self-Government at the village level. यह एक्ट में कहीं नहीं है। पंचायत का जो विलेज प्रधान है, He is not free. वहां से पैसा आता है कि इसे इम्पलीमेंट कर दीजिए। They are unpaid and unremunerative, honorary employees of the State. इस पंचायत एक्ट से डेमोक्रेसी का डैवलपमेंट नहीं हो रहा है, यही मैं कहना चाहता हूं, अदरवाइज मैं बिल को पूरी तरह से सपोर्ट करता हूं।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे झारखंड पंचायत राज (संशोधन) विधेयक, 2010 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ। इसमें मैं यही कहना चाहूंगा कि महात्मा गांधी जी ने पंचायती राज व्यवस्था की परिकल्पना की थी और उसे मूर्त रूप में अगर किसी ने लागू किया तो माननीय राजीव गांधी जी ने किया। चूंकि यह झारखंड के बारे में है तो इसमें मूलभूत बात यह है कि एससी, एसटी, ओबीसी एवं महिलाओं को आरक्षण दिया जाए। जब पंचायती राज एक्ट बना तो मुझे बेहद खुशी है कि सबसे पहले उत्तर प्रदेश में जो आरक्षण लागू हुआ, उसे माननीय मुलायम सिंह यादव जी की सरकार ने लागू किया था। लेकिन जहां तक देखा गया है कि पंचायती राज व्यवस्था देश के और गांवों के विकास की असली जड़ है। विकास की मूलभूत कड़ी यहीं से शुरू होती है। यहां पर यदि इन तबकों को अगर आरक्षण नहीं दिया गया तो मेरे ख्याल से महात्मा गांधी जी की जो परिकल्पना थी, वह मूर्त रूप में पूर्ण नहीं हो पायेगी।

हम लोग महिला आरक्षण विधेयक की बात करते हैं कि यहां बिल लाया जाये और उनके लिये 50 प्रतिशत आरक्षण किया जाये। अभी संविधान संशोधन विधेयक आया था कि जितने भी हमारे टाऊन ऐरियाज हैं, उनमें 50 प्रतिशत महिलाओं के लिये स्थान आरक्षित किये जायें और हमने उस विधेयक को पारित कर दिया। लेकिन जहां ग्राम सभा का प्रधान है, क्षेत्र पंचायत के सदस्य हैं, ब्लॉक प्रमुख हैं, जिला पंचायत के सदस्य हैं, उनके अध्यक्ष हैं, अनुसूचित जाति अनुसूचित जनजाति, ओबीसी में महिलाओं को आरक्षण मिल जाता है तो मेरे ख्याल से समाज में रहने वाले हर व्यक्ति को उसमें भागीदारी मिल जाती है। यहां पर महिलायें बैठी हैं, मैं उन्हें धन्यवाद देना चाहता हूँ कि वे देश की सब से बड़ी पंचायत में बैठकर महिलाओं के बारे में देख रही हैं, सुन रही हैं कि माननीय सदस्य उनके बारे में कितने चिन्तित हैं?

सभापति महोदय, झारखंड के बारे में यह विधेयक आया है। वहां पर राजनैतिक उथल-पुथल है और विधानसभा को भंग न करके सस्पेंशन में रखा गया है। अगर किसी दल का बहुमत हो तो वह सरकार बना सकता है। झारखंड में प्राकृतिक सम्पदा है। अगर वहां पंचायती राज लागू करके आरक्षण दिया जाये तो मेरे ख्याल से वहां जो नक्सलवाद बढ़ा है, उस पर अंकुश लग सकता है और राज्य का विकास हो सकता है। जो बेरोजगार नवयुवक हैं, जो हथियार उठाने के लिये मजबूर हुये हैं, अगर उनको रोजगार मिल जायेगा तो राज्य में अमन-चैन और शान्ति कायम हो सकती है।

इन्हीं शब्दों के साथ मैं इस विधेयक का पुरजोर समर्थन करता हूँ।

श्रीमती सुस्मिता बाउरी (विष्णुपुर): सभापति महोदय, मैं माननीय मंत्री जी को धन्यवाद देना चाहती हूँ कि वह यह बिल लेकर आये हैं। यह राज्य 2000 में बना जहां पंचायती राज लागू नहीं था जोकि जरूरी था। हम जानते हैं कि प.बंगाल में जब सरकार आयी थी तो पंचायती राज 3-टीयर में लागू हुआ था। अभी माननीय सदस्यों ने भी बताया कि ग्राम स्तर पर कार्य पंचायतों के माध्यम से होता है। जहां तक झारखंड राज्य का सवाल है, वहां जितना विकास होना चाहिये था, उतना नहीं हुआ है। सरकार की जितनी विकास स्कीमें थीं, उनके अंदर कुछ डेवलपमेंट नहीं हो पा रहा है। माननीय सदस्यों ने भी कहा है कि झारखंड में पंचायती राज सिस्टम होना चाहिये। अभी तो सेंट्रल गवर्नमेंट का दायित्व है कि वहां के लोगों को सभी सुविधायें दिलाये । अभी सप्लीमेंटरी बजट में बताया गया था कि झारखंड के लिये 1242.71 करोड़ रुपया दिया गया है। यह नाकाफी है। वहां के जो हालात हैं, वहां पीने के पानी की सुविधा नहीं, टायलेट नहीं है और पीडीएस की ठीक व्यवस्था नहीं है। वहां सब सुविधायें ग्रामीण लोगों को दी जाये।

डॉ. रघुवंश प्रसाद सिंह (वैशाली): माननीय सभापति महोदय, महात्मा गांधी ने ग्राम स्वराज की कल्पना की थी। भारत के संविधान में नीति निर्देशक सिद्धान्त में और संविधान की धारा 243 में पंचायती राज की व्यवस्था का प्रावधान है।

महोदय, हाल ही में प्रधानमंत्री जी ने कहा है कि पंचायती राज व्यवस्था बढ़ेगी, तभी नक्सली घटेंगे। पंचायती राज दिवस के दिन प्रधानमंत्री जी ने यह ऐलान किया है। झारखंड राज्य, जिसका यह विधेयक आया है, संयोग से वहां राष्ट्रपति शासन है, इसीलिए वह विधेयक यहां आया है। सुप्रीम कोर्ट ने अप्रैल महीने में कहा था कि तीन महीने में चुनाव कराओ। सरकार ने जून में चुनाव कराने का फैसला लिया था। अब वह सरकार रही नहीं, अब यह केंद्र सरकार के हाथ में आ गया है।

महोदय, ये जो बिल लाये हैं, इसे पास किया जाये, लेकिन मेरा पहला सवाल यह है कि पंचायत राज का चुनाव कब तक होगा? श्री रवीन्द्र कुमार पाण्डेय जी भाषण कर रहे हैं कि 35 वर्ष हो गये हैं। बिहार वर्ष 2000 में बंटा झारखंड का हिस्सा अलग हुआ, तब से बिहार में दो बार चुनाव हो गये हैं और वहां एक बार भी चुनाव नहीं हुआ है। केस, हाई कोर्ट, सुप्रीम कोर्ट, सारी दौड़ा-दौड़ी लगी हुई है, लेकिन अब सुप्रीम कोर्ट ने क्लियर कर दिया है। हम स्पेसिफिक पूछना चाहते हैं कि जब जून, मानसून में चुनाव कराने का संकल्प था, लेकिन अब मानसून में यह बिल पास होने के लिए आया है। कब तक चुनाव हो जायेगा, यह मेरा सवाल नम्बर एक है।

महोदय, सवाल नम्बर दो यह है कि दशम वित्त आयोग का पैसा श्री यशवंत सिन्हा ने रोका। पंचायती राज का दशम वित्त आयोग, 11वां वित्त आयोग, 12वां वित्त आयोग, दशम वित्त आयोग में वर्ष 1995-96 में, अभी के प्रधानमंत्री जी तब वित्त मंत्री थे, श्री नरसिंह राव जी प्रधानमंत्री थे, उस समय बिहार को हिस्सा मिला, जब बिहार बंटा तो झारखंड को भी हिस्सा मिला। वर्ष 1996-97, 1997-98, 1998-99, 1999-2000 में यशवंत सिन्हा जी रहे, वर्ष 2000-2001 में श्री जसवंत सिंह आये।...(व्यवधान) जसवंत सिंह ने कहा कि नहीं हिस्सा...(व्यवधान) आप सुन लीजिये।

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): आप यशवंत सिन्हा का नाम ले रहे हैं।...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : झारखंड की हिस्सेदारी किसने की...(व्यवधान) कौन वित्त मंत्री था?...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन: वहां पंचायत थी ही नहीं।...(व्यवधान) हम लोग एनडीए सरकार में आये तो वहां चुनाव हुए।...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : श्री यशवंत सिन्हा थे तो पंचायत नहीं थीं और जसवंत सिंह थे तो पंचायत आ गयी।...(व्यवधान) आप जानकारी कर लीजिये।...(व्यवधान) 15 वर्षों के पैसे का, झारखंड राज्य का 1500 करोड़, दशम वित्त आयोग, 11वां वित्त आयोग, 12वां वित्त आयोग, बिहार का 1500 करोड़ का देनदार कौन होगा? झारखंड की हिस्सेमारी हुई, उनका भुगतान कब तक होगा? यह सवाल नम्बर दो है।...(व्यवधान) चुनाव कब तक होगा, उसके बकाये पैसे 1500 करोड़ का कब तक भुगतान होगा? 10वां वित्त आयोग, 11वां वित्त आयोग, 12वां वित्त आयोग, हिस्सेमारी करने वाले लोग उधर हैं। इन लोगों ने रोका, हमने सवाल उठाया था। श्री यशवंत सिन्हा ने कहा कि आप छह बार सवाल उठा चुके हैं। हमने कहा था कि छह बार नहीं जब तक हिस्सेमारी होगी, तब तक मैं सवाल उठाता रहूंगा। पैसा नहीं दिया गया। झारखंड, बिहार की हिस्सेमारी हुई।...(व्यवधान)

महोदय, यह विधेयक जो आया है।...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : आप उन लोगों के लिए बोलिये।

डॉ. रघुवंश प्रसाद सिंह : हम उन्हें ही बोल रहे हैं। 1500 करोड़ रुपये तो उन्हें ही देना पड़ेगा। अब आप लोग तो हैं नहीं, अब तो उन्हें ही देना पड़ेगा।

महोदय, संविधान की धारा 243 में ग्राम सभा का प्रावधान है। प्रधानमंत्री जी ने ऐलान किया है कि जब तक जनभागीदारी नहीं होगी, तब तक नक्सलवाद कैसे खत्म होगा, कैसे कम होगा। इसलिए हम सवाल नम्बर तीन में मंत्री जी से स्पेसिफिक जानना चाहते हैं कि जैसे लोक सभा की बैठकें होती हैं। उसका निर्धारण है मानसून सत्र, बजट सत्र, शीतकालीन सत्र आदि, उसे कोई चुरा छिपा नहीं सकता, जिस तरह से विधान सभा की बैठकें होती हैं, उसी तरह से ग्राम सभा की बैठक अनिवार्य रूप से हो और उसमें भागीदारी हो। उसमें सारे निर्णय हो। केवल रोजगार गारंटी कहते रहते हैं, यह फेल हो है, यह लूट है। अगर ग्राम सभा की बैठकें होंगी, तो सभी कुछ आइने की तरह साफ हो जाएगा। जैसे यहां माननीय सदस्य सदन में आते हैं, वैसे ही उन बैठकों में भी ग्राम सभा के सदस्य आया करेंगे। वहां ग्राम सभा की बैठकें नहीं होती हैं, इसीलिए भारत सरकार की जितनी भी योजनाएं हैं, उन्हें लागू करने में राज्य सरकार विफल हो जाती है। मेरा सवाल नम्बर तीन है कि जैसे लोक सभा की बैठकें होती हैं, विधान सभा की बैठकें होती हैं, उसी तरह से ग्राम सभा की बैठकें भी होनी चाहिए। ग्राम सभा केवल झारखंड के लिए नहीं है। लोक सभा, विधान सभा की तरह ग्राम सभा को भी उतना ही अधिकार होना चाहिए, उतनी ही बैठक की अनिवार्यता होनी चाहिए। अगर ऐसी देश में व्यवस्था हो जाए, तो देश के लिए बहुत अच्छा होगा। ग्राम सभा की बैठकें केवल कागजों में नहीं, धोखाधड़ी नहीं, जाली नहीं होनी चाहिए। अगर अनिवार्य रूप से ग्राम सभा की बैठकें हो

जाएं, तो लाख दुखों की एक दवा, सबसे ऊपर ग्राम सभा। महात्मा गांधी, राजीव गांधी का सपना, यशवंत मेहता कमेटी, अशोक मेहता कमेटी, एल.एन. सिंघवी कमेटी और दिलीप सिंह भूरिया कमेटी, जितनी कमेटियां हैं, इनमें पंचायती राज की विकेंद्रित व्यवस्था का सवाल है। लेकिन यह ग्राम सभा के बिना नहीं हो सकता है, लोक सभा, विधान सभा, ग्राम सभा। भारत की संविधान की अनु. 243 में ग्राम सभा के बारे में दिया गया है। उसकी बैठक अनिवार्य रूप से हो। रोजगार गारण्टी के सभी डिसक्लोजर किए जाएं। लेकिन वहां पंचायती राज नहीं हुआ है। मेरा चौथा सवाल है...(व्यवधान)

MR. CHAIRMAN: There is no time. You may please wind up.

डॉ. रघुवंश प्रसाद सिंह : झारखण्ड के 24 जिले, इसी शेड्यूल एरिया में हैं। इन एरियाज़ में पंचायती राज का क्या होगा? हमारा स्पैसिफिक सवाल है कि जहां ट्राइबल आबादी ज्यादा है, ऐसे 13 ट्राइबल एरियाज़ हैं। पेसा का क्या होगा?...(व्यवधान)

MR. CHAIRMAN : This is your last question.

डॉ. रघुवंश प्रसाद सिंह : अंत में, देश भर में 34 लाख चुने हुए प्रतिनिधि हैं, वे आज सदस्य हैं। पंचायती राज के मुखिया सरपंच हैं, वे ग्राम प्रधान हैं, जिला परिषद के सदस्य हैं, सब लोग जब जुटते हैं तो कहते हैं कि एमएलए और एमपी साहब के वेतन पर हल्ला उठा है कि वेतना बढ़ाना है। यहां यह बात उठी भी है। मैं उन 34 लाख चुने हुए प्रतिनिधियों के वेतनभत्तों का सवाल उठाना चाहता हूं। हिंदुस्तान में पंचायती राज एक्ट, ग्राम स्वराज एक्ट, डा. लोहिया चौखम्भाराज और बाबू जय प्रकाश नारायण का सपना कि चुने हुए प्रतिनिधि जो कि 34 लाख हैं, उनके वेतनभत्तों पर उपाय किया जाना चाहिए और राज्य सरकारों के साथ परामर्श किया जाना चाहिए, तभी पंचायती राज व्यवस्था सशक्त होगी, गांधी जी का सपना और प्रधानमंत्री जी का सपना तभी साकार होगा। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

* SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Hon. Chairman Sir, if we want to expand and spread democracy, the people of this country must be entrusted with more power. In order to empower the people, we need to strengthen the Panchayati Raj system. There is provision of a three tier Panchayat but even after so many years, the State of Jharkhand could not hold panchayat elections. The two major political parties, BJP and Congress had the responsibility to conduct elections but they did not perform their duties well. There was another major problem that plagued the state from time to time – no government could continue for a long period due to horse trading and frequent interruptions. Ministers were changed, the party in power was toppled and the government ceased to function properly. Therefore regular panchayat elections could not be held in Jharkhand.

Now we have the opportunity. This is the time when election can be conducted and the people of the SC/ST communities, downtrodden, backward people can be empowered; can be given their due. So much more is required in this State. Poor people are suffering, they are exploited as a result of which Naxalism is spreading its tentacles. The common man is confused. He does not know what to do, he does not know how to have two square meals a day. This impacts the policies of the central government. The tenth and the eleventh Finance Commission have allocated enough funds for the development of the underdeveloped, tribal areas but the money is not being spent in the right direction. Jharkhand is a state rich in minerals and forest products. But the huge natural resources are being looted and plundered. This is happening because the administration has become entirely dependent on the bureaucracy which actually dictates terms. In these areas, the tenets of democracy are almost absent so the bureaucrats are having a free hand. Their power must be curbed and the poor,

* English translation of the speech originally delivered in Bengali.

helpless people must be given the right to shape their own destiny. This is the time, this is the moment – we should all unanimously decide to hold Panchayat elections in Jharkhand as we all know that its ‘ better late than never’.

Therefore, Sir, we must grab this opportunity and pass this Bill so that democracy can be strengthened in the state of Jharkhand and decentralization of power can be brought about. With these few words, I thank you for allowing me to participate in this discussion and conclude my speech.

SHRI ARJUN CHARAN SETHI (BHADRAK): Mr. Chairman Sir, I support the Bill moved hon. Minister, Shri C.P. Joshi. The contents of the Bill are well known to us and hon. Members have also deliberated upon the necessity of having this amendment and passing this Bill.

It is no doubt a fact that panchayat elections could not be held there due to various litigations pending in courts of law. It was pending not only in the High Court of Jharkhand but also in the Supreme Court of India. It was pending and hence elections could not held. However, hon. Minister has brought the amending Bill here and there is no doubt that it will be passed very soon. But I would like to appeal to the hon. Minister that, having passed this Bill, as soon as possible, elections should be held in the State. At present, we are having Governor's rule there and hence the hon. Minister has brought this Bill to the House. He should take all precautions to hold elections as soon as possible because for the last 32 years, we have not had panchayat elections there. There are reasons for it as has been mentioned in the Statement of Objects and Reasons. There are different reasons for not holding elections. However, the hon. Minister has got an opportunity for it and the House will certainly approve this Bill very soon.

So, on behalf of my Party, I only appeal that the Government should see that elections are held as soon as possible. Similarly, it has been pointed out by the hon. Member, who was the Minister for Rural Development. But unfortunately, Panchayat Raj Department was not under him. He is a very learned man. Every time when he speaks on any Bill, he speaks a lot having vast experience at his disposal. However, it has to be seen as to how the recommendations of the 11th, 12th and 13th Commissions can be implemented. Where have the funds gone? This point should be addressed by the hon. Minister when he would reply to the debate. If he is unable to reply straightaway, he should inform the House later on.

With these words, I support the Bill and I once again thank him that he has brought the Bill. He should see to it that elections are being held as soon as possible.

डॉ. सी.पी.जोशी: माननीय सभापति महोदय, मैं सभी माननीय सदस्यों का बहुत आभारी हूँ कि आप सब ने पंचायत राज को सशक्तिकरण करने के संबंध में कहा। यह बात सही है कि कांस्टीट्यूशन के पार्ट नौ में पंचायत को मजबूत करने के लिए संविधान में संशोधन किया गया। सन् 1996 में पेसा एक्ट लागू किया गया और उसमें स्टेट्स को यह सब्जैक्ट दे दिया गया। अभी माननीय सदस्यों ने कहा कि कांस्टीट्यूशन में पंचायत स्टेट सब्जैक्ट है। स्टेट्स से यह एक्सपेक्ट किया गया था कि स्टेट पावर को डिवाल्व करेगी, लेकिन अनफोर्चुनेटली जिन स्टेट्स को पार्टिकुलरली पेसा के संबंध में पावर डिवाल्व करना था, वह पावर डिवाल्व नहीं हो पाई और पंचायत राज को सशक्तिकरण करने की जो हमारी कल्पना है, वह साकार नहीं हो सकी।

सभापति महोदय, मैं आपके माध्यम से सभी माननीय सदस्यों से निवेदन करना चाहूंगा कि जिन-जिन सदस्यों की अलग-अलग प्रदेशों में अपनी पार्टी की सरकारें हैं, वहां पंचायत राज को मजबूत करने के लिए हमने जो 29 सब्जैक्ट्स आइडेंटिफाई किए हैं, उन 29 सब्जैक्ट्स को उन पंचायतों को देने के संबंध में निर्णय करें।

महोदय, इस विषय में प्रदेशों को निर्णय करने का अधिकार है। इसमें केन्द्र सरकार केवल एडवाइस कर सकती है। मैं माननीय सदस्यों का इसके लिए भी आभार व्यक्त करना चाहता हूँ कि इस बारे में सभी ने चिन्ता व्यक्त की और जो हमारे माननीय सदस्य प्रोफेसर साहब हैं, उन्होंने बहुत अच्छी तरह से चिन्ता व्यक्त की और कहा कि हमारे फाइनेंस कमीशन की जो रिक्मेंडेशन्स हैं, उनके मुताबिक उन स्टेट्स को पैसा इसलिए नहीं मिलता है क्योंकि उसमें प्री-रिव्यूजिट है, यानी यदि स्टेट्स में पंचायतें नहीं हैं, तो उनके लिए पैसा फाइनेंस कमीशन से नहीं दिया जा सकता है। इसलिए झारखंड में पंचायतें नहीं होने के कारण झारखंड को पैसा नहीं मिला, फिर चाहे वह नाइंथ, टैथ या इलैवंथ फाइनेंस कमीशन हो, उनका पैसा नहीं मिल सका।

महोदय, अब हम फॉर्चुनेट हैं कि थर्डथ फाइनेंस कमीशन की रिक्मेंडेशन्स आ चुकी हैं। इस बिल के पारित होने के बाद झारखंड उस पैसे को प्राप्त करने के लिए एलीजीबल हो जाएगा। इसलिए मैं आपको भरोसा दिलाना चाहता हूँ कि यह सरकार इस बात के लिए कमिटेड है कि वहां जल्दी से जल्दी चुनाव हों। जैसा माननीय सदस्य ने कहा है, हम गवर्नर साहब से बात कर के यह कोशिश करेंगे कि वहां शीघ्र से शीघ्र चुनाव सम्पादित हों, ताकि जिन चुने हुए लोगों को अधिकार मिलना चाहिए वह उन्हें मिल सके।

महोदय, मुझे यह कहते हुए प्रसन्नता है कि हमारे नेता श्री राजीव गांधी जी ने इस बात की एक शुरुआत की। उसी के कारण आज यह अवसर आया है कि पेसा एक्ट को ठीक ढंग से लागू करने के लिए

गवर्नर रूल लागू होने के कारण, वहां उन्होंने चीफ सैक्रेट्री की अध्यक्षता में एक कमेटी बनाई है। मैं माननीय सदस्यों से यह अपेक्षा करूंगा कि हमें इस बात के लिए वे अपना समर्थन दें कि पेसा एक्ट के अन्तर्गत जो कानून हैं, उनके अन्तर्गत झारखंड राज्य में पंचायतों के जो कानून बन रहे हैं, वे पेसा एक्ट के अनुसार मॉडीफाई हो सकें। इससे जो हमारे मन में कल्पना है कि हम पेसा एक्ट के अन्तर्गत आने वाले आदमियों को सत्ता का विकेन्द्रीकरण कर के उसमें उनकी भागीदारी सुनिश्चित करें और जो लैफ्ट विंग एक्स्ट्रीम है, उसके कुछ इश्यूज को भी हम एड्रेस कर सकें। यह ऐसा अवसर है, जिसके अन्दर हम उन सभी का लाभ उठाने का काम करेंगे और सभी इश्यूज को हल करने का प्रयास करेंगे।

महोदय, मैं एक निवेदन जरूर करूंगा कि पंचायती राज को मजबूत करने की जिम्मेदारी प्रदेश की है। ग्राम पंचायतों में आज के दिन डैडीकेटेड स्टाफ नहीं है। 2 लाख 50 हजार पंचायतों में केवल एक-एक ग्राम सभा है। 76 हजार पंचायतघर नहीं हैं। यू.पी. जैसे प्रदेश में 50 हजार पंचायतें हैं और वहां केवल 8 हजार ग्राम सेवकों के पद हैं। यदि हम पंचायतीराज को सशक्त करना चाहते हैं, तो हमें नए सिरे से सरकारों को कहना पड़ेगा कि ग्राम पंचायत लैवल पर डैडीकेटेड स्टाफ हो, जिसमें ग्राम सेवक हों। हम तो सोच रहे हैं कि ग्राम पंचायत लैवल पर एक पंचायत डेवलपमेंट ऑफीसर हो, जिसकी क्वालीफिकेशन एम.बी.ए. हो या एग्रीकल्चर का ग्रेजुएट हो। ऐसे आदमी को पंचायत डेवलपमेंट का अधिकार देकर सत्ता के विकेन्द्रीकरण के काम को मजबूत करने का काम कर सकें।

महोदय, मुझे यह कहते हुए भी प्रसन्नता है कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना के अन्तर्गत लगभग 40 हजार करोड़ रुपए का आउटले है। उसमें से हम फंड, फंक्शंस एंड फंक्शनरीज के अन्तर्गत 6 परसेंट पैसा दे रहे हैं। माननीय सदस्य तालाब बनाने की जिस बात को कह रहे हैं, यह केन्द्रीय सरकार की कोई योजना नहीं है। इसके लिए भारत सरकार कोई डायरेक्शन नहीं दे रही है। राज्य सरकारें इस तरह की डायरेक्शन दे रही हैं। यह दुर्भाग्यपूर्ण बात है कि इस प्रकार की डायरेक्शन्स स्टेट गवर्नमेंट दे रही हैं। यदि ऐसा है तो भी ग्राम सभा को उसे रोकने का अधिकार है। हम चाहते हैं कि थर्ड टायर ऑफ गवर्नेंस हो। जैसी स्टेट हैं, जैसे गवर्नमेंट ऑफ इंडिया है, वैसे ही थर्ड टायर ऑफ गवर्नेंस के आधार पर हम मजबूती के साथ उसे खड़ा करें, ताकि लोग उसमें अपनी भागीदारी निभा सकें और राजीव गांधी के सपने को हम साकार कर सकें।

मैं आप सभी से अपेक्षा करूंगा और कहूंगा कि हम सत्ता का विकेन्द्रीकरण किए बिना, जनता की समस्याओं का निराकरण नहीं कर सकते, जनता की समस्याओं को एड्रेस नहीं कर सकते। इसलिए हम सभी का धर्म बनता है कि हम चाहे, सांसद हैं, चाहे विधायक हैं, कम से कम पंचायत के चुने हुए प्रतिनिधि को इतनी मजबूती तो दें जिससे वह जनता की समस्याओं का निराकरण कर सके।

महोदय, मैं इस अवसर का लाभ उठाते हुए, पुनः माननीय सदस्यों का बहुत आभार व्यक्त करता हूँ कि उन्होंने इस बिल के संबंध में अपनी बात कही और उनकी भावनाओं के अनुरूप हम उन्हें विश्वास दिलाना चाहते हैं कि झारखंड में पंचायतों के चुनाव हम शीघ्र ही कराएंगे। पंचायतीराज में जो पेसा के कानून हैं, उन्हें मॉडीफाई करने के संबंध में भी हम गवर्नर साहब से निवेदन करेंगे। इन्हीं शब्दों के साथ मैं आप सब से आशा करता हूँ कि इस बिल को पास करने के लिए अपना समर्थन दें।

श्री निशिकांत दुबे (गोड्डा): सभापति महोदय, झारखंड शिवजी के त्रिशूल पर खड़ा है। सभी जगह डी-लिमिटेशन हो गया। झारखंड में डी-लिमिटेशन नहीं हो सका, क्योंकि आदिवासियों की साटें घट रही हैं और पूरे देश ने उस सेंटीमेंट को माना। अभी आपने अपने बयान में खुद कहा कि वहां पंचायत का चुनाव हाइकोर्ट और सुप्रीमकोर्ट के कारण नहीं हुआ। सरकार वहां वर्ष 2001 में पंचायत का चुनाव कराना चाहती थी।

सभापति महोदय, आपके माध्यम से मेरा मंत्री जी से केवल एक स्पेसीफिक सवाल यह है कि “लम्हों ने खता की और सदियों ने सजा पाई” उन गरीबों ने, उन पिछड़ों ने क्या किया है, जब जागो, तभी सबेरा? आज आपके पास मौका है। कोर्ट के कारण वहां चुनाव नहीं हुए हैं। जो इलेक्थ और ट्वैल्थ फाइनेंस कमीशन ने किया, जिसके बारे में डॉ. रघुवंश प्रसाद सिंह ने कहा, मैं उससे टोटली डिस-एग्री करता हूं। यदि आप पंचायत का चुनाव नहीं कराएंगे तो कोई सरकार आपको पैसा नहीं दे सकती, लेकिन अगर वहां पंचायत के चुनाव नहीं हुए तो पंचायत के चुनाव कोर्ट के आदेश के कारण नहीं हुए। मंत्री जी, यह आपको पता है।

सभापति जी, मैं आपके माध्यम से मंत्री जी से स्पेसिफिक सवाल पूछना चाहता हूं कि 11वें फाइनेंस कमीशन और 12वें फाइनेंस कमीशन का जो पैसा कोर्ट के कारण, चुनाव नहीं होने के कारण रुका हुआ है, क्या सरकार उस पैसे को देगी, जिसके कारण दलित, पिछड़े, आदिवासी की बात जो हम करते हैं, उनको न्याय मिल पाये? इसके बारे में सरकार का क्या रुख है?

डॉ. सी.पी.जोशी: माननीय सभापति महोदय, बजट पास होना, बजट का रीकन्सीलेशन होना एक प्रक्रिया है, उस प्रक्रिया को मैं बदल नहीं सकता, इसलिए जो बजट का प्रोवीजन होता है, उस साल के अन्त में बजट का सारा रीकन्सीलेशन होता है, सी.ए.जी. उसको रिपोर्ट करती है, इसलिए उस सम्बन्ध में मैं नहीं कह सकता। 13वें फाइनेंस कमीशन के सम्बन्ध में पहली किश्त रिलीज़ हो गई है। हम जल्दी से जल्दी वहां चुनाव कराएंगे, जिससे 13वें फाइनेंस कमीशन का पूरा का पूरा पैसा झारखण्ड को मिले। इस सम्बन्ध में मैं आपको आश्वस्त करना चाहता हूं। बाकी खुद आपकी पार्टी के सदस्य मंत्री रहे हैं, मैं पास्ट के बारे में नहीं कह सकता, जिसमें बजट के अन्दर रीकन्सीलेशन होता है, उसका पैसा नॉन लैप्सीबल एमाउंट नहीं है, इसलिए उस पैसे का रीकन्सीलेशन हो गया। उसके सम्बन्ध में मैं कमिटमेंट करने की स्थिति में नहीं हूं।...(व्यवधान) चुनाव के बारे में मैंने कहा है कि चुनाव शीघ्र ही करवाएंगे।...(व्यवधान) वह लम्बा नहीं होगा। जो आपकी चिन्ता है, आप बिल्कुल निश्चित रहिये। चुनाव हम बहुत शीघ्र करवाएंगे और चुनाव के सम्बन्ध में गवर्नर साहब से बात करके हम निश्चित तौर पर तिथि निर्धारित करेंगे।

श्री माणिकराव होडल्या गावित (नन्दुरबार): जो पंचायतें हैं, झारखण्ड में आप पंचायत के चुनाव तो करा देंगे, लेकिन महाराष्ट्र में एक सवाल ऐसा खड़ा हुआ है कि जो पंचायत का विभाजन हो रहा है, वह पंचायत फ़ैबिली सप्लाई एरिया में है तो जो नवीन विभाजन हो रहा है, वह ग्राम पंचायत को नॉन ट्राइबल में डाल देते हैं, जबकि वह ट्राइबल का ही एरिया है तो ट्राइबल में अगर पंचायत का विभाजन होता है तो ट्राइबल में ही होना चाहिए, उसे ट्राइबल में ही आना चाहिए, यह मेरा सजेशन है।

MR. CHAIRMAN : The question is:

“That the Bill further to amend the Jharkhand Panchayati Raj Act, 2001, be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: Now, the House will take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 10 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

DR. C.P. JOSHI: I beg to move:

“That the Bill be passed.”

MR. CHAIRMAN: the question is:

“That the Bill be passed.”

The motion was adopted.

16.33 hrs

DISCUSSION UNDER RULE 193

Illegal mining in various States

MR. CHAIRMAN: Hon. Members, this House will now take up the Short Duration Discussion under Rule 193 on illegal mining in various States. I may inform the Members that petitions pertaining to illegal mining in certain States are pending in the Supreme Court. As per established practice, any matter which is under adjudication by a court of law is generally not discussed on the floor of the House. Hon. Speaker has allowed the discussion on the matter in view of the seriousness of the matter. I would like to urge upon the House to ensure that nothing is said during the debate which may prejudice the course of justice in any manner.

I would also urge upon the hon. Members to discuss the matter in an orderly and peaceful manner and keep the standard of the debate high.

SHRI BASU DEB ACHARIA (BANKURA): Mr. Chairman, Sir we have been demanding for a discussion under Rule 193 not only on the illegal mining in the past, but also the problem that we faced in regard to the National Mineral Policy. In 2008, the Government of India had announced the National Mineral Policy and before that we had the National Mineral Policy, 1993, after when in 1991, the Government of India adopted the policy of economic liberalization.

The opening up of iron-ore mines, particularly the illegal mining is a real problem in our country involving crores and crores of money. When the New Mineral Policy was announced by the Government of India, when in 1996 the FDI to the extent of 50 per cent was allowed and subsequently in 2006, the FDI to the extent of 100 per cent was allowed, then, many multi-national companies and private companies started mining spread over five or six States where there is an abundant deposit of iron-ore. The export of iron-ore was also started. In the year 2003-04, it was only 12 million tonnes. It increased in the year 2009-10. From 12 million

tonnes, it increased to 128 million tonnes. In the year 2009-10, the total production of iron-ore in our country was 217 million tonnes. Out of the 217 million tonnes, a quantity of 128 million tonnes was exported from our country. The internal consumption for our steel plants, sponge-iron plants and the mini steel plants was only 85 million tonnes.

Why has export increased to such an extent? It is because there was a demand from China. China started importing the iron-ore from our country. In the past, we have seen that Japan used to import iron-ore. They constructed the railway line. The KK Line was constructed by the Japanese only to take iron-ore from Bailadila to their country, Japan. We have 23 billion tonnes of deposit of iron-ore. The finest iron-ore is available in our country, that too in the State of Karnataka and that too in the Bellary area. We have 23 billion tonnes of iron-ore in our country whereas China has 46 billion tonnes, double than what we have in our country. In spite of that, China is importing the iron-ore from our country and keeping its deposits in tact. It is not utilising or exploiting its own deposits.

Why has export increased? Today, you will be surprised to know that the per-tonne production cost in our country is Rs.350 plus the transportation cost. What is the international price? At what price is China buying the iron-ore from our country?

China is paying more than Rs. 6,000 per tonne. You can see the difference between the production cost in our country and the international price of iron ore. About 60 per cent of iron ore is being exported to China and Japan. These are the two countries which imports majority of iron ore from our country and about 60 per cent of it is from illegal mining. You cannot differentiate between legal mining and illegal mining. The leave was granted with approval from the Central Government and so the Central Government cannot shirk its responsibility by saying that they do not know anything about illegal mining.

Sir, illegal mining is going on in our country for more than two decades and it is increasing enormously every year. The Central Government cannot shirk its

responsibility because the approval is given by the Central Government. All the rules and regulations are being violated blatantly by the lease holder. Our environment is damaged, ecology is damaged, wildlife is endangered, the Forest Rights Act is being violated and more than one lakh hectare of forest land has been diverted for mining purposes. Shri Jairam Ramesh was sitting here a little while ago, but he has left now. The Forest Conservation Act has been relaxed to allow the plunder and loot of this scarce commodity.

Sir, I remember in 1986, when Shri Vasant Sathe was the Steel Minister, I asked a question as to how much of iron ore we are exporting, how much we are earning out of it and how much we are spending for import of steel. The expenditure incurred by us for import of steel is more than double the amount that we earn out of exporting iron ore. So, why can we not utilise our iron ore which is the finest in the world, with 75 per cent magnetite content, that is available in Bellary area of Karnataka. Why can we not utilise that?

Our projection of steel production at the end of the 11th Five-year Plan is 117 million tonnes. What are we producing today? It is not more than 65 million tonnes of steel. It is the lowest whereas China is producing more than 500 million tonnes of steel. With the way it is being exported, I am afraid whether we will be able to achieve the target of 117 million tonnes or even 100 million tonnes of steel at the end of the 11th Plan. Today we are producing only 65 million tonnes. India is a very big country with a population of 115 crores. ... (*Interruptions*) It is a matter of fact. I am stating the facts. Don't divert me. ... (*Interruptions*) All are our friends.

Sir, you will be surprised to know the cases of illegal mining in different States. It is not only confined to Karnataka and Andhra Pradesh but it is spread over five-six States like Karnataka, Rajasthan, Maharashtra Andhra Pradesh, Chhattisgarh, Gujarat and Orissa.... (*Interruptions*)

MR. CHAIRMAN : Hon. Member, please address the Chair.



... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): In Jharkhand, you have seen how a former Chief Minister could earn more than Rs. 4000 crore within 22 months. He was the Chief Minister for 22 months. You know it better. Why do you want that I should mention the name of the former Chief Minister?

Illegal mining is there in Karnataka, Rajasthan, Maharashtra, Andhra Pradesh, Chhattisgarh, Gujarat, Jharkhand and Orissa. Jharkhand is my neighbouring State and my district was once a part of Bihar. You see, Purulia was a part of Bihar. There were 3178 illegal mining cases in Rajasthan, 8370 in Maharashtra, 7570 in Andhra Pradesh, 1687 in Karnataka – it is less Anant Kumar ji – and 1068 cases in Chhattisgarh against whom no action has been taken. ... (*Interruptions*) In Orissa, 60 per cent of the mines are illegal mines. That was inquired by a Committee, CEC, which was constituted by the Supreme Court, and they identified that at least 60 per cent of iron ore and coal-mines are illegal. So the problem is also enormous in the State of Orissa.

The problem is this. How is this money being utilised? The money involved in illegal mining is thousand and thousand crores of rupees. The royalty received by the Government is pittance. According to a report, the royalty should not be less than Rs. 8000 crore but the Government received a pittance. This money is utilised in the elections to get the candidates elected in the State Assembly. It was done in the last State Assembly elections in the State of Karnataka and in Andhra Pradesh also. Once I demanded that this House should discuss seriously about electoral reforms. We never discussed how money power is playing the role. It will be very difficult for the common man, for the middle class, for the poor to contest election, if in an Assembly election Rs. 40 crore or Rs. 45 crore is spent. In the State of Tamil Nadu, Rs. 40 crore was spent in a by-election in the Assembly election. I remember, when I contested for the first time in 1971 for Assembly elections, I spent only a few thousands of rupees. Now, crores and crores of rupees are spent.

Last year I suggested and I tabled an amendment on the Finance Bill that 'let a corpus fund be created; the funding by the companies to the political parties should be banned; and they should contribute to the corpus fund. There should be a State Funding of elections. If the State Funding of election is introduced, then the influence of money power and the role of the money coming out of the illegal mining and other sources can also be curbed'... *(Interruptions)* You do not understand.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): He is originally from Tamil Nadu... *(Interruptions)*

SHRI BASU DEB ACHARIA : I am an Indian... *(Interruptions)*

MR. CHAIRMAN: Nothing will go on record except the speech of Shri Basu Deb Acharia.

*(Interruptions) ...**

MR. CHAIRMAN: He represents Bengal, now.

... (Interruptions)

MR. CHAIRMAN: Hon. Member, please continue your speech.

... (Interruptions)

SHRI BASU DEB ACHARIA : Sir, now, I come to the State of Karnataka. We have seen in our country how a State Government was destabilized because of this illegal mining. Mr. Devegowda will be able to tell us. When there was a JD(S) and BJP combine Government in Karnataka in 2007, the Lokayukta was appointed to inquire into all aspects of illegal mining in the State of Karnataka. The Lokayukta had identified, at least, 60 such illegal mines in the State of Karnataka. Similarly, CCF had identified a number of illegal mines in the State of Orissa. There are some illegal mines, which are continuing for the last 15 to 20 years. Even after their lease period is expired, the lease is not cancelled and the illegal mines are continuing without any lease... *(Interruptions)*

* Not recorded.

Sir, there are five ports through which the illegal iron ore is being exported. I do not know what the Shipping Ministry is doing, whether they are facilitating the export of iron ore. They have other works to look after and not to see how to stop the export of illegal iron ore! Without paying any royalty, the iron ore is being exported.

What is the condition of workers in these mines? How much do they get? It is not more than Rs. 100. No labour laws are being followed in these illegal mines. Labourers are being exploited.

What happened in Belakari Port in Karnataka?... (*Interruptions*) Is it in Karnataka, Ananth Kumarji?... (*Interruptions*)

MR. CHAIRMAN: Mr. Basu Deb Acharia, please address the chair.

SHRI BASU DEB ACHARIA : Sir, 35 lakh tonnes of iron ore was seized. It was reported to the Lokayukta.

The Conservator of Forests seized 35 lakh metric tonnes of iron ore. Just imagine what should be the price, the value of that iron ore. Mr. Handique is my good friend. He knows it. It vanished. Sir, 35 lakh metric tonnes of iron ore was to be transported, to be exported and that was seized, and the entire quantity of 35 lakh metric tonnes of iron ore had come from illegal mining.

There is a company, Obulapuram Mining Company. It is in the State of Andhra Pradesh. Politics has strange bed fellows. This company is getting help and assistance and is being promoted by the Karnataka Government as well as Andhra Pradesh Government. After the former Chief Minister YSR, after him only, the CBI inquiry was instituted or ordered by the Government of Andhra Pradesh. So, both the Andhra Pradesh Government and the Karnataka Government are aiding and helping this company.

How meteoric rise this company has achieved; starting from zero, how much wealth, property, money it has amassed! It is millions and millions and thousands and thousands of crores. How could they amass so much money? Was the Central Government not aware of this? Till date it was sleeping. Suddenly, it

woke up and felt that a new law should be there to replace the earlier one, the 1950 regulatory law. They never thought that there should be a strict regulatory law to be enforced when the mining sector was opened before the multinational and private companies in 2006 and in 1993 when the new Mineral Policy was announced and adopted by this Government. They did not feel the necessity at that time.

They were allowed to loot and plunder the wealth of this country. They amassed huge wealth. Why was the Central Government sleeping? I have seen today in the newspaper that the Prime Minister has constituted an Inquiry Commission and the Chairman of that Commission would be a retired judge, not a Minister but a retired judge. This has come after so many years, after two decades, after allowing these people to loot and plunder the wealth of the nation. This wealth belongs to the people of our country. Why the Government of India remained silent? Why is the CBI inquiry now? I do not know why the Government of Karnataka is objecting to allow the CBI to inquire into all these aspects.



17.00 hrs.

Why are they objecting to this? I have seen the Chief Minister of Karnataka being helpless; I have seen tears in his eyes. He was so helpless and he was with tears in his eyes. The whole nation has seen such a helpless Chief Minister. The Party is also helpless. The two brothers – I should not mention the names – have the blessings of – whom should I say? There was a contest in the General Election which was called a ‘contest of *Bahu* and *Beti* in Bellary’ and the ‘*Bahu*’ was elected and the ‘*Beti*’ was defeated.

We have been demanding that the CBI should enquire into the entire gamut of this corruption. This is a humongous corruption since Independence, even more than the 2G spectrum corruption scam. Every year thousands and thousands of crores of rupees are being drained. ... (*Interruptions*)

MR. CHAIRMAN : Hon. Member, please conclude.

SHRI BASU DEB ACHARIA: We have seen so many cases of corruption and scam in this country. But a corruption like this illegal mining is nowhere near them. There is a need to curb this illegal mining, these illegal activities which corrupt the system and destabilize our parliamentary system also. There is a need for nationalization of these iron ore mines. If Shrimati Indira Gandhi could nationalize the coal mines in 1972, what is the difficulty that you are stating Mr. Handique that it is not possible to nationalize the iron ore mines?

MR. CHAIRMAN : Please conclude. You have made your point.

SHRI BASU DEB ACHARIA : Mr. Minister, unless you nationalize these mines, you will not be able to curb the illegal mining, you will not be able to control these people. So, there is a need for nationalization of the entire iron ore mining sector. The CBI should enquire into such a humongous corruption and crime that has been perpetuated in the iron ore mining sector.

SHRI BHAKTA CHARAN DAS (KALAHANDI): Mr. Chairman, Sir, this illegal mining is a very important matter. किन राज्यों में है, अगर आप देखेंगे तो पाएंगे कि देश के जो अविकसित एरियाज हैं, पिछड़े क्षेत्र हैं, उनमें ज्यादातर गैर-कानूनी खनन हो रही है।

17.04 hrs.

(Dr. M. Thambidurai in the Chair)

झारखंड, छत्तीसगढ़ और उड़ीसा में विकास के नाम पर हम लोगों ने देसी और विदेशी कंपनियों को रेड-कारपेट बिछाकर गैर-कानून खनन की छूट दे रखी है। देश में जो 150 पिछड़े जिले हैं, उनमें सबसे ज्यादा जिले इन्हीं राज्यों में हैं। झारखंड में 86 प्रतिशत जिले बहुत पिछड़े हैं और छत्तीसगढ़ में 94 प्रतिशत जिले पिछड़े हैं, उड़ीसा में 90 प्रतिशत जिले पिछड़े हैं। खनन से जो आय प्राप्त हो रही है उसको भी आप देखेंगे तो पायेंगे कि केवल 5-6 प्रतिशत रोजगार, उड़ीसा में, इस खनन से, राज्य सरकार कर पा रही है। छत्तीसगढ़ में मात्र 10% है। झारखंड मात्र 13% और कर्नाटक मात्र 7 से 8% है। इन राज्यों की आप हालत देखेंगे, तो आपको पता चलेगा कि कितनी बुरी हालत में लोग हैं। लोगों की न्यूनतम आवश्यकताएं, चाहे पेयजल की आवश्यकता हो, बिजली की व्यवस्था हो, फूड सिक्योरिटी की व्यवस्था हो, आज बहुत भयानक स्थिति है। जब हमारी खनन से आमदनी ही बहुत कम है, तो हम क्यों खनन कर रहे हैं? केवल कुछ लोगों को, कुछ कंपनियों को पैसा बनाने के लिए, पूंजीपतियों को और पूंजी कमाने के लिए, उनसे फायदे के लिए ऐसा कर रहे हैं? जितने लोग गैर कानूनी खनन में लिप्त हैं, उनके साथ राज्य व्यवस्था को जोड़ कर पूरे राज्य का शोषण करके लोगों को पिछड़ेपन की तरफ धकेला जा रहा है।

छत्तीसगढ़ इलाका देश का पिछड़ा इलाका है। जब यह राज्य बना, तो लोगों में बहुत उम्मीद थी कि यहां का विकास होगा। आप देखेंगे कि यहां 40.5 प्रतिशत लोग गरीबी रेखा से नीचे हैं। यहां जो कोरबा बैल्ट है, वहां 40% लोग ऐसे हैं, जिन्हें पीने का पानी नहीं मिलता है और जहां शिशु मृत्यु दर भयानक है। छत्तीसगढ़ में सरगुजा क्षेत्र में 30% ऐसे लोग हैं, जहां लोगों को पीने का पानी और बिजली की व्यवस्था प्राप्त है। छत्तीसगढ़ में काफी बाक्साइट मिलता है। एक स्ट्रलाइट कंपनी है, जिसने बाक्साइट की कई खानें ली हैं, लेकिन छत्तीसगढ़ में अपनी जो फैक्टरी है, उसे विनियोग नहीं करके, मेरे यहां जो फैक्टरी है, वहां रोज एक हजार से ज्यादा ट्रक और कम से कम चार से पांच रैक वहां से जा रहा है। यह पूर्ण रूप से गैरकानूनी जा रहा है, इसमें कोई रेवेन्यू राज्य सरकार को नहीं मिल रहा है। राज्यों के लोग, संसद सदस्यों ने भी इस बात को उठाया है और कई बार अखबारों में भी आ चुका है। स्ट्रलाइट कंपनी के साथ राज्य सरकार का क्या गठजोड़ है, इस बात की तरफ ध्यान देना जरूरत है। किस तरह से दिन दहाड़े खुलेआम

छत्तीसगढ़ से हजारों करोड़ रुपयों का बाक्साइट और दूसरे खानों की स्मगलिंग तथा गैर कानूनी खनन और ट्रांसपोर्टेशन प्रतिदिन हो रहा है।

श्री निशिकांत दुबे (गोड्डा): स्ट्रलाइट को वह खान किसने दी थी?

श्री भक्त चरण दास : खान किसने दी है, यह बात मैं नहीं जानता हूं। पिछले दो-चार साल की बात मैं आपको बता रहा हूं। किसी भी सरकार ने कानून के अनुसार खान दी होगी। मैं उस बारे में नहीं कहना चाहता हूं। लेकिन आज जो हो रहा है, आप अपने संसद सदस्यों से पूछें। मैं उन लोगों की व्यथा जानता हूं कि किस तरह से स्ट्रलाइट कम्पनी बिना सरकार को रेवेन्यू देते हुए गैरकानूनी ट्रांसपोर्टेशन कर रही है। मैं बीजेपी के मित्रों से अनुरोध करूंगा कि इस तरफ वे ध्यान दें और राज्य की आय बढ़ाने का काम करें, ताकि राज्य के विकास में इस पूंजी को लगाया जा सके। झारखंड की बात मैं आपको बताना चाहता हूं। झारखंड वर्ष 2000 में राज्य बना था और आज एक दशक बीत चुका है। लोगों में उम्मीद थी कि झारखंड में विकास तेजी से होगा। अभी पंचायती राज की बात हो रही थी, सत्ता के विकेन्द्रीकरण की बात हो रही थी, गरीब, आदिवासी, दलित और पिछड़े वर्गों को तथा महिलाओं को हक दिलाने की बात हो रही थी।

आज एक दशक बीत गया है। वहां विकास नाम का कोई चित्र गांवों में नहीं दिखायी देता है। एक साल पहले यहां संसद में आने से पहले मुझे झारखंड घूमने का मौका मिला था। झारखंड में अपनी पार्टी के कई कार्यों में मुझे जाना पड़ा था। कई गांवों में मैंने जाकर देखा, वहां पीने के पानी की बात, बिजली की बात देखिए तथा और भी कई चीजें देखिए। वहां पूरे राज्य में देखिए, 44 प्रतिशत से ज्यादा लोग गरीबी की रेखा से नीचे हैं। ऐसी जगह में 4000 करोड़ रुपये के आयरन ओर के स्कैंडल की बात संसद में उठ चुकी है। 4000 करोड़ रुपये की अवैध खनन हुई है और वहां के जिन लोगों के नाम सामने आए हैं, कई बार अखबार में यह बात आई है और विदेश में कैसे उनकी पूंजी रखी गई है, यह बात भी पूरा देश जान रहा है। हजारों हजारों करोड़ रुपये की अवैध खनन हो रहा है। लेकिन हम हाथ पर हाथ रखे बैठे हैं, हम उस पर कुछ नहीं कर पा रहे हैं। मैं झारखंड से अपने राज्य उड़ीसा में आना चाहता हूं।

हमारा राज्य उड़ीसा इस मामले में बहुत विख्यात है। अभी कोयले में हजारों करोड़ रुपये के अवैध व्यापार की बात हुई है जिससे विधान सभा में पूरा विपक्ष विरोध में गांधी जी की मूर्ति के सामने बैठा रहा।...(व्यवधान) राज्य सरकार उसे अनदेखा कर रही है। इसमें आप जैसे मिल जाते हैं, कभी कभी लैफ्ट और बीजेपी मिल जाते हैं। यहां आदर्श की बात नहीं हो रही है। यहां बात अवैध खनन की हो रही है। जब अवैध खनन हो तो विधान सभा में जो भी लोग हैं, विरोध करेंगे। लेकिन एकसाथ अनशन की बात नहीं हो रही है। यह अनैतिक संबंध की बात नहीं है। यह अवैध खनन की बात है। मैंने संसद में यह मामला उठाया

था। मंत्री महोदय से मैं जानना चाहूंगा और मैंने संसद में यह मामला उठाया था कि क्योंझर जैसा जो आदिवासी जिला है जिसमें बडबिल एक जगह है और जहां भरपूर आयरन ओर का खनन चारों ओर चालू है और देश के तमाम आयरन ओर के व्यापारी वहां पर लूट कर रहे हैं। वहां पर मैंने 4000 करोड़ रुपये के स्कैंडल के बारे में मुद्दा उठाया था और मैंने सीबीआई जांच की मांग की थी। मंत्री महोदय ने एक उत्तर में कहा था कि आईबीएन को वहां भेजकर एक जांच की गई लेकिन क्या कार्रवाई उसके बाद हुई, वह आज तक पता नहीं चला। राज्य सरकार क्यों सीबीआई जांच करने से पीछे हट रही है? एक विजिलेंस कमेटी राज्य सरकार ने बिठा दी और उस कमेटी के तहत 125 जगहों में जहां अवैध खनन हो रही था, उसको तो बैन कर दिया और उसके साथ 8 अधिकारियों को निलंबित कर दिया लेकिन की मुख्य व्यक्ति कहां गये? मैंने कहा था कि जो दो प्रमुख व्यक्ति हैं, जिनका हाथ उस अवैध खनन में है...(व्यवधान) वे दोनों...(व्यवधान) ये दोनों महान व्यक्ति चीफ मिनिस्टर बन सकते हैं।...(व्यवधान)

MR. CHAIRMAN : Shri Bhakta Charan Das, please address the Chair. If you argue like that, there would not be any debate. Please try to understand this. Please address the Chair and do not talk like that.

SHRI BHAKTA CHARAN DAS : Our colleagues are interested in participating in this discussion. I can very much see that, and the House can watch their interest. Please see how they are interested while listening to my speech on exploitation through illegal mining and looting the property of the tribal people of Orissa. आप देखेंगे कि इतना अवैध खनन हो रहा है और पूरी उड़ीसा सरकार ने इतने एमओयू साइन किये। शिशु मृत्यु दर में हम लोग कितना आगे हैं और गरीबी, बीपीएल में कितने हम लोग आगे हैं और क्योंझर, कालाहांडी, कोरापुट देखिए। जहां इतनी खानें हैं, वहां पर गरीबी का बुरे से बुरा हाल है और उड़ीसा सरकार एमओयू पर एमओयू साइन करना चाहती है और कर रही है। केन्द्र सरकार बार बार उड़ीसा सरकार को सचेत करने के लिए निर्देश देती रहती है लेकिन उड़ीसा सरकार केन्द्र सरकार के अस्तित्व को मानने के लिए तैयार नहीं है।

राज्य सरकार समस्याओं और मुद्दों को, पर्यावरण कानून को, फॉरेस्ट एक्ट को, फॉरेस्ट राइट एक्ट को नजरअंदाज कर रही है। केंद्र सरकार के बार-बार तायीद करने के बाद भी आज तक राज्य सरकार नजरअंदाज करती आई है, उलटा केंद्र सरकार को जिम्मेदार ठहराया जाता है कि केंद्र राज्य को नेग्लेक्ट कर रहा है, नजरअंदाज कर रहा है, राज्य के विकास में बाधा डाल रहा है। मैं उस राज्य के गरीब इलाके से आता हूं। मुझे भी तड़प होती है कि मेरा जिला विकास करे। गुलाम बनकर नहीं बल्कि एक सचेतक,

संवेदनशील व्यक्ति की तरह समूचे लोगों को लेकर विकास किया जाना चाहिए। अंधे की तरह ब्लाइंड एमओयू साइन करना उचित नहीं है। 2004 में वेदांत कंपनी के साथ उड़ीसा खनन कारपोरेशन साइन करता है लेकिन उससे एक साल पहले नियामगिरी रिजर्व फॉरेस्ट के नीचे वेदांत कंपनी रिफाइनरी फाउंडेशन स्टोन रखने की क्या जरूरत थी? राज्य के मुख्यमंत्री का क्या इंट्रस्ट था कि फाउंडेशन स्टोन रख दिया? राज्य के मुख्यमंत्री भी एक व्यक्ति हैं, डेमोक्रेसी में एक इंसान हैं और वे राट्र के कानून मानने के लिए मजबूर हैं। उन्होंने रिजर्व फॉरेस्ट में फाउंडेशन स्टोन रखा, वाएलेशन किया। उसके लिए आज तक क्यों स्पष्टीकरण नहीं मांगा गया? मैंने इस बात को एन्चार्नमेंट और फॉरेस्ट कंसलटेटिव कमेटी में उठाया था- Under what law, under what Forest Act do you permit a Chief Minister or a Government to lay the foundation stone of such a giant factory which is creating noise pollution every time and causing problems to the human and animal population in the forest? कंपनी को कोई लाइसेंस नहीं मिला, कोई परमिशन नहीं मिला और अभी तक एन्चार्नमेंट क्लियरेंस नहीं मिली। राज्य सरकार की इस बात की इंकवायरी के लिए एन्चार्नमेंट मिनिस्ट्री ने डॉ. सक्सेना समिति गठित की थी। चार - पांच लोग जंगल के इलाके में, नियामगिरी इलाके में गए, टैक्सी लेकर गए, अपने खर्च पर गए, जनता के पास जंगल में पहुंचे। उन्होंने कहा कि नियामगिरी हिल पर डोंगरिया आदिवासियों का हक होना चाहिए। सदियों और सालों से जिस नियामगिरी को नियाम राजा मान रहे हैं, उन्हें फॉरेस्ट राइट एक्ट के तहत कम्युनिटी अधिकार मिलना चाहिए लेकिन राज्य सरकार ने नहीं दिया। उन्हें किस तरह पीड़ित किया जा रहा है, मैं इस बात को सदन में रख चुका हूं, मैं इसे दोहराना नहीं चाहता हूं। मैं कहना चाहता हूं कि बार-बार वाएलेशन करने के बाद भी सरकार को अपने निर्णय को सुधार कर वास्तविक औद्योगिक और आर्थिक विकास करना चाहिए। अगर इसे ठीक तरह से नहीं करेंगे तो किस तरह से राज्य का विकास होगा?

महोदय, सबसे बड़ी बात यह है कि कर्नाटक में किस तरह से अवैध खनन हो रहा है। कर्नाटक में जस्टिस हेगड़े साहब, लोकायुक्त ने टिप्पणी की है और मुख्य मंत्री जी ने विधान सभा में माना है और कहा है कि पिछले दो सालों में वर्ष 2008-09 और वर्ष 2009-10 में 33,96,126 मीट्रिक टन और 71,27,957 मीट्रिक टन अवैध खनन की ट्रांसपोर्टेशन हुई है। आप देखें 2500 करोड़ रुपए का आकलन किया गया है। आप यह भी देखेंगे कि केवल बेलिगरी पोर्ट में ही हुआ। लेकिन केवल बेलिगरी पोर्ट से ही अवैध रूप से सामान नहीं जाता है, कर्नाटक राज्य में कर्नाटक से जिन-जिन पोर्ट्स को जाता है, उनमें मंगलौर पोर्ट, कारवार पोर्ट, चेन्नई पोर्ट, काकीनाडा पोर्ट, गोवा पोर्ट तथा अन्य कई पोर्ट्स हैं। कम से कम वहां आठ-दस



पोटर्स से अवैध आयरन ओर का एक्सपोर्ट होता है। यदि आप इन तमाम चीजों को देखेंगे तो सभापति जी कम से कम दस हजार करोड़ रुपये की यहां अवैध व्यापार हुआ है। *(Interruptions)* ... *

संलिप्त व्यक्तियों का जो इतिहास है, मैं उस पर जाना नहीं चाहूंगा। ... *(व्यवधान)*

MR. CHAIRMAN : The name will not go on record.

(Interruptions) ... *

श्री भक्त चरण दास : साल में सात से आठ मिलियन टन अवैध व्यापार किया गया। ... *(व्यवधान)* ठीक है, नाम की बात छोड़िये, घोटाला तो हुआ है। ... *(व्यवधान)* सी सी रिपोर्ट, आंध्र प्रदेश द्वारा गठित तीन मैम्बर्स कमेटी रिपोर्ट, डीएफओ की चिट्ठी ये सारी चीजें साबित करती हैं कि दिन में किस तरह से 1500 से 2000 ट्रक लोड का ट्रांसपोर्टेशन हो रहा है।

MR. CHAIRMAN: Please conclude. There are other Members of your Party to speak.

... *(Interruptions)*

श्री भक्त चरण दास: इस ट्रेडिंग में जो *(Interruptions)* ... *

इनवोल्व हैं

MR. CHAIRMAN: Do not mention the names. It will not go on record.

(Interruptions) ... *

श्री भक्त चरण दास : उनके खिलाफ नॉन बेलेबल वारंट होने के बावजूद भी आज तक सरकार ने उन्हें गिरफ्तार क्यों नहीं किया? इस बात की जानकारी सदन को होनी चाहिए कि आज तक उन्हें गिरफ्तार क्यों नहीं किया गया? इसी बेल्लारी माइन में एक मंदिर था। हमारे भारतीय जनता पार्टी के भाई लोग, जिन्होंने हिंदुत्व के नाम पर एक समय पूरे देश को दो हिस्सों में बांट दिया। प्राचीन मंदिर के विध्वंस होने पर खामोश क्यों हैं ... *(व्यवधान)* हम भी आपके भाई हैं। वहां मंदिर में 400 साल पुरानी भारतीय संस्कृति की एक धरोहर को अपनी सम्पत्ति के लालच में, पैसे के लालच में किस तरह से इन्होंने इस मंदिर को ध्वस्त कर दिया गया। यह बात पूरे देश में फैल चुकी है और लोग इस बात को जानते हैं।

MR. CHAIRMAN: There are yet three more speakers from your Party to speak. Therefore, you conclude your speech.

... *(Interruptions)*

* Not recorded.

श्री भक्त चरण दास: महोदय, कर्नाटक की अवैध ट्रेडिंग हो, उड़ीसा की अवैध ट्रेडिंग हो, ये सारे जो अवैध ट्रेडिंग का मामला है...(व्यवधान) मैं इस पर ज्यादा नहीं बोलना चाहता...(व्यवधान)

MR. CHAIRMAN: You have already taken 25 minutes. Please conclude your speech. There are other Members to speak.

... (*Interruptions*)

श्री भक्त चरण दास : लेकिन यह सच्चाई है कि आज जिस तरह से देश में खनन और प्राकृतिक सम्पदा की लूट हो रही है, उसके कारण ये इलाके विकास की दौड़ में पीछे जा रहे हैं। मेरा निवेदन है कि केन्द्र सरकार उड़ीसा और कर्नाटक में इसकी सीबाआई से जांच की सिफारिश करे, ताकि सच्चाई जनता के सामने आ सके। इसी के साथ मैं आपको धन्यवाद देते हुए अपनी बात समाप्त करता हूँ।

श्री अनंत कुमार (बंगलौर दक्षिण): सभापति महोदय, आज अवैध खनन के बारे में पूरा सदन बहस कर रहा है। अभी-अभी हमारे पूर्व वक्ता श्री बसुदेव आचार्य जी ने बोलते हुए बहू और बेटी के बारे में जिक्र किया। बिल्लारी से बहू चुनाव जीती लेकिन वहां से पलायन कर गई। उन्होंने 35 हजार के पैकेज की घोषणा की थी लेकिन 35 हजार तो छोड़िये, बिल्लारी की जनता को 35 रुपये भी नहीं मिले। हमारी नेता सुषमा जी, जिसके लिये बेटी का नाम दिया गया, आप जानते हैं कि वह वहां चुनाव हारी लेकिन हर बार महालक्ष्मी पूजा में वहां की जनता के साथ जुड़ गई हैं और बिल्लारी के विकास का पथ-प्रदर्शन सुषमा जी ने किया।


सभापति महोदय, मैं तो समस्या का प्रश्न शुरू नहीं करना चाहता हूँ, समस्या के बारे में बोलना नहीं चाहूंगा जिसे श्री बसुदेव आचार्य और श्री भक्त चरण दास जी ने सब के सामने रखा है। इस समस्या का समाधान क्या हो सकता है? इसके दो समाधान हो सकते हैं और वे दोनों समाधान बी.जे.पी. ने प्रस्तुत किये हैं। हमारे लोकप्रिय मुख्यमंत्री श्री येदुरप्पा ने प्रस्तुत किया है। वहां की सरकार ने आदेश दिया है कि हम ऑयरन ओर का निर्यात बंद करेंगे और कर्नाटक के 10-15 पोर्ट्स से ऑयरन ओर का एक्सपोर्ट नहीं होगा। हमारे मुख्यमंत्री जी ने एन.डी.सी. की बैठक में माननीय प्रधानमंत्री जी से आग्रह किया कि यदि पूरे भारत में अवैध खनन को बंद करना है तो ऑयरन ओर का एक्सपोर्ट बंद करिये। You can ban the export of iron ore. I do not understand why it is not done. My dear friend, the hon. Minister is here. He is bringing a Bill in the Rajya Sabha – an amendment Bill to the MMDR Act of 1957. That Amendment Bill pertains only to coal. It should have been a comprehensive Bill.

I also want to draw the attention of the hon. House to this. I was the Chairman of the Parliamentary Standing Committee on Coal and Mines. I also gave a report in 2004-05. There can be only two solutions – one is that whenever you allow iron ore mining and whenever you want to give a lease for iron ore mining, you should give it only for value added mining. It should not be for exports. The second is that there should be a ban on the exports. I request the hon. Minister and the Government of India that they should bring forward a new Bill to amend the MMDR Act of 1957 and it should have these two things – value addition and ban on exports.

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): The Bill will be coming any day, hopefully during this Session.

SHRIMATI SUSHMA SWARAJ (VIDISHA): Very good.

SHRI ANANTH KUMAR : On behalf of my leader, Shrimati Sushma Swaraj Ji, and on behalf of my Party, the BJP, in this august House, we welcome the move – if you are bringing an amendment to ban exports of iron ore and also value addition, while giving leases for iron ore mining. I am also assuring you and requesting my other colleagues, including Shri Devegowda, Shri Basudeb Acharia and our Congress friends, to pass this Bill unanimously in this House.

There is a demand from different sections of this House, from various hon. Members, that it should be applicable to all the minerals, like coal, bauxite and various other minerals. I do not think the BJP has any problem in this regard. We are ready for value addition and ban on export.  My friends in the Treasury Benches can raise questions but Sir, I feel that we should examine as to who is responsible for illegal mining, illegal transportation and illegal export.

If we go through the entire procedure, we all know that the State Government does only a clerical work. It proposes the mining lease but the sanction is given by the Indian Bureau of Mines and the Mining Ministry of the Union Government after prospecting and after the reconnaissance, because the Indian Bureau of Mines is a technical wing of the Ministry of Mines. They have got the wherewithals. They know how much ore bearing that area has. Therefore, not only that, they give a mining plan also. They tell this much of mining should be done; and not more than that much ore should be removed. It is well within their supervision and the lease holders have to follow the mining plan.

Sir, I also want to bring to your notice that the State Government proposes and after the proposal the Mining Ministry of the Union Government and the IBM after doing all the due diligence, accord the sanction and permission. Afterwards, they give the mining plan also. Every year two other permissions from the

Ministry of Environment and Forests, and Pollution Control Board are also required. That means, three permissions are required out of which two are required from the Union Government. After that when the ore is excavated, it is transported. When it is transported, the ore will go to the port. My dear Sir, no port has a State Government official. The hon. Members who are raising questions here, are in a cuckoo's world thinking that their State Government officers are sitting at different ports. I may tell them that it is not the State Government officers but the officers of the Finance Ministry, the officers working under the Leader of this House, Shri Pranab Mukherjee. They are sitting there as the Customs Officers. It is their duty to see whether the iron ore that reaches the port has to be allowed to get exported or not. ... (*Interruptions*)

MR. CHAIRMAN : Let him speak. The Minister will reply to it. I would request the Members to listen to the hon. Member. There should be no running commentary.

... (*Interruptions*)

MR. CHAIRMAN: Nothing, except what Shri Ananth Kumar says, will go on record.

(*Interruptions*) ... *

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, illegal mining is going on unabated for the last ten years. I want to give some figures. In 2003-04, the permits given by the Union Government for the excavation of iron ore mining in Karnataka were 23.27 lakh metric tonnes; exports made – 45.76 lakh metric tonnes; and 20.49 lakh metric tonnes were transported illegally. In the next year of 2004-05, permits given were for 64.51 lakh metric tonnes; exports made – 116.91 lakh metric tonnes; and the difference was of 52.39 lakh metric tonnes. In 2005-06, permits were given for 92.99 lakh metric tonnes; exports of 114.71 lakh metric tonnes were made; so 21.71 lakh metric tonnes was illegal. Who were the Chief Ministers? The Chief Ministers were Shri S.M. Krishna and Shri Dharam Singh.

* Not recorded.

Why it happens? How an iron ore becomes illegal iron ore, that also I think this House should appreciate. Only in two ways an iron ore will become illegal iron ore. Firstly, if any miner excavates more than the mining plan from 'x' lease hold, then the extra quantity of the iron ore which is excavated becomes illegal iron ore. Secondly, if the Central Government and the State Government have given 100 hectares for mining and the miner does mining activity in 1000 hectare, then the remaining extent of the illegal mining becomes illegal iron ore. Who has to check this?... (*Interruptions*). Shall I tell you one thing? We have heard Shri Bhakta Charan Dasji with rapt attention. Sometimes truths are bitter. Please listen to them.

On being inquired about the jurisdiction of the Central Government and the State Government insofar as detection and prevention of illegal mining is concerned, the Ministry of Mines stated that the regulation of mines minerals is the responsibility of the Central Government and conservation of minerals and protection of environment also. Hence framing of laws for prevention of illegal mining is in the jurisdiction of the Central Government.

In 2006-07, permits were given for 60.55 lakh metric tonnes; exports made were 108 lakh metric tonnes; and 47.44 lakh metric tonnes was illegally exported. In 2007-08, for 89.73 lakh metric tonnes permission was given; 147.34 lakh metric tonnes exports happened; and 57.61 lakh metric tonnes were illegally exported. Who was the hon. Chief Minister then? It was Shri H.D. Kumaraswamy. Shri Kumaraswamy is sitting here. I am only telling about the genesis of the menace. The menace is that in the last ten years lakhs of tonnes of illegal iron ore has been excavated and exported.(*Interruptions*)

MR. CHAIRMAN : Hon. Members, please co-operate with the Chair to conduct the proceedings of the House.



SHRI ANANTH KUMAR: Sir, in 2008-09 and in 2009-10, 71.72 lakh metric tonnes and 33.96 lakh metric tonnes of illegally mined iron ore was exported. Unfortunately, when this was happening, the State Government of Karnataka, led by Shri Yedurappa decided that the State Government will not give lease to companies if they are not ready for value addition. If they did not come out with a steel plant in the State, mining lease will not be given. Therefore, mining leases were given to companies like M/s Mittal Arcellers, M/s Kalyani Steel and M/s Bhusan Steel and such other companies which came ready to have a steel plant in the State of Karnataka. But such a decision was never taken in the earlier regimes. There was no decision of value addition in relation to giving mining leases. But they are accusing the Bharatiya Janata Party.

Sir, I would like to give some details here. The hon. *Lok Ayukta* of Karnataka investigated into the deals of mining lease between the period 2006 and 2008. He gave an *interim* report. In that *interim* report it was found, not what Shri Basudev Acharia mentioned as 66 illegal mining leases, 99 mining leases were given. To whom were these mining leases given? (*Not recorded*) of the Karnataka Pradesh Congress Committee, area encroached 16.83... (*Interruptions*)

MR. CHAIRMAN: Shri Ananth Kumar when they took the name of the Reddy Brothers, you raised objection and I expunged those names. But now you are raising some names and therefore, those names also will not form part of the record.

(*Interruptions*) ...*

SHRI ANANTH KUMAR : I am ready to authenticate the papers... (*Interruptions*)

MR. CHAIRMAN: You have to give prior notice for that and get permission.

SHRI ANANTH KUMAR : Sir, my friends from the Congress should know that 22 of them belong to their party, they are MLAs from their party... (*Interruptions*)


MR. CHAIRMAN: Generally you can say, but please do not mention names.

* Not recorded.

SHRI ANANTH KUMAR: It is they who participated in illegal mining activities according to the Lok *Ayukta* of Karnataka. What is their answer for that?

Sir, Shri Rahul Gandhi, the General Secretary of the Congress Party visited the State of Karnataka day before yesterday. He said that if anybody was found to be indulging in illegal mining, then they should be rejected. He is not present here today in the House. But Shrimati Sonia Gandhi is present here and I would like to ask both of them, do they reject those persons? They are sitting MLAs. They are sitting office bearers of the Congress party. If they vouchsafe their words, then let them be rejected by them... (*Interruptions*)

Sir, they are referring to couple of names of Ministers of our Government in the State of Karnataka. I would like to tell them to go through the details; they should go through the documents. They should also know that the hon. Supreme Court had instituted a CBI enquiry against Obalapuram Mining Company. But, do they know that later the Supreme Court had to pass a Stay Order for M/s OMC? The CBI investigation could find nothing against them, whereas these are the kind of indictments, strictures and findings made by the Lok *Ayukta* regarding some of our friends.

Secondly, my friend, Shri Kumaraswamy, is here. As Shri Basudeb Acharia and Shri Bhakta Charan Das said, we had an alliance with JD(S). We wanted to keep the Congress out. We wanted to give a non-Congress Government in Karnataka. Therefore, we gave support to him. What is the situation? I want to give comparative figures. You asked as to how many mining leases have been recommended  and to what extent they were recommended. This is the question put by the hon. House. I respect this question and hence, I want to give the comparison.

During Shri S.M. Krishna's period, 1999-2004, 16 cases were recommended to the Government of India to the tune of 2048 hectares, that is, more than 5500 acres. During Shri Dharam Singh's period, 28.5.2004 to 2.2.2006, 42 cases were recommended. Then the JD(S) was supporting Dharam Singh. It

was to the extent of 2964.29 hectares that is more than 6000 acres. During Shri H.D. Kumaraswamy's period, 2.2.2006 to 9.10.2007, 44 cases have been recommended to the tune of 8042.30 hectares. During our period, Shri Yeddurappa's period, 23 mining leases have been recommended to the tune of 991 hectares and they are all for value addition. There is nothing like stray leases. It is not only that.

My senior colleague, Shri Deve Gowda and Shri H.D. Kumaraswamy are here. On 6th October, 2007, we withdrew support to Kumaraswamy Government. In Karnataka Legislature, there are 224 MLAs. They had 40 MLAs and we had 79 plus five MLAs totalling 84 MLAs. I mean 79 MLAs of BJP and five MLAs of JD(U). We fought as an alliance. When we withdrew our support, from that moment, the Government became a minority Government. They lost the majority. They lost the moral and constitutional sanction to govern the State. At that time, they had given leases. In the last days of Kumaraswamy Government, they have given 22 leases. ... (*Interruptions*)

SHRI H.D. KUMARASWAMY (BANGALORE RURAL): Sir, if I have recommended anything when our Government was in minority, I will quit politics. ... (*Interruptions*) In the beginning itself, he told that it is a clerical job.... (*Interruptions*) In the beginning itself, he told that the State Government recommendation issue is only a clerical job. The Central Government has to take a decision on whichever cases we recommend to them. That is the power or the decision of the Central Government. Recommendation is different and permission granted by the Central Government is different. In the beginning itself, he has told it. ... (*Interruptions*)

SHRI ANANTH KUMAR Sir, my dear friend Shri Kumaraswamy has given a challenge.... (*Interruptions*) I am talking about the same thing. The honourable former Chief Minister of Karnataka and my hon. colleague, Shri H.D. Kumaraswamy has given a challenge. Now it is for me to accept. ... (*Interruptions*)

On 6th October a mining lease for Shri K. Venkatesh has been recommended by Shri Kumaraswamy's minority Government. To prove a point, on 5th October, he had recommended a lease to one Shri Ramesh Kumar, on 4th October he had recommended a lease to Shri Mohammed Imam Niyaji; on 5th October, he had recommended a lease to Shri Ramamurthy; on 5th October he had recommended a lease to Messrs. Banshankari Mining Corporation; on 4th October, he had recommended a lease to Shri M. Bavanna; on 5th October he had recommended a lease to Shri R.N. Ashok; on 5th October, he had recommended a lease to Mineral Enterprises. On the day when his Government became the minority Government, he recommended Shri Venkatesh for a lease.

Now, he has changed the stance? What is the stance is he taking now? He is taking the stance: "I can recommend, but it is up to the Union Government to decide." Of course, it is not in the hands of any State Government to accord the mining permission. The State Government can only recommend. My only question to the entire House, including Shri Kumaraswamy is this: When his Government became minority, why did he recommend? That is the question. ... *(Interruptions)*

MR. CHAIRMAN : Order please.

SHRI H.D. KUMARASWAMY: After my Government became minority, if I had recommended even a single case, I will quit politics. ... *(Interruptions)*

MR. CHAIRMAN: Shri Ananth Kumar, please wind up.

... *(Interruptions)*

SHRI H.D. DEVEGOWDA (HASSAN): I am not going to disturb Shri Ananth Kumar. I am simply watching the proceedings. I would request Shri Kumaraswamy to be silent. When our turn comes, we will reply. ... *(Interruptions)*

MR. CHAIRMAN: Shri Ananth Kumar, please wind up. You have already taken a lot of time.

SHRI ANANTH KUMAR : There was so much of disturbance. ... *(Interruptions)*

MR. CHAIRMAN: Please try to wind up. Hon. Members, please maintain silence.

... (*Interruptions*)

SHRI ANANTH KUMAR : Till now I was speaking on what were the findings of Lokayukta Justice Santosh Hegde. These are the findings of Justice Santosh Hegde. They are interim findings.

To the credit of our Government in Karnataka led by Shri Yeddyurappa, I want to say that through a recent Government Order, the Karnataka Government has asked the Lokayukta to investigate the cases not just up to 2008, but up to 2010. That is the decision of our Government in Karnataka.

They are raising the question: Why not the CBI? The basic question is: How are you using the CBI? How are you using the CBI in Gujarat? How are you using the CBI in Uttar Pradesh against Shri Mulayam Singh Yadav? How are you using the CBI in Bihar against Shri Lalu Prasad? ... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): This point about the Gujarat issue has already been answered by the hon. Home Minister, Shri P. Chidambaram. This House is fully aware of the fact that on the direction of the Supreme Court the CBI is investigating the case. It has been made clear. He is making a political speech forgetting everything. ... (*Interruptions*)

They are making a political speech. ... (*Interruptions*)

SHRI ANANTH KUMAR : The question is that the hon. Supreme Court might have directed, but the CBI cannot be 'Congress Bureau of Investigation'. It cannot be. It is unfortunate. They are misusing the CBI against Ms. Jayalalitha in Tamil Nadu also. ... (*Interruptions*) This is the way they are misusing. ... (*Interruptions*)

MR. CHAIRMAN : Please try to wind up. Please conclude.

... (*Interruptions*)

SHRI ANANTH KUMAR : Sir what is there to conclude? They are not allowing me to speak. ... (*Interruptions*)

MR. CHAIRMAN: Let him conclude.

... (*Interruptions*)

SHRI ANANTH KUMAR: They are not allowing me to speak. ... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record except what Shri Ananth Kumar says.

(*Interruptions*) ... *

SHRI V. NARAYANASAMY: Shri Ananth Kumar, you are casting aspersions on our Government. ... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record except what Shri Ananth Kumar says.

(*Interruptions*) ... *

SHRI V. NARAYANASAMY: Sir he has been saying that our Government is misusing the CBI. He did cast an aspersion on the Supreme Court because the Supreme Court has directed the inquiry in the Gujarat case. ... (*Interruptions*)

SHRI ANANTH KUMAR : Sir I do not know why our hon. Minister of Parliamentary Affairs is misleading the entire House. ... (*Interruptions*)

SHRI V. NARAYANASAMY: Do not try to mislead the House. If you mislead the House, it is our duty to correct how the hon. Member is misleading the House. ... (*Interruptions*)

SHRI ANANTH KUMAR : Sir with regard to the use of CBI, our only anguish is that the Ruling Party, the Congress Party, cannot use the Central Bureau of Investigation for partisan and political purposes. ... (*Interruptions*) They are doing it in every State. ... (*Interruptions*)

MR. CHAIRMAN: Please conclude.

... (*Interruptions*)

SHRI ANANTH KUMAR : Sir I am concluding. The question is that the Karnataka Government decided that when there is a Lokayukta under the leadership of Justice Santosh Hegde, the most righteous former Justice of the hon.

* Not recorded.

Supreme Court, his investigations will be more credible as compared to the CBI. The CBI is manned by Officers who work under the behest of the UPA Government and the Congress Party. Therefore, I am once again, using all the energies at my command, I am telling you Sir that if they want to destabilize the Federal structure of India, if they want to use the Central Bureau of Investigation as a Congress Bureau of Investigation, the Bharatiya Janata Party or any non-Congress Party is not ready to support them. We are not with the CBI; we do not allow the CBI and we are ready for any other investigation. ... (*Interruptions*)

MR. CHAIRMAN: Please wind up.

SHRI ANANTH KUMAR : Sir, I am winding up.

The Lokayukta gave an *interim* report. I quote:

“the hon. Lokayukta in his report has mentioned, the commissions and omissions of (Not recorded) which have resulted in transportation of illegally-mined ore causing revenue loss to the State to the extent of Rs. 23,22,11,850.”

18.00 hrs.

“By his commissions and omissions, ...* has committed misconduct and acted in a manner unbecoming of a public servant, of the class to which he belongs.”

MR. CHAIRMAN : Even if he is a Member of this House, you cannot make allegations. The allegations cannot be recorded. ✓

(*Interruptions*) ... *

SHRI ANANTH KUMAR : These are the findings of the Lokayukta....
(*Interruptions*)

MR. CHAIRMAN: You have to give prior notice. Then only you can make allegations. Even if he is a Member of this House, you have to give prior notice. You have not given prior notice.

... (*Interruptions*)

* Not recorded.

MR. CHAIRMAN: It is now Six of the Clock. We still have 15 hon. Members yet to speak because many Members belonging to other parties have not yet participated in the discussion. Therefore, if you all accept, we can extend the time of the House till the discussion is over.

... (*Interruptions*)

श्री तूफ़ानी सरोज (मछलीशहर): सभापति महोदय, पहले ज़ीरो आवर लिया जाए।... (व्यवधान)

SOME HON. MEMBERS: Yes.... (*Interruptions*)

MR. CHAIRMAN: You are all accepting it.

... (*Interruptions*)

MR. CHAIRMAN: With the consent of the House, we are extending the time of the House till the discussion is over. Afterwards, Zero Hour will be taken up. Shri Ananth Kumar, please try to wind up

SHRI ANANTH KUMAR : I am winding up. Before winding up, I want to submit that whatever I am quoting, they are not any Press clippings; they are not any allegations. They are the findings of the hon. Lokayukta, Karnataka. Therefore, I can definitely place them before you.... (*Interruptions*)

MR. CHAIRMAN: Please wind up.

SHRI ANANTH KUMAR : The most unfortunate thing is that when ...* was the hon. Governor of Karnataka, instead of allowing the Lokayukta to proceed against the then Chief Minister ... belonging to the Congress Party, after the Lokayukta's findings, he over-ruled the entire findings of those sections of the findings of the hon. Lokayukta and saved him. This is how even the Governor's Office is being misused in Karnataka. So, my only request to you and my only request to the entire House is this.... (*Interruptions*)

SHRI V. NARAYANASAMY: Sir, he is an hon. Member of this House. He makes an allegation against the Member of a House. It should be removed from the records.... (*Interruptions*)

MR. CHAIRMAN: I have already expunged it.

... (*Interruptions*)

SHRI ANANTH KUMAR : I am not making an allegation. I am only reading the excerpts from the Lokayukta's Report. It is from the Lokayukta's Report. So, when this is the Lokayukta Report, I can read it out from it.... (*Interruptions*)

MR. CHAIRMAN: No. If at all it is from any Report, you have to take prior permission to make any allegation.

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): जो हाउस के मैम्बर नहीं हैं, उनका नाम नहीं लेंगे, लेकिन वे हाउस के मैम्बर हैं।... (व्यवधान)

MR. CHAIRMAN: You have to get permission from the Chair.

Next, I call Shri H.D. Deve Gowda.

... (*Interruptions*)

SHRI ANANTH KUMAR : Sir, I have not yet completed.

MR. CHAIRMAN: Please wind up. Already, you have taken 45 minutes.

SHRI ANANTH KUMAR : My request on behalf of the Bharatiya Janata Party is this. The Bharatiya Janata Party-led Government under the leader of Shri B.S. Yediyurappa in Karnataka has taken an exemplary decision to stop the illegal iron-ore mining. As our hon. Mining Minister knows, 25 per cent of mining comes from Jharkhand and Chhattisgarh; 50 per cent comes from more than 10 States. In that, Karnataka is also one major State. We have taken a decision to ban the export and only given lease to value addition. When we have taken this exemplary decision, as has been assured by the hon. Minister Shri Handique, let him bring forward a comprehensive Bill to ban the export. Let him bring forward an exemplary and comprehensive Bill to accord permission only to value addition of mining. The Bharatiya Janata Party is going to support it. The BJP, *per se*, is against illegal iron-ore mining. It is the responsibility of the Union Government. Shri Basu Deb Acharia and Shri Bhakta Charan Das have said that if at all there is a huge spurt in illegal iron-ore mining, it is in the last six years. I want to remind the hon. Ministers that in the last six years, it has been the UPA-I and II

Government led by Dr. Manmohan Singh and guided by Shrimati Sonia Gandhi. Therefore, it is their responsibility.... *(Interruptions)* Therefore, it is their responsibility to stop the illegal iron ore mining. In that effort, we are with them, we are with the country.

MR. CHAIRMAN : Now, Shri H.D. Devegowda will speak.

... *(Interruptions)*

MR. CHAIRMAN: 'Zero Hour' will be taken up after the discussion is over. Please take your seat.

... *(Interruptions)*

MR. CHAIRMAN: Till now the Member from your party spoke. Now the hon. former Prime Minister is going to speak. Please listen to him.

SHRI H.D. DEVEGOWDA (HASSAN): Mr. Chairman, Sir, I did not disturb others while they were speaking. I watched the proceedings of the House silently. Now, the Chair has permitted to take up this issue of illegal mining, not legal mining.

Sir, I do not know the definition of 'illegal mining', but I think legal mining is the mining which is undertaken with proper permission obtained from both the Central and State Governments.

18.07 hrs (Shri P.C. Chacko *in the Chair*)

Sir, the issue here is about illegal mining. ... *(Interruptions)*


MR. CHAIRMAN : Please don't disturb.

SHRI H.D. DEVEGOWDA: Sir, illegal mining is the issue that is being discussed in this august House now. So, raising, trading and export etc. will be debated at a later stage by me. Now, illegal mining issue is not just about the loot of the country's finest mineral wealth, destruction of precious reserve forests, violation of FEMA, violation of environment laws, loss of revenue and threat to national security, but it also shows the worst phase till date of business and State nexus by

which one can get totally unaccountable, bending every law on the statute book in this country, if you enjoy the patronage of the State and Central Governments.

Sir, I am not going to take the names of anybody. I will only answer about Shri Kumaraswamy. I do not want to take the names of anybody. It is not proper for us to take the names of those people who are not in the House.

The second point is about how a family of three brothers who hail from Bellary, two of them Ministers in Karnataka and the Chairman of a Board and an MLA and another business partner, holding a Cabinet portfolio in Karnataka, enjoying close business ties with the scion till a short while ago, with the powers that be in the neighbouring State of Andhra Pradesh, is able to plunder mineral wealth, abuse political power, subjugate the law and order machinery and convert the administrative machinery of a district as Minister in-charge in mere private cartel to raise a personal fortune running into thousands of crores of rupees from mere bankruptcy in tainted chit funds business in 2003 to this date.

Several print media and the electronic media have raised this issue; they have published; and the country has seen it. Not only the Members of this House, but the whole country has seen it. I must congratulate; I must compliment those papers. At least, I would like to mention, Sir, with your kind permission, that Minister to Collector have all come to the aid of Rs. 3000 crore mining party. I am not going to mention the names. 

This is the photo published.... (*Interruptions*) I know my responsibility. If you want to take the name of 'X' 'Y' 'Z' including the Central Government Finance Minister, all our present sitting Ministers, Yes, you have got a right. But I have got a right to quote, what has appeared in the newspapers. It is not a yellow journal; it is a standard newspaper which has got its own reputation. Everybody very anxiously look to 'Walk and Talk' by the editor. I know this. That is why, I do not want to go beyond this. There are other papers, other magazines which I do not want to quote.

The second point is this. The mines are owned only in Andhra Pradesh by them and as alleged in a host of revision petitions pending with the Central Ministry of Mines from the year 2007 with meticulous documents which on bare perusal show that the transfer and allotment of mines were blatant act of favoritism and were based on a false and forged documentation. But the State of Andhra Pradesh, which has initiated last year a CBI probe, which is again stayed by the High Court, in earlier dispensation, robustly defended the illegalities and the Central Ministry of Mines in no anxiety to hear and dispose of writ petitions or grant stay, the loot went on unabated by those who never should have got the lease in the first place and who now are claiming to be as pure as gold. I have no words much more than this.

The Tourism and Revenue Minister in Karnataka Government and their colleague and business associate, who is the Health Minister in the State Government, are directly responsible for running a parallel Government in the mining district of Karnataka, notably in Bellary. Several national newspapers, such as the *Indian Express*, and national news channels like *CNN-IBN*, *Times Now* and *Headlines Today* have done extensive stories, not one day, on illegal mining in Karnataka and the direct complicity of these Ministers with stunning and disturbing visual evidence which the whole nation has witnessed. The country's mineral wealth is being plundered mercilessly and a parallel Government is being run which has been the focus of the series of exposes both in the print and the electronic media. However, the State Government and the ruling party leadership is turning a blind eye to all this and is in a denial mode.

The illegal mining has been described as the crime of the century by Karnataka Lokayukta. It is not me; it is the Lokayukta who said it. I am not telling the name of the person as to who is heading it.

The illegal mining has been described as the crime of the century by the Karnataka Lokayukta. I do not want to take his name. He is a former Judge of the Supreme Court of highest credibility. He was persuaded by the BJP Chief and

stalwart -- he is a Member and our senior leader, Shri L.K. Advani -- to take back his resignation, which he tendered out of frustration and anger against the State Government, which not only refused to act, kept the first report for nearly two years but also penalised the various officials who were working on the direction of the Lokayukta who were able to catch and unearth the racket in Karnatka ports relating to seizure of 5 lakh tonnes of illegally mined ore, which vanished from Bilkere Port. Due to rain, all those 5 lakh tonnes ore seized vanished.

Sir, the charge-sheet is here. I would just read it out. It says: "The seizure of 8,05,999.83 million tonnes unlawfully transported and illegally stored iron ore in Bilkere Port *vide* dated so and so..."

There are minor ports and there are major ports. Some of the ports are directly under the control of the State Government. The mining and ore is the Concurrent subject. The major ores are like granite, manganese, iron ore and so on and so forth. I would come to the point and discuss about the figures quoted at an appropriate time.

This is the charge-sheet, FIR given by the officer, whose jurisdiction is the Bilkere Port area. It is a minor port and not a major port. I do not want to read all this as it would take time. There is a saga of illegal mining particularly in Bellary and reserved forests of Andhra Pradesh. The Karnataka border is a saga of abuse of ministerial office and complete collusion of the State Administration in the illegal mining activities. The present Revenue and Tourism Minister of Karnataka entered into the business of chit fund and real estate and was near bankrupt in the year 2003; and the RBI had cancelled their licence. It is then, with the help of the former Chief Minister of Andhra Pradesh – I am sorry to say that he is no more now – on learning that there is no mining lease legally available in Karnataka, they started... (*Interruptions*)

SHRI ANANTHA VENKATARAMI REDDY (ANANTAPUR): At that time you were there in the Government along with the BJP. What were you doing?... (*Interruptions*)

SHRI H.D. DEVEGOWDA : I know. I would tell you... (*Interruptions*)

MR. CHAIRMAN : Hon. Member, please take your seat.

... (*Interruptions*)

MR. CHAIRMAN: No comments, please.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record except the speech of Shri Devegowdaji.

(*Interruptions*) ...*

MR. CHAIRMAN: It is not going on record. Only what Shri Devegowdaji is speaking is going on record. Please take your seats.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please take your seats.

... (*Interruptions*)

SHRI H.D. DEVEGOWDA : Sir, they started acquiring mining leases in the neighbouring State of Andhra Pradesh by getting into a questionable deal. They were able to get mining leases awarded in favour of their companies. I would quote those companies now where they are actually the partners. I would bring all those things.

They got mining leases awarded in favour of the companies, in a blatant act of favouritism and violation of the law and against which several cases were filed by aggrieved parties but to no avail as the State Government of Andhra Pradesh solidly stood behind them due to political clout they enjoyed.

Now, who has referred it to the CBI? It is the Andhra Pradesh Government. It is not me. Where, when, why—all those things are not concerned.... (*Interruptions*)

MR. CHAIRMAN: Please take your seats. No interruption please.

... (*Interruptions*)

MR. CHAIRMAN: Please take your seats.



* Not recorded.

SHRI H.D. DEVEGOWDA: I welcome it. They have awarded mines solely on the representation that they have a capital to put up a steel plant and carry out a value addition, and only excess quantities they will export, whereas not a single gram of iron ore till date has been used for any value addition by the two Bellary Ministers, and every single gram of iron ore has been exported to China and other countries.

Sir, it is an open cast mining, and the transportation cost is hardly Rs.300 per tonne, there is staggering profit of round about Rs.5,000 on every tonne made on the export carried out from the mines awarded in the name of value addition....

(Interruptions)

Sir, I had made an extempore speech in the very same House as the Prime Minister. It is because the time is short. Otherwise, I know I can quote several instances. When the JD(S) Government came in power in the State of Karnataka, the administration took a quick decision on illegal mining activities and illegal transportation of ore going on in Karnataka.

Sir, hitherto my senior leader, Ananth Kumar Ji was telling about Mr. Kumaraswamy that he has allowed all these things. Yes, I said there is no need to debate on this issue now. I will take up that issue. This is Mr. Kumaraswamy's Forest Minister writing to Mr. Kumaraswamy on 6.3.2006. ... *(Interruptions)*
Please hear me.

MR. CHAIRMAN: What is this? He is a senior Member. Please do not interrupt like this.

SHRI H.D. DEVEGOWDA : I know it. I would not have raised this. Since he has said, he has taken that issue, I am saying this. The hon. Leader is sitting here. I do not want to take the names of anybody. That is why, I was very cautious. When he has taken that, I told Mr. Kumaraswamy to keep quiet. Let him have his say. I am here to answer. When was the Government formed? What do they speak? I do not know. I had answered to all your points when Mr. Somnath Chatterjee presided here. That might have been my last speech in the previous Lok Sabha, Fourteenth Lok Sabha.

Ananth Kumar Ji, you have got vast experience. I did not want to speak when you had on the floor. Mr. Kumaraswamy, the ex-Chief Minister on 21.7.2006 had written a letter covering all the aspects, that is, the Planning Commission has constituted a high level Committee to review the National Mineral Policy and recommended amendments to the Mines and Mineral Development Regulation Act, 1957. He has written everything, value addition vis-a-vis export and reserving areas for State exploitation because you know one of the State-owned organizations in Chikmagalur area allotted Kudremukh. Sir, that is a big issue. I do not want to discuss it now. Who was responsible? He knows it and I know it.

Then, the Central Government is to exercise powers of the State Government in case of delays.... *(Interruptions)*

That is why, I do not want to take the names.... *(Interruptions)* Then, there is monopoly for a few over large areas.

Sir, he has written about the actions, exports and details on captive mining - all these things in detail to the hon. Prime Minister on 21.7.2006. ... *(Interruptions)* I will come to the MoU issue if the land issue was taken for discussion today morning. I would have said on the MoU was signed and how things are going on in Karnataka. I would have proved in this august House these things. ... *(Interruptions)*

When you have given all these things, did I make any complaint? Fortunately, Shri Kumaraswamy is here. ... *(Interruptions)* How much money has been spent in that constituency not only by this group but the other group? It is about Rs. 30,000 crore. That is not the issue now.

Who is Anjaneya, the co-accused? Who is the co-accused? Shri Sadananda Gowda is sitting here. ... *(Interruptions)* Shri Anjaneya is a co-accused when Sunkulamma Devi temple was demolished. The FIR is in my hands. This temple of Sunkulamma Devi was built about 400 years ago. For the benefit of this august House I am just going to show the actual document. ... *(Interruptions)* Please hear

me. They want to build Ram Temple. But here, this temple was constructed by the tribal people. ... (*Interruptions*)

MR. CHAIRMAN : Please take your seats.

SHRI H.D. DEVEGOWDA : I will produce all the pictures. These are not taken by me. They are of the Committee which has been constituted which has taken these pictures. These are the steps to go to the temple. The British Survey Report of 1896 is in my hands. It was published then. This is the *puja* place where the deity is there. All these things are not my creation. It is not my creation. ... (*Interruptions*) The Affidavit filed by the Bellary brothers is here. ... (*Interruptions*)

MR. CHAIRMAN : Hon. Members, you cannot behave like this. He is a senior Member. Please listen to him. Sir, you please continue.

... (*Interruptions*)

SHRI H.D. DEVEGOWDA: I only want to ask the hon. Minister one thing. Today you have constituted a Commission of Inquiry to go into these matters. Is it to pre-empt our discussion. Why was it done? I will tell you.

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Mr. Chairman, Sir, it has nothing to do with this. ... (*Interruptions*)

MR. CHAIRMAN : He is coming to that. Please listen.

SHRI H.D. DEVEGOWDA : Sir, I am asking you. When I wanted to raise this issue in the previous Session your goodself was in the hospital.

SHRI B.K. HANDIQUE : I was ill.

SHRI H.D. DEVEGOWDA : I am not going to say any motive. You were in the hospital. Today, separately the Government of Andhra Pradesh has agreed to an inquiry in an inter-disciplinary team under this Central Bureau of Investigation to go into the irregularities in mining operations. This is the reply that you have sent to me. Under that discussion under Rule 193 you have sent this reply to me.

In that reply, it is stated :

“The State Lokayukta submitted his Report to State Government in December, 2008. The State Government has submitted a compliance report covering all aspects included in the hon. Lokayukta’s Report to the hon. Lokayukta on 9.7.2009. Action Taken Report is at Annexure I. The matter is followed up with the State Government.”

It is your own reply.

Sir, I would just like to ask your goodself one thing. Because the provocative stance is taken by the Central Government on the issue, there has been a visible action on the ground against illegal mining during the year 2009. The State Government detected 41,578 cases of illegal mining of minor and major minerals out of which it lodged 989 FIRs and 5,016 court cases. Shri Ananth Kumar, I am giving credit to Karnataka Government of BJP. The State Government further collected Rs. 7,256 lakh as fine from the illegal miners. The State Government also suspended 4,809 mines and cancelled 38 leases. This Action Taken Report is given by the hon. Chief Minister of Karnataka.

The Special Task Force conducted a second round of inspection from 17.4.10 to 27.4.10. They inspected 67 mines and found a series of violations in 18 mines, which were suspended. ... (*Interruptions*) The Government is doing a very good job. The State Government was advised to include the representatives of the Railways, the Ports and the Customs in the State Empowered Coordination Committee, being equal stakeholders in curbing illegal mining. May I ask you, Sir, whether any representative from the Railways, the Ports and the Customs has been included in that so-called Empowered Coordination Committee, which your goodself has suggested? Had that been the case, I would not have opened my mouth. Why? There are five ports. I would mention just few ports – Kakinada Port, Vizag Port and Krishnapatnam Port.

Who is the exporter? It is OMC, OMC and OMC. ... (*Interruptions*) The Sports Minister has already said that if you want to take documents, you can get

them under the Right to Information Act. ... (*Interruptions*) You have got that right. ... (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन : आन्ध्र प्रदेश के एम.पी. बैठे हैं। यह तो आन्ध्र प्रदेश सरकार का सवाल है।... (व्यवधान)

SHRI H.D. DEVEGOWDA : It is not related to Andhra Pradesh Government; it is related to Karnataka Government alone. What is the export? What exactly was loaded on to the vessel, to the ship? What was the load and what was actually transferred? What is the mode of transportation? It was the railway rakes.

How many times rakes were passing through from Bellary to Kakinada, Vizag or Krishnapattinam and what exactly were the railway rakes filled up with? Is it a one- time movement, two times, or ten times? What has been loaded into the vessel at the port is a matter ... (*Interruptions*)

MR. CHAIRMAN : He is not yielding. Please take your seat.

SHRI H.D. DEVEGOWDA : Sir, the hon. Member has quoted the Lokayukta. There were more than 4,000 lorries – the Lokayukata Report is there (first report) – and there were nine check-posts, but nowhere, the Lokayukta says, was there anybody to check them. The permits were fabricated. They were duplicated – the seal and everything else.

Sir, some of my friends are not responsible, I know, but internally, they are feeling bad. It pricks one's conscience because it is national wealth. It is not my wealth, it is not your wealth, but it is the nation's wealth. You said that the mines should be nationalized. I wholeheartedly accept it.

MR. CHAIRMAN: Devegowdaji, the Chair does not want to interrupt you. How much more time do you want?

SHRI H.D. DEVEGOWDA : I agree with you, Sir. Recently, the Global Investors Meet was held in Karnataka. I can give you the book that has been circulated to all of us. The highest bidder for a steel plant – the lady is not here – is the wife of one of the Ministers. She was the highest bidder, not even Mittal.

If somebody is going to be rich, why should it not be a Karnataka man? If that money has been earned legally, I shall garland him. We can all collectively felicitate him. I have no problem; I have no hesitation.

I have got highest respect to the Leader of the Opposition.

Sir, why am I telling all this? When we were in Janata Party, I was the only one person who has appeared before the Lokayukta. What has been acted upon in the Karnataka Government? After the first Lokayukta Bill was passed and the present Sikkim Governor was appointed as the Lokayukta, he was the top person, I appeared before him. I bow my head to the law of the land. The only Minister who appeared before the Lokayukta is Devegowda. I have not questioned anybody. Your goodself was one of the General Secretaries of the Janata Party. I do not want to say anything more.

I will tell you what the problem in Karnataka today is. There is a political power struggle and naturally that struggle has to be sorted out by the top leaders. I do not find any fault with it. During the power struggle, at that time, some of the officers who have been transferred by the Chief Minister in one month, which was a courageous decision, came back afterwards and things are going on as they were earlier; as it is, things are going on.

I would like to tell you, Sir, the total quantum of loss to the States and the Centre is to the tune of Rs.5000 crore. It goes on vessel from 'x' port to 'y' port of a different country. For the same cargo they give one more invoice and they move it to another country. In that country the same thing is done and then it goes to China where they sell it at say 150 dollars something which got 10 to 15 dollars in India. Who is to enquire into all these things? Can this Commission of Inquiry do it?

Manmohan Singhji is one of the honest Prime Ministers. Finance Minister is a person who is working hard to solve all the conflicts inside the House and take the House forward. I am watching. I have no regret for this. He is struggling today. Is it possible? Please tell me. Kumaraswamy has constituted the same Commission

of Inquiry which was refused by all of us. What is it you have said? “In exercise of the powers conferred by Section 3 of the Commission of Inquiry Act, 1952 (Central Act 16 of 1952) the Government of India today constituted a Commission of Inquiry.” This was done by Kumaraswamy himself.

Former Chief Justice of a State High Court, he worked in two States, the Bhat Commission, there is nothing to hide. It is an open document. All those people tried to heckle down Kumaraswamy for Rs.150 crore corruption charges. Our leader has come.

MR. CHAIRMAN : Yes, Devegowdaji, please try to conclude now.

SHRI H.D. DEVEGOWDA : Sir, I normally never try to consume the time of the House.

MR. CHAIRMAN: How much time do you want?

SHRI H.D. DEVEGOWDA : I will close in another ten minutes.

Your good self have tried your best to see that the party issue is solved. I honestly compliment. Today by this notification what the Government of India wants to do is, the same Commission of Inquiry was constituted by Kumaraswamy and nobody who has made charges on the floor of the House and against the Chief Minister, against the Forest Minister, against the Home Minister. And hon. Leader of the Opposition came and told them to withdraw that case. I have got all the papers. It is a piece of advice. It is up to them. I do not want to question their fighting nature. They came to the Supreme Court and filed a petition asking the matter to be referred to the CBI. ... (*Interruptions*) Now, what has happened in the Supreme Court? They have quietly withdrawn, and the Supreme Court said, “If you want, you go and fight in Karnataka High Court.” We have no problem.

The issue today is about the Commission of Inquiry. Commission of Inquiry is not an answer for nearly more than Rs.5,000 to Rs.6,000 crore has been looted. What has been looted is not an answer. A Joint Parliamentary Committee should be constituted to enquire into this affair. It is not anybody who has indulged in this. It is some people - whether it is from JD(S), BJP or the Congress



– I am not bothered. I am not at all worried on that. There is a talk of nationalisation. But for what? Again, where are they going to invest Rs.50,000 crore? The whole iron ore is going to be nationalised and demarcated to this company, with which they are capable enough to build a steel plant today. It is not Mr. Mittal who has quoted like that nor any other person who has quoted like that.

I would only request the hon. Prime Minister to discuss this matter in the Cabinet. Hon. Prime Minister was here. This Commission of Inquiry is a useless eyewash. This country's wealth, national wealth, is going to be looted by a few individuals.

With these words, I would like to conclude.

MR. CHAIRMAN : For the information of the hon. Members, we have exceeded the time allotted for this discussion.

... (*Interruptions*)

MR. CHAIRMAN: We will take up Zero Hour.

... (*Interruptions*)

MR. CHAIRMAN: You are not allowed to speak. You please take your seat. This is not going on record.

(*Interruptions*) ...*

MR. CHAIRMAN: Hon. Members, please do not try to speak without the consent of the Chair.

Now, I call Shri Shailendra Kumar.

All other Speakers, please take five minutes. We have to take 'Zero Hour' also after the conclusion of this discussion.

... (*Interruptions*)

* Not recorded.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने देश के विभिन्न राज्यों में अवैध खनन के बारे में श्री बसुदेव आचार्य और श्री प्रबोद पांडा द्वारा नियम 193 के अंतर्गत उठायी गई चर्चा पर मुझे बोलने का अवसर दिया, उसके लिये मैं आपका आभारी हूँ।

MR. CHAIRMAN: Since there are many speakers, those who want to lay the speeches on the Table, they may do so.

... (Interruptions)

MR. CHAIRMAN: Shri Kumaraswamy ji, you are not allowed. I have allowed a Member. I have given time to a Member. A Member is on his legs. He is speaking. Please understand that a Member is speaking. Please do not interrupt.

... (Interruptions)

श्री शैलेन्द्र कुमार : सभापति जी, खनिज धरोहर का सामूहिक रूप से प्रकृति ने जो उपहार प्रदान किया है, उन पर सभी देशवासियों का सांझा अधिकार है। आज पूरे देश में 28055 अवैध खनन के मामले प्रकाश में आये हैं। इनमें अति महत्वपूर्ण मेजर मिनरल हैं, उन मामलों की संख्या 2496 है और 2006 से 2010 तक 39667.91 लाख रुपये जुर्माना वसूल किया गया। 4179 एफआईआर दर्ज की गई और एक लाख 42 हजार 778 वाहन जब्त किये गये। राज्य सरकार खनिजों के लिये रॉयल्टी वसूल करती है लेकिन अगर पूरे देश के मामले में देखा जाये तो आज राजस्व का नुकसान खनिजों के कारण हुआ है। अगर खनिज के निर्यात पर 3700 रुपये प्रति टन के हिसाब से टैक्स लगाया जाये तो केन्द्र सरकार और राज्य सरकार को बहुत बड़ा फायदा हो सकता है। जहां तक खनिज विकास विनियम अधिनियम, 1957 की बात है, उस पर समय समय पर चर्चा हुई है लेकिन आज यहां नियम 193 के अंतर्गत व्यापक चर्चा हो रही है।

इसमें केन्द्र और राज्य सरकार दोनों की जिम्मेदारी है, इसके लिए दोनों जिम्मेदार हैं। भारतीय खान ब्यूरो ने आठ सदस्यीय कार्यदल गठित किया है, जिसने 106 खानों का निरीक्षण किया है और 60 खानों में प्रचलन बंद हुआ है। माननीय वित्त मंत्री जी की अध्यक्षता में अवैध खनन मंत्री समूह का एक दल गठित हुआ है। यहां पर तमाम माननीय सदस्यों ने कर्नाटक और आन्ध्र प्रदेश की बात हुई, मैं उस पर डिटेल में नहीं जाना चाहूंगा।



महोदय, मैं आपका ध्यान अपने उत्तर प्रदेश और हरियाणा के बीच में यमुना नदी में बालू के रेत का जो अवैध खनन होता है, उसकी तरफ आकर्षित करना चाहूंगा। लाखों ट्रैक्टर ट्रालियों से बालू जाता है, जिस पर कोई रोक-टोक नहीं है, इससे बहुत बड़ा राजस्व का नुकसान हो रहा है। हमारे उत्तर प्रदेश में खासकर देखा जाये तो मिर्जापुर, चुनार की जो पहाड़ियां हैं, जो हमारी प्राकृतिक सम्पदा की धरोहर थीं, जो पर्यावरण को व्यवस्थित किये हुए थीं, उन्हें पूरे तरीके से नष्ट किया गया है। यह जांच का विषय है और इसमें जांच करायी जानी चाहिए।...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): यह सब इनके जमाने में हुआ है। आपकी सरकार में खनन मंत्री कौन थे?...(व्यवधान)

MR. CHAIRMAN : Please do not interrupt. Let him speak. We have no time for that.

श्री शैलेन्द्र कुमार : वहां से उस पत्थर का अवैध रूप में खनन हुआ है। मैं चाहूंगा कि केन्द्रीय वन एवं पर्यावरण मंत्री इसकी जांच करायें...(व्यवधान) कि किस प्रकार से ये पत्थर गये हैं और वहां पर ये कैसे लगे हैं।...(व्यवधान) दूसरी बात यह कि यमुना नदी से जो बालू का खनन हुआ है, उसमें बड़े पैमाने पर खनन के कारण तमाम जमीन फट रही है। कभी-कभी यह हमें बहुत झकझोर देती है कि हम प्रकृति के साथ किस तरह का खिलवाड़ कर रहे हैं। यह चिंता का विषय है। ये बालू माफिया, खनन माफिया रॉयल्टी, खन्ना के नाम पर अवैध टैक्स भी वसूलते हैं। सरकार के पास कोई पैसा नहीं जा रहा है। प्रति ट्रक हजार या पन्द्रह सौ रुपये की अवैध वसूली हो रही है। पूरे देश की बात नहीं, हमारे उत्तर प्रदेश में यह हो रहा है।...(व्यवधान)

श्री दारा सिंह चौहान : महोदय, इनके जमाने में 150 करोड़ रुपये का नुकसान हुआ था।...(व्यवधान)

श्री शैलेन्द्र कुमार : महोदय, मुझे याद है कि माननीय मुलायम सिंह यादव जी की सरकार थी, बालू पट्टा, खनन पट्टा, नाव का पट्टा, मछली पकड़ने का पट्टा हमारे जो मल्लाह, बिंद, निषाद लोग थे, यह उनका पुश्तैनी धंधा था, यह उन्हें दिया गया था। अगर आज उसके विपरीत हटकर देखा जाये तो पूरे उत्तर प्रदेश में ये बालू खनन माफिया सक्रिय हैं। यह जांच का विषय है और इसकी जांच करायी जाये।...(व्यवधान)

श्री दारा सिंह चौहान : ...(व्यवधान) इटावा...(व्यवधान) परिवार के लोग सारे पट्टों के मालिक थे।...(व्यवधान)

MR. CHAIRMAN: You cannot speak like this. The Member is not yielding. Please sit down.

श्री शैलेन्द्र कुमार : आज इस खनन के कारण हमारा वन क्षेत्र खतरे में है और हमारे जंगली जीव-जन्तुओं के आवास, निवास समाप्त हो रहे हैं। हमारा पर्यावरण असंतुलित हो रहा है। यह बहुत बड़ा खतरा है। प्रकृति के साथ जो छेड़छाड़ हो रही है, यह जांच का विषय है।

महोदय, मैं आपसे कहना चाहूंगा कि जब उत्तर प्रदेश की बात आती है तो हमारे तमाम सम्मानित सदस्यों को पता नहीं क्या होता है कि ये खड़े हो जाते हैं। वास्तविकता को कोई छिपा नहीं सकता है। आज अगर स्थिति देखी जाये तो पूरे उत्तर प्रदेश में पत्थर मूर्ति पार्क के नाम पर हजारों पेड़ों की कटाई हुई है।...(व्यवधान) उससे पर्यावरण को बहुत बड़ा नुकसान हुआ है। तमाम जीव-जन्तुओं के आवास, निवास इसमें छिपे हुए हैं। मैं चाहूंगा कि इसकी जांच होनी चाहिए।...(व्यवधान) सुप्रीम कोर्ट ने इस पर बाकायदा वन एवं पर्यावरण मंत्रालय को भी नोटिस जारी किया है कि यह किसकी परमीशन पर हुआ है, यह जांच का विषय है।

मैं आपसे कहना चाहूंगा कि इसकी पूरी तरीके से जांच करायी जाये। 26 परसेंट खनन कंपनियों को मुनाफा देने की बात यहां पर चल रही है। मैं चाहूंगा कि जो स्थानीय निवासी हैं, खासकर जो हमारे आदिवासी हैं, जो वहां से जुड़े हुए हैं, जिनका अपना पुश्तैनी धंधा था, कम से कम उन्हें भी 25 परसेंट फायदा मिले। प्राकृतिक सम्पदा पर सबका अधिकार है, यह नहीं कि... *हों या कोई बड़े माफिया हों, केवल उन्हें फायदा हो। अगर हमारी प्रकृति ने हमें प्राकृतिक सम्पदा दी है तो उस पर सभी नागरिकों का समान रूप से अधिकार होना चाहिए। मैं इन्हीं बातों के साथ अपनी बात समाप्त करता हूं। आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

MR. CHAIRMAN: We will take 'Zero Hour' also. But please wait for some more time.



* Not recorded.

*SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): It is of grave concern that illegal mining is gradually growing up all over the country. On December 7, 2009 the minister of Mines himself admitted in Rajya Sabha that instances of illegal mining of minerals have come into the notice of the Government in various parts of the country. As per Government report during the year 2009 the state government have detected 58294 cases of illegal mining of major/minor minerals involving an area of 8267,469 Hec; 1409 FIR(s) have been lodged, 7306 numbers of court cases have been filed, out of which 5759 cases have been decided and a total of Rs. 105.06 crores has been collected as fine. This is just a very small part of the huge amount with regard to illegal mining.

There is central coordination-cum-empowered committee to discuss various issue related to the mining sector including illegal mining and measures to prevent, detect and control it. What is it? As per the information received, 10 State Governments including A.P., Chattisgarh, Orissa, Karnataka & West Bengal have also set up state level coordination-cum-empowered committee.

India Bureau of Mines has constituted Special Task Force for conducting inspection. It conducted only two rounds of inspections in about 173 mines in 5 States of Karnataka, A.P., Orissa, Gujarat & Chattisgarh and found various violations in 78 mines and suspended operations there. But in spite of that, illegal mining is growing up.

As a result of such illegal mining Government is loosing crores of rupees. According to a Senior Government officer the central government suffers an annual loss of Rs.1800 crores annually on account of illegal coal mining by thousands of coal mafia that operate in the country. In cases of illegal iron ore mining Karnataka Government has detected 3027 cases which involves seizure of 3.05 lakh metric tones of ore/minerals. Lokayukta N. Santosh Hegde of Karnataka said that at least 47 lakh tonnes of iron ore was transported illegally during the

* Speech was laid on the Table

year 2007-08 from Karnataka. Opposition leader of Karnataka Assembly claims that out of the total iron ore exported, 70% is done without valid permit. It causes huge losses of government exchequer amounting to cores of rupees. The so called Bellary Scan is worth mentioning here.

The Rajasthan Government is under the scanner of the Ministry of Environment and Forest for its inability to control illegal mining in the Aravali Hills despite a Supreme Court order to this effect. According to a recent report of the Director of Mines 52 mines continue to function in the Aravali Hills despite a April 2005 Supreme Court order restricting mining in the area.

Extortion by Maoist from various quarters including the mining sector might be contributing to their funding. The survey report of second administrative reforms commission recommended setting up of special anti-extortion and anti-money laundering cell. The central government in consultation with the state government should come forward to prevent any nexus between naxalite extremists and forest contractors, transporters and illegal mining operators. Even it is seen that money from illegal mining has been spent in election for winning a candidate. This is particularly seen in recent Karnataka and A.P.Assembly election. Such things must be stopped. If needed election code of conduct should also be changed to prevent use of such illegal money for election. The role of the Central Industrial Security Force should also be relooked. In some cases it is seen that Central Government security personnel are helping the operators engaged in such illegal mining for lump sum money.

Illegal mining is also causing environment pollution severely. The mining activities is covered under Provision of Environment (Protection) Act, 1986. It is also regulated under the Provision of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and control of pollution) Act 1974 but there is clear violation of such acts in case of illegal mining causing serious health hazards. Worst affected of such illegal mining are the tribals people.

The Central Government now tells that it is going to amend the Mines & Minerals (Development & Regulation) Act, 1957 to empower the State Government to take action against illegal mining. But the Union Government can not shirk its responsibility. What the Central Government is proposing in Mining & Minerals (Development & Regulation) Bill, 2008 is to give coal block to private sectors. It will certainly hamper the national interest and in speculative market it will encourage illegal mining.

Hence I demand that Central Government should take the main responsibility of curbing the illegal mining. It must not give the coal block or mineral resources to private sectors, who are more concerned with profit rather than national interest. So the Central Government to change its policy on mining and should not allowing private companies to loot the resources and export them. The Central Government is, in fact also encouraging the multi nationals to operate in this field. It will be highly detrimental to our national interest.

In cases where illegal mining activities are established, those mines should be nationalized. The Central Government must stop export of iron ore till a review is conducted of the current mining and minerals policy. I demand that recently happened illegal mining activities and illegal export of iron ore from Karnataka be handed over to the CBI for investigation. The government should initiate probe by CBI and published a paper to show how many politicians or man of high profile are associated directly or indirectly with such illegal mining activities. At the same time the Central Government should frame out a mechanism in consultation with the State Government to stop such illegal mining activities by strengthening the coordination-cum-empowered committee.

***SHRI D.V. SADANANDA GOWDA (UDUPI-CHIKMAGALUR):** This issue of illegal mining across the country is one of the important subject and needs to be discussed in detail and a solution has to be found immediately. Certainly the negative impact of mining on environment is beyond one's imagination. the nefarious activities of mining mafia across the country is damaging the country's wealth and environment and nearly 1.65 lakh hectares of forest land are looted by mafia activities, by the corporate-political groups are indeed disturbing.

The experts have warned that if we allow the mining activities to continue at the present rate, it will create large scale migration of the people and create ecological imbalance. Most of the mining area are locality of livelihood of Tribal people and they need to be displaced and in turn they may join hands with outfits like Naxalities, Maoists etc. This fact has to be seriously considered while arriving at certain decisions with regard to illegal mining.

As per the reports that appeared in news papers nearly 15,000 illegal mines are functioning across the country whereas the official licensed owners are only 8700. This shows to what extent the illegal mining activities are going on in the country. This is done by the Government in collusion with the illegal mining mafia for the past 25 to 30 years. Mining has resulted in destruction of forests, water resources and poses great threat to human habitats. It is well known that mining has never been eco-friendly, rather the toxic byproducts of mining creates pollution and acute health problems.

You might have read in newspapers that since last two months the whole Karnataka is with the issue of "Illegal Mining". Karnataka has got richest and largest quantities of Iron ore in the country and it accounts for 74% Magnetite and 11% Hematite ore. Since 2003-04 to 2009-10, the permitted mining has gone up from 25.25 lakh tons to 60.71 lakh tons whereas the iron ore export has gone from 45.76 lakh tons to 131.99 lakh tons. This show that during this period so much illegal mining has been done and exported by Karnataka.

* Speech was laid on the Table.

Now the question is who is responsible for this large scale illegal mining and certainly without hesitation, we can say that it has been done in collusion with the mining mafia at the blessings of the then Governments i.e. Cong (I) & JD(S). Now, the Cong(I) people in Karnataka, as they are fish out of water, taking up this issue and are on the streets for the faults of their own.

I would like to bring it to the notice of the Government that the then ruling government in Karnataka i.e. Cong(I) and JD(S) cooperated for looting the iron ore of the State taking farms from private companies and persons. Not even a single mining was given to the value added productions or governmental undertaking in Karnataka. VISL and Kudremukh are the government undertakings and Zindal & Mukund two private companies who manufacture iron and steel are not given a single inch of mining land and only private parties are given why? They have to answer. This show the collusion of mining mafia with the Cong(I) & JD(S) in Karnataka.

Now, the present BJP government led by Yeddyurappaji has decided to ban the export of iron ore and only mining should be done for value added productions thereby lakhs of employment will be created and unemployed youths will get job. The mining will remain for several years and automatically the value of iron & steel in India market will come down.

Hence, a mining policy by the Centre is the need of the hour. The illegal mining should be completely stopped and the mining export should be completely stopped and the mining mafia should be punished thereby the wealth of the country can be saved.

***SHRI PRALHAD JOSHI (DHARWAD):** Mines and Mineral resources in our country are major natural resources, the extraction of which has been center of focus leading to socio-political unrest there days.

Going by the contribution of these mining activities and mines industries contribution to GDP of the nation, it is very meager. Just 2% is its contribution to the GDP. But it is an admitted fact that the kind of socio-political unrest it has bred and breeding till now is enormous.

An organization, Centre for Science and Environment (CSE) made a thorough study on this subject, it has gone into deep study on the issue of mining in different states of the country. The report presented a horrifying picture of the devastation brought about by legal and illegal mining in the country. It has pointed out that in the first four and half decades of the independence, mining had displaced about two and half crore people and that not even 25% of them had been relocated and rehabilitated.

The report disclosed another strange fact. It calculated that for every one percent mining sectors contribution to the country's GDP the activity displaced three to four times more people than all development projects put together. The report also stated that increase in mining activity in recent years had led to an increase in the diversion of forest land.

1.64 lakh Hectare Forest land diversion: It is quite disheartening to note that an estimated 1.64 lakhs hectares of forest land has already been diverted for mining in the country Iron ore mining in India used upto 77 million tones of water in 2005-06 which is enough to meet the daily water needs of more than three million people. Mining of major minerals generated about 1.84 billion tones of waste in 2006, most of which has not been disposed of properly.

Coal is the main culprit : Every tonne of coal extracted generates three to four tones of waste. The report also points out that air and water pollution is also on the rise in the mining hotspot.

* Speech was laid on the Table.

According to Sanjay Basu Mulick of the Ranchi based Bindrai Institute of Research Study and Action (BIRSA) and the Jharkhand Mines Area Coordination Committee (JMACC), the spread of Maoist extremism in many parts of the country is the result of this large-scale ravaging of natural resources. This plunder is leading to growing conflicts in India's mining zones and informal estimates are that nearly 60 percent of the country's mineral-rich districts are under the influence of Maoist activity, he says.

Mineral resources are non-reproducible and therefore, the duration for which they can be exploited is limited and the return from mining dwindle as the best quality ores and the most accessible strains are exhausted.

The difficulty is that in most cases, mining, which requires-“extracting” the resource, is destructive of the environment in which it occurs. Large swatch of land has to be excavated. If the area has forests, they have to be cleared. If it is inhabited, the local population has to be relocated and rehabilitated. If water is required for mining purposes, local water sources must be drained. And if the process of mining releases toxic material, ecological and human damage through pollution of various kinds will occur unless efforts are made to collect those materials and put them to use or they are disposed of safely.

It is nobody's case that no mining should occur. The case is clearly for restricting the extent of mining, keeping in mind the common good and taking into account immediate and long-term costs and returns. In fact, almost everybody swears by certain principles.

Ecological sensitive areas should not be mined. Deforestation should be kept to a minimum. Compensation, relocation and rehabilitation must be organized in ways that are fair. And pollution should be minimal after abatement.

It is at the backdrop of this scenario the UPA Government at last realized and sooner or later it has decided to bring a new law on Mines and Minerals activities. It has at last realized that Indian Mining Sector requires some cleaning up and course correction. The result is M.M.D.R., Bill-2010 (Mines and Minerals

Development and Regulation Bill). According to one source of information, there are about 2496 illegal minings for major minerals and a whopping 28055 illegal mines for minor minerals. This being the case still the coal and mines ministers seek fewer regulations in order to boost the economy over the next ten years.

But, the Forest Ministry rightly points out that in the zeal of achieving economic goals, the deforestation is not justified. It has reservations against extensive coal minings sacrificing prime forests. This is the reason why MoEF, wants to impose stringent regulations on coal mines blocks and its allotments. In this connection, it has brought in the concept of 'go and no go zones' where the minings to be monitored. This resulted in stiff resistance by Coal Ministry. This has led to furore within UPA Govt., and the companies that seek benefits from minings in no go zones. MoEF has been under severe criticism which is highly deplorable. According to me the Forest Minister is reported to have stood his ground against the other Ministers initially he seems increasingly pushed to a corner following PMO intervention. But MoEF reportedly said it is only trying to balance conservation and development. Responding to the concerns of Ministry of Mines and Coal, it is ironical that PMO has to pressurize MoEF to loosen its knot.

Following this, it is reported that responding the concerns of Mines and Coal Ministries, Principal Secretary to PM., has written to MoEF saying the PMO does not agree with the definition of no go areas. In a subsequent meeting called by PMO, the Coal Minister asked MoEF to allow mining in another 30% areas. Its argument was that 'No-go-areas' could be a breeding ground for naxalism. If this is the face, the PM owes an explanation.

Why, I am raising these all points is to convey my apprehension. If this is the conflicting reality, how can we expect good from this new law on minings?

According to me this proposed law should ensure three important aspects.

- 1) Illegal mining
- 2) Preservation of forest and environment
- 3) Export of ores and value added production indigenously.

The objective of this law to achieve the above aspects broadly. The PMO should realize that it is not the absence of mining in forest areas that breeds Naxalism in the country, indiscriminate and exploitative mining wins supports of Naxalities in tribal areas. At present, an estimated 1.64 lakhs hectares of forest lands has been diverted for mining.

If the purpose of this new law is aimed at setting three things right, it is a progressive piece of legislation. Otherwise, it will prove to be an exercise encouraging and promoting investors and corporates at the cost of forest, people, water and other natural resources for future generation.

डॉ. बलीराम (लालगंज): सभापति महोदय, हम जिस देश में रहते हैं, इस देश को सोने की चिड़िया वाला देश कहा है और यह चिड़िया वाला देश इस रूप में है कि यहां पर अकूत प्राकृतिक संपदा है, जिसमें हमारे खनिज पदार्थ आते हैं। हमारे माननीय सदस्यों ने यहां इस बात को उठाया है कि पूरे देश में अवैध खनन का कार्य किया जा रहा है। मैं किसी सरकार की आलोचना नहीं करना चाहता हूं, लेकिन यदि अवैध खनन हो रहा है तो इससे देश और राज्यों के राजस्व में कमी आ रही है, इसलिए ऐसे अवैध खनन पर रोक लगायी जानी चाहिए। अभी मेरे माननीय सदस्य ने कहा है कि बहुजन समाज पार्टी के शासन में अवैध खनन ज्यादा हो रहा है। मैं बताना चाहता हूं कि जिस समय समाजवादी पार्टी की सरकार थी...(व्यवधान)

MR. CHAIRMAN : It is not going on record. Only Dr. Bali Ram's submission would go on record. When you were speaking, I did not allow him.

*(Interruptions) ... **

डॉ. बलीराम : हमारे मित्र ने कहा कि राजस्व की चोरी हो रही है। इनके शासन में वर्ष 2002 में 699 करोड़ रुपये की राजस्व प्राप्ति हुई। जब बहुजन समाज पार्टी की सरकार वर्ष 2000 में बनी तो थोड़े ही दिन में 823 करोड़ रुपये के राजस्व की प्राप्ति हुई, क्योंकि इनके समय में तमाम माफिया थे। सरकार की बजाय माफिया उसकी वसूली करते थे। इससे राजस्व का घाटा हुआ।...(व्यवधान) आज कोई भी सरकार हो...(व्यवधान)

MR. CHAIRMAN: Please do not disturb. Let him speak. What you are saying is not going on record. Why are you wasting your time? You are a leader. Please do not disturb.

*(Interruptions) ... **

डॉ. बलीराम : सभापति महोदय, हमारे साथी जो आरोप लगा रहे हैं, वह गलत तरीके से लगा रहे हैं। हमारे शासन में निश्चित रूप से जो भी रॉयल्टी आ रही है, वह प्रदेश सरकार को आ रही है, पर्याप्त मात्रा में आ रही है, कोई अवैध खनन नहीं हो रहा है। जहां तक दूसरे प्रदेशों का सवाल है, उसके संबंध में मैं कहना चाहता हूं...(व्यवधान)

* Not recorded.

MR. CHAIRMAN: Why are you disturbing the House like this? Nothing other than Dr. Bali Ram is going on record. You are wasting your time and energy.

*(Interruptions) ...**

डॉ. बलीराम : महोदय, यह चाहते हैं व्यवधान डालना, ताकि हम अपनी बात सही ढंग से न रख सकें।

महोदय, मैं उत्तर प्रदेश की ही बात नहीं करता हूँ। मैं बताना चाहता हूँ कि खनिज पदार्थ पूरे मुल्क में मौजूद हैं। मैं विशाखापट्टनम का जिक्र यहां करना चाहता हूँ। विशाखापट्टनम में पर्याप्त मात्रा में कच्चा लोहा पैदा होता है।

19.00 hrs.

उस कच्चे लोहे से वहां के लोग दो सौ लाख टन लोहा पैदा करते हैं। उसका जो बुरादा गिरता है, उसे जापान ले जाया जाता है। जो बुरादा बेकार फेंक दिया जाता है, उससे वह दो हजार लाख टन अच्छे किस्म की स्टील पैदा करता है। आज दुनिया में वह सबसे बड़ा निर्यातक देश बना हुआ है।

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि अगर हमारी सरकार इसे नम्बर वन पर लाना चाहती है तो इस पर सही मायने में ध्यान दे। यहां पर इतने नेचुरल रिसोर्सेस हैं कि हम भारत को नम्बर वन पर पहुंचा सकते हैं। ये तमाम जो इस तरह के घपल्ले और अवैध खनन हो रहे हैं, उन्हें हमें हर हाल में रोकने की जरूरत है। इससे हमारा देश समृद्धशाली होगा, तरक्की करेगा और हम दुनिया के देशों में नम्बर वन पर हो सकते हैं। इतना कहते हुए मैं अपनी बात खत्म करता हूँ।

* Not recorded.

DR. KAKOLI GHOSH DASTIDAR (BARASAT): Sir, we see today how hon. Members from different political parties are showing their concern over this very important subject of illegal mining being discussed under Rule 193 in the House. So much so, an hon. Member from the State of West Bengal referred to our former late Prime Minister Indira Gandhi when he said that mining should also be nationalized as banks were nationalized by her. I just wanted to remind him that when she had nationalized the banks, they called her a witch. That, of course, is besides the point. It is good at least that it is better late than never, they have realized what the then Government or the Congress Party has done for the country.

Sir, I just wanted to bring to the notice of the House through you the fact that by illegal mining who suffer the most are the poor people living in the fringes of the society. The poor people who are living in the fringes have to suffer because they cannot manage two square meals a day; they are not getting health benefits. They cannot send their children to school. A little child, when he or she is sick, it is at that point of time that the father has to enter these illegal mining areas, known as the *khadans* without any safety measure. He does not have a safety helmet; he does not have lights. All he has is a bird in a cage. If the bird dies on entering the *khadan*, then that gives him an indication that the oxygen in the area is too low to survive. Many times we have come across news that these poor people living in the fringes have lost their lives while attempting to enter these *khadans*. But they are being forced to do so because these poor people are not able to run their families. They do not have any work. Who is making them do such things? The *mafias*, the musclemen are the people who are forcing them to do such things.

Many hon. Members have been referring to illegal mining in different parts of the country, I would like to refer to my State of West Bengal, particularly of Asansol sub-Division in the district of Burdwan. It is so rampant in the area that

the national highway running through these areas are in such a precarious state that any day a big calamity can take place there. The roads might collapse because there is no governance in the State of West Bengal. We know that in areas where mining takes place, those areas would have to be filled with sand and water to take proper precaution so that the roads do not cave in. The areas like Jamuria, Hirapur, Raniganj in the Asansol Sub-Division of West Bengal is totally controlled by the *mafias* backed by the ruling CPI(M) over there. They allow these *mafias* to lift coal in thousands of tonnes by sending these poor people living in the fringes of the society. They are made to work throughout the day and night, particularly during the night to cut coal illegally and then such persons have to carry them on a bicycle for 30 to 40 kilometers to sell it to the *mafias* at the rate of Rs. 65 to Rs. 70 per sack to get medicines for their children at home.

The Government turns a blind eye. Moreover, the Government gets monetary support from the coal *mafias* who use the services of these poor people not only to earn money but also during elections to buy illegal weapons to rig the booths. This is the state of affairs in the State of West Bengal. So, I wish to raise this issue in this august House through you, Sir. This illegal digging must stop. The people living in the areas of Asansol are so scared that any day, a big disaster might take place due to caving in and we are getting some spontaneous fires due to methane gas that comes out in these areas owing to unscientific illegal procedure of digging. So, I also subscribe to the sentiment of the House that this should be brought under direct surveillance of the Central Government and it should be given to the CBI to judge and find out and investigate how the State of West Bengal is supporting the coal mafias in Asansol sub-division so that the people living there can live in safety henceforth.

SHRI ADHI SANKAR (KALLAKURICHI): Mr. Chairman Sir, I thank you for giving me an opportunity to speak on the situation arising out of illegal mining in several parts of the country.

We have always been talking about a comprehensive mineral policy but no such move is in sight. That is why, we find exploitation of vast natural resources going on unabated. Our Constitution provides that Parliament can positively act to overcome this issue.

Mining takes place mostly in hilly terrains and forest areas. This results in deforestation. Natural surrounding is disrupted. The poor tribals in those areas are affected. The mining activity changes the demographic conditions. Livelihood of people is affected. Labour class becomes bonded-labour in unfriendly mining conditions. Mining affects ecology. It also causes environmental pollution.

When it comes to illegal mining, unlawful elements play a major role. Certain law enforcing authorities join hands with greedy people. This causes social and economic problems. It is echoed in politics also. This is what we witness in Karnataka, Andhra Pradesh, Orissa, Jharkhand, Chhattisgarh and Rajasthan.

If we take the map of India showing the natural resources along with a map showing the naxal infested areas, we find that both are more or less inter-related. Mining licences are given by the States. It calls for land allotment and leasing by the States. The local population must be taken into consideration. But what happens in reality is different. The needs of the local people are ignored. Then law and order problem arises. This leads to social and political disturbances.

Illegal mining extends its arms to various other areas. It results in illegal exports. Violation after violation affects the nation's economy and also national interest. There is a case in point. From Belekari Port in Karnataka, nearly 40,000 tonnes of iron ore was exported on 10th December, 2009. A similar quantity was exported again on 9th January, 2010. But there is no record available about that export in that port. It appears that those documents have been destroyed. What

has happened is alarming. It was not in our Parliament but in Pakistan's Parliament that things came to light. This illegal export was made to Pakistan. It became very clear when a Dubai firm asked for compensation from the Indian exporter. It is alarming to know that such export of iron ore to Pakistan is banned. It shows the complicity of officials from both the Centre and the State. Many people are involved in this illegal mining business. If we are alert, we can definitely put an end to this problem. For instance, in 2009, a complaint came to the Police Department that four and a half lakh tonnes of coal was illegally mined, moved and exported within 22 days from Rourkela. It cannot happen in one day. It takes more than three months to dig that much of coal. It involves thousands of labour. It needs hundreds of trucks. It has to go through several check posts. Still illegal mining and exporting was successfully carried out. This shows the shadow empire run by illegal mining mafia in several parts of the country.

I would like to stress the need to have industrial activity near the mines. This will help the mineral ores to be processed. We must evolve a policy so that our metals and minerals are not exported without being processed and made as finished goods. This will help us to increase industrial production making use of the natural resources within the country. This will help to create jobs and strengthen our economy.

In Tamil Nadu, under the able leadership of our Chief Minister, Dr. Kalam, there is industrial development. Optimum use of mining activities are found there. So, I urge upon the Central Government to see that the people displaced by the mining activities get adequate relief, compensation and rehabilitation. I would like to urge upon the Centre that the agriculturists who have given their lands for mining activities in Neyveli and the surrounding areas must get the promised compensation. Some of the families of the farmers whose lands have been taken over by the Government have not been given jobs yet.

In Salem, at the behest of our leader Dr. Kalam, the Salem Steel Plant came up. Quality iron ore is available there to make quality steel. Instead of

digging iron ore in the mines there, the Salem Steel Plant buys and procures iron ore from other places. This gives rise to cost escalation. Hence, I urge upon the Centre to see that mining activity in the already acquired area is taken up again.

The Salem Steel Plant must take up project expansion along with the provision to recruit people from the displaced families. Age relaxation up to 35 years and, if necessary, more must be considered because the delay was on the part of the Steel Plant.

In Tamil Nadu, due to conducive atmosphere for industrial development and infrastructure growth, construction activities are going on to a considerable extent. Proper management of sand supply is being managed involving revenue officials. There is no illegal mining in Tamil Nadu. This only shows that a popular Government there rises to the occasion and helps the people.


So, every step of the Government in arresting the trend of illegal mining activity must have an overview of things and we must evolve a comprehensive policy.

With these words, I conclude.

***श्री अर्जुन राम मेघवाल (बीकानेर):** अवैध खनन के ध्यानाकर्षण प्रस्ताव पर मैं निम्नांकित सुझाव ले करना चाहता हूँ-

- 1) अवैध खनन के प्रकरण में केवल एक राज्य तक सीमित होने की व्यवस्था के विपरीत सम्पूर्ण देश को ध्यान में रखते हुए योजना बनानी चाहिये और जाँच एजेन्सीज को सक्रिय किया जाना चाहिये । सभी राज्यों के लिए एक जैसी व्यवस्था किये जाने की जरूरत है । पार्टी विवाद से ऊपर उठने की जरूरत है ।
- 2) अवैध खनन के स्थानों पर पुलिस की अतिरिक्त व्यवस्था पेट्रोलिंग के रूप में की जानी चाहिए ।
- 3) पर्यावरणविदों की सहायता ली जानी चाहिए तथा छोटे-छोटे उद्योगों की परेशानी के निस्तारण की व्यवस्था की जानी चाहिये ।
- 4) रेलवे को अवैध खनन के प्रकरण में माल को ढोने से रोका जाना चाहिये ।
- 5) अवैध खनन के मामले में ट्रान्सपोर्ट कम्पनियों को भी कागज देखने का अधिकार होना चाहिये ।
- 6) राज्य और केन्द्र की सभी एजेन्सियों को समन्वय स्थापित कर अवैध खनन को रोकने का प्रयास होना चाहिए ।

SHRI B. MAHTAB (CUTTACK): Mr. Chairman, Sir, thank you for allowing me to participate in this discussion under Rule 193 relating to illegal mining. Most of India's minerals are located in India's peninsular regions, which is five lakh and seventy thousand sq. kms. That is the storehouse of diverse minerals. However, the recent history of mining in India is the story mainly of iron from which we get steel, bauxite from which we get aluminium, and lime stone which is used for cement. These minerals are relatively easy to locate and extract. Therefore, it is feasible, indeed advantageous, for the steel or aluminium or cement makers to acquire a "captive mine", set up a plant nearby and use the ore to produce metal or other produce in an integrated manner. As has been stated, ninety per cent of operational mines are in eleven States, that is Andhra Pradesh, Orissa, Chhattisgarh, Jharkhand, Tamil Nadu, West Bengal, Maharashtra, Rajasthan, Madhya Pradesh, Gujarat and Karnataka. There are fifty major mining districts. Of these sixty per cent are in India's 150 most backward districts. States are backward but rich in mineral resources. Tapping this comparative advantage should provide the path to progress. But this has not happened. Earlier, mining was small-scale and public sector driven, but modern mining is large-scale, mechanised and private sector driven.

The intention is to reduce costs, but illegal mining is sheer loot of public wealth. Major mining districts have extensive forest cover and there is diversion of forest land for mining. But we have a governance problem. Instead of blaming one another, let us understand the problem this country is facing today. It is a governance problem. I am sorry to mention here that hardly we have addressed this issue today. 

Rules and regulations are flouted and there is no enforcement unless countervailing pressure is exerted by courts. Had mining not been opened up to large scale private sector participation, it is probably the case that illegal mining problem would not have escalated on the scale it has become today. There is a lack of transparency in the award of leases also. I am told the Government has brought

together the Indian Bureau of Mines (IBM), the Indian Space Research Organization (ISRO) and the National Remote Sensing Agency (NRSA) to combat the menace. I think the hon. Minister would throw some light on this. I am also told Andhra Pradesh, Tamil Nadu, Karnataka, Gujarat and Maharashtra are the six States which have already started using this facility. What about the other States? We would like to hear from the hon. Minister. The greater question is: whether the enforcing agencies are utilising the data and taking action against the culprits? It was observed that there was no system in place to check transport of unauthorized and illegal ore by the Railways. The Railways also did not have a regulatory framework to prevent dumping of illegally raised ore at the railways holdings. I had raised this issue during the discussion on the Railway Budget. The Orissa Government stopped any loading of iron ore. That is how a report came and it was also reported here in this House while answering a question that “Railways have lost on an average 25 rakes per day during the period of restriction imposed by the Government of Orissa”. This was stated by the hon. Minister of State for Railways, Shri E. Ahamed. Subsequently, corrective methods were taken and I congratulate the Government and the Ministry relating to this.

Sir, I would like to quote what the hon. Minister has said:


“To support the effort of state Government of Orissa to check illegal mining, Railways have introduced a new system for accepting indents and loading of iron ore from stations situated in Orissa State. Indent for loading of ores is being accepted by the Railways only if the Forwarding Note has been duly validated i.e. signed and stamped by the Official of the Mining Department of the State Government. Loading/dumping of iron ore for loading is allowed after the consigner submits the requisite Transit Permit/Pass issued by the Authorized Officials.”

That shows that there was no mechanism prevalent in our country before this issue was raised by the Government of Orissa.

Then, we come to the port sector because this is one of the transport sectors and Railways are the major transport of ore. The Railway Board, on 16th April,

2010 has notified procedure for loading of ores by Railway wagons. Therefore, there is a need to have effective coordination and sharing of information between the respective States and the Central Government organizations or agencies. It is essential for efficient mineral administration. The weakness in the system of regulation arising from lack of coordination is being taken advantage of by miners/traders and they commit this crime of illegality.

The Chief Minister of Orissa had requested the Prime Minister since last April to put in place a comprehensive, a regulatory framework. Institutional measures need to be strengthened for coordination between the State Governments and the Central Government agencies like the Railways, Port Authorities, Indian Bureau of Mines and Customs Authorities.

I am told that on the basis of this suggestion  from the Chief Minister of Orissa, a Committee of Secretaries chaired by the Cabinet Secretary was held on 20th May, 2010 and a number of suggestions, which were given by our Chief Minister, have been accepted. I would like to know what further steps have been taken in this regard. Further, by way of introducing various reforms in the system of mineral administration, there is a need at achieving greater transparency and efficiency. The Orissa Government had commissioned the Society of Geo-Scientists and Allied Technologists in 2008 to study and submit a plan of action. They have brought out a document called Vision Document 2020.

The Orissa Government have framed the Orissa Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007. This is being scrupulously enforced upon very effectively. A number of steps have already been taken. Four persons have been apprehended under the National Security Act and the other laws, some persons have been booked under the law and sent to jail. A large number of people have been put behind bars. I am not going into those details. My suggestions are for the consideration of the Government. Using the information technology, every State should digitise mining lease map with a view to

delineating the lease boundaries correctly, detect illegal mining and avoid the scope of manipulation.

Before concluding my deliberation, I would like to make it clear that the responsibility to approve mining plan and regulate the production under the provisions of the MCDR, 1988 lies with the Government. Exceeding the annual production limit by the lessee is a contravention of the provisions of the MCDR, 1988 and calls for penal action as provided in the above rule. To cure the ailment of excess production over the IBM approved annual quantity, there is a need to verify such violation in all the mining leases and renewal mining lease cases. There are two types of leases. The onus lies with the Central Government, that is, the IBM, the Regional Offices which are placed in different mines-bearing States for taking appropriate legal action against violation of IBM approved mining plan. How many cases have been registered? There is a need to have effective deterrent action to stop illegal mining.

Sir, these are my concluding words. Let us accept that deterrents in law have not stopped illegal mining. The deterrents that are prevalent today in law have not worked because of lack of teeth. Let us accept that illegal mining is taking place. What is the remedy? What suggestions are we contemplating today? Let us first accept that the deterrents that are available in the law are not being enforced by the enforcing agencies. Instead of blaming each other, let us find out ways how to strengthen it. That should be the concern. Penalties should be increased several fold.



So, the punishment should be made more stringent. Illegal mining amounts to stealing of public property and should be made a non-bailable, cognisable criminal offence. In the mineral-rich States, there should be special courts to deal with this menace.

With these words, I conclude.

SHRIMATI SUPRIYA SULE (BARAMATI): Mr. Chairman, Sir, actually the entire debate has been quite disappointing as Shri Mahtab said, but I think, we are all confused on the thin line between legal mining and illegal mining. I must thank Shri Mahtab for bringing the entire debate on track because the entire debate earlier was about accusations and allegations, but I think mining is way ahead of where this debate has so far been going. The crux of the entire problem has been the loss of revenue to the Government of India due to illegal mining and the money being taken away which is meant for our children and the development of our country. The most critical issue, which has not at all been addressed in this debate so far, is about the displacement of the tribals. I think it is the most challenging problem that we all have every time there is mining. In the newspapers of last two-three days, we have seen these people from various parts of the country come out on the streets and say 'save our lives, save our land' because, I think, that is the only asset they have.

Sir, as far as legal mining and illegal mining are concerned, let us first differentiate between legal mining and illegal mining. I do not think any of us are against mining. It is very important for our development. We must look at how it can help us and become an asset. But the biggest challenge actually for all of us with mining – I take the point forward which Shri Mahtab raised – is about the pollution that it creates. Let us look at all the rivers starting from Zuari, Mandovi, Kali, Tungabhadra in the entire Western Ghat. Most of these rivers today are polluted because of mining. You see what the Government of Goa has done. They have a monitoring agency in Goa just because of pollution and because of this pollution, the entire illegal mining is moving into our State of Maharashtra which never had illegal mines. There are many States today which are not even discussed like Gujarat. Gujarat has a whole lot of illegal mining going on. Along with the States of Andhra Pradesh, Jharkhand, Karnataka, Chhattisgarh and Orissa, the Government should include Maharashtra and Gujarat in it because there is a lot

of illegal mining happening in both these States and we are all very concerned about it.

Besides that, our dams in these areas are affected. Our objection to this illegal mining is that all our irrigation projects are getting affected. The siltation that happens is going to be a huge problem. Then, the ground water level in most of these areas is affected. When there is a mine, the entire area of 10 kms. around that mine, the ground water, the irrigation, the bio-diversity etc. are all affected. If you make some reports from these areas, in the last 30 years, wherever there has been mining, the Human Development Index is the lowest in the country because the agricultural activity comes down. In most places, the panchayats are opposing it. But there is no cognisance being taken about it. I think it is a very serious concern for most of us who are concerned about the environment, agriculture and food security that we all keep talking about.

Sir, I would like to make few suggestions to the hon. Minister. We really need to look at the children who are involved in illegal mining. In Rajasthan and Karnataka, 7 per cent of child labour is in mining. The entire unorganised sector of labour that we talk about is also in mining. We should not just protect them by giving proper salaries to them. But silicosis and immunocosis are two major ailments which are occupational hazards in the entire mining industry and there is nobody to back them up once they have these diseases. There is no prevention, there is no compensation and there is absolutely no monitoring system of any of the health hazards in the entire mining industry.

I am thankful to the hon. Minister who, yesterday, in his reply, in the Rajya Sabha and today even in Lok Sabha, talked about the Relief and Rehabilitation Policy and he himself has admitted in his reply during the Question Hour that he needs a new law which includes doctors, crèches, toilet facilities which have been asked in the last mining legislation, but in the new law he wants to upgrade it. So, I am very hopeful that he does implement all this.

The other thing which we need to concentrate on is to have a comprehensive and rapid environment impact assessment because most times, in a project like mining, we take only take one season for assessment. Most of the times, what happens is, if you take only one season, you go into the summer, there is no water, everybody thinks that it is a non-fertile land and we can go ahead with mining.

That is completely wrong. We need four seasons' assessment. So when you have an entire year's assessment done, you really know whether that area is fertile or not fertile and what the ground water level is. That is extremely critical.

The other point is cumulative impact assessment. A lot of times you give mines to little people. When they are less than a certain amount of Government of India's requirement, people do not need licences. What they do is, they divide the entire mine into smaller pieces so that they are not accountable to the State or the national Government and hence illegal mining takes place. So, if you take a cumulative impact of the entire assessment, I think that will definitely bring in some control on illegal mining as well as the damage it is doing.

The other big thing that can be done is brownfield expansion to greenfield conservation. A lot of times, we make pockmarks, honey mark. If you have an entire area, say it is about 1000 hectares, you give one licence to one person and the next slot the next and so on. So each one is mining in little little areas. So the entire area becomes brown. Instead of doing that, if you at brownfield expansion in one, exploit it totally and then move to the next one, so by the time you finish and come back to the origin, the entire land has again, sort of, recuperated itself and has become fertile again. We have to stop honeycombing of our forests and the National Forest Policy 1998 says about this. So, I think, that is certainly not getting implemented.

Another point which even the hon. Minister talked about in his reply, which is not happening, is the mine closure clause. Nobody closes the mines in the rulings that are there. If you look in places like Australia, mining is one of their

most crucial businesses which helps their GDP. But there, you do not hear any such discussions because of mine closure clause. It is important as per the Mineral Conservation and Development Plan 1988. So, I think, unless we address this issue, I do not see a change in all these things.

Lastly, land is a legacy for these people who lived as tribals in their past, it is the provider of their present, and security for the future. So, let us not play with lives. I do not think we have any business in doing this whether legally or illegally. I appeal to the Government that – there is displacement – we need the iron ores but we must conserve all our assets because these are all our natural assets which never will be replenished if we do not care.

श्री रतन सिंह (भरतपुर): सभापति महोदय, आपने इस विषय पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ।

अवैध खनन एवं खनन माफिया देश की बहुत बड़ी समस्या है, इससे देश की सामाजिक व आर्थिक स्थिति पर बहुत विपरीत प्रभाव पड़ रहा है। अपराधों में वृद्धि हो रही है, देखने में आया है कि कई प्रदेश जैसे कर्नाटक, उड़ीसा, आन्ध्र प्रदेश में अवैध खनन का कारोबार तीव्र गति से हो रहा है। ओएमसी कंपनी ने प्रति वर्ष सात से आठ मिलियन टन अवैध आयरन ओर का खनन किया है, जिसकी अनुमानित लागत लगभग 4000 करोड़ रुपये है। कर्नाटक विधानसभा में प्रश्न के उत्तर में बताया गया कि वर्ष 2008-09 और वर्ष 2009-10 में क्रमशः 33.96 मिलियन टन एवं 71.27 मिलियन टन अवैध खनन किया गया। कर्नाटक में ओवलापुरम खनन कंपनी, ओएमसी द्वारा 79.70 लाख टन आयरन ओर एक्सपोर्ट किया, जबकि वास्तविक तौर पर उनकी लीज्ड माइन्स से केवल 40 प्रतिशत ही आयरन ओर प्राप्त हुआ। शेष 60 प्रतिशत आयरन ओर अवैध खनन से आया, कर्नाटक बॉर्डर से आया या कहां से आया, यह जांच का विषय है। जब राम मंदिर बनाने का इश्यू भारतीय जनता पार्टी लेकर चली, वहीं कर्नाटक में सुगलम्बा देवी के मंदिर को तहस-नहस कर दिया गया अवैध खनन के लिए, जिसकी रिपोर्ट डीएनए एजेंसी ने 9/8/10 को की। ...(व्यवधान) कर्नाटक सरकार ने इस पर कोई कार्रवाई नहीं की। एक कंपनी ...(व्यवधान) ओ. एम. सी. जो दस लाख रुपये की राशि से बढ़ी थी, वह आज कारपोरेट सेक्टर में बहुत जाइन्ट पोজीशन में है अवैध खनन के द्वारा। ...(व्यवधान)

श्रीमती जे. शांता (बेल्लारी): यह बात सही नहीं है।...(व्यवधान)

MR. CHAIRMAN : This is not going on record.

*(Interruptions) ...**

श्री रतन सिंह : एक्सपोर्ट से ओएमसी ने फेमा गाइडलाइन्स का भी उल्लंघन किया है।...(व्यवधान)

MR. CHAIRMAN : This is not going on record.

*(Interruptions) ...**

श्री रतन सिंह : इससे 300 करोड़ रुपये की टैक्स चोरी हुई है। अवैध खनन माफिया के कर्नाटक, झारखण्ड, उड़ीसा में सीधे नक्सलवादियों के संबंध बने हुए हैं।

* Not recorded.



झारखंड पुलिस की रिपोर्ट अक्टूबर 2009 में यह स्पष्ट बताया गया है कि अवैध खनन माफिया एवम् नक्सलवादियों के द्वारा ही नियंत्रित होती है और ये लोग साथ मिले हुए हैं। इस अवैध खनन के कारोबार की सीबीआई या पार्लियामेंट की जेपीसी से जांच कराई जाए एवम् राजनैतिक रोल जो भी है, उसे सामने लाया जाए।

राजस्थान में भी खनिजों के पर्याप्त भंडार हैं। वहां भी खनन में कई कठिनाइयां आ रही हैं। भगवान श्री कृष्ण ने सभी मजदूर और किसान वर्ग को रोजगार देने का पक्ष लिया, परंतु उनके नाम का गलत उपयोग करके कुछ स्वार्थी लोग विभिन्न प्रकार के आंदोलन करते हैं, जिससे खनन कार्यों पर विपरीत प्रभाव पड़ता है। इससे लाखों मजदूर बेकार हो गए हैं। मेरा आपके माध्यम से माननीय खनिज मंत्री जी से निवेदन है और आग्रह है कि राजस्थान के बृज चौरासी कोस क्षेत्र और रूपवास क्षेत्र में खनन की जमीनी हकीकत को देखते हुए जनोपयोगी नीति बनाई जाए, जिसके अनुकूल खनन हो और लाखों मजदूरों को रोजगार मिले एवम् अवैध खनन माफिया पर रोक लगे। इससे अपराधों में भी कमी होगी।

मेरा आपके माध्यम से मंत्री जी से निवेदन है कि मजदूरों एवम् उनके परिवारों की समुचित उपचार व्यवस्था, पानी, बिजली एवम् शिक्षा की उच्च व्यवस्था की जाए, जिससे मजदूरों का सामाजिक विकास संतोषजनक हो सके। अवैध खनन रोकने के लिए एक प्रभावी राष्ट्रीय नीति बनाई जाए। उसकी पालना सुनिश्चित कराई जाए, जिससे राष्ट्रीय क्षति जो हो रही है एवम् अपराधों में वृद्धि हो रही है, वह रुके। इसके साथ ही आर्थिक एवम् सामाजिक क्षेत्र पर जो अवैध खनन से प्रभाव हो रहा है, उसे हम बचा सकें।

DR. M. THAMBIDURAI (KARUR): I am thankful to you, Mr. Chairman, Sir, for giving me this opportunity to participate in the discussion on illegal mining in various States of our country.

Everybody knows that India is a rich country with vast mineral resources. But unscrupulous fellows are exploiting them. Through illegal mining they take away this wealth and become rich. This is happening. Most of the hon. Members have expressed their views in this regard. Nobody denies that there is no illegal mining taking place. Everybody accepts that illegal mining is going on in many parts of the country especially in Karnataka, Andhra Pradesh, Chhattisgarh, Jharkhand. This has become a menace. What these unscrupulous mafias are doing is that after getting a lot of money, they are entering politics. They control the whole politics also. That is the sad thing, which is happening in our country.

The democracy is at peril. With the money power and muscle power, these unscrupulous people are seeing as to how to come to power and try to control the whole political system, which concerns everyone. We have to think very seriously about this matter, especially about the iron ore, as to how they are exporting through various ports. Even illegal coal is also being exported through several places. We have all discussed it.

Sir, the country is having a mechanism to control the illegal export. The port authorities can easily see as to how the ore is being transported from one place to the other place. As my colleague, Shri. Ananth Kumar said, we may see as to how many tonnes of ore is taken away at a certain place and at the same time, how much of it is getting exported. The difference there, would tell us as to how much illegal mining is taking place.

Sir, this is a very serious matter. I would request all the hon. Members to see as to how to control this problem. The hon. Minister has already said that he is going to bring about a legislation to stop exporting iron ore because the value added things are very important. We have to create a lot of employment

opportunities. When China was conducting the Olympic Games, most of the iron ore was exported from India to that country. Similarly, in Japan also a lot of iron ore was being exported from our country. They are making so many fine products with that iron ore and selling them back to our country. I remember those days when Anna used to mention in the public meetings: For making this mike with which we are speaking, the ore went from India to Japan.” They are producing fine products and selling them to our country.

Therefore, as said, it takes Rs.350 one time to take and export the ore but we are giving Rs.5,000 or Rs.10,000 to purchase the product from that ore. That is our fate. Therefore, as some other Member has said, we have to see that value addition must be given to all the natural resources. That way we have to become a very rich country.

Today, we have seen it in the newspaper that China has become the second largest value adding country in the world. Even Japan has got the third place. It is because in such a way, most of the natural resources are properly utilised there and they are developing their countries.

At the same time, I come to water resources. It is because of the illegal sand mining, the water resources are coming down. Even the hon. Member just now said, because of this kind of illicit sand mining, the rivers are polluted. We are already facing a drinking water problem. But at the same time we see that some of the anti-social elements are resorting to illegal sand mining. They are taking many loads of sand because the licence is given. So, to some extent, they can use sand mining but some people are exploiting.

What happens actually is that some people—I am not saying all the people are involved—in public life, in the name of benamis, their PAs or in somebody’s name, amass wealth. Even those days they used to write the land in the name of dogs in order to avoid the ceiling law, to get away with the ceiling and then they used to sell the land. In the same way, what some people are doing is that they not

only want to be in public life but at the same time they also want to amass wealth. For that, they are taking the licence in someone's name like their PAs and some other kind of persons, and they are doing this.

This is what is happening in Tamil Nadu. Our hon. Member said that there was no illegal sand mining in Tamil Nadu. But there is a lot of illegal sand mining. The illegal sand mining has changed or damaged the river system like deepening of river beds, widening of rivers, depletion of the ground water table, degradation of ground water quality, reduction in bio-diversity and so many other things, especially, it affected the rivers in Tamil Nadu.

He said there is no illegal mining. It is because of that the rivers were affected in Tamil Nadu which include the rivers of Palar, its tributaries like Cheyyar, Araniyar, Kosuthalaiyar, Cauvery, Bhavani, Vellar, Vaigai and Thamirabarani. These are all the affected rivers. Now-a-days we are not getting sufficient rains and also water is not coming in the rivers. But what is happening is that all these rivers are used for illegal sand mining and because of that, water is coming down and irrigation is affected. When water is coming, at that time if the sand is there then only it gets filtered ... (*Interruptions*)

SHRI ADHI SANKAR : All those rivers were affected during the Jayalalithaa regime.... (*Interruptions*)

SHRI S. SEMMALAI (SALEM): No. Whoever it may be, now you accept you are doing the same thing.... (*Interruptions*)

MR. CHAIRMAN : Please take your seat.

SHRI S. SEMMALAI (SALEM): All the sands in all the rivers are looted by DMK people.... (*Interruptions*)

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): What about the Granite mining case which is pending in the court ?

MR. CHAIRMAN: Please take your seat. You have made your point.

DR. M. THAMBIDURAI : Let me complete. It is enough. Leave it to me.

What I want to say is that I have mentioned about all the rivers. What is happening is that so many people have taken the licences. Actually, our Madam Jayalalithaa Ji brought a legislation so that all the sand lifting is done by the Government because then only we could get good revenue. Because of her effort, the Government got revenue. What is happening now is that the licences are taken in some benami's name and they are exploiting. They are illegally exporting. For example, I want to say what is happening in my constituency. ... *(Interruptions)*

Please protect me.

SHRI S. SEMMALAI: Can I mention the name?

MR. CHAIRMAN: Please take your seat. At least, you do not object to your own Party Member.

DR. M. THAMBIDURAI : I want some protection. I want to bring one serious matter before this House


MR. CHAIRMAN: I am requesting your Party Member not to obstruct you.

DR. M. THAMBIDURAI : In the recent Lok Sabha elections, I contested from Karur constituency. Everybody knows that. The man, an ex-MP, has taken the licence in benami's name. Daily, nearly 5,000 loads of sand are going from Cauvery River.

It goes to Kerala State, Karnataka State and also they are exporting. ... *(Interruptions)* I have not mentioned any name.

MR. CHAIRMAN : He has not mentioned any name. Please take your seat.

... *(Interruptions)*

DR. M. THAMBIDURAI: If at all you are deriving that name, I cannot say anything. Daily  five thousand lorry loads are going from Cauvery. Cauvery has gone down. Whether Karnataka is allowing water or not, at least with the sand exploited by a single person, daily he is collecting Rs.5 crore. ... *(Interruptions)*

I am not taking the name of any particular person. I have not mentioned any name. I am simply saying that in the name of the mine that he has got, he is exploiting and also exporting sand to Maldives. This way, with the money power they want

to win the election. This is the way democracy is being downgraded there. Depending on money and muscle power, sand mining is going on.

Coming to the granite, it is a big industry in Tamil Nadu. What is happening? In Melur, illegal mining is going on. When a section of the Press is publishing about it, immediately they are filing cases against them and arresting them. This way, the State Government is using its power to control all these things and also supporting the sand miners and granite miners. That way they have amassed wealth. ... (*Interruptions*)

No action is being taken against them. They are saying that they know big persons, they have persons at high level, they can save them. Because they are not bothered about all these things, this kind of illegal sand mining is taking place. It is also because of the connivance of high persons in power. ... (*Interruptions*)

Land miners are entering politics by taking political advantage. They are exploiting the resources spoiling the whole atmosphere. What is happening now-a-days in Karnataka, Andhra Pradesh and Tamil Nadu is that because of money and muscle power, democracy is taking a downturn.

With these words, I conclude.

***श्री हर्ष वर्धन (महाराजगंज, उ.प्र.):** माननीय सभापति जी, देश में अवैध खनन से संबंधित इस प्रकरण का सीधा संबंध प्राकृतिक संपदा की लूट और भ्रष्टाचार से है। करोड़ों वर्षों से प्रकृति द्वारा संरक्षित अयस्कों को कौड़ियों के मोल में लेकर हजारों करोड़ की संपत्ति बनाने वाले खनन माफियाओं द्वारा यह लूट बिना सत्ता और राजनैतिक संरक्षण के संभव ही नहीं है।

उत्तर प्रदेश में बालू खनन के क्षेत्र में एक समानान्तर व्यवस्था सरकारी संरक्षण में प्रति ट्रैक्टर ट्राली 200/- एवं प्रति ट्रक कम से कम 500/- की धन उगाही सरकार द्वारा निर्धारित शुल्क के अलावा करने के पश्चात ही उन्हें खनन स्थल से बालू लेकर जाने देती है। यह समानान्तर व्यवस्था को टालने वाले स्थानीय माफिया, सत्तारूढ़ दल के चिन्हित राजनेता और जनपद के जिलाधिकारी एवं पुलिस अधीक्षक की तिकड़ी है। मेरी चुनौती है कि संपूर्ण उत्तर प्रदेश में प्रतिदिन करोड़ों रूपयों की इस वसूली से लाभ उठाने वालों की श्रृंखला में जहां नीचे के स्तर पर यह तिकड़ी है, वहीं इसके शीर्ष पद शीर्षस्थ राजनेता हैं। यह स्थिति अत्यंत गंभीर है। यही स्थिति मिर्जापुर एवं चुनार की पहाड़ियों में पत्थर के खनन क्षेत्र में भी है। यह क्षेत्र भी खनन माफियाओं और उन्हें संरक्षण देने वाली राजनेताओं की मिलीभगत के चलते इस प्राकृतिक संपदा से वंचित होता जा रहा है।

देश में लौह अयस्क, लिग्नाइट आदि बहुमूल्य अयस्कों के हजारों टन का अवैध खनन करने के पश्चात उनका निर्यात किया जाना स्थिति की गंभीरता और भयावहता दोनों को ही दर्शाता है। अवैध खनन का यह प्रकरण वर्तमान स्थिति तक इसलिए भी पहुंचा है कि अपराधियों को कठोर दंड देने का प्रावधान वर्तमान में कानून में नहीं है। अवैध खनन के मामले में कठोर दंड का प्रावधान कर खनन माफियाओं पर रोक लगाने की आवश्यकता के साथ ही इस संबंध में जन चेतना का जागरण कराया जाना भी आवश्यक है।

* Speech was laid on the Table

श्री नामा नागेश्वर राव (खम्माम): सभापति महोदय, मैं प्रार्थना करना चाहूंगा कि गैर कानूनी खनन का विषय पिछले नौ महीने से बीएसी में बात करने के पश्चात् आज माननीय सदन में चर्चा के लिए आया है। पहले तो सदस्यों ने स्पोर्ट नहीं की थी, लेकिन बाद में कुछ सदस्यों द्वारा स्पोर्ट करने के बाद सदन में आज इस विषय पर चर्चा हो रही है। इसे गैर कानूनी खनन श्रेट टू दि डेमोक्रेसी बोल कर श्री चंद्रबाबू नायडु नेशनल लेवल पर लाए। मैंने इस इश्यु में लगातार कई बार नोटिस दिया है। हमें थोड़ा ज्यादा समय बोलने के लिए दे दीजिए।

MR. CHAIRMAN: No, no. You can take only three minutes. You have already taken one minute. There are so many Members to speak. This is no justification. Please conclude in three minutes.

श्री नामा नागेश्वर राव : सभापति महोदय, ऐसा मत कीजिए। मुझे बोलने के लिए थोड़ा ज्यादा समय दे दीजिए।

MR. CHAIRMAN: Shri Nageswara Rao, we have thirty Members for the 'Zero Hour' submissions. There are another five Members to speak on this.

श्री नामा नागेश्वर राव : महोदय, मेरे संसदीय क्षेत्र की प्रोब्लम है।

MR. CHAIRMAN: You cannot argue like this. You have to cooperate. Take only three minutes and finish. If you want to speak, take three minutes and conclude. Otherwise, I will call the next speaker.

श्री नामा नागेश्वर राव : गैर कानूनी खनन द्वारा देश की पूरी सम्पदा लूटी जा रही है। इसे कंट्रोल करने की जिम्मेदारी सरकार की होती है। आयरन ओर, बाक्साइड, सैंड, कोल, ग्रेनाइट आदि में गैर कानूनी खनन हो रही है। इसे रोकने की बहुत जरूरत है। सदन में चर्चा होने के बाद सरकार इस बारे में तुरंत एक्शन ले। अभी हम लोग देखें कि जिस तरह से पूरे देश में अवैध खनन हो रही है, उसी तरह से हमारे आन्ध्र और कर्नाटक बॉर्डर में पूरी अवैध खनन हो रही है। आज के दिन में देखें तो अभी कोई बॉर्डर नहीं है। हम लोग पाकिस्तान और चाइना के बॉर्डर को आइडेंटिफाई कर सकते हैं, मगर कर्नाटक और आन्ध्र के बॉर्डर को आइडेंटिफाई नहीं कर सकते हैं। बॉर्डर नहीं है। यह पूरा रिजर्व फॉरेस्ट एरिया है। उसमें पूरा आयरन ओर है। आयरन ओर को निकालने के लिए बॉर्डर्स को पूरा खत्म कर दिया गया है। अभी सरकार ने बॉर्डर को आइडेंटिफाई करने के लिए ऑर्डर भी दे दिया। सर्वे ऑफ इंडिया को सरकार ने बॉर्डर आइडेंटिफाई करने के लिए कहा है। उसको आइडेंटिफाई करने के लिए उधर जाने के लिए पूरा माफिया है, और प्राइवेट आर्मी है। उधर जाने के लिए सर्वे ऑफ इंडिया लेट दिनांक 4/9/09 के मुताबिक:

“The Home Secretary of the Government of India was also approached who has intimated that no PMF cover can be provided for the detachments of Survey of India displayed for the job and has further advised us to seek support from A.P. Government.”

उसका प्रौटैक्शन करने के लिए पूरा पुलिस बंदोबस्त करके बॉर्डर में जाना पड़ रहा है। टोटल एरिया को अवैध खनन में कवर करके माफिया लोगों ने प्राइवेट आर्मी लगा रखी है जिससे अंदर भी नहीं जा पा रहे हैं। इसके बारे में फॉरेस्ट के आफिसर्स बहुत दफा उधर गये हैं लेकिन जाने के बाद भी कोई रिजल्ट नहीं आया है। इस सम्मानित सदन में पूर्व प्राइम मिनिस्टर साहब ने जैसा बताया था, उसमें सनकुलामा मंदिर है, उस मंदिर को इन लोगों ने ब्लास्ट कर दिया। उसके नीचे खनन हो रही है। उसकी वजह से मंदिर को ब्लास्ट करके वहां भी अवैध खनन हो रही है और सीईसी की एक रिपोर्ट थी। इस रिपोर्ट में बहुत ही स्पष्ट कहा गया था कि अवैध खनन को रोककर तुरंत ही बॉर्डर आइडेंटिफाई किया जाए, तब भी स्थिति कंट्रोल में नहीं आ पा रही है।

MR. CHAIRMAN: Please do not interrupt. Please take your seat.

... (*Interruptions*)

श्री नामा नागेश्वर राव : सम्मानित सदन के ध्यान में सब लोग इस बात को लाना चाहते हैं कि अवैध खनन, अवैध माफिया के साथ अगर सरकार को सपोर्ट करने है तो देश को कितना नुकसान होता है। उसमें अगर हमारी सरकार ने एक 151 और 152 जी.ओ. दिया है। उस जी.ओ. के अंदर अगर आप देखें तो एक टन आयरन ओर के लिए सिर्फ 4 रुपये दे रहे हैं। This is the royalty that the Government is taking. आज तो देश में मिट्टी की भी रॉयल्टी बहुत ज्यादा है। मगर आयरन ओर के लिए 4 रुपये देकर जी.ओ. नं. 151 और 152 सरकार ने दे दिया है। सरकार की सपोर्ट की वजह से अवैध खनन बहुत ज्यादा बढ़ गई है। इसको कंट्रोल करने की बहुत जरूरत है। अभी देश में आयरन ओर को देखें तो 130 मिलियन टन्स का आयरन ओर एक्सपोर्ट हो रहा है। उसको अगर हम लोग अपने देश में प्रोसेसिंग करते तो वैल्यू एडिशन करने से हमारे देश में रेवेन्यू काफी बढ़ सकता है और आज के दिन में 130 मिलियन एक्सपोर्ट हो रहा है। मिनिस्टर साहब सदन में बैठे हैं। मिनिस्टर साहब ने अभी इस हाउस में कहा है कि हमारे पास टेक्नोलॉजी नहीं है, इसलिए एक्सपोर्ट कर रहे हैं। It is very unfortunate for the country. हम लोगों के पास टेक्नोलॉजी है, हमारे पास सब कुछ है, तब भी मंत्री जी एक्सपोर्ट करने के लिए एलाउ कर रहे हैं। इसकी वजह से देश को रेवेन्यू में काफी नुकसान हो रहा है। इसीलिए एक्सपोर्ट को

तुरंत रोकना चाहिए। कर्नाटक मंत्री जी ब्राहमनी स्टील प्लांट लगाएंगे, यह कहकर उन लोगों के कुछ माइन्स लिये हैं। उन माइन्स में भी...(व्यवधान) सभापति जी, आपके निर्देश से ...(व्यवधान) *

MR.CHAIRMAN: You cannot raise this issue now. Please complete.

श्री नामा नागेश्वर राव : सभापति जी, आप हमें प्रोटैक्ट करिए। बोलते वक्त मैंने पानी मांगा तो मना किया गया। हमने जब पूछा तो बताया गया कि आपको पानी नहीं देने के लिए कहा है।...(व्यवधान) * हम भी तो ईक्वल हैं। हम भी तो मैम्बर ऑफ पार्लियामेंट हैं। हमें आपका प्रोटैक्शन चाहिए।...(व्यवधान)

श्री नामा नागेश्वर राव : महोदय, ब्राहमणी स्टील के लिए भी कुछ कैप्टिव माइन दी है।...(व्यवधान) कैप्टिव माइन के लिए अभी...(व्यवधान)

MR. CHAIRMAN : Shri Nama Nageswara Rao, you can take your seat and drink water.

श्री नामा नागेश्वर राव : महोदय, मैं कहना चाहता हूं कि अगस्ट हाउस में मिनिस्टर साहब ने दो बार गलत बात बोली है,...(व्यवधान) हमने पहले एक बात टेक्नोलॉजी के बारे में बता दी। दूसरी बात बोली है कि हमने कभी भी कैप्टिव माइन नहीं दी है। हमने नियम 377 में नोटिस दिया था, हमें उसका रिप्लाय आया है और उसमें कहा गया है कि हमने कंपनी को कैप्टिव माइन नहीं दी है। यह गवर्नमेंट का पेपर है, हम मिनिस्टर को यह पेपर ले करेंगे और इसमें क्लियर कट लिखा है कि प्रज्ञप्ति के साथ कंपनी को आयरन ओर्स अलॉट हुए हैं।...(व्यवधान) आज तक अलॉट होने के बाद एक टन भी स्टील प्रोडक्शन नहीं हुआ है।...(व्यवधान) पांच साल से ओर एक्सपोर्ट कर रहे हैं।...(व्यवधान) इसे रोकने की बहुत जरूरत है। ... (व्यवधान)

MR. CHAIRMAN: Shri Rao, you have taken seven minutes. Please take your seat.

... (Interruptions)

MR. CHAIRMAN: No, please. You conclude in one minute. I will call the next speaker. ... (Interruptions)

श्री नामा नागेश्वर राव : महोदय, मुझे दो मिनट का समय दीजिए।...(व्यवधान) आंध्र प्रदेश में हमारे जिला के कांस्टीट्यूएंसी में वयारम और नालाकोंडापल्ली खम्माम डिस्ट्रिक्ट में है। गवर्नमेंट ने खम्माम के लिए एपीएमडीसी के द्वारा चार मंडल में।...(व्यवधान) 1,47,000 एकड़ लैंड दी है। इस तरह से गवर्नमेंट अवैध खनन को सपोर्ट करेगी तो देश को कौन बचाएगा? इस देश को बचाने वाला कौन है?...(व्यवधान) एक जीओ देता है।...(व्यवधान)

* Not recorded.

SHRI B.K. HANDIQUE: Sir, there is a rule under the MMDR Act that the State Government can ask for reservation. So, reservation is allowed. We gave the reservation to the Government of Andhra Pradesh for A.P. Mineral Development Corporation. Reservation means merely blocking the area for a certain length of time (*Interruptions*) We are not giving anything. Moreover, in that particular case, they have already asked for re-surveying and re-delineation of the boundary. We have already processed that. If you want re-delineation of the area, then it is a new area. So, that old proposal gets revoked. It is revoked. Recently, it was done. They have to give a new proposal with a new area.

It is not that it is going to one person. Probably, he does not know. . . . (*Interruptions*)

MR. CHAIRMAN: No argument. Please take only one minute and finish.

. . . (*Interruptions*)

श्री नामा नागेश्वर राव : हम एक्सेप्ट नहीं करते हैं।...(व्यवधान) मिनिस्टर अभी भी गलत बोल रहे हैं।...(व्यवधान)

सभापति महोदय : आप बैठिए।

. . . (व्यवधान)

MR. CHAIRMAN: Hon. Minister, please take your seat.

. . . (*Interruptions*)

MR. CHAIRMAN: Shri Rao, please be calm and quiet. All are listening to you. Why are you getting so angry?

. . . (*Interruptions*)

MR. CHAIRMAN: You are not allowed to speak. You take your seat.

. . . (*Interruptions*)

MR. CHAIRMAN: We are showing consideration to senior Members. Shri Rao, you are a party leader. So, instead of three minutes, I have given you eight minutes.

. . . (*Interruptions*)

MR. CHAIRMAN: Please understand. You cannot misbehave like this.

... (*Interruptions*)

MR. CHAIRMAN: You are questioning the Chair.

... (*Interruptions*)

DR. N. SIVAPRASAD (CHITTOOR): This is a burning problem. Please allow our leader to speak. ... (*Interruptions*)

SHRI V. NARAYANASAMY: Why do you shout? Your leader is there. ... (*Interruptions*)

MR. CHAIRMAN: Your party leader is speaking. Why do you want to encroach into his time? If you shout like this, I will call the next speaker. Otherwise, Shri Rao can conclude in one minute.

... (*Interruptions*)

MR. CHAIRMAN: If you disturb any more, I will call the next speaker. Take your seat please. You take your seat.

... (*Interruptions*)

MR. CHAIRMAN: I say that you take your seat.

... (*Interruptions*)

श्री नामा नागेश्वर राव : मैं कन्क्लूड कर रहा हूँ।... (*व्यवधान*)

MR. CHAIRMAN: Now Shri Prabodh Panda will speak.

... (*Interruptions*)

MR. CHAIRMAN: No, you are not allowed.

Shri Prabodh Panda.

(*Interruptions*) ... *

MR. CHAIRMAN: You first discipline your party Members. This is not the way to behave with the Chair.

... (*Interruptions*)

* Not recorded.



20.00 hrs.

MR. CHAIRMAN: Mr. Rao, you have to take your seat now. Otherwise, I will have to reprimand you.

... (*Interruptions*)

MR. CHAIRMAN: You take your seat. Mr. Panda, please.

... (*Interruptions*)

MR. CHAIRMAN: No, this is not the way. You are a Party Leader and you should know how to behave.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Panda, please.

... (*Interruptions*)

श्री नामा नागेश्वर राव : सभापति जी, मुझे कंक्लूड करने दीजिए। ...(व्यवधान) आप क्या मुझे सिर्फ एक मिनट बोलने के लिए देंगे? ...(व्यवधान)

MR. CHAIRMAN: No, if you want to conclude, I will allow one sentence.

... (*Interruptions*)

MR. CHAIRMAN: Why do the other Members stand up?

... (*Interruptions*)

श्री नामा नागेश्वर राव : यह बहुत बर्निंग इश्यु है। ...(व्यवधान)

MR. CHAIRMAN: What is this? The Party Members are disturbing the Party Leader.

... (*Interruptions*)

DR. N. SIVAPRASAD : We are doing it specifically for our Party Leader. ... (*Interruptions*)

MR. CHAIRMAN: Please wind up.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Rao, this is a chance for you to wind up.

... (*Interruptions*)

श्री नामा नागेश्वर राव : हम एक बात बोलना चाहते हैं कि मिनिस्टर साहब ने जो बात बोली है, उसका एग्रीमेंट भी है, यह गवर्नमेंट का एग्रीमेंट है।

MR. CHAIRMAN: Do not refer to the Minister's response.

... (*Interruptions*)

श्री नामा नागेश्वर राव : वह जो रिजर्व करने के बारे में बोलते हैं, वह गलत है। इसमें क्लियरली लिखा है, जीओ नं.69 के बाद 1 लाख 47 हजार एकड़ जमीन जो दी है, वह हमारी कांस्टीट्यूंसी खम्माम जिले की है।

दूसरा इसे पूरा कैंसिल करना चाहिए, बय्यारम के ऊपर मुझे कहने दीजिए। मेरी कांस्टीट्यूंसी के चार मंडल जिसमें नालकोंडापल्ली है, उसमें 1 लाख 47 हजार एकड़ जमीन दे दी गई... (व्यवधान)

MR. CHAIRMAN: Mr. Rao, what you have said is on record. Now, you can take your seat.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Panda, please.

... (*Interruptions*)

SHRI PRABODH PANDA : Sir, how can I speak? The House is not in order. ... (*Interruptions*)

MR. CHAIRMAN: Mr. Rao, you are not allowed to do it as part speech cannot be placed on the Table. You have to understand this. You are a Party Leader. You have to take your seat.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Panda, please start. This is your time.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Rao, please take your seat.

... (*Interruptions*)

श्री नामा नागेश्वर राव : सर, मैंने आपसे पहले रिक्वैस्ट की है। एक साल से यह हमारी स्टेट का बर्निंग इश्यु है। यदि हम यहां नहीं बोलेंगे तो किसे बोलेंगे। ... (व्यवधान) मैं कंक्लूड कर रहा हूं। ... (व्यवधान)

MR. CHAIRMAN: Mr. Rao, you take your seat.

... (*Interruptions*)

MR. CHAIRMAN: You are disturbing the House.

... (*Interruptions*)

MR. CHAIRMAN: Nothing is going on record. Only Mr. Panda's speech will go on record.

(*Interruptions*) ... *

SHRI PRABODH PANDA : Sir, how can I speak? ... (*Interruptions*)

MR. CHAIRMAN: Only Mr. Panda's statement will be on record.

(*Interruptions*) ... *

SHRI PRABODH PANDA : Sir, the mining is also the core sector of the National economy. ... (*Interruptions*)

SHRI V. NARAYANASAMY: You have made your point, and you are going on disturbing the House. ... (*Interruptions*)

DR. N. SIVAPRASAD : This is our problem. They have to give us time. ... (*Interruptions*)

MR. CHAIRMAN: I will ask the Members to vacate the House. I am giving you warning. I will ask these Members to vacate the House. Mr. Rao, please understand this.

... (*Interruptions*)

DR. N. SIVAPRASAD : We are ready for it. ... (*Interruptions*)

MR. CHAIRMAN: You understand the implications.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Panda, please start.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(*Interruptions*) ... *

MR. CHAIRMAN: Mr. Panda, please start your speech.

... (*Interruptions*)

* Not recorded.

MR. CHAIRMAN: This is not going on record. You are wasting your time and the time of the House. Mr. Panda, please.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Rao, you know the rule of the House that part speech cannot be placed on the Table.

... (*Interruptions*)

MR. CHAIRMAN: Please understand that I have given you enough time. I did not restrict your time when you were making some points even though there is a time limit. You have spoken for eight minutes. Now, if you are again disturbing this House, then it is not correct. I am again requesting you, as the Party Leader, to take your seat. I have given you enough time.

Now, Mr. Panda, will speak. Please understand this.

... (*Interruptions*)

DR. N. SIVAPRASAD : You do not give us time. We are walking out. We are protesting against this and walking out.

श्री नामा नागेश्वर राव : आप हमें बोलने नहीं दे रहे हैं, इसके विरोध में हम वाक-आउट करते हैं।

20.04 hrs.

Shri Nam Nageshwara Rao and some other hon. Members then left the House

MR. CHAIRMAN: This is not correct.

... (*Interruptions*)

SHRI PRABODH PANDA : Thank you, hon. Chairman, Sir.

Mine is a very important and core sector of the Indian economy. Hence, it has been nationalized and we, from the Left, supported this full-throated. But now this sector has been gripped by the miscreants in different ways. The corporate and other business sectors and industrial entities thrive pursuing legal, extra-legal and

illegal mining across the country. This is the situation. This is an unbridled pursuit of wealth at enormous environmental, social and human cost.

That has led to the growing alienation of the tribals and other habitants in the mining areas. That also caused Maoist intervention in the mining areas. It is not only the question of illegal mining, but also it is a question of illegal transporting, illegal exporting, and all those things are there. The moot question is whether the GoM could address this issue in the overall context or not.

What is the actual number of illegal mines? According to the numbers estimated by the Government agencies, there are about 15,000 illegal mines spread across the country as against 8,700 legal mines. Now, recently, the Forest and Environment Department categorized some mine areas as “go” and “no go” areas. It is presumed that there will be some illegal mining even in the legal mining areas. What will be the answer in this respect?

In several parts of our country, the boundaries between the legal and illegal mining areas merge seamlessly. In such a case, any individual or corporate entity engages in mining in both the areas, that is, illegal as well as legal mines. This is happening across the country. The question that arises in the context of illegal mining is about the episode of Jharkhand. We cannot forget, it is a national shame, that one of the former Chief Ministers has been arrested for involvement in illegal mining amounting to Rs. 4,000 crore. It is not a good news. ... (*Interruptions*) In Karnataka, it has been alleged that some political leaders have been involved and they have been inducted in the Karnataka Cabinet. Even this is not a good news.

Another question arises about Vedanta operations in Orissa. Question also arises in relation to Chhattisgarh where coal mining has been facilitated in the elephant reserve area. A question that arises concerns Maharashtra, in Ratnagiri District, where one thermal power station is being set up. Such questions arise in respect of Maharashtra, Rajasthan, Gujarat and in several other places of our country.

The Centre for Science and Environment (CSE) presented a horrific picture. It pointed out that in the first four-and-a-half decades of Independence, two-and-a-half crore people have been displaced. Out of them, not even twenty-five per cent have been rehabilitated so far. Of the displaced people, half were tribals. This is the situation. The report estimated that sixty-four lakh acres of forest land has already been diverted for mining.

Sir, the Parliamentary Committee on Illegal Mining identified 14,504 illegal mines in 2005. I do not know what the actual figure is.

MR. CHAIRMAN : Pandaji, please wind up in one minute.

SHRI PRABODH PANDA : Sir, please give me two minutes. It is expected that the GoM is about to address all the points and problems relating to the illegal mining. So, the question is whether the Government is going to bring in the legislation for adoption.

It appears that the Government of India is going to set up a Commission to check illegal mining. How would they check, I do not know. A regulatory authority may be set up to detect, investigate and prosecute cases involving illegal mining. There is the Indian Bureau of Mines but it is a toothless regulator. There should be focus on the sector so that all the problems can be solved. The interests of the local people, the consent of the local Panchayats, the consent of the District Panchayats, the share in profit for the local people, recruitment in the mines, the environmental question, the question of rehabilitation, all these questions are there. Is the GoM prepared to address all these points? A comprehensive legislation is what is needed and that legislation should address all these things.

With these words I conclude my speech.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महोदय, अवैध खनन, अवैध खनन पर चार घंटे से बहस चल रही है। सदन के तमाम सदस्यों और नेताओं को सुनकर मैं इसी निष्कर्ष पर पहुंचता हूं कि देश में सरकार का, चाहे राज्य सरकार हो, चाहे भारत सरकार हो कोई मतलब नहीं है। हम इसी निष्कर्ष पर पहुंचते हैं कि खान-खनिज वाला वर्ष 1957 वाला कानून, एक्सपोर्ट वाला कानून, पर्यावरण वाला कानून, ये सब असत्य हैं। खान माफिया, कोयला माफिया, पत्थर माफिया, बालू माफिया, इन्हीं सबका बोलबाला है। मैं उदाहरण देता हूं, चार वर्षों में डेढ़ लाख अवैध खनन के मामले पकड़े गये हैं। खासकर हम सवाल उठाना चाहते हैं कि अभी तक जो भी कानून हैं, जो भी व्यवस्था है, यह जनता की आंखों में धूल झोंकना है। सरकारें कहां हैं? भारत सरकार, राज्य सरकारों को कहती है कि हमने खान-खनिज का वर्ष 1957 में अधिकार दे दिया है। उन्हें रॉयल्टी मिलती है, वे पकड़ें। वे क्या पकड़ेंगे, माफिया लोग सरकार को हिला देते हैं। कर्नाटक की सरकारें गिरने लगीं, क्या इसमें आपका कानून सक्षम है? मैं सवाल उठाता हूं कि आप नया कानून कब लायेंगे? यह सवाल नम्बर एक है। अभी के सभी कानून व्यर्थ हैं, निरर्थक हैं। अभी तक जो मेजर अवैध खनन है, वह लगभग 2496 है, मतलब ढाई हजार के करीब मेजर मिनरल खाने हैं। 28 हजार सत्तावन माइनर मिनरल खाने हैं। वैध खाने कितनी हैं, अवैध खाने कितनी हैं, चार गुणा अवैध खाने हैं। आपका क्या कानून है, वर्ष 1957 का कानून कहां है? राज्य सरकारें कहां हैं? खनिज तो खानें खन लेता है, अवैध ढंग से चुराकर, फिर वह बाहर कैसे चला जाता है, एक्सपोर्ट कैसे हो जाता है? कोई तो इसका जवाब दे कि एक्सपोर्ट कैसे होता है? दो साल में केवल कर्नाटक से एक करोड़ टन खनिज बाहर गया है। अब भारत खान ब्यूरो बनाया गया है। 26 खानों का निरीक्षण हुआ और उसमें 80 करोड़ टन अवैध खनिज पकड़ा गया। उसके बाद 6 लाख टन कैसे एक्सपोर्ट हो गया। कहां तंत्र है, कहां प्रशासन है, कहां कानून है, कहां अफसर हैं, सारा धोखा हो रहा है, सारा असत्य है, सारा अविश्वास का वातावरण है। क्यों नहीं नक्सल आयेगा? कहते हैं कि कानून का राज है, लेकिन ये सब अधूरे कानून हैं तो कोई कैसे भरोसा करेगा कि यह कानून का राज है।

महोदय, देश के साथ, गरीबों, आदिवासियों के साथ अन्याय हो रहा है, धोखा हो रहा है। आप एक नम्बर सवाल का जवाब दीजिये कि आप कहां कानून को रोककर रखे हुए हैं? जीओएम कहां है और उस पर क्या विचार हो रहा है? ऐलान हुआ कि हम मानसून सत्र में लायेंगे, अभी तक क्यों नहीं लाये हैं, वह कब लायेंगे? यह नम्बर एक सवाल है।

महोदय, नम्बर दो सवाल, जो 80 करोड़ टन भारत खान ब्यूरो ने अवैध खनिज पकड़ा है, छह लाख टन एक्सपोर्ट हो गया, उस पर आपने क्या कार्रवाई की? यह सीबीआई को क्यों नहीं दिया, सीबीआई

को देने में आपको क्या कठिनाई है? आपकी उन लोगों से क्या ममता है? कर्नाटक सरकार गिरने लगती है, क्या आपकी सरकार भी माफिया से गिरने वाली है? हम अपने इस सवाल का जवाब चाहते हैं।

महोदय, श्री संतोष हेगड़े वहां हैं, उन्होंने इस्तीफा दे दिया कि माफिया को नहीं पकड़ सके। श्री संतोष हेगड़े लोकायुक्त हैं। उन्होंने इस्तीफा दे दिया, लेकिन आडवाणी जी ने उन्हें आग्रह करके मनाया, उन्होंने इस्तीफा वापस ले लिया। यह सब जनता के सामने खराब संदेश जाता है। यहां भी लोग माफिया के पक्ष में खड़े हो जाते हैं। ऐसी अंधेर, यह सदन है।

महोदय, मैं माननीय मंत्री जी से जानना चाहता हूं कि खान नीति में आप कब सुधार करेंगे? इस देश में 12 अरब खनिज का भंडार है। एक आदमी पर यह 21 टन पड़ता है, जबकि अमरीका में एक आदमी पर 50 टन पड़ता है और हमने एक्सपोर्ट रोक दिया है। हमारे यहां 21 टन प्रति व्यक्ति है और हम धड़ल्ले से एक्सपोर्ट कर रहे हैं। मिट्टी से भी सस्ते मूल्य पर बाहर भेज रहे हैं। यह खान-खनिज नीति कब बनायी जाएगी और उसके निर्यात पर कब आप रोक लगाएंगे? क्या आपके पास अमरीका से ज्यादा खनिज है? क्या आप अमरीका से ज्यादा संपन्न हैं? आप धड़ल्ले से निर्यात कर रहे हैं। आप लीगल खनन की बात करते हैं, लेकिन यहां तो इलिगल खनन करके बाहर भेजा जा रहा है।

महोदय, अंत में मैं कहना चाहता हूं कि बालू और पत्थर माफिया, ऐसा कोई राज्य नहीं है, जहां ये न हों। सोन नदी का बालू, कावेरी का बालू और कहीं पत्थर, सब अवैध रूप से हो रहा है। इस बारे में पर्यावरण मंत्री श्री जयराम रमेश ने कर्नाटक के सीएम को लिखा था, तो फिर रोक क्यों नहीं लगी? सारे कानूनों को झूठा साबित किया जा रहा है और सारा तंत्र देश की आंखों में धूल झाँक रहा है। हमारी धरती के अंदर जो रत्न छिपा है, वे कचरे के भाव में वैध और अवैध रूप से खनन करके बाहर भेजा जा रहा है।

महोदय, मैं आसन का आभार मानता हूं, जिन्होंने इस विषय को चर्चा के लिए मंजूर किया और माननीय सदस्यों ने जिस सच्चाई को यहां उजागर किया है, इसका भंडाफोड़ होना चाहिए। इस संबंध में ठोस कानून आना चाहिए, ठोस कार्रवाई होनी चाहिए, नहीं तो जनता माफ नहीं करेगी। इतिहास और आने वाली पीढ़ी हमें कलंकित करेगी। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

*SHRI S. SEMMALAI (SALEM): Mr. Chairman I rise to register our serious concern on the exploitation of natural resources.

Sir, I also thank you for the opportunity given to me to participate in this very important discussion on illegal mining activities that is going on in several parts of the country. Nation's wealth is being looted by unscrupulous anti-social elements.

1. SAND MINING – GENERAL SCENE:

Though mining is an issue concerning the whole nation, I would confine myself (1) to the problems arising out of the illegal quarrying of sand on river beds across the State of Tamil Nadu, and (2) to the problems arising out of the indiscriminate quarrying of granite in Tamil Nadu. Exploitation of natural resources through illegal mining and quarrying has been on the increase in Tamil Nadu. Illegal mining of sand and granite are rampant in Tamil Nadu, leading to a huge loss of revenue to the Government.

Sand is an essential commodity, and there is a need to strike a balance between development and environment. The sand mining terrorism has created a hapless situation in Tamil Nadu. The illegal sand mining has led to damage to river systems, deepening of river-beds, widening of rivers, depletion of groundwater table, degradation of groundwater quality, reduction in biodiversity, disaster to the environment, water sources, agriculture, damage to civil structures, and development projects. The mindless mining in river beds had assumed alarming proportions recently and the Government has to put an end to this activity forthwith.

Unauthorized mining has been going on in several places in Tamil Nadu for many years. Money power, muscle power and political influence often help unscrupulous elements to violate all norms.

* Speech was laid on the Table

DAMAGES:

Mining leases are given for quarrying sand *on* river beds and in canals; but they totally flout all rules and regulations, and they resort to indiscriminate exploitation of the sources. This results in irreversible damage to river systems. This led to water scarcity and loss of agricultural production. There is destruction of agricultural land and loss of employment to farm workers. It also affects the livelihood of lakhs of people in many districts of Tamil Nadu.

The widespread quarrying of sand has affected the flow of water in the river systems to downstream areas and has jeopardized the safety of structures such as bridges, dams, river embankments, power-line towers and power-line poles.

EFFECT ON ECONOMY:

Since they do it illegally, the public are harassed by over-charging by unscrupulous elements. This has substantially affected construction activities which constitutes a significant segment of the economy. The illegal removal of sand far in excess of what has been authorized, has led to loss of revenue to the Govt. Exchequer. When they are given permission to take out 50 lorry loads, they take out 500 lorry loads, with the connivance of officials, leading to substantial loss to the Govt.

The lessees do not confine their mining operations to the areas specified in their licenses. In a number of instances we see that they dig up to a depth of 18 metres, when the 'permitted limit' is only for three feet. In some cases, mining continues even after the expiry of licenses.

When some honest officers try to take action against the illegal sand mafia, they attack the officers and staff. Whenever the mining licensees face trouble from the local community, they use their workers against the people, causing disharmony in the community. They even use caste divisions in the villages to their advantage.

AFFECTED RIVER BASINS:

The affected river basins in Tamil Nadu includes the rivers of Palar, its tributaries like Cheyyar Araniyar and Kosathalaiyar; Cauvery, Bhavani, Vellar, Vaigai and Thamiraparani. Due to illegal mining in these river beds, these perennial rivers have water only during monsoon months. Not only the availability of water came down substantially, but the water has also become saline in several places.

With the depletion of groundwater resources, in several places, sea water intrusion has led to salinization of well water.

KARUR TURNING DESERT:

In Karur district, Krishnarayapuram taluk in the Cauvery basin is slowly turning into a desert. Efforts to find out a _solution through legal means did not succeed; and the Govt, has to take sincere and honest efforts because if mining continues at the preset rate, agriculture will perish.

DAMAGE TO VILLAGE ROADS:

Irrigation and drinking water supply are the major casualties. The huge movement of sand-laden over-loaded lorries damage village roads, city roads and even National Highways. In some places, houses are found to have developed cracks. People in the region are exposed to lung-related diseases because of the dust emanating from the sand-laden lorries.

EFFECT ON AGRICULTURE:

Since this has affected agriculture and allied sectors of the economy, it has thrown a number of people out of employment. It led to destruction of more than one lakh coconut trees along the Thamiraparani river basin. This could have otherwise brought a regular income to the growers, thereby resulting in the loss of livelihood to more than 50,000 people. There are damages to thousands of palmyrah trees.

OTHER PROBLEMS:

It leads to other problems also. In the absence of sand, whatever water flows into the rivers, gets accumulated; there is no automatic filtration by sand

particles. If there is sufficient sand in the rivers, whenever water flows in it, the sand filters all the dirt particles and allows pure water to settle down in the river bed. Hence, this mining and quarrying lead to several health hazards also.

The sand-laden trucks go in a row, even on the National Highways. Since they are with very heavy loads, in case of any emergency, they are not able to stop the trucks, causing many accidents, resulting in loss of lives also.

STEPS TAKEN BY THE THEN CHIEF MINISTER, HON'BLE AMMA:

During 2003, the then Chief Minister of Tamil Nadu, hon'ble Amma J. Jaya Lalithaa had passed orders, entrusting the sand quarrying operations to the Govt., based on the report of the High Level Committee, consisting of geologists, environmentalists and scientists, in order to curb illegal sand quarrying. This led to the State Govt, getting more revenue from this. But again, the revenue to the Govt, has gone down, whereas mining is on the increase.

2. GRANITE QUARRYING IN AND AROUND MADURAI:

In an around Madurai, especially near Melur and Tiruvadavur, illegal granite quarrying has been going on for the last four years with the connivance of the officials in Tamil Nadu. This again leads to a huge loss of revenue to the Government. There is disparity in the amount of **granite quarried** and the amount of **granite exported**, which shows that the miners carry out illegal mining. Income to the Govt, from granite has been on the decline, indicating that a huge fraud is being committed.

Tamil-Brahmi inscriptions on the cave sites in the hills in and around Madurai are facing destruction. These inscriptions offer evidence of Tamil's classical language status, and throw light on the advent and spread of Jainism in the Tamil Sangam age. The sites dating back to 2nd and 3rd century AD, provide a lot of invaluable cultural treasure. They are all facing destruction owing to large scale illegal granite quarrying.

Quarrying has been going on at these sites in complete violation of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and also the Ancient Monuments and Archaeological Sites and Remains Act, 1966. According to these Acts, no construction or mining activity is allowed up to 100 metres of this area. It appears that quarry contractors are violating the provisions of both these Acts.

Quarrying is being done so deep that the sites look like open-cast mine. All around the quarry, for several kilometers, granite blocks - as big as a truck or a car - are stacked on either side of the village roads. Hills around this area are being sliced to half. This was admitted by an official of the State Archaeology Department.

Due to this quarrying, the many hills and hillocks near Madurai, like Keezhavalavu and Melakkuyikudi have collapsed.

Against this huge illegal quarrying, a PIL was filed in the Madurai Bench of the Madras High Court by the Tamil Daily 'Dinabhoomi'. It also came out recently with pictures/photos of illegal mining of granite, causing huge loss to the Govt. Exchequer. Annoyed over this, the Editor of Dinabhoomi and his son were arrested for allegedly extorting money from the office-bearers of a Quarry Owners' Association, based on the complaint given by the President of the Madurai Quarry Owners' Association.

The Minority State Govt, is hand in glove with the quarry owners. It is reported that a major portion of the amount is going to the family members of the Chief Minister of Tamil Nadu. It is also reported that each area is divided among the family members of the Chief Minister of Tamil Nadu.

CONCLUSION:

The enormity of the problem suffocates us. The pathetic and lukewarm approach of the Govt, baffles and pains us. The issue is to be viewed in a national perspective in order to find an effective and a lasting solution. The Govt, should take necessary steps to augment groundwater recharge on the one hand, and imposing restrictions on indiscriminate sand mining on the other.


ACTIONS TO BE TAKEN:

- Sand quarrying should be placed under the complete control of one single agency of the Govt, in order to regulate its operations.
- The Govt, should initiate steps to put an end to the illegal sand mining on river beds, particularly in areas close to rail and road bridges.
- There should be a time-bound programme for this purpose. The Govt, has to constitute a high level committee comprising scientists, geologists and environmentalists to study sand mining operations in river basins, which should submit its report with remedial measures, within six months.
- The Govt, should specify normal sandbed level for each river; and after this, it should specify a permanent benchmark for the purpose of quarrying. It should ban mining of sand in such rivers where the sandbed level is below the level fixed by the Govt.
- There shall be no mechanized mining on any riverbed.
- Finally, the power to grant licenses should not be with the District Collector or any subordinate district official, but it should be vested with a Commission comprising scientists, soil experts, environmentalists and representatives of panchayats, municipalities and NGOs.
- A CBI probe should be ordered to inquire into the illegal granite quarrying and illegal sand mining that is going on in Tamil Nadu.

I hope that the Govt, would come out with some concrete solutions for this problem facing the country.

चौधरी लाल सिंह (उधमपुर): महोदय, आपकी इजाजत से मुझे जो समय मिला है, उसके लिए आपको शुक्रिया अदा करना चाहूंगा। मैं कहना चाहता हूँ कि आचार्य जी और पांडा जी नियम 193 के अंतर्गत बहुत अच्छा डिसकशन लेकर आए हैं, यह बड़ी लंबी डिसकशन है, लेकिन मैं मोटी-मोटी दो-चार बातें कहना चाहता हूँ। एक तो आप जानते हैं कि कितनी सुंदर दुनिया है। भगवान ने कितनी अच्छी दुनिया बनाई, कहीं पहाड़, कहीं पानी, कहीं मैदान, आप देखेंगे कि कितना सुंदर है यह देश। इस सुंदरता का हमने बड़ी बुरी तरह कत्ल किया है। मैं कहना चाहता हूँ कि आज बुरी हालत है। पहले लीगल खनन और अब अवैध खनन, पहले कानूनी, फिर गैर-कानूनी, पहले चोर फिर अब सीनाजोर। मैं कहना चाहता हूँ कि इन बेइमानों को समझ नहीं आ रही है कि हम अपने देश को बनाना क्या चाहते हैं। पैसा लेकर कहां जाएंगे और हम जाने देंगे क्या? जो पैसा इस तरह से इकट्ठा किया, उसे छीनेंगे नहीं क्या?

जनाबे-आली, एक बात मैं एग्जाम्पल के तौर पर कहना चाहता हूँ कि एक आदमी की 35 करोड़ रुपये की कंपनी है, वे ब्रदर्स हैं। वर्ष 2003 में उनके पास 35 करोड़ रुपये का टर्न ओवर है, एक करोड़ रुपए का नेट प्रॉफिट है और वर्ष 2009 में उस व्यक्ति के पास 3000 करोड़ रुपये का टर्न ओवर है और 700 करोड़ रुपये का नेट प्रॉफिट है। मैं जानना चाहता हूँ कि मर जाता है किसान, मर जाता है मजदूर, दुनिया मर जाती है, लेकिन काम कर करके 100-200 रुपए नहीं बनता। ये चोर लोग इतने पैसे कैसे बना रहे हैं? ये देश को लूट रहे हैं। आप अगर हिसाब लगाओ, तो मिलिटेंट्स से ज्यादा खतरनाक ये लोग हैं। एक सुरंग से निकलते हैं, फंसे कर्नाटक में, निकले जाकर आंध्र प्रदेश में।

मैं यह कहना चाहता हूँ कि इन्हें कौन पूछेगा? श्री हान्डिक साहब, मैं आपसे कहना चाहता हूँ कि आपको सख्ती करनी पड़ेगी। स्टेट्स की जो सरकारें हैं, रियासत की सरकारें हैं, अगर ये सरकारें ईमानदारी से न चलीं तो ख्यामखाह मेरी बहन भी खड़ी हो जाती या कोई भाई सरकारें बचाने के लिए खड़ा हो जाता, जब आप नहीं बचोगे तो सरकार क्या करोगे। जब कायनात चली जाएगी, इकोलोजिकल इम्बैलेंस होगा, जो सृष्टि रचाई गई है, वह जब बर्बाद होगी तो मेरे भाई आपकी पोलिटिक्स  देखेगा? ओएमसी और दूसरी जो चीजें निकली हैं, उन्हें कौन जानेगा? ...(व्यवधान) आप कितनी अच्छी हो, ऐसा क्यों बोलती हो? आप क्यों झगड़ा करती हो? ...(व्यवधान) मैं सुबह भी आपके लिए तनखाह बढ़ाने के लिए खड़ा हुआ, आप उस समय खड़ी नहीं हुईं। ...(व्यवधान) अब आप बार-बार खड़ी हो रही हैं।...(व्यवधान) उस समय इन्होंने जो पैसा खाया था, ...(व्यवधान) इसलिए खड़े नहीं हुए। जब मैडम सोनिया गांधी जी का इलेक्शन बिल्लारी में था तो उसके खिलाफ पैसा किस ने खर्चा? 50 एमएलए किस ने हाईजैक किए, किस ने पैसे दिए? *आप

* Not recorded.

क्यों बोल रही हैं? ...(व्यवधान) मैडम, आप मेरी बात सुनें, न रायल्टी दी और न पैसा दिया। इन्होंने जो पैसा बनाया, आप चिन्ता न करें, उसकी वापसी होगी। ...(व्यवधान) आप हमारी एक अच्छी बहन हैं, क्यों लड़ती हो? जब मैं आप पर कोई इल्जाम लगाऊंगा, तब आप खड़ी होना। ...(व्यवधान)

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूं, मेरा कहने का मकसद यह है कि हमने यह जो सिस्टम बना कर रखा है, हमारे यहां जहां कमजोरियां हैं, किसी एक्ट में हैं या जहां कहीं भी कमियां हैं, उन्हें हमें दूर करना चाहिए। चाहे स्टेट गवर्नमेंट हो या गवर्नमेंट ऑफ इंडिया हो। सेंट्रल गवर्नमेंट ने दस बार चिट्ठी लिखी, लेकिन उसका कोई असर नहीं हुआ। गवर्नमेंट की तरफ से आप जानते हैं कि दस बार बेलेबल वारंट, माफिया और ओएमसी के निकले, तब सरकार ने क्यों नहीं पकड़ा, क्योंकि माल चढ़ा है, पीछे कौन है, यह सोचने वाली बात है। इसलिए मैं कहना चाहूंगा कि चाहे कोई भी सरकार हो, जो सरकार देश का भला न कर सकती हो, उसे घर बैठना चाहिए।

MR. CHAIRMAN : Now, we have completed the discussion; the hon. Minister will reply tomorrow.

I am allowing Shri Kumaraswamy to make his personal explanation, only for one minute.

SHRI H.D. KUMARASWAMY : Sir, I am really grateful to you for the opportunity given to me, to clarify only one issue.

Shri Ananth Kumar misled the House today. He said that when we were running a minority Government in Karnataka, during that time, I recommended nearly 5-6 mining activities to the Central Government. But I am fully aware that I have not recommended any mining activity when I had the minority Government. That is why, I wanted you to allow me to say this – if he proves that I have sent any single recommendation to the Central Government, when my Government was in a minority, I will quit this House. Will he prove this? Is he going to accept this challenge? This is what I wanted to ask him through you, Sir.

SHRI ANANTH KUMAR : Sir, you should allow me... *(Interruptions)*

MR. CHAIRMAN : That is over now. We are now taking up 'Zero Hour'.

SHRI ANANTH KUMAR : Sir, he has taken my name. That is why, you should allow me for a minute.

MR. CHAIRMAN: Mr. Ananth Kumar, in your speech, you have mentioned the name of Mr. Kumaraswamy. So, it was necessary to give a personal explanation. If you go on replying like this, it will go on like this.

SHRI ANANTH KUMAR : Sir, on 1st October, we had withdrawn our support and even after withdrawing the support, he had recommended two mine leases which I have mentioned and it is before the House.

MR. CHAIRMAN: Now the discussion is over and the Minister will reply tomorrow.

MR. CHAIRMAN: Now we will take up 'Zero Hour' matters.

श्री राजू शेटी (हातकंगले): सभापति महोदय, एनशिएंट मॉन्यूमेंट्स एंड ऑर्केलौजीकल साइट्स एंड रिमेन्स (अमेंडमेंट एंड वैलीडेशन) एक्ट, 2010 लागू होने के कारण मेरे लोक सभा क्षेत्र हातकंगले जिला कोल्हापुर (महाराष्ट्र) की शिरोल तहसील के खिद्रापुर गांव में जहां पुरातत्व विभाग के तहत एक प्राचीन मंदिर आता है। पूरा गांव गम्भीर रूप से आंदोलित है। लोक तंत्र की पहली सीढ़ी ग्राम पंचायत के चुनाव का पूरे गांव ने बहिष्कार कर दिया है। इसका कारण यह है कि इस कानून की जद में पुरातत्व विभाग के मॉन्यूमेंट की परिधि के 300 मीटर के दायरे में बिना किसी समर्थ प्राधिकरण के कोई पुनर्निर्माण का कार्य नहीं किया जा सकता। यहां यह बताना अनिवार्य है कि यह पूरा का पूरा गांव हर साल बाढ़ से प्रभावित होता है और सैकड़ों की संख्या में मकान गिर जाते हैं। इस वर्ष भी ऐसा ही हुआ है और इस कानून के कारण सैकड़ों परिवार खुले आसमान के नीचे अपने मवेशियों के साथ जिंदगी गुजारने के लिए मजबूर हैं। प्रशासनिक देरी व लापरवाही के चलते इस कानून के तहत अभी तक न तो राज्य-स्तरीय 'सक्षम प्राधिकरण' या 'राष्ट्रीय स्मारक प्राधिकरण' का निर्माण नहीं हो सका। यदि इन दोनों प्राधिकरणों का निर्माण हो भी जाए, तो भी यह गांव गरीब जनता की पहुंच से दूर होगा। इस कानून को अमल में लाने के लिए मेरा यह सुझाव है कि खंडित और गिरे हुए मकानों के त्वरित निर्माण हेतु एन.ओ.सी. देने के लिए कमिश्नर या जिला मजिस्ट्रेट को अधिकार देने का नियम बनाने की नितान्त आवश्यकता है, ताकि आम आदमी को इस त्रासदी से राहत मिल सके।

SHRI L. RAJAGOPAL (VIJAYAWADA): Sir, we have around nine per cent senior citizens in India. Yesterday, we saw senior citizens agitating on the streets in various States across the country demanding various rights. Senior citizens have contributed a lot for us. They have laid foundation for the future of India and now they are in a very vulnerable position. They are very fragile and weak. So, they want certain considerations and protection. I am happy that the Government of India is also looking into all these things and they have formed a national policy for older persons. It has also enacted a law called the Maintenance and Welfare of Parents and Senior Citizens Act, 2007. The responsibility of implementing it is given to States.

Now, the senior citizens feel that this policy is not being properly implemented at the ground level in the States. They have various demands. For instance, they want that the Old Age Pension Scheme should be increased to Rs.1000. They want free medical treatment for all the senior citizens. They want the courts to decide very quickly all their pending cases. They want that some priority should be given to them. They also want the Tribunal to be set up as per the Act to look into all their problems as per the Maintenance and Welfare Act which was enacted in 2007. Apart from this, they have various other demands which they have given to the Government. Yesterday, they were on the streets in the entire length and breadth of the country.

So, I want the Government to look into all these things. Here also we have senior Members. We draw a lot of inspiration from them. We get the benefit of the experience and advice of the senior Members of the House.

Similarly, juniors respect them and take their blessings. So, we all want the blessings of our elders and we need to make efforts to address their problems. We do not want them to be on the streets and instead we want them to lead a peaceful and respectable life. The Government should look into their demands and solve them as quickly as possible.

श्री राकेश सिंह (जबलपुर): सभापति महोदय, मैं आपके माध्यम से एक बहुत ही महत्वपूर्ण विषय की ओर सदन का और सरकार का ध्यान आकर्षित करना चाहता हूँ।

जिस समय देश आजाद हुआ और उसके बाद राज्यों का निर्माण हुआ तो उसके पीछे कहीं न कहीं यह भाव था कि देश के प्रत्येक क्षेत्र का विकास हो और उसकी मोनेटरिंग भी ठीक तरह से हो सके। इसी तरह से मध्य प्रदेश का भी निर्माण हुआ, पूरे देश का भौगोलिक केन्द्र जिस जगह पर स्थित है, वह मध्य प्रदेश है। उस मध्य प्रदेश का हृदय स्थल जहाँ पर है, उसको हम महाकौशल क्षेत्र कहते हैं। पहले इस महाकौशल क्षेत्र में तीन संभाग आया करते थे, लेकिन वर्तमान में जो स्थिति है, उसमें केवल आठ जिले इसमें माने जाते हैं। उसमें मेरा अपना जो लोक सभा क्षेत्र जबलपुर है, उसके साथ, मंडला, डिंडोरी, सिवनी, बालाघाट, छिंदवाड़ा, नरसिंहपुर और कटनी हैं। इनमें से भी जो डिंडोरी, सिवनी, मंडला और बालाघाट जिले हैं, ये अनुसूचित जनजाति बाहुल्य क्षेत्र हैं। इनमें अनुसूचित जनजाति की संख्या का जो प्रतिशत है, वह

डिंडोरी में 64.48, मंडला में 57.23, सिवनी में 36.78 और बालाघाट में 34.68 है। इसका मतलब यह है कि यह पूरा का पूरा अनुसूचित जनजाति बाहुल्य क्षेत्र है। इसमें अगर जबलपुर को छोड़ दिया जाये तो पूरे महाकौशल क्षेत्र में शहरी जनसंख्या का जो प्रतिशत है, वह भी पूरे प्रदेश के औसत से बहुत कम है।

ऐसे ही पूरे प्रदेश में जो ग्रामीण क्षेत्रों में निर्धनता का प्रतिशत है, वह मात्र 53.6 प्रतिशत है, जबकि इस महाकौशल क्षेत्र में ग्रामीण क्षेत्रों में निर्धनता का प्रतिशत 45.4 से 75.97 प्रतिशत तक आता है। मैं आपका संरक्षण चाहता हूँ कि पूरे देश में कई बार आर्थिक समृद्धि का ढिंढोरा पीटने के लिए आंकड़ों का सहारा लिया जाता है, लेकिन वास्तविकता यह है कि देश में जो विकास है, वह कुछ क्षेत्रों तक और कुछ लोगों तक सीमित होकर रह गया है। जबलपुर, जहां से मैं चुनकर आता हूँ, उस जबलपुर क्षेत्र की आज तक आजादी के बाद से सर्वाधिक उपेक्षा हुई है। अंग्रेजों के टाइम पर वह जबलपुर शहर उस पूरे मध्य प्रदेश का ही नहीं, बल्कि सी.पी.एन. बरार का सबसे बड़ा शहर हुआ करता था, जो आज अत्यन्त पिछड़ा हुआ माना जाता है। कोई भी देश तब तक खुशहाल नहीं हो सकता, जब तक उसके प्रत्येक क्षेत्र का ठीक तरह से विकास न हो और सभी के साथ न्याय न हो।

हमारी मध्य प्रदेश की सरकार ने, भारतीय जनता पार्टी की सरकार ने, हमारे माननीय मुख्यमंत्री श्री शिवराज सिंह जी चौहान ने पिछले 6 सालों में विकास के लिए लगातार प्रयास किये हैं, 2-2 यूनिवर्सिटीज़ की सौगात वहां पर दी है, पर्यटन के क्षेत्र में बढ़ावा दिया है, सिंचाई के साधन उपलब्ध कराये हैं, लेकिन स्थिति यह है कि सीमित संसाधन होने के बावजूद भी...(व्यवधान)

सभापति महोदय : कृपया कन्क्लूड कीजिए।

श्री राकेश सिंह : मैंने आपका संरक्षण मांगा है। मैं अपनी बात खत्म कर रहा हूँ।

उसके बावजूद भी पिछले पांच सालों में विकास के भरपूर प्रयास करने के बावजूद भी आज भी वहां बहुत कमी है। अगर हमें उस क्षेत्र के पिछड़ेपन को दूर करना है तो उसके लिए वहां पर औद्योगिक विकास, खेती, सिंचाई सुविधाएं, रोजगार के अवसर, इन सब के लिए वृहद स्तर पर इन्फ्रास्ट्रक्चर बनाने की आवश्यकता है। इसीलिए हमारे मुख्यमंत्री जी ने प्रधानमंत्री महोदय को एक पत्र लिखा है और उसमें इस क्षेत्र के विकास के लिए 19,303 करोड़ रुपये के एक विशेष पैकेज की मांग की है।

मैं आपके माध्यम से सरकार से यह मांग करना चाहता हूँ कि इस पैकेज को तत्काल स्वीकृति प्रदान की जाये और जो 11वीं पंचवर्षीय योजना है, उसकी बची हुई अवधि में इस पैकेज को शामिल किया जाये। मैं एक महत्वपूर्ण विषय की ओर आपका ध्यान आकर्षित करना चाहता हूँ कि छत्तीसगढ़ की सीमा से लगे हुए हमारे यहां के चार जिले आते हैं, जिनमें यदा-कदा नक्सली वारदातें होती रहती हैं। इससे पहले कि

वहां किसी गम्भीर स्थिति का निर्माण हो और उस क्षेत्र को भी हम वैसे ही गम्भीर संकट में घिरा हुआ देखें, उससे पहले ही उस क्षेत्र को विशेष पैकेज देकर उस क्षेत्र के विकास की सार्थक पहल यह सरकार करेगी, ऐसा मुझे विश्वास है।

आपने बोलने का अवसर दिया, उसके लिए बहुत-बहुत धन्यवाद।

सभापति महोदय : श्री गोविन्द प्रसाद मिश्र, श्री जितेन्द्र सिंह बुन्देला, श्री वीरेन्द्र कुमार व श्री के.डी.देशमुख श्री राकेश सिंह के साथ अपने आपको सम्बद्ध करते हैं।

श्री राम किशुन, कृपया संक्षेप में बोलिये।

श्री रामकिशुन (चन्दौली): माननीय सभापति जी, मैं एक बहुत महत्वपूर्ण विषय इस सदन के संज्ञान में लाना चाहते हुए आपके माध्यम से सरकार से निवेदन करना चाहूंगा कि उत्तर प्रदेश में वर्षा कम होने से कुएं सूख गये हैं।

वहां गंभीर सूखा पड़ा है। उन कुओं से जहरीली गैस निकल रही है। पिछले सप्ताह आठ तारीख को हमारे यहां चिरई गांव ब्लाक क्षेत्र में एक गांव भवनपुरा है, जहां किसान अपने कुएं से, पंपिंग सेट से पानी निकालने के लिए, पट्टा ठीक करने के लिए उसके अंदर गया और वहां उसकी जहरीली गैस से मौत हो गयी। इसी प्रकार जालूपुर के क्षेत्र धर्मपुर में जनपद चंदौली और बनारस में लगभग आधे दर्जन गांवों में जो कुएं हैं, जो सिंचन के उपयोग में लाए जाते हैं, उन कुओं में लगातार गैस के निकलने की बात सामने आ रही है। हम भारत सरकार से मांग करना चाहते हैं कि हमारे देश के भू-वैज्ञानिकों की एक टीम उन जगहों पर भेजी जानी चाहिए, जहां जहरीली गैस से किसानों की मृत्यु हो रही है। अब तक आधा दर्जन किसानों और लोगों की जानें जनपद चंदौली, वाराणसी में जहरीली गैस ले चुकी है। हमने इस संबंध में जिलाधिकारी वाराणसी, चंदौली और कमिश्नर से भी बात की। लेकिन उन सब लोगों ने एक तरह से हाथ खड़े कर दिए हैं। इससे जनता में भय है। वहां भयंकर सूखा पड़ा है, इसीलिए मैंने कहा कि मैं एक गंभीर मामला सदन में लाया हूं। सूखे के कारण कुएं सूख चुके हैं और उनसे जहरीली गैस निकल रही है और लगातार साल-दो साल से इस प्रकार की घटनाएं प्रकाश में आ रही हैं। शंकर यादव अपने पंपिंग सेट को ठीक करने में मरा, उसका बेटा भी मर गया और उन दोनों को बचाने के लिए एक गरीब परिवार का बेटा गया तो उसकी भी मृत्यु हो गयी। उस क्षेत्र में इस प्रकार की दो-तीन घटनाएं हो चुकी हैं। उसमें तीन-चार की ... (व्यवधान)

सभापति महोदय : आपने सजेशन दे दिया है। आप समाप्त करिए।

श्री रामकिशुन : महोदय, संसदीय कार्यमंत्री जी सदन में उपस्थित हैं। यह किसी सरकार या किसी दल-पार्टी के खिलाफ नहीं है। यह किसानों से जुड़ा हुआ मामला है। हम कुआं खोदते हैं कि उससे पानी निकलेगा, उसमें बोरिंग कराते हैं और उसमें पंपिंग सेट लगाते हैं। पट्टा टूट जाता है, तो उसके नीचे जाते हैं। हम स्वयं भवनपुरा गांव में गए।, मैंने स्वयं दस कुओं का निरीक्षण किया। लालटेन उन कुओं के अंदर डाली गयी, तो 6-7 फीट के नीचे लालटेन जाते ही बुझ गयी। इसका मतलब यह हुआ कि एक बेल्ट ही इस तरह की बन रही है, जहां जहरीली गैस है। पूरे बनारस में गंगा के किनारे जालूपुर और उसी से सटे दूसरे पार धानापुर में दो दलित परिवार कुएं में पानी पीने के लिए नीचे गए।

सभापति महोदय : समाप्त करिए।

श्री रामकिशुन : महोदय, मैं जल्दी ही समाप्त कर रहा हूं। पिछले वर्ष दोनों की मौत हो गयी थी। जो तीसरा व्यक्ति उनको बचाने गया, उसकी भी मृत्यु होते-होते बची, क्योंकि वह तब तक चिल्ला उठा और उसको रस्सी के सहारे बाहर खींच लिया गया। मैं भारत सरकार से मांग करता हूं कि भू-वैज्ञानिकों की एक टीम बनाकर उन क्षेत्रों में भेजें, जहां कुओं से जहरीली गैस निकल रही है या मिल रही है।

महोदय, मेरी दूसरी मांग है कि जो लोग इस तरह की घटनाओं से प्रभावित होते हैं, प्राकृतिक आपदा कोष में से आप कुछ आर्थिक सहायता करते हैं। वहां किसान परिवार उजड़ रहा है। हमारी सरकार से मांग है कि जो लोग जहरीली गैस से प्रभावित होकर दम तोड़ दे रहे हैं, उनको आर्थिक सहायता भारत सरकार दे और उत्तर प्रदेश की सरकार, उसके यथा वित्तीय संसाधन जैसे हों, वह देने का काम करे और तत्काल वाराणसी चंदौली के जिलाधिकारी या उत्तर प्रदेश सरकार को निर्देशित किया जाए कि वह निकल रही जहरीली गैस को रोकने का प्रभावी नियंत्रण कार्य करे, ताकि किसानों की जानमाल और उनकी संपदा की जो क्षति हो रही है, उसको बचाया जाए।

आपने हमें इस लोक महत्व के विषय पर बोलने का मौका दिया, मैं इसके लिए आपका आभार प्रकट करते हुए पुनः सरकार से कहना चाहता हूं कि यह बहुत ही गंभीर मामला है। माननीय संसदीय कार्य मंत्री जी सदन में उपस्थित हैं। मैं आपका संरक्षण चाहते हुए माननीय संसदीय कार्य मंत्री जी से निवेदन करना चाहता हूं।...(व्यवधान)

सभापति महोदय : रामकिशुन जी, समाप्त करिए।

श्री रामकिशुन : मैं चाहता हूं कि आपका इस संबंध में जवाब आ जाए। ...(व्यवधान)

सभापति महोदय : आपने अपना प्वाइंट कह दिया है, अभी इसका समय नहीं है, आप बैठ जाइए।

श्री रामकिशुन : आपने ध्यान से सुना है और आपके संज्ञान में ये बातें आ गयीं। अगर आपको लगता है कि ये बातें गलत हैं, तो मैं अपनी बात वापस ले लूंगा, लेकिन आप इसकी जांच करा लीजिए। जांच कराने में आपका क्या जाता है? आपके पास भू-वैज्ञानिकों की केंद्रीय टीम है, उसे भेजकर आप जांच कराइए। ...(व्यवधान)

MR. CHAIRMAN : What is going on here? There are fourteen more Members to speak. You have to cooperate with the Chair. This is too much. I do not want to remove what you are saying from the records. There is a limit for tolerance. Other Members are also waiting.

...(व्यवधान)

श्री रामकिशुन : मैं चेयर की मर्जी के खिलाफ नहीं बोल रहा हूं।...(व्यवधान)

श्री राजाराम पाल (अकबरपुर): सभापति महोदय, आपने मुझे एक अति लोक महत्व के विषय पर बोलने का समय दिया, इसके लिए मैं आपका आभारी हूं। आज पूरे देश में विद्युत संकट है, यहां तक कि दिल्ली और उसके पॉश इलाके, जो वीआईपी इलाके कहलाते हैं, चाहे नार्थ एवेन्यू हो चाहे साउथ एवेन्यू हो, कभी-कभी इस सदन में भी बिजली गुल हो जाती है। जैसे पहले कहा जाता था कि जल ही जीवन है, आज बिना ऊर्जा के जीवन दुर्लभ हो गया है। पूरे देश में उत्तर प्रदेश एक बड़ा प्रदेश है जहां गंभीर विद्युत संकट है। उत्तर प्रदेश सरकार किसी तरह पावर हाउस खोलने के पक्ष में नहीं है। उसे किसानों से कुछ लेना-देना नहीं है।...(व्यवधान) उत्तर प्रदेश में सरकार को बने हुए तीन साल हो गए हैं। वहां कोई पावर प्रोजेक्ट नहीं लगा।...(व्यवधान) बिजली की कमी के कारण तीन चीनी मिलें बंद हो गईं और उन्हें नीलामी के कगार पर खड़ा कर दिया गया है, किसी भी समय नीलामी हो सकती है। उत्तर प्रदेश में कानपुर महानगर की आबादी एक करोड़ है, जिसे एशिया का मैनचैस्टर कहा जाता था।...(व्यवधान)

MR. CHAIRMAN: Shri Rajaram Pal, your notice is about power shortage in the whole country. So, do not confine it to your constituency.

श्री राजाराम पाल : बिजली की कमी के कारण वहां के उद्योग-धंधे चौपट हो गए हैं। एक साल पहले भारत सरकार ने हमारे संसदीय क्षेत्र घाटमपुर में नेवेली लिगनाइट से यमुना के किनारे पावर प्रोजेक्ट की स्थापना के लिए सर्वे करवाया। जिला प्रशासन ने उसके एक्वायर्मेंट के लिए प्रस्ताव करके केबिनेट में भेज दिया। दूसरा पावर प्रोजेक्ट बिल्लौर में एनटीपीसी के माध्यम से लगना था। दोनों की जमीनें एक्वायर करके प्रस्ताव उत्तर प्रदेश केबिनेट में भेज दिया गया। लेकिन पावर हाउस न लगे, इसके लिए उत्तर प्रदेश सरकार में

मामले लम्बे समय से लंबित हैं। हम मांग करते हैं कि पुनः एक पत्र लिखकर, अगर उत्तर प्रदेश सरकार किसानों या बिजली के उत्पादन के मामले में संवेदनहीन हो गई है, तो भारत सरकार को हस्तक्षेप करके, अपनी पावर का इस्तेमाल करके घाटमपुर और बिल्लौर में जो पावर प्रोजेक्ट लगना है, दोनों पावर प्रोजेक्ट कानपुर में लगाकर कानपुर को पुनः एशिया के मैनचैस्टर में लाने का प्रयास करें। आज सूखे के कारण पूरे प्रदेश में किसान भुखमरी के कगार पर हैं।...(व्यवधान) अगर लोगों को बिजली मिलेगी तो निश्चित तौर पर किसान उबरेगा और जब किसान खुशहाल होगा तो प्रदेश खुशहाल होगा। मैं आपके माध्यम से मांग करता हूँ कि ऐसी सरकार जो किसानों के प्रति संवेदनहीन है, पावर प्रोजेक्ट लगाने के पक्ष में नहीं है, पुनः हस्तक्षेप करके...(व्यवधान) उत्तर प्रदेश में आपकी सरकार है। सरकार को चाहिए कि दोनों पावर प्रोजेक्ट के लिए जल्दी से कैबिनेट में संस्तुति दें।

सभापति महोदय : राजाराम जी, आप प्लीज़ बैठिए।

...(व्यवधान)

श्री राजाराम पाल : आपने मुझे बोलने का अवसर दिया, इसके लिए बहुत-बहुत धन्यवाद।

SHRI K.C. VENUGOPAL (ALAPPUZHA) : Mr. Chairman, Sir, thank you for giving me an opportunity to raise an important matter.

I wish to invite the attention of this august House to a heart-breaking tragedy which occurred in the southern sea coast of Kerala before two days. Due to turbulent sea in Kollam and Alappuzha coasts in Kerala two persons have died and two fishermen are missing along with losses of seven fishing boats and 73 injured on last Sunday.

A large number of fishermen who ventured out into the sea for fishing in country crafts were stranded in the deep sea for many hours as a rare phenomenon of high tidal waves and darkness occurred. The fishermen lost direction and some of the crafts got capsized.

Sir, on the basis of numerous mishaps occurred in fishermen population, including this, one serious issue arises among them now-a-days is that the safety of fishermen in deep sea areas is always insecure. The Government is liable to provide sufficient safety measures to each and every fisherman in the country



through using modern technologies along with the timely upgradation of concerned government machineries such as marine enforcement and coast guard.

Sir, lakhs of fishermen in our country are considering fishing as their conventional livelihood. Ninety-five per cent of this community belongs to poor families and a number of them are still living as just similar to the tribes. They are not aware about modern systems supported to fishing including weather forecasting or rescue systems and marine security measures. A number of developed countries are providing modern information systems and arranging rescue forces along with the help of marine researchers and space science. In India we are providing only nominal safety measures to them. These systems are insufficient and the machineries are not helpful in time, when an emergency arises.

So, I would request the Ministry of Defence, through you, that the operations of Coast Guard should be strengthened as it is a major Department which is liable to protect the lives of fishermen through timely actions. So, the Government should make availability of sufficient force, equipment and infrastructure in various coastal areas in States including Alappuzha and Kollam districts as these coasts are considered unhinged with tidal waves also. Also the operations of marine enforcement should expand to more areas including Kollam and Alappuzha, as it needed on the basis of such frequent episodes.

So, I would urge upon the Government to send a fact finding team with experts to Kerala to study the unnatural phenomenon which occurred day before yesterday in Kerala.

श्री जगदीश ठाकोर (पाटन): माननीय सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे गुजरात राज्य के एक महत्वपूर्ण विषय को शून्य काल में उठाने की इजाजत दी। कृषि और पशुपालन हमारे देश के विकास की धरोहर हैं। हमने हरित क्रांति में काफी अच्छा विकास किया है। हमारे देश में भूमिहीन किसानों और खेत मजदूरों को खेती लायक जमीन मिले, इसके लिए राज्य सरकार और भारत सरकार ने काफी कायदे-कानून बनाये हैं। लेकिन मुझे दुख के साथ कहना पड़ता है कि गुजरात राज्य में सरकार के बड़े नेताओं, अधिकारियों और पूंजीपतियों की सांठ-गांठ से विकास के नाम पर हजारों एकड़ कृषि योग्य भूमि

सरकार के संबंधित एनजीओ या पूंजीपतियों को दी जा रही है। सरकार चंद लोगों को लाभ पहुंचाने के लिए भूमि अधिग्रहण करके एनजीओ को चोर दरवाजे से कृषि योग्य भूमि देने की साजिश कर रही है।

सभापति महोदय, जो किसान आजादी पूर्व से इन जमीनों पर खेती करते चले जा रहे हैं, उन परिवारों को वहां से उजाड़ने की साजिश चल रही है। इससे हजारों परिवारों को अपनी आजीविका से हाथ धोना पड़ रहा है। वह अपना तथा अपने परिवार का जीवन-यापन किस प्रकार से करेंगे, यह उनके लिए चिन्ता का विषय हुआ है।

सभापति महोदय, मेरे निर्वाचन क्षेत्र पाटन के कुंवर, चन्दूर, सुबापुरा, तारानगर के अतिरिक्त सांतलपुर, राधनपुर ताल्लुका के कई गांवों की हजारों एकड़ जमीन, जिन पर किसान आजादी से पहले खेती करता था, प्राइवेट एनजीओ या कम्पनियों को दी जा रही है। किसानों को कृषि योग्य भूमि छोड़कर जाने के लिए मजबूर किया जा रहा है। इस क्षेत्र में बहुत आक्रोश और तनाव की स्थिति बनी हुई है। अभी कुछ दिन पूर्व पांच हजार किसानों की रैली हुई। किसानों को अपने परिवार के लालन-पालन, शिक्षा और रोजगार की चिन्ता सता रही है। इस क्षेत्र के लोगों में बहुत आक्रोश है, जिससे वहां कानून व्यवस्था की समस्या खड़ी हो सकती है। लोग लाठी-गोली खाने को तैयार हैं, किन्तु आजादी से पहले की अपनी खेती की जमीन को छोड़ने को तैयार नहीं हैं। गुजरात सरकार इन किसानों को न तो विकल्प में रोजगार दे रही है और न ही खेती के लिए भूमि दे रही है।

सभापति महोदय, मैं आपके माध्यम से केन्द्र सरकार और सदन से कहना चाहता हूं कि उक्त विषय पर समय रहते अगर कोई उचित कार्रवाई नहीं की गयी, तो जन-आक्रोश भड़क सकता है, जिससे गुजरात जैसे प्रगतिशील और शांत प्रदेश में भी देश के अन्य राज्यों जैसे तनाव और हिंसा पैदा हो सकती है, यह बात मैं आपके द्वारा कहना चाहता हूं।

श्री सुशील कुमार सिंह (औरंगाबाद): महोदय, आपने देश के परिप्रेक्ष्य में एक महत्वपूर्ण विषय उठाने का अवसर दिया है। मैं आपके माध्यम से सदन का ध्यान इस बात की ओर आकृष्ट करना चाहता हूं कि अखबारों में ऐसी खबरें आई हैं कि ब्रिटेन की राष्ट्रीय पर्यटन एजेंसी ने, ब्रिटेन की नेशनल टूरिज्म डेवलपमेंट कारपोरेशन ने अपने एक बयान में वर्ष 2012 में इंग्लैंड में होने वाले ओलंपिक खेलों के दौरान भारतीयों के स्पर्श से अपने देशवासियों को बचने की सलाह दी है। उन्होंने यह भी कहा है कि पहली नजर में अगर भारतीय अधीर या बातूनी लगें, तब भी ब्रिटेनवासी शालीन बने रहें, वे ऐसा व्यवहार कर सकते हैं क्योंकि वे भीड़भाड़ वाले शहरों और माहौल में रहते हैं। मैं कहना चाहता हूं कि राष्ट्रमंडल खेलों के ठीक पहले किसी देश की राष्ट्रीय पर्यटन एजेंसी के प्रमुख का यह कहना 120 करोड़ भारतीयों के लिए अपमान की बात है।

मैं भारत सरकार का संज्ञान इस बात की ओर ले जाना चाहूंगा और जानना चाहूंगा कि इस बात का प्रतिकार अभी तक भारत सरकार ने किया या नहीं? संज्ञान में इस बात को लिया या नहीं क्योंकि यह भारत के अपमान की बात है, किसी प्रदेश या किसी इलाके विशेष की बात नहीं है। मैं भारत सरकार से मांग करना चाहता हूं कि उचित मंच पर उचित माध्यम से अभी तक भारत सरकार ने इसका प्रतिकार किया या नहीं? यदि नहीं किया, तो मैं कहना चाहता हूं कि इस बात का विरोध होना चाहिए, भारत और भारतीयों का इस तरह से अपमान हम किसी भी कीमत पर बर्दाश्त नहीं कर सकते हैं। भारत सरकार से हम अपेक्षा करते हैं कि वह इसका कड़े शब्दों में प्रतिकार करेगी और उचित माध्यम से, उचित स्थान पर विरोध दर्ज करेगी।

श्री प्रेमदास (इटावा): महोदय, आपने मुझे मनरेगा के बारे में बोलने मौका दिया। पूरे देश में मनरेगा योजना चल रही है। अगर यह योजना पांच साल चली तो देश 15 साल पीछे चला जाएगा। पूरे देश में गरीबों को भिखमंगा बनाया जा रहा है। महंगाई सात प्रतिशत से बढ़कर 11 प्रतिशत तक हो गयी है और इस योजना में 100 रुपए मजदूरी मिलती है। अरहर की दाल 80 रुपये किलो हो गयी है। गरीब को भिखमंगा बनाया ही जा रहा है, किसान और कृषि को भी बर्बाद करने का काम सरकार कर रही है। जब कृषि के लिए मजदूरों की आवश्यकता होती है, तो मजदूर नहीं मिलते हैं। जब 41,000 करोड़ रुपये आपने इस योजना के अंतर्गत दिए, तो क्यों नहीं पढ़ाई के लिए दिए, क्यों नहीं दवाई का इंतजाम किया, क्यों नहीं रोजगार का इंतजाम किया? 100 रुपये देने से क्या होगा? मनरेगा में भ्रष्टाचार व्याप्त हो गया है। उत्तर प्रदेश में मनरेगा का पैसा लूटा जा रहा है। इटावा में कैमरे खरीदे जा रहे हैं, कानपुर देहात और रमाबाई में अधिकारी लोग कुर्सी-मेज खरीद रहे हैं, पैसे का इतना दुरुपयोग हो रहा है।

सभापति महोदय : आपने जो नोटिस दिया है, उसके बारे में बोलिए। आपकी नोटिस जिस समस्या के बारे में है, उसके बारे में बोलिए। You have no time to go into all these things. Please conclude in two minutes.

श्री प्रेमदास : मजदूर जब काम करते हैं, तो चार महीने तक उनको पैसे नहीं मिलते हैं। अब प्रधानों की अहमियत कम हो गयी है। भ्रष्टाचार की वजह से उनको बुरी निगाह से देखा जा रहा है, इसलिए मेरी मांग है कि इस योजना को बंद करके जनहित में, गरीबों के लिए पढ़ाई, दवाई और रोजगार के इंतजाम किए जाएं। इसी तरह से एक स्कीम मिड डे मील चल रही है जिससे हमारे गांवों के बच्चे कटोरा लेकर स्कूल जाते हैं। यह सबसे खराब स्कीम है, इसकी वजह से पढ़ाई बिल्कुल चौपट हो गयी है। इस स्कीम को बंद करें। अगर सरकार को पैसा देना है, तो डायरेक्ट उनके खाते में पैसा डाला जाए। यही मेरी मांग है।

श्री राधे मोहन सिंह (गाज़ीपुर): सभापति जी, आपने मुझे एक ऐसे लोक महत्व के विषय पर बोलने का अवसर दिया, उसके लिए मैं आपको धन्यवाद देता हूँ। चाहे इस संसद में हो या विधान सभा में हो, चाहे जिला परिषद हो, किसान और गरीब का नाम इस तरह से लिया जाता है, जैसे हम लोग जब कोई कार्य करते हैं तो ओम श्री गणेशाय नमः का नाम लेते हैं। लेकिन अफसोस की बात है कि इस समय किसान की सबसे बड़ी परेशानी यह है कि उसके खेत में उपज कैसे हो। इस बारे में संसद में कई बार चर्चा भी हो चुकी है कि देश में महंगाई बढ़ रही है, गरीबी बढ़ रही है, खाद्यान्न कम हो रहा है, उपज कम हो रही है। लेकिन उपज का मसला यह है कि यदि किसान के खेत को पानी मिले, सिंचाई के समुचित प्रबंध हो, तो निश्चित रूप से खाद्यान्न में वृद्धि हो सकती है और हमें विदेशों से गेहूं या चावल नहीं खरीदना पड़ेगा। अगर यह हो जाए तो हमारा देश अन्न के मामले में आत्मनिर्भर हो सकता है।

हमारे देश में हजारों एकड़ जमीन ऐसी है जहां सिंचाई नहीं हो रही है। अभी हमारे मित्र ने मनरेगा के बारे में अपनी बात यहां कही थी। यह बहुत गम्भीर विषय है। मैं किसी सत्ता पक्ष के नेता का नाम नहीं लेना चाहता, लेकिन इतना कहना चाहता हूँ कि पहले बूढ़ा बाप अपने सहारे को खोजता था, हमें भी लगता था कि वह नौजवान घर से बाहर पंजाब और हरियाणाम में कमाने गया है। परंतु अब उस नौजवान को आपने पूर्वांचल और उत्तर प्रदेश तक ही सीमित कर दिया है और गरीब मजदूर बना दिया है। मजदूर कोई एक दिन में पैदा नहीं हुआ। वह किसान का बेटा है, उसके घर से पैदा हुआ है। अगर देश में मजदूरों को कम करना है तो आपको किसान को मजबूत करना पड़ेगा। यहां पर सलमान खुर्शीद साहब बैठे हैं, वह भी उत्तर प्रदेश से आते हैं और काफी प्रभावी नेता हैं। हमारे यहां शारदा सहायक नहर है, जो लखीमपुर खीरी से होकर गाजीपुर के टेल पर पहुंचती है। मैं कहता हूँ कि मनरेगा के उस पैसे को आप नहर के टेल को पक्का करने में खर्च करा देंगे तो किसानों के खेतों तक पानी पहुंच जाएगा।

मनरेगा में कुशल और अकुशल मजदूर में कितना फर्क है, यह मैं बताना चाहता हूँ। जो ईंट थमाता है, वह अकुशल है और जो ईंटों को जोड़ता है, वह कुशल मजदूर है। लेकिन इनमें पैसे का कोई फर्क नहीं है। इसलिए मनरेगा में पैसा व्यर्थ जा रहा है। मैं कुछ दिन पहले अपने जिले में इस बात को लेकर अनशन पर भी बैठा था। वहां किसान आंसू बहा रहा है, रो रहा है। मैं इसमें कोई राजनीति नहीं कर रहा हूँ। मैं कहना चाहता हूँ कि भारत आज मजदूरों का देश बनकर रह गया है। खुर्शीद जी, आप मंत्री हैं और महत्व रखते हैं। मैं आपसे हाथ जोड़कर विनती करता हूँ कि इन विषयों पर ध्यान दिया जाए।

हम जब अपने प्रदेश की राजधानी लखनऊ जाते हैं, तो वहां फव्वारे चलते हुए देखते हैं और अच्छी-अच्छी बिल्डिंग्स देखते हैं। लेकिन किसानों को पानी नहीं मिलता, जिससे उनके खेत सूखे रह जाते हैं। उत्तर

प्रदेश का किसान मुलायम सिंह जी के उस कार्यकाल को याद करता है, जब बिजली के सवाल पर मुख्य मंत्री मुलायम सिंह जी ने ललकार कर इस बात को कहा था कि अगर शहरों में 20 घंटे बिजली आएगी तो गांवों में 16 घंटे बिजली जरूर आएगी। आज उत्तर प्रदेश का किसान मुलायम सिंह जी की ओर देख रहा है। इस देश में मुलायम सिंह जी के बारे में मैं कह सकता हूं कि वह ऐसे मुख्य मंत्री थे, जिन्होंने जाति को गरीबी का आधार नहीं बनाया था, बल्कि गरीब को आधार माना था। अगर ऐसा नहीं किया जाएगा, तो इस देश का विकास सम्भव नहीं है। इसलिए शारदा सहायक नहर जो किसानों के हित की है, उसमें लखीमपुर से सुल्तानपुर तक 1,000 क्यूसेक पानी चलता है।

21.00 hrs.

सुल्तानपुर से गाजीपुर तक उसे 700 क्यूसेक पानी मिलना चाहिए। 300 क्यूसेक पानी सुल्तानपुर के लोग खर्च करते हैं। इसे अगर पक्का नहीं भी करा पा रहे हैं तो पर-किलोमीटर 20 लाख रुपये के हिसाब से 100 करोड़ रुपये खर्च होंगे, अगर आपने 100 करोड़ रुपये खर्च कर दिये तो मैं, आपको पूर्वचल के अंदर बुलाकर माननीय मंत्री जी, शारदा सहायक नहर के किनारे जितने भी जिले हैं, वहां आपको सम्मानित करने का काम करूंगा। अगर किसान तक पानी नहीं पहुंचा तो किसान आज माफ करने के मूड में नहीं हैं, किसान गुस्से में हैं, किसान क्रोध में हैं।

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.) : सभापति जी, इस गंभीर विषय पर बोलने के लिए आपको धन्यवाद। केन्द्र सरकार उत्तर प्रदेश में प्रतिवर्ष पिछड़ा क्षेत्र अनुदान निधि के नाम पर 600 करोड़ रुपये से ऊपर मुहैया कराती है। मेरा आपसे निवेदन है कि इस निधि के प्रावधानों के अनुसार इसका 70 प्रतिशत भाग ग्राम-पंचायतें खर्च करती हैं, शेष 30 प्रतिशत भाग में क्षेत्र की पंचायत, जिला पंचायत और नगर निकाय खर्च करते हैं। इस निधि की जो कार्य योजना है, वह जिला योजना समिति में प्रदेश सरकार के मंत्री की अध्यक्षता में स्वीकृत होती है और वहां से जब प्रदेश सरकार को आती है तो मुख्य सचिव की अध्यक्षता में, 6 प्रमुख सचिवों, जिनमें वित्त और पंचायती राज के सचिव भी होते हैं, उसे स्वीकृत कर अनुमोदन के लिए केन्द्र सरकार को भेजते हैं। केन्द्र सरकार द्वारा अनुमोदित होने के बाद जो धन अवमुक्त हो जाता है, वह धन जनपदों में पुनः उस कार्य की वित्तीय स्वीकृति के लिए पंचायती राज विभाग से लेने का प्रावधान नियमों में नहीं है, जो उत्तर प्रदेश में हो रहा है। इसी प्रक्रिया के साथ ही गोल-माल शुरू होता है। अगर 100 काम किसी जिले में हैं तो कभी 8 की वित्तीय स्वीकृति मिलेगी, कभी 9 की वित्तीय स्वीकृति मिलेगी, कभी 10 की वित्तीय स्वीकृति मिलेगी और यह वित्तीय स्वीकृति क्यों मिलती है, इसका मैं जिक्र नहीं कर रहा हूं, यहां बसपा के भी नेतागण हैं, वे समझते ही होंगे कि क्यों मिलती है? मैं केवल आपसे कहना चाहता हूं कि उत्तर प्रदेश में महाराजगंज मेरा संसदीय क्षेत्र है। वहां विगत दिनों में जो कुछ हुआ, कार्य के लिए क्षेत्र

पंचायत ने अपने ग्राम अधिकारी बनाए। उसके सामानों की आपूर्ति के लिए टेंडर होता है और मेरे संसदीय क्षेत्र के सिसवा, फरेदा, निचनौल और नौतनवा में मांग के सामानों की टेंडर प्रक्रिया पूरी नहीं हुई, उसके पहले ही भवन निर्मित हो गये हैं, यह सब क्यों हो रहा है? यह इसलिए हो रहा है कि वहां पैसा देकर वित्तीय स्वीकृति की जा रही है और जो लोग पैसा देते हैं, उन्हें किसी कानून का भय नहीं है। आज वहां पर इस पिछड़ा क्षेत्र अनुदान निधि के नाम पर यह सब हो रहा है। उत्तर प्रदेश के महाराजगंज जिले में जो लूट हो रही है, उसकी जांच कराई जाए। मेरा कहना है कि बसपा के जो नेता सदन हैं, वे अकेले जाकर उसकी जांच कर लें और अगर ये संतुष्ट न हो जाएं, मेरे आरोपों को ये गलत सिद्ध कर दें तो मैं यहां से इस्तीफा देकर चला जाऊंगा, नहीं तो ये इस्तीफा देकर चले जाएं।...(व्यवधान) ये कहां की बात करते हैं, ये अकेले चलें और जांच कर लें।...(व्यवधान) अगर ये मेरे आरोपों को गलत बता दें तो मैं इस्तीफा देकर जला जाऊंगा, नहीं तो ये चले जाएं। ...(व्यवधान) हर बात पर खड़े होकर बचाव करने का प्रयत्न मत कीजिए। ...(व्यवधान) माननीय मंत्री जी कहते हैं कि यहां संघीय व्यवस्था है क्या किया जाए? मैं कहता हूं कि जो संविधान निर्माता थे, उन्होंने कल्पना भी नहीं की होगी कि ऐसा भी होगा, ऐसी लूट होगी? इसलिए अफसरों की एक टीम बनाकर इसकी जांच कराई जाए और उत्तर प्रदेश में लूट को समाप्त कराया जाए। धन्यवाद।

SHRI RAMEN DEKA (MANGALDO): Mr. Chairman, Sir, I would like to draw the attention of the Government regarding the communication system in Assam. Assam is an under-developed State. The main cause of its underdevelopment is lack of communication infrastructure. The Communication system both in terms of rail and road is not up to the mark in comparison to the other States in rest of the country.

The Golden Quadrilateral passes up to Silchar in my State. But the progress of this project is very slow whereas in other States in the rest of the country, it is going to be completed by 2011.

I would, therefore, urge upon the Government to complete this project by a specific time so that the people would get the pace of development. NH-52 crosses Baihata Chariali up to North Lakhimpur, which is in my constituency. But the condition of the road is very dilapidated. It is a strategic route. The Government should understand that this NH-52 is a strategic route. It is the only connectivity to

Arunachal Pradesh, which is neighbouring China. So, it needs wider roads. But this road is a two-lane road. Therefore, I would urge upon the Government to convert it in to four-lane road so that the strategic route can serve the Army and other people in the need of the hour.

Sir, we have seen in 1962 that due to lack of communication infrastructure, we lost the war to China. It should not happen. China is a threat to us. This is a strategic route and it should be widened immediately so that people could get the fruit of the development, pace of the development. This is the only connectivity of the North bank of Brahmaputra.

Therefore, I would appeal to the Government to convert this route into four-lane. Our hon. Minister of Parliamentary Affairs is present here. I would request him to take note of this serious problem.

SHRI P. VISWANATHAN (KANCHEEPURAM): Mr. Chairman, Sir, I am raising a very important issue relating to the student community. On 27th August, 2009, the Union Government had launched an interest subsidy scheme on Education Loans for various professional courses in approved educational institutions for students with the total family income of less than Rs. 4.5 lakh. Under the scheme, the bank shall waive the interest for the period of course duration plus either one year or earlier if the students get employed. The banks can claim this interest subsidy amount from the Government through Ministry of Human Resource Development every six months or at the end of the academic year. This scheme was effective from the academic year 2009-10.

Subsequently, on 31st August, 2009, one Education Loan Mela was conducted in my Constituency Kancheepuram presided over by the hon. Home Minister, Shri P.Chidambaram. About 32 banks participated in the event and received over 5,000 loan applications. But I have received many complaints from students and their parents that the banks are not implementing the interest waiver part and are insisting on full interest for sanctioning the loan. I understand that so

far the banks have not claimed reimbursement of the interest subsidy through the Ministry of Human Resource Development. Hence, no details are available as to how many students had actually benefited from the scheme and how much subsidy is to be reimbursed through the banks.

It appears that there is a delay from the bankers' side in consolidating and submitting their claim to the Ministry of Human Resource Development. In turn, there is a delay from the Ministry of Human Resource Development to the Ministry of Finance.

There should be strict instruction to the bankers from the Ministry of Finance to act fast. Timeframe is to be fixed and circulated to all the concerned to follow it strictly.

Another important point I would like to raise in the 'Zero Hour', which I feel is a valuable hour for my constituency, is that the zero involvement of the private banks is a very bad thing for the private banks in this particular scheme. So, suitable instructions may be sent to get them actively involved.

Therefore, I would request the hon. Union Finance Minister, through the hon. Chairman, to direct the banks immediately to implement this very important social scheme effectively for the benefit of the deserving students during this academic year, 2010-11.

श्री धर्मेन्द्र यादव (बदायूँ): सभापति महोदय, आज आपने मुझे एक बहुत ही महत्वपूर्ण मुद्दे पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं आपके माध्यम से इलाहाबाद विश्वविद्यालय के बारे में सरकार से बात करना चाहता हूँ। यह विश्वविद्यालय एक ऐसा विश्वविद्यालय है जिसे आज से नहीं सौ से अधिक वर्ष से पूर्व का ऑक्सफोर्ड कहा जाता रहा है। इलाहाबाद विश्वविद्यालय से मैंने भी शिक्षा ली हुई है। मैं भी उसी विश्वविद्यालय से पढ़कर निकला हुआ हूँ। इस देश का कोई भी ऐसा सर्वोच्च पद नहीं है जिस पद को इलाहाबाद विश्वविद्यालय से निकले हुए लोगों ने सुशोभित न किया हो। भारत की पूरी व्यवस्था में कोई ऐसा क्षेत्र नहीं है चाहे वह राजनीति हो, प्रशासन हो, न्यायपालिका हो, साहित्य का क्षेत्र हो और चाहे वह विज्ञान का क्षेत्र हो, हर क्षेत्र में इलाहाबाद विश्वविद्यालय के लोगों ने बहुत महत्वपूर्ण योगदान

दिया है। अभी पिछले सप्ताह विदेशी शिक्षण संस्थानों को लेकर चर्चा हो रही थी। मानव संसाधन मंत्री जी ने जवाब दिया था कि चूंकि देश में संस्थाएं कम हैं, इसलिए देश के नौजवानों को शिक्षा देने की नीयत से हमें विदेशी शिक्षा संस्थान यहां लाने पड़ रहे हैं। विदेशी संस्थान यहां आए न आए, वे क्या करेंगे, वे क्या नहीं करेंगे, लेकिन आपको जानकर आश्चर्य होगा कि 13 तारीख को जब मैं एक कार्यक्रम में इलाहाबाद में पहुंचा तो जिन गुरुजनों ने मुझे पढ़ाया है, उनका एक प्रतिनिधि मंडल मुझसे मिला और उसमें से कुछ लोगों ने तो यहां तक कहा कि मन करता है कि आत्महत्या कर लूं। ऐसा शिक्षण कार्य मुझे नहीं करना है। यह स्थिति आज इलाहाबाद विश्वविद्यालय की हो गई है। 2005 से पहले इलाहाबाद विश्वविद्यालय यू.पी. सरकार के आधीन था और तमाम आंदोलन चले। उन आंदोलनों का परिणाम था कि 2005 में इलाहाबाद विश्वविद्यालय को केन्द्रीय होने का मौका मिला। लेकिन 2005 के बाद बड़ी उम्मीदें थीं क्योंकि जिन लोगों ने संघर्ष किये थे, आंदोलन किये थे, उन्हें उम्मीद थी कि इलाहाबाद विश्वविद्यालय में कोई बहुत बड़ा परिवर्तन आएगा लेकिन मैं अफसोस के साथ कह रहा हूं कि आज मुझे अपनी मातृ संस्था की बुराई इस सदन में करनी पड़ रही है।

वर्ष 2005 के बाद वहां हालत यह हो गई कि वहां इलाहाबाद के शिक्षकों की बात करूं तो इलाहाबाद शिक्षक पूरी तरह से परेशान हैं। यू.जी.सी. की जो गोड्डलाइन्स हैं, अहार्यता की तिथि से पदनाम, वेतनमान वहां देने की बात को इलाहाबाद विश्वविद्यालय स्वीकार नहीं कर रहा है। छात्र संघ पूरी तरह से समाप्त कर दिया गया है जिससे प्रशासन के ऊपर कोई लगाम न लग सके। इलाहाबाद विश्वविद्यालय की आज हालत यह हो गई कि जो भारत सरकार के यूजीसी के पिछड़े वर्ग, दलितों तथा SC/ST के संबंध में जो नार्म्स हैं, 112 से ज्यादा पद खाली हैं, उन पदों को आज नहीं भरा जा रहा है। इलाहाबाद विश्वविद्यालय का आज कोई भी विभाग ऐसा नहीं है कि जिस विभाग में शिक्षकों की कमी न हो। आपको जानकर आश्चर्य होगा कि इलाहाबाद विश्वविद्यालय में जो 2005 में छात्रों की संख्या थी, उससे कई गुना संख्या घट गई है। पहले जब मैं वहां पढ़ता था तो छात्रों की लाइन एडमिशन लेने के लिए लगती थी। लेकिन आज अफसोस होता है कि जितनी सीटें हैं, उतनी भी एप्लीकेशंस वहां पर नहीं पहुंच रही हैं। यह दुर्गति वहां हो गई है। इसलिए मैं आपके माध्यम से माननीय मानव संसाधन मंत्री जी और भारत सरकार से कहना चाहता हूं कि विदेशी संस्थाओं को संरक्षण बाद में दीजिए। पहले हमारा जो "पूर्व का ऑक्सफोर्ड" है, उस ऑक्सफोर्ड को बचा लीजिए और "पूर्व के ऑक्सफोर्ड" की तरह अन्य जो भी विश्वविद्यालय हैं, पहले उनको बचा लीजिए तब इन विदेशी शिक्षा संस्थाओं की पैरवी इस देश के सदन में करिए। यह अपील मैं आपके माध्यम से सरकार से करना चाहता हूं और मुझे उम्मीद है कि आपके संरक्षण से भारत सरकार

इलाहाबाद विश्वविद्यालय जो इस देश के महत्वपूर्ण संस्थानों में से एक है, उस संस्थान की गरिमा को बचाएगी।

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): महोदय, मैं आपका ध्यान पूर्वी उत्तर प्रदेश की तरफ दिलाना चाहता हूँ। पूर्वी उत्तर प्रदेश के लोगों का खेलों में विशिष्ट स्थान रहा है। यहां के खिलाड़ियों ने राष्ट्रीय स्तर पर प्रदर्शन करके अपनी धरती का लोहा मनवाया है और अंतर्राष्ट्रीय स्तर पर भी देश का नाम रोशन किया है। यहां हाकी, क्रिकेट, एथलेटिक्स और मल्ल विद्या के क्षेत्र में पर्याप्त टैलेंट है। यहां के पहलवानों ने देश और विदेश में अपना नाम रोशन किया है। परंतु हमें खेद के साथ कहना पड़ता है कि पर्याप्त सुविधाओं के अभाव में प्रतिभावान खिलाड़ी खेलों से बेमुख हो रहे हैं। इस इलाके में कोई भी राष्ट्रीय स्तर की ट्रेनिंग और कोचिंग की कोई व्यवस्था नहीं है। यहां इस तरह का कोई स्टेडियम भी नहीं है जहां नौजवान जाकर सुविधाओं का लाभ उठा सकें। क्रिकेट के क्षेत्र में नरेंद्र हिरवानी, मल्ल विद्या में ब्रह्म देव जनार्दन पहलवान तमाम खिलाड़ियों ने, हाकी के क्षेत्र में प्रेम माया और तमाम महिला खिलाड़ियों ने देश का नाम रोशन किया है। राजधानी दिल्ली में कॉमन वेल्थ गेम्स के चलते खिलाड़ियों और दर्शकों की राष्ट्रस्तरीय सुविधाओं के लिए अपार धन प्रदान करने की तैयारी हो रही है लेकिन उन शहरों में, जहां खिलाड़ियों में टैलेंट है, उनके लिए कोई व्यवस्था नहीं है। जब टैलेंट होगा तभी तो कोई खेलेगा। मेरा सरकार एवं युवा कार्य एवं खेल मंत्रालय से आग्रह है कि तत्काल पूर्वी उत्तर प्रदेश के संत कबीरनगर अंतर्राष्ट्रीय स्तर का केंद्र और स्टेडियम स्थापित कर प्रतिभावान खिलाड़ियों को नेशनल और इंटरनेशनल स्तर पर नाम रोशन करने और प्रोत्साहित करने की व्यवस्था करें। मेरी सरकार से मांग है कि राष्ट्रीय खेल नीति के अनुरूप राज्य सरकार को समुचित राशि आबंटित करके राष्ट्रीय स्तर पर खेल स्कूल की स्थापना का प्रबंध किया जाए।

श्री अर्जुन राम मेघवाल (बीकानेर): महोदय, आपने मुझे बहुत महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए मैं आपका धन्यवाद करता हूँ। मैं सरकार का ध्यान इस विषय की ओर आकर्षित करना चाहता हूँ कि अखबारों में प्रकाशित हुआ कि धौलपुर से 61 ट्रक जिनमें एक्सप्लोसिव मैटीरियल था, गायब हो गए। धौलपुर राजस्थान का भाग है, यहां आरईसीएल गवर्नमेंट कंट्रोल फैक्ट्री है। यहां से 61 ट्रक पार हुए दो महीने हो गए हैं। इनमें विस्फोटक पदार्थ भरे हुए थे। कुछ अखबारों के अनुसार 61 ट्रक गायब हो गए और कुछ के अनुसार 58 ट्रक गायब हो गए लेकिन यह बात सही है कि ट्रक गायब हुए हैं। डीएम और डिवीजनल कमिश्नर की इंक्वायरी के लिए इसे छोड़ दिया गया है जबकि दो महीने हो चुके हैं। इन ट्रकों में जो सामान है वह उग्रवादियों के हाथ में न चला जाए। मुझे डर है कि कहीं यह सामान माओवादियों और

असामाजिक तत्वों के हाथ में न चला जाए। राजस्थान राज्य बड़ा शांतिपूर्ण और साफ सुथरा है। अगर यह कहीं राजस्थान में ही रह गया और नक्सलवाद पनप गया तो एक और राज्य नक्सलवाद के लिए जुड़ जाएगा। मैं सरकार से आग्रह करता हूँ कि विस्फोटक पदार्थ गायब होने की यह बहुत महत्वपूर्ण घटना है इसलिए तुरंत कार्रवाई की जाए, इन्क्वायरी की जाए। गणेश एक्सप्लोसिव फैक्ट्री मध्य प्रदेश में है, यह फैक्ट्री बंद हो गई थी। यह माल क्यों भेजा गया? अब तक माल भी नहीं मिल रहा है। गणेश एक्सप्लोसिव फैक्ट्री का मार्च में लाइसेंस बंद हो गया था। भारत सरकार लाइसेंस देती है कि यह एक्सप्लोसिव आइटम यूज करेगा और इसके लाइसेंस की अवधि समाप्त हो चुकी थी लेकिन फिर भी उसे आरईसीएल ने माल दिया। यह बहुत गंभीर इन्क्वायरी का विषय है। मैं आपके माध्यम से सरकार का ध्यान आंतरिक सुरक्षा की ओर आकर्षित करना चाहता हूँ।

डॉ. राजन सुशान्त (कांगड़ा): महोदय, मैं अपने आपको इस मामले के साथ संबद्ध करता हूँ।

डॉ. भोला सिंह (नवादा): सभापति जी, मैं आसन के प्रति आभार प्रकट करता हूँ कि आपने मुझे एक गम्भीर विषय की ओर केन्द्र सरकार का ध्यान आकृष्ट करने के लिए बोलने का समय दिया। शहादत के चिराग राष्ट्रीय अस्मिता की रखवाली के प्रतीक हैं। उनके शरीर का एक-एक कतरा भारत मां की आराधना है, साधना है और उत्प्रेरणा का पैगाम है। परंतु जब साधना और कुर्बानी लांछित होने लगती है तो भारत मां के रोंये-रोँये आंसुओं के सागर में डूब जाते हैं। श्री अभिषेक कुमार पेशर स्व.दयानंद साव, ग्राम पोस्ट नवादा शहर, जिला नवादा, बिहार 130 सीआरपीएफ बटालियन में सेवारत था। दि.08.08.2010 को देश के सभी मीडिया चैनलों में यह खबर आई कि शहीद अभिषेक आतंकवादियों की गोलियों का शिकार हुआ है। जब सारा बिहार और देश उसकी गौरवशाली शहादत पर चिंतन कर रहा था तो 10.08.2010 को उसकी लाश के साथ कमांडेन्ट का एक पत्र भी आया था। कमांडेन्ट ने अपने उस पत्र में अभिषेक की शहादत को उसकी आत्महत्या बताया और उसके कारण में बताया कि उसकी अपनी पत्नी के साथ अनबन रहती थी। इसलिए उसने आत्महत्या की। शहादत को लांछित करने के लिए कमांडेन्ट का यह पत्र असत्य का रूप था। जब अभिषेक की शादी ही नहीं हुई तो पत्नी के साथ अनबन का प्रश्न कहां उठता है। यदि उसकी आत्महत्या थी तो उसकी प्राथमिकी, पोस्टमार्टम रिपोर्ट उसके परिवार को क्यों नहीं सौंपी गई? अभिषेक के घर में एक विधवा मां, चार कुंवारी बहनें एवं दो कुंवारे भाई हैं। अभिषेक अपने भाइयों में मंझला था। तीनों भाई कुंवारे थे।

महोदय, मैं अभिषेक के परिवार से जाकर मिला हूँ। अभिषेक के घर में आज भी छप्पर पर खपरैल नहीं हैं। कुंवारी बहनों की शादी तक नहीं हुई है। वह मरहूम अपने परिवार का एक मात्र भगवान था। मैं

सरकार से मांग करता हूँ कि वह इस असत्य की जांच करके शहीद अभिषेक की शहादत को सम्मानित करें और उसका परिवार जो शहादत का चिराग है, उसे बुझने से बचाने के लिए राहत का पैकेज दे। उसकी शहादत को शहीदों की कतार में शामिल करें। यदि ऐसा नहीं हुआ तो राष्ट्रीय अस्मिता ऐसे कदम से विखंडित होगी।

सभापति जी, मैं आपके माध्यम से इस ओर सरकार का ध्यान आकृष्ट करता हूँ।

सभापति महोदय : श्री अर्जुन राम मेघवाल अपने आपको इस विषय से सम्बद्ध करते हैं।

श्री वीरेन्द्र कुमार (टीकमगढ़): सभापति महोदय, मैं शून्यकाल के माध्यम से बुंदेलखंड की कठिनाइयों की ओर सदन का ध्यान आकृष्ट करना चाहता हूँ। बुंदेलखंड में पिछले पांच-छः वर्षों में कम बारिश होने के कारण पानी का संकट लगातार बढ़ता चला जा रहा है। ऐतिहासिक रूप से बुंदेलखंड प्रकृति के प्रकोपों से जूझता रहा है। यही कारण है कि बुंदेलखंड समाज एवं राजसत्ता ने तालाबों के निर्माण को प्राथमिकता दी और ऐसी फसलों को अपनाया जिनमें कम पानी लगता है। वहां भूमि ऊंची-नीची होने के कारण जब तालाब बनाने शुरू किये तो ऊपर के तालाबों को नीचे के तालाबों से नालीनुमा नहरों से ऐसे जोड़ा गया, ताकि जब ऊपर के तालाब भर जाएं तो पानी उन नालियों के माध्यम से नीचे के तालाबों की ओर बहकर चला जाए।

महोदय, बुंदेलखंड तीस लाख हैक्टेअर क्षेत्र में फैला है। इनमें से 24 लाख हैक्टेअर भूमि कृषि योग्य है। परंतु इसमें से मात्र चार लाख हैक्टेअर भूमि की सिंचाई हो पा रही है। भारत में पांच वर्ष में एक बार साधारण सूखा पड़ना स्वाभाविक है। परंतु बुंदेलखंड में पिछले नौ वर्षों में आठ बार गम्भीर सूखा पड़ा है। पिछले बीस वर्षों में यहां अत्यधिक भूक्षरण हुआ है। बुंदेलखंड में छतरपुर के आसपास धसान केन नदी के पास एक लाख पांच हजार एकड़ जमीन बीहड़ हो रही है। पन्ना जिले में पचास हजार एकड़ जमीन बीहड़ का रूप ले रही है। टीकमगढ़ में 12 हजार एकड़ जमीन में बीहड़ जमा हो रहा है। दतिया में 70 हजार एकड़ तथा दमोह जिले में 62 हजार एकड़ जमीन बीहड़ की चपेट में आती दीख रही है। बुंदेलखंड में इस बीहड़ीकरण के कारण 471 गांवों के सामने अस्तित्व का खतरा पैदा हो गया है। सिंचाई सुविधाओं का अभाव होने के कारण यहां का किसान आर्थिक दृष्टि से पिछड़ा है। बुंदेलखंड की सबसे महत्वपूर्ण एवं बृहद् सिंचाई परियोजना केन-बेतवा लिंक योजना नदी जोड़ो अभियान के अंतर्गत एनडीए सरकार के समय बनाई गई थी।

किन्तु राजनैतिक कारणों से केन्द्र सरकार द्वारा इस परियोजना को गम्भीरता से नहीं लिया जा रहा है। इससे सिंचाई सुविधाओं का लाभ मध्य प्रदेश एवं उत्तर प्रदेश के किसानों को इस योजना से मिलना था, उससे वे वंचित हो रहे हैं। दुख की बात है कि बुंदेलखंड पैकेज में भी इसकी उपेक्षा की गई है। इसलिये,



मेरा आपके माध्यम से केन्द्र सरकार से अनुरोध है कि नदी जोड़ो अभियान के अंतर्गत केन-बेतवा नदी जोड़ने के कार्य को प्राथमिकता से आगे बढ़ाया जाये ताकि बुंदेलखंड का किसान आत्मनिर्भर हो सके।

श्री जितेन्द्र सिंह बुन्देला (खजुराहो): सभापति जी, डॉ. वीरेन्द्र कुमार द्वारा शून्य काल में उठाये गये मामले से स्वयं को सम्बद्ध करना चाहता हूं।

डॉ. राजन सुशान्त : सभापति महोदय, 15 अगस्त, 2010 को भारत ने राजनैतिक आजादी के 63 वर्ष पूरे किये हैं परन्तु भारत के 120 करोड़ लोगों में से 100 करोड़ से ऊपर भारतवासियों को अभी तक आर्थिक आजादी प्राप्त नहीं हुई है। देश में चलाये जा रहे मनरेगा, बीपीएल आदि कार्यक्रम इसके प्रत्यक्ष उदाहरण हैं। यह विचित्र संयोग है कि विकास की दर भी बढ़ती है, महंगाई और भुखमरी भी बढ़ती है। शायद इसका बहुत बड़ा कारण आर्थिक संसाधनों का केन्द्रीयकरण मुट्ठीभर उद्योगपतियों, चुनिंदा राजनेताओं, चंद अफसरशाहों तथा अवैध कारोबारियों आदि के खतरनाक मकड़जाल तक सीमित होना रह गया है। अतः मैं भारत सरकार से विशेष आग्रह कर रहा हूं कि राष्ट्र के भविष्य को उज्ज्वल बनाने के लिये इस आर्थिक असमानता की गहरी खाई को कम करने व आर्थिक आजादी प्राप्त करने के लिए भारत देश के खरबपतियों, अरबपतियों व लखपतियों की संख्या व सूची, चाहे ये सम्पतियां नामी हों या बेनामी हों, देश के भीतर हों या बाहर हों, शीघ्र जारी करे ताकि आर्थिक आजादी का सपना पूरा करने हेतु देश में देश की सरकार, संसद, विधानसभायें, कार्यपालिका व न्यायपालिका सांझे प्रयास कर क्रान्तिकारी कदम उठाने में सफल हो सकें।

21.26 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, August 18, 2010/Sravana 27, 1932 (Saka)*

